Fourth Series, Vol.II, No.15

Friday, December 5, 1969
Agrahayana 14 1891 (Saka)

LOK SABHA DEBATES

(Ninth Session)

PARLIAMENT LIBRARY

No. 427(7) 3
Dt. 12.8.

(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

Price : Rs. 1. 00

CONTENTS

No. 15—*Friday, December* 5, 1969/*Agrahayana* 14, 1891 (*Saka*)

	COLUMNS
Oral Answers to Questions—	
*Starred Questions Nos. 421, 425, 426, 429 and 430	1—36
Written Answers to Questions—	
*Starred Questions Nos. 422 to 424, 427, 428 and 431 to 450	36—55
Unstarred Questions Nos. 2801 to 2831, 2833 to 2845, 2847 to 2926, 2928 to 2930, 2932 to 2934, 2936 to 2941, 2943, 2944, 2946 to 2954, 2956, 2957, 2959, 2960, 2963 to 2967, 2969 to 2980, 2982 to 2995 and 2997 to 3,000	55—192
Calling Attention to Matter of Urgent Public Importance—	
Demand for an expert committee to study the situation arising out of erosion by Ganga	192—99
Re. Theft of secret defence documents from CSIO Chandigarh	199—202
Re. Second Oil Refinery in Assam	202—03
Re. Meeting of Certain Officers with Shri T. T. Krishnamachari	203—09
Papers Laid on the Table	209—11
Messages from Rajya Sabha	211
Assent to Bill	211
Business of the House	212—22
Statement Re. Limited Departmental Examination for promotion to Upper Division Grade in Central Secretariat—	
Shri Vidya Charan Shukla ..	223—25
Election to Committee—	
Council of Indian Institute of Science, Bangalore	225—26
Business Advisory Committee—	
Forty-First Report	226
Statement Re. Fast by Bihar University Professors	226—28
Dr. V.K.R.V. Rao	226—27
Motion Re. Statement on Communal Situation in the Country	228—69
Shri Ebrahim Sulaiman Sait ..	228—37
Shri Chandra Jeet Yadav ..	237—46
Shri G. Viswanathan	246—50
Shri R. D. Bhandare	251—54
Shri H. N. Mukerjee	254—60
Shri Ramshekhar Prasad Singh ..	260—64
Shri Ram Sevak Yadav	264—69

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Bills Introduced—

(i) Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill—
(Amendment of Section 2) by Shri Yashpal Singh 269

(ii) Constitution (Amendment) Bill—
Amendment of article 83 and substitution of Fourth Schedule by Shri Yashpal Singh .. .. 269—70

Public Undertakings (Compulsory Approval of Agreements) Bill—withdrawn .. .. 270—86

Shri S. S. Kothari 286

Motion to Consider .. .. 270—86

Shri Lobo Prabhu .. .. 271—72

Shri P. C. Sethi .. .. 272—80

Shri S. S. Kothari .. .. 280—86

Constitution (Amendment) Bill (Amendment of articles 75 and 164) by Shri Kanwar Lal Gupta—

Motion to Consider .. 286—326

Shri Kanwar Lal Gupta 286—93

Shri N. Shivappa .. 293—97

Shri Prem Chand Verma 297—301

Shri Shiva Chandra Jha 301—04

Shri Randhir Singh 304—10

Shri G. Viswanathan 310—12

Shri Sheo Narain .. 312—16

Shri Sarjoo Pandey .. 316—17

Shri Madhu Limaye 318—21

Shri J. B. Kripalani .. 321

Shri Srinibas Misra .. 321—22

Shri R. D. Bhandare 323

Shri M. Yunus Saleem .. .. 323—25

Statement Re. Economic Development of Assam—

Shrimati Indira Gandhi .. .. .. 326—27

Half-an-Hour Discussion—

Use of National Language in the High Courts of Hindi-Speaking States .. 327—46

Shri Prakash Vir Shastri .. .. 327—36

Shri Vidya Charan Shukla 336—46

LOK SABHA

Friday, December 5, 1969/Agrahayana, 14, 1891 (SAKA)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Misuse of Section 107 of the Criminal Procedure Code against Political Workers

*421. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that Section 107 of the Criminal Procedure Code is being used against political workers in most States, especially in areas where Judiciary has not been separated from the Executive;

(b) whether Government's attention has also been drawn to the comments of the Privileges Committee on the abuse of this Section in its report submitted to Lok Sabha on 30th August, 1969;

(c) whether Government intend to issue instructions to the State Governments advising them not to use this section for prosecuting political workers; and

(d) if not, reasons thereof?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Some instances had been brought to our notice where such proceedings had been instituted in respect of political workers.

(b) Yes, Sir.

(c) and (d). The report has been referred back to the Committee of Privileges on November 24, 1969 for reconsideration after hearing Shri Madhu Limaye on the matter. The Government, however, deprecate any indiscriminate resort to proceedings under Section 107 Cr. P. C.

श्री मधु लिमये : मैं आपका ध्यान दो केसिस की ओर दिलाना चाहता हूं। ये केसिस प्रिवलेजिज़ कमेटी की रपट आने के बाद घटित हुए हैं। इनमें नए नोटिस जारी करने का प्रयास किया गया है। मैंने यह सुना है कि मैजिस्ट्रेट इसके लिए तैयार नहीं था और उसने कहा था कि कोई शान्ति भंग का खतरा नहीं है। लेकिन कलैक्टर ने उसके ऊपर दबाव डाला। ऐसे राज्यों में जहां न्यायपालिका और कार्यपालिका का अलगाव नहीं हुआ है वहां डिस्ट्रिक्ट मैजिस्ट्रेट इस तरह का दबाव डाला करते हैं। इसलिए मेरा पहला प्रश्न यह है कि बिहार में जहां राष्ट्रपति का शासन है तथा ऐसे राज्यों में जहां केन्द्र का सीधा सम्बन्ध है, कार्यपालिका और न्यायपालिका का अलगाव करने के लिए आप कोई कदम उठायेंगे तथा अन्य राज्यों से भी कहेंगे कि संविधान की जो धारायें हैं हालांकि उसके बारे में आप न्यायपालिका के सामने नहीं जा सकते लेकिन निर्देशक सिद्धान्त हैं, उसका पालन करवायेंगे ?

SHRI Y. B. CHAVAN : I would like to give some information to the hon. Member about the separation of the judiciary from the executive. Even in some States, where the separation has taken place under legislation, these proceedings are resorted to because these preventive measures have been kept with the executive..... *(Interruption).*

श्री मधु लिमये : मैं अलगाव की बात कर रहा हूं।

श्री यशवन्त राव चव्हाण : अलगाव करने के बाद भी ये चीजें चलती हैं। अलगाव करना ही एक मात्र रास्ता नहीं है। डिसक्रिमिनेट यूज ही सबसे अच्छा है।

श्री मधु लिमये : मैंने यह इस वास्ते कहा है कि बिहार में इस वक्त राष्ट्रपति का शासन है। संविधान में निर्देशक सिद्धान्त हैं। क्या कार्यपालिका और न्यायपालिका का अलगाव किया जायगा ? जिस राज्य के मंत्री महोदय मुख्य मंत्री थे उसमें यह काम किया गया। अभी कुछ राज्यों में नहीं हुआ है, बिल्कुल नहीं हुआ है। इसलिए मेरा सवाल था कि संविधान के निर्देशक सिद्धान्तों का क्या बिहार में वह पालन खुद करेंगे और अन्य राज्यों में करवायेंगे ?

SHRI Y. B. CHAVAN : I think, this is a very good suggestion. I would certainly like to do it but I will have to find out the feasibility, practicability and desirability of legislation.

श्री रवि राय : कब करेंगे ?

SHRI Y. B. CHAVAN : President's rule has come after 22 years, not before that.

श्री मधु लिमये : दो उदाहरण तो मैंने ये कहे। इसी दिल्ली शहर में जिसका दायित्व अंतिम इनका है, श्रीमती तारकेश्वरी सिन्हा को धारा 107 के अन्तर्गत गिरफ्तार किया गया था और बाद में शायद बांड वगैरह लेकर छोड़ दिया गया। मेरे बारे में भी नया आदेश जारी किया गया है। मंत्री महोदय इसकी आड़ न लें कि मामला प्रिवलेजिज कमेटी में गया हुआ है। वह दूसरी बात को लेकर गया है। प्रिवलेजिज कमेटी की सिफारिशें अपनी जगह पर हैं। यह कहा जाता है कि राजनीतिक कार्यकर्ताओं के खिलाफ इसका इस्तेमाल न किया जाए। आप इन्कार नहीं करेंगे कि मैं और तारकेश्वरी जी दोनों राजनीतिक कार्यकर्ता हैं। मेरी बात तो आप छोड़ दें। इसलिए क्या इसके बारे में कोई ठोस निर्देश आप सब राज्य सरकारों को देंगे ?

SHRI Y. B. CHAVAN : We accept the view that no indiscriminate use of this provision should be made. I have no doubt about that :

श्री सरजू पाण्डेय : राज्य सरकारें राजनीतिक कार्यकर्ताओं को धारा 107 में बन्द करती हैं। खुद हम लोग उसका शिकार बन चुके हैं। जहां तक कि शान्तिपूर्ण सत्याग्रह भी जब किया जाता है तो भी इस दफा को लागू किया जाता है। क्या आप राज्य सरकारों को आदेश देंगे या उनसे बात करेंगे कि राजनीतिक कार्यकर्ताओं के खिलाफ जहां कोई हिंसात्मक कार्रवाई भी नहीं होती है, इस धारा का प्रयोग न किया जाय, बिल्कुल भी न किया जाए ?

SHRI Y. B. CHAVAN : I cannot give any direction to State Governments; but this view certainly can be conveyed to State Governments.

DR. RAM SUBHAG SINGH : Ordinarily, the processions are terminated near the India Gate. I would like to know why the procession which was organised on the 16th of last month was allowed to come just near the main gate of the Parliament House.

SHRI Y. B. CHAVAN : I do not think it was on the 16th; it was on the 13th. I looked into that matter. I find, normally, Section 144 is promulgated two days before the Parliament session begins So, it was promulgated on the 14th.

श्री क० ना० तिवारी : अपने उत्तर में मंत्री महोदय ने कहा है कि बिहार के बारे में देखेंगे ? क्या उनको यह मालूम है कि बिहार में ज्यूडिशरी और एग्जैक्टिव को अलग अलग कर दिया गया है ?

SHRI Y. B. CHAVAN : I don't think so. Perhaps, partially, it has been done in some Districts.

श्री मधु लिमये : कौन डिस्ट्रिक्ट्स में ?

SHRI Y. B. CAVAN : I will require notice for that.

SHRI INDRAJIT GUPTA : Is the hon. Home Minister aware of the fact that during the course of the last 18 or 19 days, there is a strike of about 40,000 engineering workers going on in Jamshedpur and that against 9 or 10 people who are described as C.P.I., P.S.P. and S.S.P. and a section of I. N. T. U. C. local leaders, charges have been framed under Section 107 although they are not involved in any kind of violence or clashes or anything of that kind ? They are being prosecuted. As Mr. Madhu Limaye said, there is the President's Rule in Bihar. The strike is peaceful. But the political workers of local parties are being harassed and prosecuted under Section 107. Will he kindly look into the matter and see that such prosecutions are not launched and the cases are withdrawn?

SHRI Y. B. CHAVAN : I do not know the facts. Whether it is a breach of peace or not, it is for the local officers to consider.

SHRI INDRAJIT GUPTA : I am making a complaint in all seriousness. I request you to kindly look into it.

SHRI Y. B. CHAVAN : You write to me giving all the details and I will certainly look into it.

SHRI LOBO PRABHU : Sir, Section 107 provides for taking bonds from persons who are likely to take action which may lead to a breach of peace. A breach of peace involves not only certain parties involved in an agitation but involves public too. I would like to know from the hon. Minister whether he will see, wherever there is any any danger to the peace, that the magistrates and the police follow the law to the last letter.

MR. SPEAKER : Shri Kanwar Lal Gupta.

SHRI LOBO PRABHU : May I have an answer?

MR. SPEAKER : You have advised him to follow the law. (*Interruptions*) May I ask what was the question?

SHRI Y. B. CHAVAN : I do not know what is the question. It is obvious. Naturally, the magistrates are supposed to discharge their duties under the Act.

MR. SPEAKER : It is a suggestion for action.

श्री कंवर लाल गुप्त : दिल्ली सीधे तौर से गृह मंत्री महोदय के नीचे है । पिछले तीन सालों में हजारों और सैकड़ों जो राजनीतिक कार्यकर्ता हैं, स्वयं मैं भी और करीब करीब सभी जितने जन संघ के पार्लियमैंट के मैम्बर हैं, वे भी 107 और 151 में बन्द किये जा चुके हैं उस वक्त इनको किया गया जब वे घर पर बैठे थे और इसलिए उनको बन्द किया गया कि वे जन संघ के थे । हमने कोई किसी मीटिंग में भाग नहीं लिया, कुछ काम नहीं किया लेकिन उसके बावजूद भी हमें बन्द किया गया । दूसरी तरफ कांग्रेस के लोग दफा 144 तोड़ते हैं, प्रधान मंत्री को बधाई देने के लिए जाते हैं, उन इलाकों से होकर जहां दफा 144 है लेकिन उनके खिलाफ कोई कार्रवाई नहीं की गई । मैंने आपको चिट्ठी भी लिखी है । क्या मंत्री महोदय विश्वास दिलायंगे कि इस प्रकार का जो डिसक्रिमिनेशन है नहीं किया जाएगा ? निजलिंगप्पा साहब की गाड़ी रोकी गई और वहां गड़बड़ी की गई । उन लोगों के खिलाफ भी कोई कार्रवाई नहीं की गई इस बहाने से कि किसी ने रिपोर्ट नहीं की । क्या पुलिस को खुद कोई कार्रवाई नहीं करनी चाहिये थी ? यह डिसक्रिमिनेशन न हो, इसके बारे में सरकार क्या करने जा रही है ?

SHRI Y. B. CHAVAN : I do not think there was any discrimination. But certainly if any instances are pointed out, I will look into them.

SHRI KANWAR LAL GUPTA : I have already written a letter to you.

SHRI Y. B. CHAVAN: I am looking into it.

SHRI SAMAR GUHA : In view of the fact that there has been recently a number of communal troubles all over the country and also recently in West Bengal troubles were brewing during the course of harvesting of crops, would the Government apply

Sec. 107 for prevention of communal troubles and clashes during harvesting in West Bengal ?

SHRI RANGA : Not only communal but political also.

SHRI Y. B. CHAVAN : If there is any apprehension of communal or other troubles, naturally they will make use of this section.

श्री रामावतार शास्त्री : बिहार में राष्ट्रपति का शासन है । सरकार कहती है कि किसानों का जमीन पर हक होना चाहिये । बिहार में किसान या मजदूर जिस फसल को उन्होंने बोया है, उसको स्वयं काटना चाहते हैं । उनको ऐसा करने से रोकने के लिए जमींदारों और जमीन मालिकों की मदद के लिए बड़े पैमाने पर दफा 107 का प्रयोग किया जा रहा है, कम्युनिस्टों के खिलाफ, सोशलिस्टों के खिलाफ, पी० एस० पी०, एस० एस० पी० इत्यादि के लोगों के खिलाफ । क्या सरकार के पास इस तरह की कोई खबर है ? मैं जानना चाहता हूं कि कितने कार्यकर्ताओं के खिलाफ और इस नाम पर दफा 107 का प्रयोग अभी किया गया है ।

मजदूर यदि कोई आन्दोलन करते हैं तो उनके खिलाफ तो इसका प्रयोग किया जाता है लेकिन मालिकों के खिलाफ नहीं किया जाता है । मैं जानता हूं कि बिहार काटन मिल्ज़ लिमिटेड फुलवारी शरीफ के मालिकों के खिलाफ इस धारा का प्रयोग किया गया है । मैं जानना चाहता हूं कि क्या कुछ मालिक लोग भी हैं कारखानों के जिन पर 107 लगाई गई है बिहार के अन्दर ।

SHRI Y. B. CHAVAN : We will look into it.

Filling up of posts Reserved for Scheduled Castes and Scheduled Tribes by Members of that Community

*425. SHRI JAGESHWAR YADAV
SHRI ESWARA REDDY :
SHRI P. C. ADICHAN :
SHRI C. JANARDHANAN :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of posts reserved for the Scheduled Castes and Scheduled Tribes in Public Services are filled up by candidates belonging to other communities on the plea that sufficient number of candidates from Scheduled Castes and Scheduled Tribes are not available for these posts; and

(b) if so, the steps Government have taken to ensure that the posts reserved for the Scheduled Castes and Scheduled Tribes are filled up by candidates belonging to these communities only ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) The vacancies reserved for Scheduled Castes and Scheduled Tribes in Public Services are filled up by candidates belonging to other communities only when suitable candidates belonging to the reserved communities are not available, even though certain safeguards are provided.

(b) A statement showing the steps taken by the Government to increase the intake of Scheduled Castes and Scheduled Tribes against the reserved vacancies, is laid on the Table of the House.

Statement

Vacancies reserved for Scheduled Castes and Scheduled Tribes are dereserved and filled with general candidates only if suitable Scheduled Castes/ Scheduled Tribes candidates are not forthcoming. All the Ministries/Departments have been instructed to bring the reserved vacancies filled by direct recruitment (other than the reserved vacancies, recruitment to which is made through the U. P. S. C.) to the notice of the members of Scheduled Castes/ Scheduled Tribes by :

(1) advertisement in newspapers;

(2) notifying to employment exchanges; and

(3) intimating the recognised association of Scheduled Castes and Scheduled Tribes.

Even after taking all these steps, if suitable Scheduled Castes/Scheduled Tribes candidates are not available, then only the appointing authorities can get the reserved

vacancies dereserved by following the prescribed procedure.

2. For dereservation of vacancies which are either permanent or temporary but likely to become permanent or to continue indefinitely, prior approval of the Ministry of Home Affairs is necessary. For this purpose, the Ministries/Departments will have to make a self-contained reference to the Ministry of Home Affairs giving the full details in support of the proposal for dereservation. A copy of this reference is also required to be marked to the Commissioner for Scheduled Castes and Scheduled Tribes. After considering the facts as furnished by the Ministries/Departments and after taking into account the comments, if any, received from the Commissioners for Scheduled Castes and Scheduled Tribes, a reserved vacancy is permitted to be dereserved after ensuring that all possible steps have been taken to secure suitable Scheduled Castes/Scheduled Tribes candidates by the Ministries/Departments and even then such candidates were not forthcoming.

3. In case of reserved vacancies which are purely temporary and which have no chance whatever of becoming permanent or continuing indefinitely, the Ministries/Departments have been empowered to dereserve the reserved vacancies only after ensuring that all the prescribed steps have been taken for notifying the reserved vacancies. Even in such cases, the Commissioner for Scheduled Castes and Scheduled Tribes would be informed about the dereservation made together with the details and reasons necessitating the dereservation.

4. Apart from the fact that a strict procedure for dereservation has been prescribed, the appointing authorities/U. P. S. C. are required to judge the suitability of the candidates of Scheduled Castes/Scheduled Tribes by relaxed standards provided such authorities are satisfied that the lowering of standards will not unduly affect the maintenance of efficiency of administration.

5. As a further concession, it has also been provided that in cases where the requisite number of Scheduled Castes/Scheduled Tribes candidates fulfilling even the lower standards are not available to fill the vacancies reserved for them, the selecting authorities should, to the extent of vacancies reserved for Scheduled Castes/Scheduled Tribes in non-technical and quasi-technical Class III and Class IV posts/Services requiring to be filled by direct recruitment otherwise than by a written examination, select for appointment the best among the Scheduled Castes/Scheduled Tribes candidates who fulfil the minimum educational qualifications laid down in the notice for the recruitment/advertisement and in order to bring them up to the minimum standard necessary for the posts and for the maintenance of efficiency of administration, they should be given in-service training.

6. It can thus be seen that the reserved vacancies are not only widely circulated but are filled by Scheduled Castes/Scheduled Tribes candidates judging them by relaxed standards and in some cases by Scheduled Castes/Scheduled Tribes employees who just fulfill the minimum qualifications. The reserved vacancies which remain unfilled even after applying these relaxations would only be filled by general candidates, but the reservations thus lost would be made good by carrying forward an equal number of reserved vacancies to the subsequent year and, if necessary, to the year after that.

श्री जगेश्वर यादव : क्या मंत्री जी यह बताने की कृपा करेंगे कि आरक्षित जगहों में अनुसूचित जातियों के लिए जहां इंटरव्यू होते हैं या जहां किसी संस्था में भर्ती होने के लिए आवेदन-पत्र निकलते हैं उन आदेशपत्रों में देरी की जाती है ताकि ड्यू डेट पर वह न पहुंच सकें, इसलिए देरी से उनको आदेश दिए जाते हैं ? इसके बारे में कोई सुधार होगा ?

SHRI K. S. RAMASWAMY : All these things are being looked into. If there is any lacuna, we will certainly look into it.

श्री जगेश्वर यादव : बांदा जिले में मैं देखता हूं कि स्कूलों में जहां लड़के भर्ती किए जाते हैं उनको अक्सर देर से सूचना पत्र दिए

जाते हैं और वह पहुंचते नहीं हैं और इस तरीके से उनकी ड्यू डेट खत्म हो जाती है। तो इसके बारे में क्या सुधार होगा ?

SHRI K. S. RAMASWAMY : These posts are advertised in the local newspapers and also information is sent to recognized Scheduled Castes Associations. I do not know how this could have happened.

MR. SPEAKER : I am sorry that among the four who have tabled this question, three are absent. If they come later on, it will be very difficult for me to accommodate them.

SHRI JAIPAL SINGH : May I know, Sir, whether the ratio of reservations of posts for Scheduled Castes and Scheduled Tribes viz., 12½% and 5%, respectively if in any one year it is not filled, will it be carried over to the next year?

SHRI K. S. RAMASWAMY : If suitable candidates are not available in a particular year, then the vacancies are carried over to the next 2 years. We are thinking of even enhancing it to 3 years.

SHRI JAIPAL SINGH : He has not answered my question.

MR. SPEAKER : They are carried over to the next 2 years.

SHRI JAIPAL SINGH : It is only for 2 years. That is the point.

MR. SPEAKER : Whatever be that, he has said it.

श्री राम सेवक यादव : अध्यक्ष महोदय, हरिजन और आदिम जातियों के जो स्थान सुरक्षित हैं प्रथम श्रेणी व द्वितीय श्रेणी के लिए उनके लिए तो यह कहा जाता है कि योग्य व्यक्ति नहीं मिले लेकिन क्या यह भी सही है कि चतुर्थ श्रेणी और जहां तक कि चपरासियों की जगह के लिए सुरक्षित स्थान नहीं भरे जाते हैं, तो उसका क्या कारण है ? और अब तक का जो तजुर्बा रहा है उसको ध्यान में रखते हुए क्योंकि इन सुरक्षित स्थानों का कोई मतलब नहीं रहता अगर योग्यता के आधार पर न मिलने वालों की जगह दूसरों से भर दी जाती है, तो उसको दृष्टि में रखते हुए क्या भविष्य में यही काम किया जायगा कि जो स्थान हरिजन और आदिवासियों के लिए सुरक्षित हैं वह उन्हीं से भरे जाएंगे, दूसरों से नहीं भरे जाएंगे ?

SHRI K. S. RAMASWAMY : Sir, it is true that certain posts in the Class III and Class IV are not filled up by the scheduled caste candidates. But we are taking steps to provide safeguards to recruit mrore number of people both from the scheduled caste and scheduled tribe candidates for Class III and IV. In this regard we are even advising the authorities in charge of recruitment to relax the standards of suitability to some extent in such cases. Also, the Scheduled Caste candidates are being interviewed on a particular day en block. For selection in respect of non-technical and quasi-technical posts in Class III and IV if minimum qualification is satisfied they are being recruited.

श्री राम सेवक यादव : अध्यक्ष महोदय, दूसरे हिस्से का जवाब नहीं आया कि अब तक का जो तजुर्बा रहा है कि दूसरों को योग्यता का आधार बना कर ले लिया जाता है और उनकी जगहें भर जाती हैं उसको देखते हुए क्या आइन्दा इस तरह की कोई चीज सरकार करने जा रही है कि इन लोगों के लिए सुरक्षित स्थानों को उन्हीं के द्वारा भरा जायगा और दूसरे लोग नहीं लिए जाएंगे ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : उप मंत्री जी ने इसके बारे में बताया कि इस तरह की इंस्टांसेज हमारे ध्यान में आई हैं तो उसको दूर करने के लिए भी कार्यवाही की गई है। उसके लिए कार्यवाही जो की गई है उसके दो भाग हैं। एक भाग तो यह है कि जिन विभागों में या मंत्रालयों में इस तरह के चुनाव किए जाते हैं वहां पर उनको यह बताया जाय कि यदि वह उस स्तर तक भी नहीं आते हैं तो उस स्तर को कम करके उनको भर्ती किया जाय और जहां कहीं हम देखते हैं कि वहां किसी तरह का मानसिक किसी को विरोध है या मानसिक कोई द्वेष है इस बारे में तो उसको हम दूर

करने का यत्न हर एक इंडिविजुअल केसेज में भी करते हैं और इसमें जो शिड्यूल्ड कास्ट ऐंड शिड्यूल्ड ट्राइब्ज के कमिश्नर हैं उनकी भी हम पूरी सहायता लेते हैं और हर एक इस तरह के इंस्टासेंज उनके ध्यान में लाये जाते हैं। उनकी जो सिफारिश होती है और उनकी तरफ से जो हमारे पास खबरें आती हैं उस पर भी हम कार्यवाही करते हैं। जहां कहीं ऐसी बात हो जो कि सरकार की नीति के खिलाफ है और सरकार की जो व्यावहारिक नीति है उसके विरुद्ध जाती है उसका हम इलाज तत्काल ही करेंगे। पर नीति के अनुसार आप को बताया गया कि नीति में किसी तरह की खामी नहीं न उसको लागू करने में किसी तरह का मानसिक पशोपेश है। कहीं-कहीं जहां हम इस तरह का इंस्टांस पाते हैं उसको दूर करने के लिए हमको सबके सहयोग की आवश्यकता है और मैं चाहता हूं कि माननीय सदस्य इस तरह के इंस्टांसेज निगाह में लाएं तो हम लोग उसको और भी सफलतापूर्वक हटा सकेंगे।

श्री शिव नारायण : अध्यक्ष महोदय, यह प्रश्न बड़ा जटिल है। हाथी के दांत खाने के और दिखाने के और। इस सरकार ने रिजर्वेशन सेंट्रल गवर्नमेन्ट में 12 परसेंट और स्टेट गवर्नमेंट में 18 परसेंट रखा है लेकिन उसका इम्प्लीमेंटेशन दो परसेंट भी नहीं हुआ है यह मैं चैलेंज करता हूं। हमारा लड़का आइ० ए० एस० में टाप करता है लेकिन इंटरव्यू में रिजेक्ट कर दिया जाता है। तो मैं पूछना चाहता हूं सरकार से कि इसकी रिमेडी आपने क्या सोची है कि जो लड़के आई० ए० एस० में पास हो जायं उन्हें इन्टरव्यू में फेल कर दिया जाता है इन्टरव्यू में कालर टाई आदि पर ज्यादा ध्यान दिया जाता है। आखिर इसकी रेमेडी क्या है ?

श्री विद्या चरण शुक्ल : माननीय सदस्य ने जो कुछ कहा है, उसमें बहुत कुछ सच्चाई है। इस तरह के दृष्टांत कई बार पहले हमारे सामने आए हैं ?

श्री शिव नारायण : इसके सुबूत हैं। सरकार इस बारे में कुछ भी नहीं कर रही है।

श्री विद्या चरण शुक्ल : मैं माननीय सदस्य की बात मानता हूं। इस तरह की शिकायत को दूर करने के लिए यह प्रावधान कर दिया गया है कि जो उम्मीदवार लिखित परीक्षा में पास हो गये हैं, केवल इन्टरव्यू में फ़ेल होने के कारण उन्हें रिजेक्ट नहीं किया जायेगा। इस प्रकार के शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के उम्मीदवारों के लिए हम ने एक ट्रेनिंग इंस्टीट्यूशन खोला है। हम उत्तर भारत, दक्षिण भारत और देश के विभिन्न भागों में इस प्रकार के ट्रेनिंग इंस्टीट्यूशन्ज खोलने की कोशिश कर रहे हैं। आशा है कि वे एक दो साल में शुरू हो जायेंगे। सदन को यह जान कर खुशी होगी कि पिछले दो तीन सालों से, जब से यह इंस्टीट्यूशन चला है, हमने सैन्ट्रल सर्विसिज या आल-इंडिया सर्विसिज में अनुसूचित जातियों और अनुसूचित जन-जातियों के लिए जितनी जगहें रखी थीं, वे सबकी सब पूरी भर चुकी हैं और जो उम्मीदवार आये, वे पास हुए हैं। इससे पता चलता है कि यदि इन लोगों को पूरा मौका दिया जाये, तो वे हर एक से प्रतियोगिता कर के ऊंचे से ऊंचे स्थान प्राप्त कर सकते हैं। उन्हें केवल मौका देने की बात है।

SHRI R. D. BHANDARE : May I know from the hon. Home Minister whether he had appointed the Yardi Committee to look into this matter, and if so, the recommendations made by that committee to do away with the anomaly that is found in the filling of the reserved posts, and to what extent those recommendations have been accepted by the Home Ministry ?

SHRI VIDYA CHARAN SHUKLA : The Additional Secretary in the Home Ministry was appointed to look into this matter, and he gave a report. As far as I can remember, we accepted all the recommendations, and we are in the process of implementing them.

SHRI RANGA: How far have they been implemented? The hon. Minister says that they are in the process of being implemented. Is that a satisfactory answer ?

SHRI SHEO NARAIN : Let not my hon. friend worry. They are digging their own grave.

श्री सूरज भान : मंत्री महोदय ने कहा है कि शिड्यूल्ड कास्ट्स के लिए रिज़र्व्ड स्थान इसलिए नहीं भरे जाते हैं कि उनमें से सूटेबल कैंडीडेट्स नहीं मिलते हैं । हम देखते हैं कि अख़बारों में एडवरटाइज़मेंट्स में भी इस प्रकार लिखा जाता है : "इफ सूटेबल शिड्यूल्ड कास्ट्स कैंडीडेट्स आर नाट ऐवेलेबल, दि पोस्ट्स विल बि आफ़र्ड टु अदर्ज" । अगर यह सरकार 22 सालों के बाद भी उन लोगों को इन पोस्ट्स के लिए सूटेबल नहीं बना सकी है, तो वास्तव में यह लज्जा की बात है । मैं समझता हूं कि इस तरह की बात कह कर वह हिन्दुस्तान भर के शिड्यूल्ड कास्टस और शिड्यूल्ड ट्राइब्ज के लोगों की बेइज्जती करती है और उनको बेवकूफ़ बनाती है ।

अध्यक्ष महोदय : माननीय सदस्य अपने ध्यूज़ दे रहे हैं । वह सवाल पूछें ।

श्री यज्ञ दत्त शर्मा : अध्यक्ष महोदय, यह सवाल ऐसा है कि माननीय सदस्य इस पर जज़बाती हो सकते हैं । इसलिए आप उनके भावुक होने पर आपत्ति न करें । इस प्रश्न को लेकर अगर देश में आग लग जाये, तो यह सरकार ही उसके लिए ज़िम्मेदार होगी ।

श्री सूरज भान : मेरा सीधा सवाल यह है कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के रिप्रेज़ेन्टेशन को पूरा करने के लिए क्या सरकार रिज़र्व्ड पोस्ट्स के एगेंस्ट शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के उन कैंडीडेट्स को लगायेगी, जो मिनिमम क्वालिफ़िकेशन्ज को पूरा करते हैं; अगर वह ऐसा नहीं करेगी, तो फिर रिज़र्वेशन के मानी क्या हैं ।

श्री विद्या चरण शुक्ल : हमारी नीति यह रही है कि जो उम्मीदवार मिनिमम क्वालिफ़िकेशन्ज को पूरा करते हैं, उनको अवश्य लगाया जाये । मैं ने खुद कहा है कि हम सरकार की इस नीति के लागू किये जाने में ख़ामियां पाते हैं । हमारी कई संस्थायें सरकार की इस नीति को खुले दिल से मन्जूर नहीं करती हैं । इस सम्बन्ध में कहीं-कहीं कठिनाइयां हमारे सामने आती हैं; लेकिन हम उनको तत्काल दूर करने का प्रयत्न करते हैं । मैं यह नहीं कहता कि कोई कठिनाई नहीं है । माननीय सदस्य ने जो कहा है, वह कठिनाई कई बार हमारे सामने आई है और हम उसको दूर करने का यत्न करते हैं । जब भी हमारे ध्यान में ऐसी कठिनाई आई है, हमने उसको दूर किया है । यह कहना गलत है कि सरकार उन कठिनाइयों पर ध्यान नहीं देती है और उनको दूर करने का प्रयत्न नहीं करती है । अगर माननीय सदस्य किसी समय मुझसे मिलें, तो मैं विस्तृत आंकड़े देकर उन्हें बताऊंगा कि इस सम्बन्ध में हमने कितना काम किया है ।

श्री सूरज भान : मैं गवर्नमेन्ट के दिये हुए आंकड़ों से ही मंत्री महोदय की बात को गलत साबित कर सकता हूं ।

श्री विद्या चरण शुक्ल : जो भी कठिनाइयां हमारे सामने आयेंगी, उन को दूर करने का पूरा प्रयत्न किया जायेगा ।

SHRI K. LAKKAPPA : It is a question of absorbing the Scheduled Caste and Scheduled Tribe candidates in the various posts by the Public Service Commissions in the various States. The answer given by the hon. Minister is not satisfactory because the question is a basic one, inasmuch as the Scheduled Castes and Scheduled Tribes have not been adequately represented in the UPSC and in the Service Commissions in the various States. In the Public Service Commission in the various States, the other communities are represented, but not the Scheduled Castes and Scheduled Tribes. Till recently in Mysore, the Chairman of the Public Service Commission was from the Scheduled Castes, but

now a person belonging to some other community has been appointed there. The same is the position in most other States....

MR. SPEAKER : The hon. Member is answering the question himself. He is not asking any question.

SHRI K. LAKKAPPA : This is a very important question. The reason for Scheduled Castes and Scheduled Tribes not being appointed in adequate numbers is that there is not adequate representation for the Scheduled Castes and Scheduled Tribes in the Public Service Commissions in the various States. May I know whether Government are going to take any steps in this direction?

SHRI VIDYA CHARAN SHUKLA : It is an important aspect to which the hon. Member has drawn our attention. I may inform that in the UPSC this representation has been given. We took this matter up with the various State administrations and various State Governments have taken steps in this direction so that they would have members belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions. I think it is a wholly healthy policy that there should be such representation for the members belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions.

SHRI BASUMATARI : From the reply of the hon. Minister it appears that suitable candidates are not available for filling up the posts reserved for Scheduled Castes and Scheduled Tribes, and one of the reasons for this is that there is no member belonging to the Scheduled Castes and Scheduled Tribes in the Public Service Commissions. Wherever such representation has been given to these communities in the Public Service Commissions, suitable candidates have been found. May I know whether the Home Minister will suggest to the States to have a member belonging to the Scheduled Castes and Scheduled Tribes in every State Public Service Commission and also at the Centre as well ?

SHRI VIDYA CHARAN SHUKLA : I have already replied to the question. We have taken this matter up with the State administrations, and certain State Governments have taken action in this direction.

SHRI RANGA: May I know whether Government would be willing to place on the Table of the House, if not now, at least at a later date, statistics in regard to the number of Scheduled Castes and Scheduled Tribes candidates appearing in the Public Service Commission examinations and before special selection boards, how many of them have come to be selected, and out of them, how many have undergone training in the special schools that Government have established, so that it might be possible for us to know whether any real genuine progress is being made in regard to these people when they go through these competitive examinations and try to enter the services?

SHRI VIDYA CHARAN SHUKLA : These statistics are normally given in the report of the Scheduled Castes Commissioner, but I shall lay a statement on the Table of the House giving the latest position about this matter.

श्री मोलहू प्रसाद : भारत सरकार के जिन औद्योगिक उपक्रमों में 51 प्रतिशत धनराशि लगी हुई है, क्या उनमें भी आरक्षण व्यवस्था की गई है ? यदि की गई है तो क्या क्रमवार उसका ब्योरा दे सकेंगे ?

श्री विद्या चरण शुक्ल : जी हां, हमारी पब्लिक अण्डरटेकिंग्ज में भी इस तरह के आरक्षण की व्यवस्था की गई है । लेकिन कुछ ऐसी पब्लिक अण्डरटेकिंग्ज हैं जिन्होंने इस तरह के आदेश अभी तक जारी नहीं किये हैं । उनके साथ हमने इस मसले को उठाया है और उम्मीद है कि वे जल्दी ही अपने यहां सरकार की नीति के अनुसार चल कर इस प्रकार के आरक्षण की व्यवस्था करेंगे ।

SHRI N. R. LASKAR : May I know from the Government how many State Governments have rejected or not approved of this idea of appointing members belonging to the Scheduled Castes and Scheduled Tribes as members of the Public Service Commission ?

SHRI VIDYA CHARAN SHUKLA : As far as I remember, no State Government has said no to that idea, but some State

Governments have taken action and other State Governments would probably be taking action in the future. I do not think any State Government has said no to this suggestion.

श्री ना० नि० पटेल : सूटेबिल कैन्डिडेट्स न मिलने की वजह से बहुत सी जगहें पूरी नहीं की गई हैं, जो आफिसर्ज या डिपार्टमेन्ट इस बात के लिये जिम्मेदार हैं कि खोटी बात बताकर या सूटेबिल कैन्डीडेट्स को नौट-सूटेबिल करके रिजैक्ट कर दिया है, उनके खिलाफ़ कोई कार्यवाही करने के लिये क्या सरकार विचार कर रही है ?

श्री विद्या चरण शुक्ल: अगर इस तरह का कोई दृष्टान्त आयेगा कि जहां जानबूझ कर सरकारी नियमों या सरकारी आदेश का उलंघन करके रिजैक्ट किया गया है तो नियमानुसार उनके खिलाफ़ अवश्य कार्यवाही की जायगी ।

श्री एस० एम० जोशी : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि जब सूटेबिल कैन्डीडेट्स .....

श्री मु० अ० खां : अध्यक्ष महोदय, हमारी तरफ़ से आप एक को भी नहीं बुलाते हैं— यह क्या तरीका है ? आपने इधर से कितने आदमियों को बुलाया है ? ऐसा मत कीजिये, यह बड़ी ज्यादती है, हमको भी मौका दीजिये । अगर हम लोग न बोलें तो क्या हमको मौका ही नहीं मिलेगा । यह बात ठीक नहीं है, आप हमको भी मौका दीजिये, वरना हम भी प्रोटेस्ट करेंगे । उधर से चार-चार मेम्बरों को बुलाया गया है, इस तरफ़ से एक को भी नहीं बुलाया, आप रिकार्ड उठा कर देख लीजिये ।

MR. SPEAKER : Please sit down. Do not behave like that.

श्री मु० अ० खां : मैं मिस-विहेव नहीं कर रहा हूं, लेकिन आपको इस तरफ़ का भी ध्यान रखना चाहिये ।

MR. SPEAKER : Will you sit down or not ? Do not try to misbehave.

श्री एस० एम० जोशी : शासन की यह नीति है कि जो भी शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के लोग हैं उनको बढ़ावा दिया जाय, लेकिन जब वे यू०पी०एस०सी० के सामने जाते हैं तो वहां सूटेबिल्टी का सवाल आता है, जिसमें कई घपले होते हैं । इस घपले का एक केस मेरे पास इस वक्त मौजूद है, जिसके बारे में मिनिस्टर साहब को लिखने वाला हूं । एक आदमी एस्सिटेंट स्टेशन मास्टर के एक्जामिनेशन के लिये गया, वह पास हो गया, वह ग्रेजुएट भी है, मगर इसलिये नहीं लिया गया क्योंकि उसकी दृष्टि अच्छी नहीं है । जब वह ग्रेजुएट है तो कम से कम इतनी मदद हुकूमत को करनी चाहिये कि उसके ग्रेजुएट होने के हिसाब से कोई दूसरा काम उसको मिलना चाहिये था । क्या आप उन लोगों को इस सम्बन्ध में कोई निर्देश देंगे ?

श्री विद्या चरण शुक्ल : अध्यक्ष महोदय, माननीय सदस्य ने जो दृष्टान्त बताया है उसमें योग्यता के आधार पर नहीं, बल्कि स्वास्थ्य की दृष्टि से अयोग्य पाने के आधार पर उसको वह स्थान नही दिया गया....

श्री हुकम चन्द कछवाय : ऐसे बहुत से मंत्री भी भरे हुए हैं जिनको ब्लड प्रेशर है, हार्ट एटेक है ।

श्री विद्या चरण शुक्ल: ऐसे लोगों को यदि हम उनकी योग्यता के अनुसार और सरकारी नियमों के अनुसार कोई दूसरा स्थान दे सकते हैं, तो बड़ी खुशी से ऐसा स्थान दिया जायगा, इसमें कोई आपत्ति नहीं है, लेकिन उस स्थान के लिये जो रिलैक्स्ड स्टैंडर्ड रूल्ज हैं, उसमें आना चाहिये । लेकिन जहां तक स्वास्थ्य के आधार पर यदि किसी को रिजैक्ट किया जाता है तो उसमें रिजर्वेशन वाली बात नहीं आती ।

MR. SPEAKER : I should say this to the Minister of Parliamentary Affairs. From this side also Members were called. Mr. Bhandare and others were called. In spite of that some gentleman gets up from this side and goes on saying things they were saying a few minutes before. This is going on since the last four or five days. He must ask them not to behave like this. I have seen the list of Members allowed from this side. In spite of that they behave like this.

Scholarships, Fellowships etc. granted by various foreign institutions

*426. SHRI VIRENDRA KUMAR SHAH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that various scholarships and fellowships granted to us by various foreign institutions and/or Governments have occasionally lapsed;

(b) whether it is also a fact that the extent of such lapses during the year 1968-69 amounted to Rs. 2.50 lakhs;

(c) if the answers to parts (a) and (b) above be in the affirmative, the reasons for the above lapses; and

(d) whether his Ministry proposed to take effective steps to avoid such lapses in future, and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir.

(b) The amount owing to unutilised scholarships during 1968-69 was approximately Rs. 3.15 lacs.

(c) Unutilised scholarships are primarily due to the last minute inability of scholars to leave India for personal, domestic reasons such as sudden illness, death of parents, unforeseen family difficulties, that are unavoidable. Subsidiary reasons are: Lack of proficiency in a foreign language and difficulty in meeting passage costs where these have not been covered by the scheme.

(d) Prospective scholars have been strongly advised to utilise their awards by all possible means including ensuring proficiency in the relevant foreign language. Reserve Lists are maintained of candidates who may replace nominees if the latter fall out for unavoidable reasons. The Government makes grants under its "Needy and Deserving" scheme to those scholars who satisfy the economic condition for such assistance.

SHRI VIRENDRAKUMAR SHAH : May I know whether it is due to the late advertising and whether the Government notifies the concerned persons in time so that applications could be sent and examined by an impartial body ?

SHRIMATI JAHANARA JAIPAL SINGH : Advertisements are issued well in time. All the scholarships are advertised through newspapers and notices are sent to the universities. All facilities are given to those interested to apply and when the applications are received they are screened and those possessing the requisite qualifications are examined by a committee consisting of a non-official chairman, representative of the ministry of education, ministry of external affairs and some experts of the particular field for which the scholarship is given and also someone from the donar country or institution.

SHRI VIRENDRA KUMAR SHAH : In view of these lapses, would the Government like to request the foreign institutions to review the scholarships ?

SHRIMATI JAHANARA JAIPAL SINGH : No, that is not possible.

श्री राम चरण : अध्यक्ष महोदय, इन फौरन-स्कोलरशिप्स में जहां तक शेड्यूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स का ताल्लुक है, जो 12 स्कोलरशिप भारत सरकार की तरफ़ से उनके लिये निर्धारित हैं, उनमें ही स्थान मिलता है, लेकिन जो स्कालरशिप्स विदेशी संस्थाओं की तरफ़ से दिये जाते हैं, उनमें इनके लिये कोई रिजर्वेशन नहीं होता। जैसा कन्सलटेटिव कमेटी में भी मैंने पूछा था कि क्या इन फौरन-स्कालरशिप्स में भी उनको कोई रिजर्वेशन देने के लिये तैयार हैं ? यदि नहीं देना चाहते हैं तो उसके क्या कारण हैं ?

SHRIMATI JAHANARA JAIPAL SINGH : The Ministry deals with nine external scholarships of Scheduled Castes and Tribes under the National Scholarship Scheme. We shall consider the suggestion of the Member.

श्री नाथूराम अहिरवार : मैं जानना चाहता हूं क्या मंत्री महोदय को ज्ञात है कि जो विदेशी छात्रवृत्तियां विद्यार्थियों को दी जाती हैं उसमें अधिकांश रूप में बड़े-बड़े अधिकारियों के सम्बन्धी और लड़के होते हैं? क्या सरकार पिछले तीन वर्षों में, इस प्रकार की जो छात्रवृत्तियां दी गई हैं उसकी लिस्ट सभा पटल पर रखने की कृपा करेगी ?

MR. SPEAKER : The question is whether the scholarships lapse or not, what is the amount.

श्री नाथूराम अहिरवार : जो स्कालरशिप्स होती हैं वह बड़े अधिकारियों के सम्बन्धियों और लड़कों को ही मिलती हैं ?

अध्यक्ष महोदय : इसमें लड़कों का सवाल कहां आ गया ।

SHRI M. L. SONDHI : I regret that the reply of the Minister does not indicate that Government appreciates the needs of the situation. After all, the country concerned is India where we know that public funds are not sufficient to support individually in the cause of education. There are two points on which I would like to have an answer. One is that of passage costs. Knowing fully well that Indians by and large cannot afford passage cost, is the Government having a machinery which encourages deserving people to get passage costs speedily ? Secondly, where the language difficulty arises, why is not the situation anticipated at the time of screening to find out if the language has been learnt ? Is there any provision in the Ministry by which assessment is made of the learning and assistance is given for learning the language ? After all, acquiring a language is in the interests of the country.

SHRIMATI JAHANARA JAIPAL SINGH : As for the passage cost, I have already said that there is a scheme under which passage cost is provided. There is a 'Needy and Deserving Scheme" under which, to meet the economic situation, certain assistance is stipulated. When we calculate the passage cost, the annual income of the candidate is taken into account, and if those men cannot afford it and if they merit it, they are given these scholarships.

The second point is about the proficiency in language. As I have said, scholarships are given purely on merit. After that, the final decision on the scholarship is taken by the donor country or the donor institution. They probably find that the proficiency of the students who apply is not up to the standard required.

SHRI M. L. SONDHI : What about the screening committee ? Does it consider the language requirements ? After all, so much money is lost to our country.

SHRIMATI JAHANARA JAIPAL SINGH : Yes, Sir. It does. When they apply, they say, and the students that we choose usually do have it, but the final decision is left to the donor country, and if it is a foreign country they may feel that the standard of the language is not up to the standard required by the institution to which they are going.

SHRI G. VISWANATHAN : I want to know from the hon. Minister whether the scholarship amount earmarked for the foreign students of Indian origin is being cut down year after year and, further, I want to know whether the amount earmarked for the same scholarships was not at all given, or that the total amount was not spent in the last two or three years.

SHRIMATI JAHANARA JAIPAL SINGH : These scholarships that we are dealing with now are those that are offered by other countries.

SHRI G. VISWANATHAN : About our scholarships.

SHRIMATI JAHANARA JAIPAL SINGH : It is not relevant.

SHRI NARENDRA SINGH MAHIDA : May I know the names of those countries and institutions where such scholarships have lapsed ?

SHRIMATI JAHANARA JAIPAL SINGH : There is a long list of them. If you desire, I shall place it on the Table of the House.

MR. SPEAKER : Yes; it may be laid on the Table of the House.

SHRI R. K. AMIN : May I know from the Minister whether this lapse of the scholarships given by the foreign countries is due to the non-requirement of that sort of training in our country, because, so many people went abroad taking advantage of such scholarships and when they came back to our country they did not get any job; it was inadequate and because of that so many people cannot take advantage of this. Is it because that the Government does not look to our requirements and fix up the scholarships with the foreign countries.

SHRIMATI JAHANARA JAIPAL SINGH : The majority of students who apply for these scholarships are usually sponsored by some institution or university. So, when they come back they are usually absorbed in those institutions.

SHRI SRADHAKAR SUPAKAR : May I know how many scholarships have lapsed on account of the language difficulty and on account of the scholarships being available only to those people who are proficient in such languages in which sufficient facility for training is not available in our country ?

SHRIMATI JAHANARA JAIPAL SINGH : All this is given in the statement.

श्री हुकम चन्द कछवाय : मन्त्री महोदय ने एक प्रश्न के उत्तर में बताया कि छात्रों की योग्यता को देख कर ही उनको स्कालरशिप्स दी जाती हैं । मैं जानना चाहता हूं कि कौन-कौन सी योग्यताओं को देखकर स्कालरशिप दी जाती हैं ? तथा उन योग्यताओं को आपने निर्धारित किया है या कि जो देश छात्रवृत्ति देते हैं वही उसको तय करते हैं । इसके अतिरिक्त जो देश छात्रवृत्ति देते हैं क्या उनसे हमारा कोई समझौता है जिसके हिसाब से छात्रवृत्तियां दी जाती हैं ?

SHRIMATI JAHANARA JAIPAL SINGH : All these qualifications are laid down by the donor countries.

SHRI S. KUNDU : I would like to know whether these scholarships are also available to officers of government. Then, is it a fact that one of the reasons why these scholarships lapse is that the processing of applications is done by the other Ministries and not by the Education Ministry alone which result in delay ?

SHRIMATI JAHANARA JAIPAL SINGH : No, Sir, they do not lapse because of any delay. One reason is that the people to whom they are given at the last minute are not able to take advantage of the scholarships.

SHRI HEM BARUA : Because you are late in informing the candidates. I know many such instances.

SHRI S. KUNDU : For years no intimation is given and when we telephone it starts working.

SHRI PILOO MODY : They wait till the last minute and then give it to their brother-in-law.

SHRIMATI JAHANARA JAIPAL SINGH : We would be very happy if the hon. Members give the details of such instances so that we could go into them.

SHRI KRTIK ORAON : I want to know the terms and conditions of the scholarships and fellowships etc. granted by the foreign institutions, the total number of scholarships and fellowships availed by the government and the reasons why the others were not availed of.

MR. SPEAKER : This is too detailed a question for which he should give notice.

SHRIMATI JAHANARA JAIPAL SINGH : All this is contained in the statement. I will lay it on the Table.

Asian Highway Project undertaken by ECAFE

\+

*429. SHRI SHIVA CHANDRA JHA :
SHRI CHANDRA SHEKHAR SINGH :
SHRI HIMATSINGKA :
SHRI ISHAQ SAMBHALI :
SHRI J. M. BISWAS :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the progress so far made in regard to the Asian Highway Project undertaken

by the Economic Commission for Asia and Far East;

(b) the total expenditure so far incurred by ECAFE in this respect;

(c) how long it will take to complete the project; and

(d) whether the development of India section of the Asian Highway has been completed ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (d). A statement is laid on the Table of the Sabha.

STATEMENT

(a) Attention is being concentrated by the countries concerned with Asian Highway in the first instance on the development of certain priority routes so as to establish by 1970, at least one East-West Highway to connect all the Asian Highway countries even with the combination of a number of routes, if necessary. Considerable progress has been made in this objective and it has been possible to connect up all the countries by at least one route within the first U.N. Development Decade which ends in 1970. One can now travel from Iran to Nepal or to East Pakistan or to Ceylon in the Western Sector of the Asian Highway system. In the eastern sector, road users can travel between Cambodia, Laos, Malayasia, Singapore, Thailand and Vietnam. With shipment from Singapore to Djakarta, it is also possible to travel in Indonesia.

(b) The development of roads by the Asian Highway countries under the Asian Highway System is primarily the responsibility of the countries concerned. ECAFE does not, therefore, incur any expenditure on their own on the development of the Asian Highway system.

(c) The development of the Asian Highway system is a continuing process and will go on to meet the growing needs of traffic according to changing pattern, volume and size.

(d) A list showing the roads included in the Asian Highway system in India is attached. In conformity with the objective of establishing by 1970 one East West Highway connecting all the Asian Highway countries, India has already completed priority Route A-I (from Indo-Pak Border near Amritsar to Indo-Burma Border near Tamu) to provide this East-West connection. Road link also exists between India and Kathmandu, pending the development of the priority route A-2 which is still under development in Nepal. Actually a road exists along this A-2 route within India except for small missing links on the Eastern and Western borders of Indian side of Nepal. It is hoped to complete them by the time the Asian Highway route within Nepal is through. There is also a road link between India and Ceylon with necessary arrangements for shipment. Steps are also being taken to develop other roads in India included in the Asian Highway System according to the availability of resources.

List of International Highway Routes in India included in the Asian Highway system

	Route Number under the Asian Highway System
Priority Routes :	
(1) Pakistan Border (near Amristar)-Ambala-Delhi-Kanpur-Allahabad-Barhi-Calcutta-Barasat [East Pakistan]-Dawki-Shillong-Jorhat-Palel-Indo / Burma Border	A-1
(2) Pakistan Border (near Ferozepur)-Hissar-Delhi-Moradabad-Rudrapur-Tanakpur [Nepal]-Galgalia Naksalbari-Siliguri-Pakistan border	A-2
(3) Agra-Gwalior-Jhansi-Saugar-Lakhnadon-Nagpur-Hyderabad-Bangalore-Madurai-Dhanushkodi	A-4
(4) Barhi-Mokameh-Muzaffarpur-Raxaul Nepal border	A-5
(5) Imphal-Silchar-Karimganj (Pakistan border)	A-40

(6) Mokameh-Purnea-Kishanganj-Sivok-Cooch Behar-North Salamara-Rangia-Gauhatl-Jorahat A-41

Other Routes :

(7) Dalkola-Raiganj-Malda-Barasat A-42

(8) Muzaffarpur-Janakpur A-43

(9) Delhi-Aligarh-Kanpur-Lucknow-Faizabad-Gorakhpur-Kasia-Pipra (on Muzaffarpur-Raxaul road) A-44

(10) Calcutta-Kharagpur-Bangriposi-Cuttack-Vishakhapatnam-Vijayawada-Madras-Dindigul A-45

(11) Dhulia (on Bombay-Gwalior route)-Nagpur-Raipur-Sambalpur-Barakot-Bangriposi A-46

(12) Gwalior-Shivpuri-Indore-Dhulia-Bombay-Poona-Belgaum-Chitradurga-Bangalore-Madras A-47

श्री शिव चन्द्र झा : अध्यक्ष महोदय, मैं जानना चाहता हूं कि यह जो एशियन हाई-वे हिन्दुस्तान से होकर जायेगा उसका कितना पोर्शन कम्प्लीट हो चुका है और उसका जितना पोर्शन हिन्दुस्तान होकर जायेगा उसमें हिन्दुस्तान का कितना कन्ट्रीब्यूशन पैसे के मामले में रहा ? मैं यह भी जानना चाहता हूं कि क्या इसका कोई पोर्शन बिहार होकर भी निकलता है और अगर बिहार होकर निकलता है तो उसका कितना हिस्सा पूरा हो गया है और कितना हिस्सा अभी बाकी है ?

श्री इकबाल सिंह : जो हिन्दुस्तान का पोर्शन है वह स्टेटमेंट में दिया हुआ है। बिहार के मुताल्लिक जो कुछ है उसके बारे में मुझे पुछना पड़ेगा। लेकिन इतना कह सकता हूं कि वह बिहार में जरूर जाता है। नैशनल हाई वे रूट नं० 1 है, वह वही रूट हैं जो आगरा से कलकत्ता को जाता है और वह बिहार से होकर जाता है। एक रूट नं० ए (2) है जब वह काठमांडू से आता है हिन्दुस्तान में तो त्रिपुरा से टनकपुर तक बिहार में आता है। लेकिन उसका माइलेज कितना है यह मैं नहीं कह सकता।

श्री शिव चन्द्र झा : आन दि होल कुल कितना खर्च हुआ है उसके बनाने में और बिहार के पोर्शन पर कितना खर्च हुआ है यह नहीं बतलाया गया है।

अध्यक्ष महोदय : क्या माननीय सदस्य को रिटेन स्टेटमेंट नहीं मिला है ?

श्री शिव चन्द्र झा : बिहार से होकर जो पोर्शन गुजरता है उसके डागमारा से होकर नेपाल बार्डर के पास से गुजरने की बात है। मैं जानना चाहता हूं कि जहां डागमारा ब्रिज बनाने की बात है वह पोर्शन नेशनल हाइवे में आता है या नहीं ?

अध्यक्ष महोदय : इतने डिटेल्स कहां होंगे ?

श्री शिव चन्द्र झा : आप क्यों बचाते हैं उनको ? डागमारा पुल जहां पर होगा वह पोर्शन नेशनल हाई वे पर होगा या नहीं इसको बताने में वह आनाकानी कर रहे हैं।

MR. SPEAKER : I am sitting here to judge the relevancy of the question. You are asking about the bridges also on the road. I do not allow that. There may be hundreds of bridges.

श्री शिव चन्द्र झा : ब्रिज उसमें है। जो सड़क एशियन हाई वे तक जायेगी उस पर यह ब्रिज बनाने की बात है।

SHRI PILOO MODY : Are you ruling that the bridge is not a relevant part of the highway ?

श्री इकबाल सिंह : जो सारे रूट हिन्दुस्तान में हैं उसमें जो करारा रूट है वह 4901 मील है।

MR. SPEAKER : He is asking about a particular bridge.

SHRI IQBAL SINGH : Which bridge ?

श्री शिव चन्द्र झा : बिहार का जो पोर्शन नेपाल बार्डर पर है डागमारा ब्रिज उस पर आता है। वह.....

MR. SPEAKER : Please ask a separate question. It does not arise out of it.

SHRI IQBAL SINGH : I want notice for that.

MR. SPEAKER : How can he know about the bridges also ?

श्री इसहाक सम्मली : जो जवाब दिया गया है, उसके आखीर में जो लिस्ट लगाई गई है उसके बारे में मैं मिनिस्टर साहब से जानना चाहता हूं कि (1) जो प्रायरिटी लिस्ट रूट्स हैं उनमें कितना कंस्ट्रक्शन वर्क हो गया है और वह कब तक कम्प्लीट हो जायेगा ? (2) मेहरबानी कर के यह बतलाया जाय जो यह सड़कें बार्डर पर बनाई जा रही हैं; और वह बहुत अच्छा किया जा रहा है, क्या उस पर असम में दरिया ब्रह्मपुत्र पर ग्वालपाड़ा में ब्रिज बना कर उसको बढ़ाने की कोई स्कीम है क्योंकि असम की पब्लिक की इसके लिये बहुत मांग है और बार्डर होने की वजह से उसकी जरूरत भी है ?

श्री इकबाल सिंह : जहां तक करारे रूट का ताल्लुक है जो अपने देश में है उसमें सिवा आठ किलोमीटर के बाकी सारी सड़क तैयार है और जो इकाफे स्टैन्डर्ड है उसके मुताबिक कम्प्लीट है। जो अल्टरनेटिव रूट है सिलचर से इम्फाल तक वह हम कम्प्लीट करने की कोशिश कर रहे हैं । लेकिन बाकी जो रूट है वह बिल्कुल कम्प्लीट है । जहां तक इस पुल का सवाल है, अगर माननीय सदस्य मुझ को लिखें तब मैं बतला सकता हूं कि यह एशियन हाई वे का पुल है या नेशनल हाई वे का पुल है।

श्री इसहाक सम्मली : मेरे सवाल का जवाब नहीं आया । मेरी अर्ज यह है कि यह एक एशियन हाई वे है (**व्यवधान**) । बार्डर को कवर किया गया है, इसके लिये शुक्रिया । इसी बार्डर एरिया में असम का वह इलाका भी शामिल है जो दरिया ब्रह्मपुत्र के किनारे ग्वालपाड़ा डिस्ट्रिक्ट के अन्दर है । वह बार्डर एरिया है और अगर वहां कोई वाकया पेश आये तो वारिश और दलदल की वजह से वहां आप का मूव करना बड़ा मुश्किल है । मैं मालूम करना चाहता हूं कि क्या सरकार इस पर ध्यान देगी और अगर यह शामिल नहीं है तो क्या उसको शामिल करने पर गौर करेगी ?

श्री इकबाल सिंह : जहां तक एशियन हाई वे का कंसेप्शन है वह यह है कि एक तरफ वह तुर्की से होकर इंडोनीशिया तक और दूसरी तरफ इराक से होकर वियटनाम तक एक सड़क बनाई जाय और उन्होंने हर मुल्क को सिर्फ दो-दो प्रायारिटी रूट्स दिये थे कि उस देश में वहां से होकर वह गुजरेगा जहां इंटरनेशनल ट्रैफिक की सुविधा दी जायेगी यह एशियन हाई वे का कंसेप्शन है । यह कंसेप्शन नहीं है कि हमारी हद तक सड़क जाय । गवर्नमेन्ट आफ इंडिया ने जो रूट्स कहे वह हमने रक्खे हैं उनमें एक करार रूट प्रायरिटी रूट है। जहां तक प्रायरिटी रूट्स का ताल्लुक है वह सब मुकम्मल हैं । सिर्फ आठ कीलोमीटर वनवासा से नोपालगंज तक बाकी है । वह सिर्फ इसलिये कि जिस दिन नेपाल की सड़क मुकम्मल हो जायेगी हम उसको मुकम्मल कर देंगे । इन्हीं सड़कों को एशियन हाई वे डिक्लेअर किया है । यह उनका कंसेप्शन है और उसी के मुताबिक मैंने जवाब दिया ।

Statement by Deputy Chief Minister of West Bengal

\+

*430. SHRI RAM GOPAL SHALWALE :
SHRI JAGANNATH RAO JOSHI:
SHRI ATAL BIHARI VAJPAYEE:
SHRI SURAJ BHAN :
SHRI SHARDA NAND :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Shri Jyoti Basu, Deputy Chief Minister of West Bengal said in his speech, delivered at Delhi University Campus in the month of August last that India's Constitution is bourgeois one and they are trying to wreck it;

(b) whether Shri A. K. Gopalan, a Communist Member of Parliament and Shri Namboodiripad, Chief Minister of Kerala have also made similar statements prior to the one mentioned above; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information received from the Government of West Bengal Shri Jyoti Basu in his address in Delhi University in August, 1969, spoke about the bourgeois character of the Constitution and stated that it needed fundamental change.

(b) and (c). The attitude of the Government in this matter had been clarified in the statement made by the Minister in the Ministry of Home Affairs in Lok Sabha on July 24, 1969 and in the course of subsequent discussions in the House on that day.

श्री राम गोपाल शालवाले : जो व्यक्ति संविधान में विश्वास नहीं रखते और घोषणा-पुर्वक कहते हैं कि हम इस संविधान को समाप्त करने का प्रयत्न करेंगे, क्या सरकार उनको अपदस्थ करने का प्रयत्न करेगी ?

श्री विद्या चरण शुक्ल : जो सूचना हमें पश्चिमी बंगाल सरकार से अधिकृत रूप से प्राप्त हुई है उसमें उन्होंने कहा है कि उनके उप-प्रधान मंत्री ने यह नहीं कहा कि हम संविधान तोड़ना चाहते हैं । उन्होंने कहा कि इस वक्त जो संविधान बना है वह ऐसा है जिससे वहां प्रगति नहीं हो सकती, ऐसा उनका विश्वास है, इस लिये इसमें बहुत से मूलभूत परिवर्तनों की आवश्यकता है । उन्होंने इस प्रकार की सूचना दी है । उनका कहना है कि उन्होंने यह नहीं कहा कि इसको तोड़ कर रख देना चाहिये ।

श्री राम गोपाल शालवाले : समाचार-पत्रों में जो सूचना छपी थी उसी आधार पर यह प्रश्न है । क्या सरकार ने सूचना के सम्बन्ध में श्री ज्योति बसु से किसी भी प्रकार की पूछ ताछ की है कि ऐसा उन्होंने क्यों कहा या फिर क्या समाचार-पत्रों में छपी खबर गलत है या सही है इसकी कोई तहकीकात सरकार ने की ?

श्री विद्या चरण शुक्ल : माननीय सदस्य को मालूम होना चाहिये कि हम यहां पर जो जवाब दे रहे हैं वह पूछ ताछ करके ही दे रहे हैं । पूछ ताछ के बाद जो जवाब आया उसके आधार पर जवाब दिया गया है और जो भी अधिकृत जवाब हमें मिला है उसको मैंने आपके सामने रख दिया है ।

श्री जगन्नाथ राव जोशी : श्री ज्योति बसु ने कुछ कहा हो या संसद सदस्यों ने कुछ कहा हो, किन्तु संविधान में आस्था कितनी है वह पिछले कई महीनों से पश्चिमी बंगाल में जो हो रहा है उससे पूरे तरीके से पता चलता है । इस एक साल के अन्दर 400 से ज्यादा राजनीतिक हत्यायें हुई हैं । जब पुलिस में मामला दर्ज कराया जाता है तो वह लिया नहीं जाता । उन्होंने जो कहा है कि ब्रेकिंग आफ दि कांस्टिट्यूशन, तो कांस्टिट्यूशन का ब्रेकडाउन हुआ है । संविधान की धारा 355 के अन्तर्गत इसमें केन्द्र की जिम्मेदारी आती है । खाली उसमें एक्स्टर्नल ऐग्रेशन ही नहीं है, इंटर्नल डिस्टर्बेंस भी है । मैं पूछना चाहता हूं कि क्या आपकी जिम्मेदारी नहीं है ? वहां की स्थिति के बारे में क्या आपने गवर्नर से भी कोई जानकारी मांगी है । उनका क्या जवाब आया है ? क्या केन्द्र का यह कर्तव्य नहीं है ? कानून के मुताबिक हर एक को जीवन बिताने का अधिकार है · · · इससे वंचित किया जाता है । केन्द्र हाथ पर हाथ रख कर बैठा नहीं रह सकता है । उनका कहना है कि हम कांस्टीट्यूशन पर भरोसा नहीं करते हैं ।

Actually, the fact is that it is a constitutional breakdown and the Central Government is not doing any thing.

केन्द्र का यह कर्तव्य है संविधान की धारा 355 के अनुसार कि वह राज्यपाल से रिपोर्ट मांगे और उसके ऊपर कार्रवाई

करे । मैं जानना चाहता हूं कि क्या केन्द्र अपने इस उत्तरदायित्व को निभायेगा ?

श्री विद्या चरण शुक्ल : इस बात में कोई शक नहीं है कि केन्द्र की यह जिम्मेदारी है कि हर प्रदेश में संवैधानिक ढंग से और कानूनी ढंग से काम चले और इसकी देखभाल करने की जिम्मेदारी केन्द्रीय सरकार की है । जहां तक वर्तमान परिस्थिति का सवाल है उसके बारे में सदन में बहस हो चुकी है · · ·

SHRI NAMBIAR : There is a State legislature in West Bengal to deal with the situation.

श्री विद्या चरण शुक्ल : सरकार की तरफ से गृह मंत्री ने बताया है कि हमारा इसके बारे में दृष्टिकोण क्या है । जब हम समझेंगे कि हमारे लिए हस्तक्षेप करना आवश्यक है तब हम हस्तक्षेप करेंगे । उसके पहले हमें हस्तक्षेप नहीं करना चाहिये ।

श्री जगन्नाथ राव जोशी : बिना गवर्नर से रिपोर्ट मांगे कैसे पता चलेगा कि हस्तक्षेप कर सकते हैं या नहीं कर सकते हैं ?

WRITTEN ANSWERS TO QUESTIONS

Weather forecasting for farmers

*422. SHRI MAYAVAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fa t that India can save Rs. 600 crores annually if farmers are told of weather forecasts three to ten days ahead;

(b) if so, what steps are being taken;

(c) whether our weather forecast has mostly been found to be incorrect and ineffective; and

(d) whether Government propose tc consult the Governments of U.S.A. and U.S.S.R. to help in making weather forecasts more accurate in future ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Weather forecasts to farmers at present cover the prevailing and anticipated weather conditions for the next 36 hours with the outlook for the subsequent two days. If the forecasts could cover a longer period, it would undoubtedly help farmers. It is, however, difficult to assess the benefit in precise monetary terms.

(b) and (d). A scheme has been approved for implementation by the India Meteorological Department during the current Plan period as part of the World Weather Watch Plan prepared by the World Meteorological Organisation. This is a project intended as a co-operative global observation and prediction system, using the latest technological advances such as high speed electronic computers. The Plan envisages the establishment of three World Meteorological Centres at Washington, Moscow and Melbourne, with Regional Telecommunication Hubs and Regional Meteorological Centres located at important places on the main trunk circuit including New Delhi. One of the main functions of the Regional Meteorolcgical Centre will be to process the large volume of weather data collected from all over the world and the preparation of weather forecasts with the help of a computer, whereby it would be possible to give more accurate weather forecasts and to extend the period of validity for 3 to 5 days. After further research, it may be possible to cover longer period up to 10 days.

(c) Verification of forecasts issued during the last 30 years has shown that about 75% of the forecasts of the India Meteorological Department have proved correct and about 15% partially correct. The effectiveness depends upon the proper utilisation of the forecasts by the farmers.

Trade Unions (West Bengal Amendment) Bill

*423. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) when did the West Bengal Government send the Trade Unions (West Bengal Amendment) Bill to the Centre seeking the President's assent;

(b) whether Government have acknowledged the receipt of the document and if so, when; and

(c) the reasons as to why President's assent has not been secured and sent to the West Bengal Government till date ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Bill was sent on 10th November and was received in the Home Ministry on 13th November, 1969.

(b) Yes, Sir, on 14th November, 1969.

(c) The Bill was referred to the concerned Ministries for their comments on 15th November 1969 and is under examination. A decision will be possible only after completion of examination in all the concerned Ministries.

भाषा-प्रयोगशालाओं की स्थापना और विकास

*424. **श्री रामावतार शर्मा :**
श्री शिव कुमार शास्त्री :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार की राष्ट्रीय शैक्षणिक अनुसन्धान तथा प्रशिक्षण परिषद् द्वारा श्री एस० बी० सी० अय्या की अध्यक्षता में नियुक्त एक समिति ने बालकों तथा वयस्कों को भाषाओं की शिक्षा देने के लिये भाषा-प्रयोगशालाओं की स्थापना तथा उनका विकास करने की सिफारिश की है;

(ख) क्या यह भी सच है कि भाषा-प्रयोगशालाएं स्थापित करने से काफी समय तथा धनराशि की बचत होगी;

(ग) यदि भाषा शिक्षा के लिये कम समय दिया जाये तो क्या विज्ञान तथा गणित पढ़ाने के लिए अधिक समय मिल जायेगा; और

(घ) यदि हां, तो सरकार का विचार इन भाषा-प्रयोगशालाओं को कब तक आरम्भ करने का है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) जी हां ।

(ख) और (ग). जी हां, जहां तक समय का संबंध है। लेकिन भाषा प्रयोगशालाओं की स्थापना और उनके अनुरक्षण के लिए अतिरिक्त धन की आवश्यकता होगी ।

(घ) फिलहाल मामला विचाराधीन है ।

Development of Wild Life Tourism

*427. SHRI B. K. DASCHOWDHURY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have planned any schemes to promote wild life tourism in order to bring in more foreign exchange to the country ; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). The Department attaches great importance to the promotion of this form of tourism and in the Fourth Plan period, a provision of Rs. 50 lakhs has been made for it. The schemes include providing accommodation and transport in selected game sanctuaries. In the first phase, the places selected are Kanha Kisli and Corbett National Parks, Bharatpur Bird Sanctuary and the Game sanctuaries at Gir and Kaziranga. To help in the promotion of wild life tourism, a Special Officer at the level of Deputy Director General is being appointed in the Department.

Emoluments of lowest and highest paid Government Employees

*428. SHRI HARDAYAL DEVGUN : SHRI JAI SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amounts payable, respectively, to the lowest paid and the highest paid employees in the employ of the Government in the form of pay and allowances;

(b) whether the question of fixing a ratio between the emoluments of the lowest paid and the highest paid employee has been considered by Government ; and

(c) if so, the decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Emoluments on the basis of pay and dearness

allowance for the highest and the lowest paid employees under the Central Government are :

(i) Rs. 3500 per mensem (Rs. 4000 per mensem for Members of the I.C.S.) for Secretaries to the Government of India;

(ii) Rs. 141 for Class IV employees.

(b) No, Sir.

(c) Does not arise.

दिल्ली परिवहन उपक्रम में सुधार करने के लिये उपाय

*431. **श्री बृज भूषण लाल :** क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) तीसरी पंचवर्षीय योजना में और उसके बाद दिल्ली परिवहन उपक्रम में सुधार और उसके विस्तार के लिये किये गये उपायों का ब्यौरा क्या है ; और

(ख) इस दिशा में चौथी पंचवर्षीय योजना में किये जाने वाले उपायों का ब्यौरा क्या है ?

संसद-कार्य और नौवहन तथा परिवहन मंत्री (श्री रघुरामैया) : (क) और (ख). तीसरी पंचवर्षीय योजना काल में दिल्ली परिवहन उपक्रम के बेड़े में 322.78 लाख रुपये कुल लागत की 498 बसें और 22 सहायक वाहन जोड़े गये । इसके अतिरिक्त 171 अधिक आयु वाले बसों का नवीकरण किया गया और हरीनगर और काल्काजी डिपों का निर्माण-कार्य पूरा किया गया ।

चौथी पंच-वर्षीय योजना काल में 956.25 लाख रुपये की अनुमानित लागत की 1156 बसों को खरीदने का विचार है । इसके अतिरिक्त इस योजनाकाल में 43.75 लाख रुपये सहायक वाहनों, औजारों और मशीनों, बसों के निर्माण, उप-डिपो, बस अड्डों और फर्नीचर और जुड़नारों पर व्यय किये जाने की संभावना है ।

Political Murders

*432. SHRI J. K. CHOUDHURY :
SHRI MANIBHAI J. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there have been any political murders in the country during the current year;

(b) if so, the number of such murders, State-wise; and

(c) the steps taken by Government to curb such activities in the country ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Instances of such murders arising out of inter-party clashes and activities of CP (M-L) and other extremists have come to our notice. According to the information received by the Central Government from their agencies there have been such murders in Andhra Pradesh (31), Bihar (10), Kerala (25), Orissa (2), Punjab (5) and West Bengal (101). Government of Nagaland suspect two murders to be politically motivated. Deaths resulting from encounters with hostiles in Manipur would also belong to this category.

(c) It would be for State Governments concerned to undertake prompt and thorough investigation of all such murders, so that persons suspected of having committed such heinous offences could be dealt with accordingly. State Governments have been assured of all reasonable assistance in dealing with these problems.

Correspondence between the late Sardar Darshan Singh Pheruman and Prime Minister on Chandigarh Issue

*433. SHRI K. P. SINGH DEO :
SHRI C. C. DESAI :
SHRI H. AJMAL KHAN :
SHRI D. AMAT :
SHRI R. K. AMIN :
SHRI GADILINGANA GOWD :
SHRI J. MOHAMED IMAM :
SHRI K. M. KOUSHIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there had been certain exchange of letters between late Sardar Darshan Singh Pheruman who had been

fasting in regard to Chandigarh issue and the Prime Minister; and

(b) whether the correspondence would be laid on the Table of the House ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) A copy each of the letters dated 30th August, 5th September and 13th October, 1969 from the Prime Minister to late Sardar Darshan Singh Pheruman and of his letters dated 20th September, 9th October and 15th October, 1969 to the Prime Minister is laid on the Table of the House [*Placed in Library. See* No. LT-2242/69].

Indo-British Committee on extension of technical training in India

*434. SHRI K. HALDER :
SHRI BHOGENDRA JHA :
SHRI SARJOO PANDEY :
SHRI N. K. SANGHI :
SHRI Y. A. PRASAD :
SHRI SITARAM KESRI :
SHRI BENI SHANKER SHARMA:
SHRI R. R. SINGH DEO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there is a proposal to set up an Indo-British Committee to advise Government on the extension of technical training in India through more sandwich courses; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). A proposal is under consideration to set up a Joint Indo-British Committee for Education, including technical education for maintaining close contact between the two countries and for exchange of information and ideas in this field. Details have yet to be worked out.

An expert committee is also proposed to be set up to examine the present state of polytechnic education in our country and prepare a ten-year plan for its reorganisation and development including sandwich courses. We propose to invite experts from advanced countries including UK as advisers to the Committee.

Apportionment of I.A.S. Officers

*435. SHRI NAVAL KISHORE SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Indian Administrative Service personnel serving in various parts of the country and the present policy of the Government with regard to their apportionment;

(b) whether there is any percentage fixed for selection by promotion and direct recruitment; if so, the details thereof;

(c) whether Rajasthan Government has suggested an increase in the ratio of personnel to be promoted to this cadre; and

(d) if so, the reaction of the Central Government to this suggestion ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The total number of Indian Administrative Service personnel serving in various parts of the country is 2626 as on 1st January 1969. Not more than 25% of the senior posts are filled by appointment by promotion of the officers of the State Civil Service and other State Services. The remaining posts are to be filled by direct recruitment through the Union Public Service Commission. The policy regarding State allotment is that not more than half the number of vacancies in a State go to direct recruits of the State concerned. The balance are filled up from candidates hailing from other States who are allotted to various States in accordance with a set formula. In the case of women, Scheduled Castes and Scheduled Tribes candidates, efforts are made, within the limits of vacancies available, to accommodate them in their home States or neighbouring States.

(c) No, Sir.

(d) Does not arise.

Group politics and factional fight in Lalit Kala Akademi

*436. SHRI DHIRESWAR KALITA :
SHRI K. M. MADHUKAR :
SHRI H. N. MUKERJEE :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government's attention has been drawn to the report appearing in *Patriot* dated 12th November, 1969 about group politics and factional fight in the Lalit Kala Akademi;

(b) if so, whether there is any substance in the report; and

(c) if answer to part (b) above be in the affirmative, what steps have been taken to clean the Akademi of group politics and factionalism ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir.

(b) and (c). According to the information received from the Lalit Kala Akademi, while there are differences of opinion on some matters these are not of the nature of group politics or factional fights. However, a Review Committee to examine the working of this and other Akademies is being appointed. The composition of the Committee is under consideration.

Declaration of public holidays for 1970

*437. SHRI MEETHA LAL MEENA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Hindu festivals like Holi, Diwali, Janmashtami and Ramanavami have not been included as public holidays in the list of Public Holidays for 1970 announced by Government ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No, Sir. All these festivals have been included in the list of closed holidays for 1970 in respect of Central Government offices in Delhi.

(b) Does not arise.

कार्यालयों में हिन्दी का प्रयोग और हिन्दी में पाठ्यपुस्तकें प्रकाशित करना

*438. **श्री नारायण स्वरूप शर्मा** : क्या **शिक्षा तथा युवक सेवा** मंत्री 13 मई, 1969 के अल्प सूचना प्रश्न संख्या 25 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) सरकारी कामकाज में अनुवाद की सहायता के बिना राज भाषा के रूप में हिन्दी का सीधा प्रयोग करने के लिये उनके मंत्रालय द्वारा क्या कार्यवाही की गई है;

(ख) उनके मंत्रालय द्वारा किये गये प्रयत्नों के परिणामस्वरूप प्रत्येक परीक्षा-पत्र के लिये कम से कम एक पाठ्य-पुस्तक कब तक उपलब्ध हो जायेगी;

(ग) अंग्रेजी भाषा को केवल ग्रन्थालयों तक कब तक सीमित कर दिया जायेगा; और

(घ) विश्वविद्यालयों में प्रवेश के समय विद्यार्थियों को मार्ग प्रदर्शन और मंत्रणा देने की सेवा कब तक उपलब्ध हो जायेगी ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) इस मंत्रालय के जिन कर्मचारियों को हिन्दी का पर्याप्त ज्ञान नहीं है, वे गृह मंत्रालय द्वारा किये गये एक प्रबन्ध के अधीन हिन्दी में प्रशिक्षण प्राप्त कर रहे हैं । सरकारी प्रयोजनों के लिये हिन्दी के उत्तरोत्तर प्रयोग के लिये वही मंत्रालय जिम्मेदार है ।

(ख) सम्भवतः आदरणीय सदस्य के प्रश्न का आशय विश्वविद्यालय स्तर की हिन्दी की पाठ्यपुस्तकों की उपलब्धता से है क्योंकि प्रत्येक विषय की स्कूल स्तरीय परीक्षा की पुस्तकें पहले से ही उपलब्ध हैं । प्रथम डिग्री स्तर की हिन्दी में विश्वविद्यालय स्तर की पुस्तकों के निर्माण के लिये यह मंत्रालय प्रत्येक पांच हिन्दी भाषी राज्यों को एक-एक करोड़ रुपये उपलब्ध करने के लिये सहमत हो गया है । राज्य सरकारों को परिचालित की गई मार्गदर्शी रूपरेखा में वह निर्धारित किया गया है कि यह सुनिश्चित करने के लिये प्रयत्न किया जाये कि लिखी जाने वाली पाठ्यपुस्तकें, सम्बंधित प्रश्नपत्र के पाठ्य-विवरण की विषय वस्तु के साथ सीधी मेल खाएं । प्रत्येक प्रश्नपत्र के लिये कम से कम

एक पाठय पुस्तक कब तक उपलब्ध हो जायेगी इसका अनुमान लगाना जल्दबाजी होगी ।

(ग) सम्भवत: माननीय सदस्य के प्रश्न का उल्लेख कालेज स्तर पर अंग्रेजी को ज्ञान भाषा के रूप में उपयोग करने की आवश्यकता के बारे में है । केन्द्रीय अंग्रेजी संस्थान, हैदराबाद ने विश्वविद्यालयों तथा विश्व-विद्यालय अनुदान आयोग के सहयोग से विशेषरूप से ग्रीष्म संस्थानों के जरिये कालेजों के अध्यापकों को अंग्रेजी में कार्यात्मक शिक्षण में पुर्नस्थापित करने के लिये बहुत से कदम उठाये हैं । चूंकि यह एक निरन्तर चलने वाली प्रक्रिया है, सभी विश्वविद्यालयों में समान रूप से अंग्रेजी के ऐसे शिक्षण के लिये कोई समय निर्धारित नहीं किया जा सकता ।

(घ) सरकार ने विश्वविद्यालयों में मार्ग-दर्शन और सलाहकार सेवाएं स्थापित नहीं की हैं । बहुत से विश्वविद्यालयों ने विद्यार्थियों को मार्गदर्शन प्रदान करने के लिए विद्यार्थी सलाहकार ब्यूरो/विश्वविद्यालय सूचना ब्यूरो पहले से ही स्थापित किये हैं । चूंकि यह ऐसा कार्यकलाप है जिसका विश्वविद्यालयों द्वारा विकास किया जाना है, सरकार योजना के समान रूप से कार्यान्वयन के लिये समय निश्चित करने की स्थिति में नहीं है ।

Decision regarding Re-instatement of former Inspector General of Police, Gujarat

*439. SHRI INDRAJIT GUPTA :
SHRI YOGENDRA SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Central Government have asked the Gujarat Government to reinstate Shri J. D. Nagarwala, former Inspector General of Police, Gujarat suspended from his service in 1963 on certain charges of corruption;

(b) what were the findings of the one-man commission appointed by the State Government to enquire into the allegations levelled against Shri Nagarwala; and

(c) the reason why the Central Government have taken this decision now asking for his reinstatement ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). The Commission of Inquiry appointed by the Government of Gujarat had found 13 out of the 18 charges framed against Shri J. D. Nagarwala wholly or partly proved. These charges mainly related to alleged acts of misconduct, misleading the Government, falsification of records, unauthorised raising of funds, causing loss to Government etc.

The Union Public Service Commission, however, came to the conclusion that 10 charges had been partly proved and that the serious charges of accepting illegal gratification, fabrication of documents, misappropriation of funds and corruption had not been proved. They, therefore, recommended that Shri Nagarvala's pay be reduced to Rs. 2500 p.m. for a period of three years.

The Central Government, after due consideration requested the State Government to accept the advice of the U.P.S.C. and pass necessary orders in the case under the All India Services (Discipline & Appeal) Rules in exercise of their powers. The Government of Gujarat, however, have not agreed with the conclusions reached by the U.P.S.C. In the circumstances, the Central Government had to take the final decision in the case in accordance with the rules. Orders have accordingly been issued on 3rd December, 1969, in terms of the advice of the U.P.S.C. The order of suspension of the officer has also been revoked.

Proposal to allow private parties to operate air services on feeder routes

*440. DR. RANEN SEN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to permit private parties to operate air services on feeder routes;

(b) if so, the reasons therefor; and

(c) which feeder routes are likely to be reserved for private services?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Section 18(e) of the Air Corporations Act, 1953, provides for permission being accorded to private parties to operate scheduled air transport services for passenger and cargo, on a regular basis. Government will examine the position if and when any specific request in this regard is received.

(b) The purpose is to provide scope for air services where Indian Airlines are not in a position to operate.

(c) As per regulations, a private operator may be permitted to operate on any route other than that served by Indian Airlines scheduled services.

Setting up of Tramway Project by Nepal

*441. SHRI R. BARUA :
SHRI N. R. LASKAR :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Nepal has approached India to help her in setting up a tramway project for the Kathmandu valley;

(b) if so, the reaction of Government thereto; and

(c) to what extent the assistance will be given to Nepal for setting up this project ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) No.

(b) and (c). Do not arise.

Recovery of materials stolen from museum of Maharaja of Jaipur

*442. SHRI C. K. BHATTACHARYYA :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a search party under C.B.I. carried out searches in the house of Kunwar Sangram Singh, former Director of the Museum of Maharaja of Jaipur;

(b) whether 2000 rare old paintings were recovered in the search;

(c) whether 150 old statues have also been recovered from the same place by Rajasthan Police who assisted the C.B.I. party; and

(d) whether all these are considered to be stolen materials ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) 2008 paintings were seized during the search of the house of Shri Sangram Singh at Jaipur.

(c) 229 stone, Brass, Bronze and Terracota statues were also found during searches and taken over by the Rajasthan Police;

(d) Since all these articles are yet to be identified, it cannot be said at present whether these or any of them are stolen or not.

Ceiling on State Cabinets recommended by A.R.C.

*443. SHRI PREM CHAND VERMA :
SHRI VASUDEVAN NAIR :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have considered the recommendations of the Administrative Reforms Commission regarding the sizes of the Cabinets at the Centre and in the States;

(b) whether Government agree with the recommendation, and if so, how and when it is likely to be implemented; and

(c) the procedure that will be followed for the implementation of the recommendation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). The recommendation regarding the size of the Council of Ministers at the Centre was made by the Administrative Reforms Commission in their report on the Machinery of the Government of India and its Procedures of Work and regarding the Councils of Ministers in the States in their report on State Administration. The reports are

under examination by the Government. The Committee on Defections had also examined the question of limiting the size of the Councils of Ministers. Government propose to introduce legislation in the light of the views expressed by the Committee and the comments made thereon in Parliament.

Riots in Imphal during Prime Minister's visit

*444. SHRI PILOO MODY :
SHRI N. K. SOMANI :
SHRI RAM SEWAK YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there were riots in Imphal when the Prime Minister visited that place sometime in September this year;

(b) whether it is a fact that several people were killed and property worth several lakhs of rupees was destroyed;

(c) if so, the details thereof; and

(d) whether any investigation has been made as to the various causes leading to such disturbances and what action, if any, has been taken against the culprits ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (d). During the recent visit of Prime Minister to Manipur, a small section of the people and certain organisations instigated slogan shouting and black-flag demonstrations. An attempt was made to block the road leading to the place where a public meeting was to be addressed by the Prime Minister on the 23rd September. When the passage was cleared and the Prime Minister started addressing the meeting, some persons indulged in pelting of stones at the audience assembled to hear the Prime Minister. The police tried to disperse the mischief-mongers by a mild lathicharge but they took shelter in the heavily built up area on two sides of the meeting ground. They set fire to two trucks of the State Transport and to a fire brigade and an ambulance. Another police vehicle was stopped and the police officers assaulted resulting in injuries to a number of policemen including two Deputy Superintendents of Police. The driver of the police vehicle died as a result of injuries sustained and the vehicle was damaged and pushed into a river. 50 policemen were injured and 13 Government vehicles were damaged or destroyed. Firing was also heard from some houses towards the police force. On account of the imminent danger to life and property, the police had to resort to firing. Three members of the public lost their lives due to firing. Some others were injured by the firing and pelting of stones of whom one died later.

The mischef-mongers subsequently set fire to the stage of the Nehru Dance Academy and attempted to set fire to the Legislative Assembly, a shop in Thangal Bazar and a petrol pump. Curfew had hence to be imposed. The situation was brought under control by intensive patrolling by the police and Army. A police case has been registered and 32 persons arrested. Investigation is in progress.

Threat of agitation by Buddhists of Ladakh

*445. SHRI V. NARASIMHA RAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Buddhists of Ladakh have threatened to resume their agitation if the Kashmir Government does not implement the Seven point agreement arrived at between the Kashmir Government and the Chairman of the Action Committee;

(b) whether the Centre proposes to intervene into the matter in order to avoid the conflict;

(c) if not, the reasons therefor; and

(d) whether Central Government would ask the Kashmir Government the reasons for not implementing the agreement ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Government have reports of demands having been made that the assurances given to the Buddhists of Ladakh by the Government of Jammu and Kashmir should be implemented early.

(b) to (d) The Government of Jammu and Kashmir, according to information received from them, are taking necessary action to implement the assurances given by them.

Air Trips undertaken by Chairman of I.A.C.

*446. SHRI YAJNA DATT SHARMA : Will the Minister of TOURISM AND CIVIL

AVIATION be pleased to refer to the reply given to Unstarred Question No 1746 on the 1st August, 1969 and state :

(a) whether the information regarding air trips undertaken by the Chairman of Indian Airlines Corporation has since been collected;

(b) if so, the details thereof, and

(c) if not, the reasons for the delay ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). I lay on the Table of the House a statement indicating the particulars of foreign trips undertaken by the Chairmen of Indian Airlines during the period from 1-4-1966 to 31-3-1969. [*Placed in Library. See* No. LT-2243/69]

Enquiry against two IAS Officers of Assam

*447. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that two IAS officers working with the Government of Assam have resigned to work with the Pioneer Mission operating in Manipur and certain parts of Assam ;

(b) if so, whether it is a fact that the Government of Assam have approached the Union Government for an inquiry into the conduct of the above officers; and

(c) whether the inquiry has already been completed and, if so, the findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) One officer, Shri C. L, Rema, resigned from the IAS to devote himself entirely to religious and social services. His resignation was accepted with effect from 1-1-1969. No information is available whether he is working with the Pioneer Mission. No other IAS officer of Assam resigned.

(b) No, Sir.

(c) Does not arise.

अनुसूचित जातियों और अनुसूचित आदिम जातियों के लोगों को रोज़गार

*448. **श्री राम चरण :**
श्री यशपाल सिंह :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय ने अनुसूचित जातियों अनुसूचित आदिम जातियों के लोगों को रोज़गार देने की समस्याओं के अध्ययन के लिए जो उच्च शक्ति प्राप्त समिति नियुक्त की है उसकी अब तक कुल कितनी बैठकें हुई हैं; और इस समिति ने क्या सिफारिशें की हैं; और

(ख) उसके द्वारा की गई जो सिफारिशें क्रियांवित की गई हैं अथवा करने का विचार है, उनका स्वरूप क्या है ?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० सी० एस० रामास्वामी) : (क) और (ख). अब तक उच्च शक्ति प्राप्त समिति की दो बैठकें हुई हैं।

समिति द्वारा की गई सिफारिशों और उन पर की गई। किये जाने के लिए प्रस्तावित कार्यवाही की एक विवरण सदन के पटल पर रखा जाता है **[ग्रन्थालय में रखा गया। देखिये संख्या एल० टी०–2244/69]**

केन्द्रीय वैज्ञानिक तथा औद्योगिक अनुसंधान की प्रयोगशालाओं पर निर्धारित राशि से अधिक व्यय

*449. **श्री प्रकाशवीर शास्त्री** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद् के अधीन प्रत्येक प्रयोगशाला द्वारा उसके लिये नियत धन राशि से कई गुना अधिक धन खर्चा किया गया है;

(ख) यदि हां, तो गत तीन वर्षों के दौरान प्रत्येक प्रयोगशाला द्वारा किये गये व्यय का वर्षवार ब्यौरा क्या है ;

(ग) क्या सरकार ने यह सुनिश्चित करने के लिये कि इन प्रयोगशालाओं द्वारा नियत धन राशि से अधिक खर्च की गई धन राशि का ठीक प्रकार से उपयोग किया गया है; कोई जांच की है;

(घ) यदि हां, तो जांच के क्या निष्कर्ष निकले हैं; और

(ङ) क्या नियत धन राशि से अधिक अंधाधुन्ध खर्च को रोकने के लिए कोई प्रक्रिया बनाई गई है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). कुछ प्रयोगशालाओं के मामलों में स्वीकृत बजट प्राक्कलनों से ज्यादा खर्च अथवा बचत में काफी विभिन्नता है । किन्तु सुपुनरीक्षण प्राक्कलनों से 1966-67 वर्ष में कुछ प्रयोग शालाओं के मामले में 5.00 लाख रुपये का अधिक खर्च था । अन्य मामलों में कोई खास विभिन्नता ज्यादा खर्च अथवा बचत) नहीं है ।

विवरण सभा पटल पर रख दिया गया है जिसमें मूल बजट प्राक्कलन पुनरीक्षित प्राक्कलन और 1966-67, 1967-68 और 1968-69 तीन वर्षों में प्रत्येक राष्ट्रीय प्रयोगशाला । संस्थान द्वारा किया गया वास्तविक खर्च दिया गया है । **[ग्रन्थालय में रखा गया । देखिये संख्या एल० टी०–2245/69]** ।

(ग) और (घ) : वैज्ञानिक तथा औद्योगिक अनुसंधाम परिषद् (वै० ओ० अनु० परिषद्) तथा उसकी राष्ट्रीय प्रयोगशालाओं/संस्थानों के लेखों की जांच भारत के नियंत्रक तथा महालेखा परीक्षक द्वारा प्रत्येक वर्ष की जाती है तथा संसद की लोक लेखा समिति द्वारा भी वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद् तथा उसकी राष्ट्रीय प्रयोगशालाओं/संस्थानों के खर्च की वै० औ० अनु० परि० की आडिट रिपोर्ट की प्रत्येक वर्ष परीक्षा करते समय जांच की जाती है ।

(ङ) भारत सरकार आनुपातिक आवश्यकताओं के आधार पर प्रत्येक बार 2 मास के लिये, वै० औ० अनु० परि० को किस्तों में धन की व्यवस्था करती है । राष्ट्रीय प्रयोगशालाओं । संस्थानों के खर्च की प्रगति की निगरानी, प्रत्येक मास प्राप्त प्रगति विवरणों के आधार पर की जाती है और नकद बकाया को ध्यान में रखकर प्रयोगशालाओं को मासिक आधार पर धन दिया जाता है ।

Transport Service in Union Territory of Delhi

*450. SHRI CHENGALRAYA NAIDU :
SHRI RAM KISHAN GUPTA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that transport service in the Union Territory of Delhi has deteriorated and will further deteriorate, if no further funds are given by the Centre to the Delhi Transport Undertaking;

(b) what are the other reasons for its deterioration;

(c) the nature of assistance proposed to be given by Government;

(d) whether Centre is proposing to take over the management of the D.T.U. from the Delhi Administration to improve the transport service in the Capital; and

(e) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) (a) According to the Delhi Transport Undertaking, it is not a fact that transport service in the Union Territory of Delhi has deteriorated. However, the D.T.U. are of the view that without loan assistance during the current financial year, it will not be possible to augment the fleet of the D.T.U.

(b) Does not arise.

(c) The question of granting further loan to the Undertaking for expansion of its fleet is under active consideration.

(d) No. However, a proposal to convert the Delhi Transport Undertaking into a Statutory Corporation is under consideration.

(e) Does not arise.

Persons apprehended with cameras and flash guns in Ahmedabad

2801. SHRI N. R. DEOGHARE : SHRI BENI SHANKAR SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that on the 30th September, 1969, five persons were apprehended at Ahmedabad, who were apprehended at Ahmedabad, who were moving in the city with cameras and flash guns in a taxi with fictitious Press Pass pasted on it;

(b) it so, who were they and wherefrom they came; and

(c) the action Government have taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Two of them were from Maharashtra and three were residents of Ahmedabad.

(c) Since they were found in suspicious circumstances, they were arrested and a case was later registered against them under section 153-A of the Indian Penal Code. The case is under investigation.

Bomb Explosion in Aijal Town

2802. SHRI C. K. BHATTACHARYYA : SHRIMATI JYOTSNA CHANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there was a bomb explosion in the heart of Aijal Town, headquarters of the Mizo Hills District sometime in October last;

(b) if so, the damage caused by the explosion; and

(c) how the bomb came to be placed there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). On the 2nd October, 1969 at about 23.00 hours a bomb explosion damaged a portion of the District Council Court building at Aijal. The damage is estimated at Rs. 11,000/-. A case has been registered by the police and the investigation is in progress.

Arrest of British Journalist in Calcutta

2803. SHRI C. K. BHATTACHARYYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a British journalist R. A. Cunning was arrested recently in Calcutta for allegedly selling identity cards of a Netherlands based international students organisation; and

(b) whether such identity cards are usually issued to students visiting India for concessional fares from railways and airlines?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received, one Mr. Paul Antony Cumming, a British national, was arrested by the Calcutta Police on 30th September, 1968, for having in his possession 50 blank International student Identity cards and one rubber stamp which were reasonably suspected to be forged and fictitious. A case has been registered against him under section 54 Cr. P. C. and Sections 420, 467 and 471 I. P. C. and he is now on Court bail. It is reported that he was previously working as a photographic technician before coming to India.

(b) Concessional fares are allowed by the Indian Railways and Indian Airlines to *bona fide* foreign students travelling for educational purposes and producing certificates or identity cards, if any, issued to them by Universities or other recognised educational institutions or their Embassies.

Revenue from Road Transport during Fourth Plan Period

2804. SHRI VIRENDRA KUMAR SHAH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the revenue from road transport is likely to be of the order of Rs. 3,800 crores during the Fourth Plan period;

(b) whether it is also a fact that the Fourth Plan provision for roads in the Central and State sectors together has been kept at a low level of Rs. 829 crores on the ground of paucity of resources;

(c) if the replies to parts (a) and (b) above be in the affirmative, whether Government consider that there is a clear case for creation of Road Board with a budget of its own just on the lines of the Railway Board; and

(d) if the reply to part (c) above be in the negative, the reasons for the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The revenue from road transport (both Central and State) is estimated to be about Rs. 537 crores during 1968-69. This is exclusive of the amount of sales tax on motor vehicles, spare parts, motor fuel etc. and duties on lubricating oils. It is difficult to make a forecast of the revenue likely to be earned from road transport during the Fourth Plan period, since this will depend on the level of Central and State taxation from year to year during that Plan period.

(b) The provision for road development programmes in the Fourth Five Year Plan Draft, in the Central and State sectors, is Rs. 829 crores. This provision has been determined taking into account the overall resources position and the requirements of roads *vis-a-vis* other sectors of the economy.

(c) No.

(d) The analogy with the Railways is not accepted. In the case of roads, while the National Highways are developed and maintained as a Central responsibility, most of the other roads are developed by the State Governments themselves. Motor Vehicles are taxed directly by the State Governments. The incidence of Central Government taxation in respect of road transport is only partial and indirect.

Grants to Universities by University Grants Commission for buying Books

2805. SHRI BABURAO PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the annual grants given by the University Grants Commission, University-wise for the last 3 years;

(b) whether such grants are really utilized for buying books;

(c) whether specific instances of misuse of grants, if any, were brought to the notice of the University Grants Commission during the last 3 years;

(d) whether Government are aware of a statement made by Prof. C. N. Vakil, Vice-Chancellor of South Gujarat University at Surat on October 1, 1969 complaining that every college in Gujarat has a library but the students do not avail themselves of this facility because the books are in the English language;

(e) the reasons why books are brought in the English language; and

(f) whether in view of this situation, the University Grants Commission will stop giving grants for books and if not reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K.R. V. RAO) : (a) A statement containing information regarding library grants paid by University Grants Commission to Universities is laid on the Table of the House [*Placed in Library. See* No. LT—2246/69].

(b) The Universities are authorized to utilise a part of the grant, not exceeding 10%, for library furniture and appointment of additional temporary staff required for processing and cataloguing of the books purchased from the grant. The rest is to be utilised for library books and journals and the Universities have to submit utilisation certificates to this effect.

(c) No, Sir.

(d) According to the information received from the South Gujarat University, Prof. C. N. Vakil, while inaugurating the Seminar on Library Training on September 28, 1969, said in general terms that the students are not in a position to use the books in English in their college libraries as they do not have adequate knowledge of English.

(e) and (f). The choice of language in which the books are to be purchased rests with the Universities themselves. The University Grants Commission does not lay down any conditions in this behalf and as such the question of stopping the grants does not arise.

Findings of Central Bureau of Investigation Inquiry against an Official of Indian Airlines Corporation

2806. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the result of the enquiry by Central Bureau of Investigation against Capt. Huilgol of Indian Airlines who was alleged to have been involved in a commission deal while negotiating the purchase of DC 9S aircraft:

(b) the reasons why Capt. T. K. Lalith, a senior officer of Indian Airlines, has been suspended and nature of the specific charges against him;

(c) the monthly emoluments and designation of Capt. Huilgol and Lalith immediately prior to their suspension and whether they have been allowed to draw their Provident Fund and Gratuity; and

(d) if so, how much amount in each case?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) The C. B. I. has completed the investigation and has found that there is a *prima facia* case against Capt. R. P. Huilgol. A charge Sheet has accordingly been filed against him in Court.

(b) Certain allegations against Capt. T. K. Lalith were received by the Corporation. On preliminary investigation, it was found that there was a *prima facie* case against him on the following grounds :

(*i*) Habitual indebtedness.

(*ii*) Bringing disrepute to the Corporation by his conduct.

(*iii*) Misuse of official position.

He was therefore, placed under suspension.

(c) *Name and Designation*		*Monthly emoluments*
1. Capt. R. P. Huilgol Director of Operations (before proceeding on leave)	Pay	Rs. 3000
	House Rent subsidy	Rs. 300
	Total	Rs. 3300
2. Capt. T. K. Lalith Operations Manager (Training), Hyderabad (before suspension)	Pay	Rs. 2400
	D.A.	Rs. 125
	Total	2525

Provident Fund and Gratuity have not been paid to either Capt. Huilgol or Capt. Lalith.

(d) Does not arise.

Arrangement for Cheap Lodgings at Various Tourist Places in Gujarat

2807. SHRI NARENDRA SINGH MAHIDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his Ministry has drawn up a scheme to make arrangements for cheap lodgings at various tourist centres in Gujarat for tourists belonging to middle income group in the light of the recommendations of the India Tourism Development Corporation;

(b) if so, the details of the scheme;

(c) how and when this would be implemented; and

(d) if no such scheme has been prepared, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). The Hon'ble Member

is presumably referring to the recommendation made by the 12th Meeting of the Tourist Development Council that a simple type of mass accommodation suitable for middle income pilgrims should be provided at pilgrim centres and at halting places on the routes to these centres.

The following accommodation for middle income tourist has been provided in Gujarat by or with the help of the Central Government:

1. Canteen-*cum*-retiring rooms at Lothal.

2. Low income group rest house at Porbundar.

3. Holiday Home at Chorwad.

A tourist bungalow with ten rooms is being built at Sabarmati and 3 units of accommodation, each consisting of 4 double rooms with necessary amenities, will be provided at Gir Forest during the Fourth Five Year Plan period.

In the Fourth Plan period, the Gujarat Government proposes to develop Holiday Homes at Hajra, Ubharath, Tithal, Shuklatirath, Ukai, Dwarka and Shamlaji etc. at a total cost of Rs. 12 lakhs.

Implementation of Recommendations made by Rural Roads Committee

2808. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government of Gujarat were requested to keep in view the recommendations of the Rural Roads Committee while formulating their Fourth Plan;

(b) whether they have implemented the recommendations; and

(c) if so, the details of the recommendations which have been implemented?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) and (c). The required information is being collected from the State Government and will be laid on the Table of the Sabha in due course.

Route numbers written on Boards of D.T.U. Buses

2809. SHRI N. R. DEOGHARE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that most of the Delhi Transport Undertaking Buses in Delhi run either without any route number written on the board or the number is written with white chalk which can hardly be read; and

(b) if so, what action Government have taken or propose to take in this regard to save the passengers from inconvenience?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The Delhi Transport Undertaking has explained that it is not correct, that most of the buses of the Undertaking run either without any route number written on the board or with the number written with chalk. Due to sudden requirement of traffic some buses have to be diverted from their normal routes, thus necessitating provision of a temporary route board with route number written in chalk.

(b) Serious notice is taken by the management of buses, seen plying without destination boards of any kind and disciplinary action is taken against the conductors concerned. Instructions for intensive checking of destination boards have been emphasised on the checking and supervisory staff.

Amount spent for Propagating Hindi

2810. SHRI S. D. SOMASUNDRAM: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the amount so far spent to make Hindi as a National Language with break-up on various items; and

(b) the total amount proposed to be spent during the next five years for propagating Hindi?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) So far as the Ministry of Education and Youth Services are concerned, the following Schemes have been implemented for propagation and development of Hindi and the expenditure incurred on each of these Schemes from the beginning of the Third Five Year Plan, *i. e.*, 1961-62 to the end of 1968-69 is indicated against each Scheme :—

	(Rupees in lakhs)
(*i*) Appointment of Hindi Teachers in non-Hindi speaking States	527.53
(*ii*) Establishment of Hindi Teachers Training Colleges in non-Hindi speaking States	45.68
(*iii*) Preparation of Dictionaries and Hindi Encyclopaedia	19.18
(*iv*) Grants to Voluntary Hindi Organisations	70.15
(*v*) Training of Hindi Teachers at the Kendriya Hindi Shikshana Mandal, Agra	38.05
(*vi*) Award of scholarships to students of non-Hindi speaking States for learning Hindi at the post-Matric level	70.13
(*vii*) Grants to Hindi-speaking States for development of Hindi	15.00
(*viii*) Translation of standard works in Hindi of University level	65.38
(*ix*) Miscellaneous Schemes implemented by the Central Hindi Directorate, viz., Free gift of Hindi books to public institutions, libraries, colleges and universities in non-Hindi speaking States ; Publication of popular books in collaboration with private publishers; Publication of omnibus volumes and readers; Hindi Extension Programmes; Development of Devnagari Script; Publication of Bhasha and Hindi Samachar Jagat, etc.	11.61
(*x*) Correspondence Courses in Hindi	1.60
(*xi*) Establishment of the Central Hindi Directorate	126.00
(*xii*) Establishment of the Commission for Scientific and Technical Terminology	62.05
Total	1052.36

or Rupees Ten crores, fifty-two lakhs and thirty-six thousand.

Apart from the above expenditure incurred by this Ministry, a total amount of Rs. 162.51 lakhs has been spent by the Ministry of Home Affairs under the Hindi Teaching Scheme for Central Government employees. Information prior to 1961-62 is not available as most of the relevant records have been destroyed.

(b) A Plan allocation of Rs. 14.00 crores has been approved for implementing various Hindi propagation Schemes in the Fourth Five Year Plan, *i. e.* during the period from 1969-70 to 1973-74. In addition to the above allocation of Rs. 14.00 crores, the Ministry of Home Affairs propose to spend a sum of Rs. 1.40 crores during the Fourth Five Year Plan period for the Hindi Teaching Scheme.

Use of Hindi in Government Offices

2811. SHRI S. D. SOMASUNDRAM : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Joint Secretaries and Officers of this rank and functional staff appointed in each Ministry for implementing the usage of the Hindi language in office procedures in Ministries and Departments of the Government of India; and

(b) the amount spent on duplication of work by way of printing and typing in Hindi version over English ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Subsequent to the enactment of the Official Languages Act, 1963, as amended, a senior officer of the rank of Joint Secretary, preferably in charge of administration, has been made responsible for ensuring implementation of the orders issued from time to time regarding the use of Hindi for Union official purposes. In the Home Ministry, one Joint Secretary looks after the work relating to official language in adddition to the work relating to the All India Services. The number of staff working in various Ministries for translation purposes as on 30th June, 1969 was 180. Later figures are not yet available.

(b) No such statistical data are being maintained, neither it is feasible to do so. The labour and time involved in collecting the information will not be commensurate with the results to be achieved.

Persons Passing Matric or Equivalent Examinations with Hindi as Special Subject

2812. SHRI S. D. SOMASUNDRAM : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number of people in India who have passed Matric or equivalent examination with Hindi as special subject (including Hindi Medium); and

(b) the number of people who have passed Intermediate or equivalent examination with English as Medium of their subject?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). This information is not available in the Ministry of Education and Youth Services. As such statistics are nowhere maintained centrally, the result to be achieved may not be commensurate with the time and labour involved in collecting the data.

Reservation system for seats in Delhi Metropolitan Council

2813. SHRI S. D. SOMASUNDRAM : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is no reservation system for seats in the Metropolitan Council of Delhi to represent the various States of India as they can represent their own culture in the case of Scheduled Castes/Scheduled Tribes;

(b) whether it is also a fact that Delhi/New Delhi, the Capital of India is in itself a State, where the people from all States in India have immigrated for various purposes and they could not represent their own culture; and

(c) if so, the methods and systems proposed to be adopted and followed for representation in the Metropolitan Council of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Metropolitan Council of Delhi consists of 56 persons chosen by direct election from territorial constituencies and not more than 5 persons nominated by the Government. There is reservation for Scheduled Castes in population ratio so far as seats to be filled by election are concerned. No such reservation has been made to give specific representation in the Council to different cultural interests.

(b) and (c). It is true that people from all parts of India reside in Delhi which is a Union Territory but there is no bar to any one of them getting elected to the Metropolitan Council subject to their satisfying the normal electoral qualifications. However, if any particular section of the community does not get representation in the Council through election and Government feel that representation should be provided for that section, to the extent possible the objective is achieved through nomination.

Acquisition of ships by Great Asiatic Lines Limited, Delhi

2814. SHRI P. L. BARUPAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Great Asiatic Lines Ltd., Delhi has a valid government approval to acquire ships;

(b) the authorised, subscribed and paid-up capital of the Company in December, 1966, December, 1967, December, 1968 and on 15th August, 1969; and

(c) the names of Members of the Board of Directors of the Company as on 15th August, 1969, their services and commercial background and each person's income-tax assessment for the year 1966, 1967 and 1968 ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) At present this company does not hold any valid Government approval to acquire ships. An approval in principle for the acquisition of two second hand ships was issued to this company in June 1967 which was valid for one year only. An extension of six months was granted but since the company could not purchase the ships even within this extended period, no further extension was granted and the sanction lapsed.

(b) The requisite information as available with the Department of Company Affairs is as follows:—

As on	Authorised Capital Rs.	Subscribed Capital Rs.	Paid-up Capital Rs.
31-12-66	25,00,000	—	—
31-12-67	25,00,000	70	70
31-12-68	25,00,000	70	70
27-3-69	25,00,000	3,34,070	1,13,570
15-9-69	25,00,000	9,44,070	Not available

(c) the names of the Members of the Board of Directors of this Company as on 21-5-69 (the latest date for which information is available) are as follows:—

(1) Shri N. M. L. Saigal	Businessman
(2) Shri N. N. Saigal	Businessman.
(3) Shri A. K. Mukherji	Retd. Naval Officer.
(4) Shri R. S. Yadav	Retd. Army Officer and agriculturist.

Ministry of Shipping and Transport is not concerned with the income-tax assessment of the company's Directors. However, a reference was made to the Department of Revenue and Insurance who made inquiries from the Commissioner of Income Tax, Delhi, and the latter has intimated that neither the company nor any of its Directors are being assessed to income tax at Delhi.

Lease Rights of Quarry Contractors Affected due to Promulgation of Section 144 in Gaya (Bihar)

2815. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the local authorities in Gaya (Bihar) had promulgated Section 144 in area around Ram Sila Pahar in the month of October, 1969;

(b) if so, the reasons therefor;

(c) whether it is a fact that promulgation of Section 144 has affected the lease rights of the quarry contractors which is to expire in 1970 and as a result it has rendered 5,000 stone breakers as unemployed; and

(d) if so, the action being taken to restore the quarrying rights of the contractors ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Some people were agitating against the quarrying work being done in the Ram Sila Hill on the ground that there is a holy temple on the Hill. The authorities promulgated section 144 in that area due to apprehension of breach of the peace.

(c) In accordance with the order the quarrying has been temporarily stopped. This does not affect the continuance of the lease.

(d) The possibilities of resumption of quarrying are being examined.

Development of Places of Tourist Interest in Baroda District, Gujarat

2816. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether in view of the historical importance of the various places of pilgrimage such as Karuali and Vyas, near Chandod in district Baroda, Gujarat State, which are visited by lakhs of pilgrims every year, the Government propose to develop these places as Tourist Centres; and

(b) if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). In spite of the importance of these places as centres of pilgrimage, the Central Government, on account of limited resources, are not in a position to take up their development as tourist centres.

तेलंगाना में केन्द्रीय तथा राज्य सरकार की हानि

2817. **श्री भारत सिंह चौहान :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि तेलंगाना आन्दोलन आरम्भ होने से लेकर अब तक की अवधि में केन्द्रीय सरकार और राज्य सरकार की तथा गैर-सरकारी सम्पत्ति की हुई हानि का ब्यौरा क्या है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : आन्ध्र प्रदेश सरकार द्वारा भेजी गई सूचना के अनुसार तेलंगाना आन्दोलन में 12 लाख रु० की लागत की केन्द्र सरकार की सम्पत्ति को, 35 लाख रु० की लागत की राज्य सरकार की सम्पत्ति को तथा 19 लाख रु० की लागत की गैर-सरकारी सम्पत्ति की हानि हुई है ।

Loss of life and Property of Harijans during Ahmedabad Riots

2818. SHRI S. M. SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Harijans staying in different chawls have lost their lives and property during the communal riots in Ahmedabad;

(b) whether it is a fact that the Harijans are always burnt and deprived of their property in all parts of the country on the basis of untouchability; and

(c) if so, whether Government have thought of constructing their houses and giving aid to them on the lines of the facilities provided to the Muslims affected during the recent riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (c). The Government of Gujarat have reported that not a single Harijan lost his life in the recent riots but some Harijans have lost their property and they will also be eligible for all the benefits of relief and rehabilitation measures announced by the State Government.

(b) The State Governments of Andhra Pradesh, Assam, Jammu and Kashmir, Kerala, Maharashtra, Mysore, Nagaland, Orissa, Punjab, Rajasthan, West Bengal and Union Territory administrations of Andaman & Nicobar Islands, Chandigarh, Delhi, Dadra & Nagar Haveli, Goa, Daman and Diu, Himchal Pradesh, Laccadive, Minicoy & Amindivi Islands, Manipur, NEFA, Pondicherry and Tripura have reported that it is not so. Information from Assam, Bihar, Madhya Pradesh, Tamil Nadu & U. P. is awaited.

M. P.'s Plea for Probe into Netaji's Death

2819. SHRI D. N. PATODIA :
SHRI MOHAN SWARUP :
SHRI S. M. KRISHNA :
SHRI S. KUNDU :
SHRI P. C. ADICHAN :
SHRI ONKAR LAL BERWA :
SHRI S. M. BANERJEE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have since taken any decision on the representation of the Members of Parliament to constitute a fresh enquiry into circumstances leading to the death of Netaji Subhas Chandra Bose;

(b) if so, whether Government propose to hold any judicial enquiry or an enquiry headed by a judge of the Supreme Court; and

(c) if no decision has been taken so far, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Careful thought has been given to all aspects of the matter and it is found that there are several difficulties in undertaking any fresh enquiry. However, since a number of Members of Parliament have in a letter to the Prime Minister suggested a fresh enquiry the matter is proposed to be discussed with them by Home Minister on 5th December, 1969.

Death of a miner at new Standard Lodna Colliery, Jharia

2820. SHRI MOHAMMED ISMAIL :
SHRI BHAGABAN DAS :
SHRI B. K. MODAK :
SHRI UMANATH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Miner was found dead with multiple injuries at New Standard Lodna Colliery, Jharia, Dhanbad on the 18th March, 1969; and

(b) whether Government will enquire into the incident once again so that the culprit is traced and punished ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). Facts are being ascertained from the State Government.

Acquittal of Appellants

2821. SHRIMATI SUSEELA GOPALAN:
SHRI A. K. GOPALAN :
SHRI P. GOPALAN :
SHRI VISWANATHA MENON :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the inordinate delay in giving effect to the Supreme Court's judgement in Criminal Appeal No. 81 of 1968 acquitting appellants by the Kerala High Court; and

(b) if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Government of Kerala, who were requested to furnish information, has promised to collect and supply the information shortly. It will be laid on the Table of the House on receipt.

Instructions to Public Undertakings and Statutory Boards for Reservations of Seats for S. C. /S. T.

2822. SHRI P. VISWAMBHARAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instructions have been issued to the public Sector undertakings and statutory boards to reserve posts for the Scheduled Castes and Scheduled Tribes as in the case of Government Services; and

(b) if so, whether any periodical checking is conducted to see that these instructions are carried out fully ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Public Sector Undertakings and Statutory Bodies have been advised by the concerned administrative Ministries to reserve vacancies in the posts/services under them for Scheduled Castes and Scheduled Tribes as in the case of Government Services.

(b) Boards of Directors/governing bodies of the Undertakings/Statutory Bodies are expected to ensure that the reservation orders in favour of Scheduled Castes and Scheduled Tribes are implemented. In addition, proformae have been prescribed in which the public sector undertakings/ statutory bodies have to furnish information about the number of vacancies filled in a year, the number of vacancies reserved for Scheduled Castes and Scheduled Tribes in each class of service, and the number of Scheduled Castes and Scheduled Tribes candidates actually appointed. This would enable the administrative Ministries to exercise a check.

प्रधान मंत्री तथा अन्य मंत्रियों द्वारा राज्य-दौरे

2823. **श्री रघुबीर सिंह शास्त्री :**
श्री देवकी नन्दन पाटोदिया :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) सितम्बर, 1969 से अब तक प्रधान मंत्री और प्रत्येक केन्द्रीय मंत्री और उपमंत्री ने किन-किन राज्यों का दौरा किया;

(ख) उक्त दौरों का क्या प्रयोजन था; और

(ग) उक्त दौरों पर कुल कितना व्यय हुआ ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी) : (क) से (ग). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायेगी ।

Arrest of Pak Spies

2824. SHRI R. BARUA:
SHRI CHENGALRAYA NAIDU :
SHRI MAYAVAN :
SHRI N. R. LASKAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many Pak spies have been arrested in certain parts of the country;

(b) if so, what is the total number of Pak spies arrested and killed during 1968; and 1969; and

(c) whether any documents have been seized from them ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). The information is being collected and will be laid on the table of the House.

Alleged Utilization of Privy Purse of Gwalior Household for Communal and Anti-Socialistic Activities

2825. SHRI BHAGABAN DAS :
SHRI K. HALDER:
SHRI BADRUDDUJA :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of privy purse enjoyed by the Gwalior Household;

(b) whether it is a fact that a portion of the privy purse paid to the Gwalior Household is utilised for communal activities and anti-socialist forces; and

(c) if so, what action, if any, is proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The present Ruler of Gwalior is in receipt of a privy purse of Rs. 10 lakhs per annum.

(b) Government have no information.

(c) Does not arise.

अलीगढ़ विश्वविद्यालय में जली तथा फटी हुई गीता के पृष्ठों का मिलना

2826. **श्री हुकम चन्द कछवाय :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सितम्बर, 1969 के महीने में अलीगढ़ विश्वविद्यालय में हिन्दुओं के धार्मिक ग्रन्थ गीता के कुछ जले तथा फटे हुए पृष्ठ मिले थे;

(ख) क्या सरकार ने इस बारे में कोई जांच कराई है; और

(ग) यदि हां, तो इसके लिये जिम्मेदार व्यक्तियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की गई है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) राज्य सरकार

से प्राप्त सूचना के अनुसार अलीगढ़ विश्व-विद्यालय के अहाते में 4 अक्टूबर, 1969 को गीता के कुछ अध-जले पृष्ठ बिखरे हुए पाए गए ।

(ख) और (ग). एक मामला दर्ज कर लिया गया है और कानून के अनुसार उसकी जांच की जा रही है ।

प्रधान मंत्री के भारत में दौरे

2827. **श्री कंवर लाल गुप्ता** : क्या **गृह-कार्य** यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में प्रधान मंत्री ने विमान द्वारा भारत में किन-किन स्थानों का और किस-किस तारीख को दौरा किया;

(ख) सरकार ने इन यात्राओं पर कुल कितना खर्च किया;

(ग) उन विमानों में समाचारपत्र प्रतिनिधियों तथा सरकारी कर्मचारियों के अतिरिक्त प्रधान मंत्री के साथ यात्रा करने वाले अन्य व्यक्तियों के नाम तथा पते क्या हैं; और

(घ) उपर्युक्त यात्राओं में से प्रधान मंत्री ने कितनी यात्राएं सरकारी और कितनी निजी तौर पर कीं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी) : (क) एक विवरण सभा पटल पर रखा जाता है । **[ग्रन्थालय में रख दिया गया । देखिये संख्या एल० टी०—2247/69]** ।

(ख) चुनाव और दल के अधिवेशन जैसे अवसरों पर गैर-सरकारी यात्राओं को छोड़कर, प्रधान मंत्री की अन्य यात्राओं के लिए वायु सेना के विमानों, के प्रयोग के लिए कोई भुगतान की आवश्यकता नहीं है ।

(ग) एक विवरण जिसमें केन्द्रीय अथवा राज्य सरकार के अधिकारियों अथवा प्रेस प्रतिनिधियों को छोड़कर उन व्यक्तियों के नाम, जो प्रधान मंत्री के साथ गये दिये जाते हैं । सभा पटल पर रखा जाता है । **[ग्रन्थालय में रख दिया गया । देखिये संख्या एल० टी०—2247/69]** जहां पते उपलब्ध हैं वे भी दे दिये गये हैं । बहुत से अवसरों पर संसद-सदस्य और राज्य विधायक अपने-आने राज्य में प्रधान मंत्री के दौरों में उनके साथ रहते हैं । उक्त अवधि में गैर सरकारी यात्राओं के सम्बन्ध जब कभी ऐसा हुआ है तो निर्धारित दरों पर उनसे किराया वसूल किया गया । अन्य मामलों में, स्थानों की उपलब्धता तथा सरकारी आवश्यकताओं को प्राथमिकता देते हुए, कभी-कभी अनुरोध करने पर वायुयान-सहायता उन नियमों के अनुसार दी गई थी, जो प्रधान मंत्री को इस विषय में आवश्यक विवेक के प्रयोग की अनुमति देते हैं ।

(घ) गैर-सरकारी यात्राओं को भाग (क) में निर्दिष्ट विवरण में तारकों (*) से अंकित किया गया है ।

वे देश जिनकी वर्ष 1967-69 के दौरान प्रधान मंत्री तथा अन्य मंत्रियों द्वारा यात्रा की गई

2828. **श्री मृत्युंजय प्रसाद :**
श्री वेणीशंकर शर्मा :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रधान मंत्री समेत अन्य किन-किन मंत्रियों ने अप्रैल, 1967 से 31 अक्तूबर, 1969 तक किन-किन देशों की यात्रा की;

(ख) प्रत्येक यात्रा का उद्देश्य क्या था तथा प्रत्येक यात्रा में प्रधान मंत्री तथा अन्य मंत्रियों के साथ कितने संवाददाता, उनके पुत्र, पुत्रियां, पति, पत्नी तथा गैर-सरकारी व्यक्ति तथा कितने और कौन-कौन सरकारी अधिकारी/सहायक सचिव, परामर्शदाता, डाक्टर, फोटोग्राफर और निजी सेवक गये और प्रत्येक यात्रा पर कितना धन खर्च किया गया; और

(ग) क्या अन्य मंत्रालय प्रत्येक यात्रा के पूरे होने के बाद उस यात्रा के उद्देश्य की

सफलता के बारे में प्रधान मंत्री को प्रतिवेदन पेश करते हैं और क्या प्रधान मंत्री को ऐसे सब प्रतिवेदन प्राप्त हुए हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी) : (क) से (ग). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायगी ।

Manufacture of Rifles by Private Manufacturers in Bihar

2829. SHRI P. VISWAMBHARAN : SHRI MANGALATHUMADAM : SHRI S. M. KRISHNA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have entrusted the work of manufacture of rifles to private manufacturers in Bihar;

(b) if so, what part of the total requirement is entrusted with these manufacturers;

(c) whether it is a fact that due to the reduction in quota, a large number of private manufacturers concerns have been closed; and

(d) if so, the steps taken to provide alternative employment to the retrenched workers from these closed factories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) There has been no reduction in the gun-manufacturing quota of any valid licence holder in Bihar, so far.

(d) Does not arise.

विदेशी सहयोग से होटलों का विकास

2830. **श्री ओंकार लाल बेरवा** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को विदेशी सहयोग से होटलों के विकास और विस्तार के संबंध में सुझाव प्राप्त हुए हैं;

(ख) यदि हां, तो इन सुझावों का मोटा ब्यौरा क्या है;

(ग) इनमें से कितने सुझाव स्वीकार किये गये हैं; और

(घ) किन-किन होटलों के सम्बन्ध में विदेशी सहयोग का आश्वासन प्राप्त हुआ है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्णसिंह) : (क) से (घ). सरकार ने चार होटल प्रायोजनाओं का विदेशी सहयोग से निर्माण/परिचालन करने की अनुमति दे दी है । इनमें से एक दिल्ली का ओबेराय इंटर-कांटिनेंटल होटल, जिसे इन्टरकांटिनेंटल होटल्स कारपोरेशन यू० एस० ए० के सहयोग से ईस्ट इंडिया होटल्स लिमिटेड द्वारा बनाया गया, 1965 से कार्य कर रहा है । अन्य तीन सहयोग प्रस्ताव बम्बई में लग्ज़री होटल काम्प्लेक्सों के स्थापित करने के बारे में है, और सहयोगी पार्टियां ये हैं:—

(1) इंटरकांटिनेंटल होटल कारपोरेशन, यू० एस० ए० के सहयोग से इंडियन होटल्स कंपनी लिमिटेड (टाटाज़) ।

(2) शेरटन इंटरनेशनल इन्कार्पोरेटेड, यू० एस० ए० के सहयोग से ईस्ट इंडिया होटल्स लिमिटेड (ओबेराएज़) ।

(3) हिल्टन होटल्स इंटरनेशनल, यू० एस० ए० के सहयोग से मेट्रोपोलिटन होटल्स लिमिटेड (शिव सागर एस्टेट्स) ।

विदेशी सहयोग से होटल स्थापित करने के लिये और कोई प्रार्थना-पत्र इस समय सरकार के पास नहीं पड़े हैं ।

Raising of Revenue in Andamans

2831. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the revenue raised and expenditure incurred under each head in the Andamans yearwise from 1967-68 to 1969-70;

(b) the details of the development expenditure incurred, year-wise, from 1967-68 to 1969-70; and

(c) the progress of developmental works, particularly in respect of agriculture and agro-based industries, during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKA) : (a) The amount of revenue raised and expenditure incurred during 1967-68 and 1968-69 and those estimated in the Budget for 1969-70 in respect of Andaman & Nicobar Islands are indicated in Statements laid on the Table of the House. [*Placed in Library. See* No. LT-2248/69].

(b) The details of the expenditure incurred on Plan Schemes of Andaman and Nicobar Islands during 1967-68 and 1968-69 and the Plan allocations for 1969-70 are indicated in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2248/69].

(c) Notes explaining the progress of developmental works in Andaman & Nicobar Islands during the last three years 1966-67, 1967-68 and 1968-69 in respect of agriculture and agro-based industries are laid on the Table of the House. [*Placed in Library. See* No. LT-2248 /69].

हरियाणा और उत्तर प्रदेश की सीमा पर यमुना नदी पर पुल बनाये जाने का प्रस्ताव

2833. **श्री रघुबीर सिंह शास्त्री** : क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि दिल्ली से 50 मील उत्तर में हरियाणा और उत्तर प्रदेश की सीमा पर यमुना नदी पर पुल न होने के कारण उस क्षेत्र के किसानों और व्यापारिओं को बड़ी कठिनाई का सामना करना पड़ रहा है;

(ख) यदि हां, तो क्या वहां पुल का निर्माण करने का कोई प्रस्ताव सरकार के विचाराधीन है; और

(ग) यदि हां, तो इसका ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उपमंत्री (श्री इकबाल सिंह) : (क) से (ग). अपेक्षित सूचना संबंधित राज्य सरकारों से एकत्रित की जा रही है और जैसे ही उपलब्ध होगी सभा-पटल पर रख दी जायेगी ।

Separation of Judiciary from Executive

2834. SHRI MADHU LIMAYE :
SHRI JYOTIRMOY BASU :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any progress has been made in the matter of separating judiciary from the executive in the last two years;

(b) if so, the nature of the progress in the various States concerned; and

(c) the steps taken by the Central Government to expedite this separation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) A statement giving the information is laid on the Table of the House. [*Placed in Library. See* No. LT—2249/69].

(c) Where the scheme has not been implemented or has been partially implemented the State Governments are remitted from time to time for speedy impementation.

Increase in cases pending before High Courts

2835. SHRI H. N. MUKERJEE :
SHRI ESWARA REDDY :
SHRI INDRAJIT GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of pending cases before the various High Courts has increased considerably despite Government measures to reduce them; and

(b) if so, what additional steps Government propose to take to tackle the problem

of accummulation of cases in the High Courts ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) There has been some increase in the number of pending cases as compared to earlier years but the institutions are also progressively increasing.

(b) A Committee of three Judge with the Chief Justice of India as Chairman has been constituted to go into the problem of arrears in the High Courts and to suggest and to suggest further remedial measures.

Industrial Security Force at Durgapur Steel Plant

2836. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) when an Industrial Security Force is proposed to be set up in Durgapur Steel Plant;

(b) its nature and scope of work; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) An Industrial Security Force Unit has already been set up for the Durgapur Steel Plant.

(b) The nature and scope of its work will be as defined in the Central Industirial Security Force Act, 1968.

(c) Does not arise.

Police Firing at Imphal

2837. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of members of the public who were killed by Police firing at Polo Ground, Imphal on the 23rd September, 1969 and their names;

(b) whether their family have been given financial relief;

(c) whether it is a fact that those who were injured by police action are now accused of a number of charges; and

(d) if so, their reason therefor and the nature of the charges?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) On the 23rd September, 1969, a sound of firing in the direction of Police was also heard before Police opened fire. In all four persons namely S/Shri (1) Sanasam Joychandra Singh, (2) R. K. Deben Singh, (3) Laishram Nilakanta Singh and (4) Yumnam Shamu Singh were killed as a result of the bullet injuries.

(b) No, Sir.

(c) and (d). Amongst the 32 persons arrested in connection with the Police case registered in this connection under various Sections of the Indian Penal Code, Arms Act and the West Bengal Security Act, had received injuries due to mob violence or police action. Investigations are in progress.

दिल्ली प्रशासन के कर्मचारियों की भविष्य निधि के सम्बन्ध में अनियमितताएं

2838. **श्री निहाल सिंह** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन के कर्मचारियों की भविष्य-निधि के बारे में 24 लाख रुपये की अनियमितता का पता लगा है;

(ख) यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है; और

(ग) यदि कोई कार्यवाही नहीं की गई तो उसके क्या कारण हैं ?

गृह-कर्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). मोती नगर और पंजाबी बाग स्थित सरकारी स्कूलों में सामान्य भविष्य निधि से क्रमश: 3325 रुपये और 7540 रुपये धोखे-बाजी से निकाले

गये बताये गये हैं । यह मामला पुलिस की जांच के अधीन है ।

Sacrifice of Harijan Boy in Andhra Pradesh

2839. DR. SUSHILA NAYAR:
SHRI YAMUNA PRASAD MANDAL:
SHRI ONKAR LAL BERWA:
SHRI D. N. PATODIA :
SHRI MAYAVAN :
SHRI JYOTIRMOY BASU :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the press reports in the *Hindustan Times* dated the 29th October, 1969 wherein it has been stated that a Harijan boy was sacrified in Changole Village of Hyderabad State by a rich man for pleasing his diety, two-three months ago;

(b) if so, the details of the incident; and

(c) reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). According to information furnished by the Government of Andhra Pradesh, it is not a case of human sacrifice. A copy of the press statement issued by the Government of Andhra Pradesh in this connection is laid on the Table of the House. [*Placed in Library. See* No. LT-2250 /69].

Increase in Activities of C. I. A. and Foreign Missionaries

2840. DR. SUSHILA NAYAR:
SHRI YAMUNA PRASAD MANDAL:
SHRI S. K. TAPURIAH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the activities of C.I.A. and Foreign Missionaries are on the increase throughout the country; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). There is no information to indicate any increased activity of C. I. A. Replies received from State Governments so far also do not give any such indications.

In regard to activities of foreign missionaries, however, Government of Rajasthan have reported that they are on the increase and that a new legislation to prohibit conversion by force or by allurement is under their consideration. NEFA Administration have also reported that proselytising activities of foreign missionaries residing outside Nefa are on the increase. Governments of Haryana, Madhya Pradesh, Tamil Nadu, Mysore, Nagaland, Orissa, Punjab and Union territories of Andaman and Nicobar Islands, Chandigarh, Delhi, Dadra and Nagar Haveli, Goa, Daman and Diu, Laccadive and Amindivi Islands, Manipur and Pondicherry have no information regarding such increase in activities of foreign missionaries. Replies from other States are awaited.

Nationalisation of Education

2841. SHRI KIKAR SINGH:
SHRI S. KUNDU :
SHRI TENNETI VISWANATHAM :
SHRI P. M. MEHTA:
SHRI GUNANAD THAKUR :
SHRI K. LAKKAPPA :
SHRI P. N. SOLANKI :
SHRI D. R. PARMAR :
SHRI ONKAR LAL BERWA :
SHRI DEVEN SEN :
SHRI YASHPAL SINGH :
SHRI A. SREEDHRAN :
SHRI CHANDRIKA PRASAD :
SHRI OM PRAKASH TYAGI :
SHRI MAHARAJ SINGH BHARATI :
SHRI S. M. BANERJEE :
SHRI K. P. SINGH DEO :
SHRI C. C. DESAI:
SHRI GADILINGANA GOWD:
SHRI K. M. KOUSHIK :
SHRI MUHAMMAD IMAM :
SHRI MEETHA LAL MEENA :

SHRI R. K. AMIN :
SHRI SRADHKAR SUPAKAR:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government's attention has been drawn to the statement made by the Prime Minister in the meetings at Kanpur regarding nationalisation of education; and

(b) if so, the details of the scheme, if any?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). Yes, Sir. It appears that the statement of the Prime Minister was not correctly reported in some sections of the Press. Her precise statement, made originally in Hindi, is given below:

"किसी ने कहा कि शिक्षा का राष्ट्रीयकरण करना चाहिए। कुछ लोग कहते हैं कि ये यहां कहा गया कि जैसे जिसके शहर में बहुत से कई घर हों या जमीन हो तो उसमें कुछ रुकावट डालनी चाहिए इन सब बहुत सी चीजों पर विचार हो रहा है।"

(Some propose to nationalise education. Some people say that it has been said here that if one owns several houses or land in a city, some restriction should be imposed on this. All these and many other matters are under consideration).

Jobless Engineers

2842. SHRI BENI SHANKER SHARMA :
SHRI GADILINGANA GOWD :
SHRI D. N. TIWARY :
SHRI SEZHIYAN :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the scheme to help Jobless Engineers have received a very poor response from the States;

(b) if so, the States which have responded favourably;

(c) the views offered by other States, State-wise; and

(d) the steps proposed to be taken to get the scheme which was circulated more than a year ago, get goging ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). The measures to help jobless Engineers initiated by the Central Government have generally received good response from the States.

(d) Implementation of the various measures which have already been initiated is being pursued with the States and the concerned Ministries.

अध्ययन और मंत्रोच्चारण के द्वारा वेदों को सुरक्षित रखने की योजना

2843. **श्री रामावतार शर्मा :**
श्री शिव कुमार शास्त्री :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र सरकार ने अध्ययन तथा मंत्रोच्चारण के द्वारा वेदों को सुरक्षित रखने की कोई योजना तैयार की है;

(ख) क्या यह भी सच है कि इस उद्देश्य का जिसे महाराष्ट्र राज्य को चार भागों में विभाजित किया जायेगा और प्रत्येक भाग में एक अध्यापक तथा दो शिष्य नियुक्त किये जायेंगे;

(ग) क्या यह भी सच है कि केन्द्रीय सरकार ने उक्त योजना पर होने वाले खर्च को वहन करना स्वीकार कर लिया है; और

(घ) यदि हां, तो क्या केन्द्रीय सरकार अन्य राज्य सरकारों को इस आयोगी योजना को आरम्भ करने की प्रेरणा एवं प्रोत्साहन देगी जिससे भारत की पुरातन संस्कृति के भंडार वेदों को सुरक्षित रखा जा सके ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) से (ग). जी, हां।

(घ) बिहार सरकार को भी इसी प्रकार के प्रयोजन के लिये एक सहायता प्रदान की जा चुकी है । अन्य राज्य सरकारों से अनुरोध प्राप्त होने पर, उन पर भी यथावत विचार किया जायेगा ।

Law and Order Situation in the Country

2844. SHRI DEVEN SEN :
SHRI P. N. SOLANKI :
SHRI A. SREEDHARAN :
SHRI CHANDRIKA PRASAD :
SHRI D. R. PARMAR :
SHRI K. LAKKAPPA :
SHRI ONKAR LAL BERWA:
SHRI YASHPAL SINGH :
SHRI GUNANAND THAKUR :
SHRI S. KUNDU :
SHRI KIKAR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the law and order situation in the country particularly in West Bengal, Kerala, Gujarat, Punjab, Haryana and Chandigarh has deteriorated during the last few months as is evident from Newspaper reports;

(b) if so, the reasons thereof; and

(c) the steps taken or proposed to be taken by the Central Governments to control the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information received from the Government of Gujarat the law and order situation deteriorated in Gujarat as a result of the recent disturbances. All necessary steps to bring the situation under control were taken and the situation is now normal. The Government of West Bengal have reported that there has been no deterioration in the law and order situation in the State during the last few months. However, the satyagraha undertaken by the Chief Minister Shri Ajoy Mukherjee and the Bangla Congress is indicative of his deep concern over the deteriorating law and order situation in the State. The State Governments/ Union territory administrations of Haryana, Mysore, Rajasthan, Uttar Pradesh, Andaman & Nicobar Islands, Chandigarh, Delhi, Goa, Daman and Diu, Laccadive, Minicoy and Amindive Islands, Manipur, N. E. F. A. and Pondicherry have reported that there has been no deterioration in the law and order situation during the last few months. Reports from the remaining States/Union territories are awaited.

Recommendation of Review Committee of NCERT Regarding Appointment of Field Officers

2845. SHRI E. K. NAYANAR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that the Review Committee of the National Council of Educational Research and Training has recommended the appointment of Field Officers in each State for liaison work between the State and the Centre and the Central Government have also emphasised the need of such a role in the context of school education being a State subject; and

(b) if so, the concrete steps taken to implement this recommendation ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The National Council of Educational Research and Training has been asked to examine the recommendation made in this regard and take decision on it. The matter is under the consideration of the Council.

Changes in Personnel of Survey of India

2847. SHRI VIRENDRAKUMAR SHAH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that several changes have been effected in the recent past in the top personnel of the office of the Survey of India;

(b) whether he is aware that in the course of these changes several specialist Directors have been posted in Departments which do not require any specialisation; and

(c) the various steps taken to ensure that the entire work of the office of the Survey of India is not thrown out of gear in spite of these changes?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). Only some transfers have been made at the level of Directors for normal administrative reasons. All Directors belong to a common cadre and are, therefore, transferable from one Unit of the Survey of India to another. No Director has been specifically recruited for any particular specialised field of work in the department. Every effort, however, is made to ensure the efficiency of all the Units of the Department.

Employees Working in I.C.C.R.

2848. SHRI BHARAT SINGH CHAUHAN: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number of employees working in the Offices of Indian Council for Cultural Relations as on 31st March, 1969;

(b) total number of employees who are still temporary; and

(c) the steps so far taken to make them permanent ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): (a) 93.

(b) 21.

(c) The Staff Inspection Unit of the Ministry of Finance have reviewed the staff position of the Indian Council for Cultural Resolution and their recommendations are under the consideration of the Council. After a decision is taken on the recommendations the cases of confirmation will be taken up by the Council.

जबलपुर में पाकिस्तानी राष्ट्रजन

2849. **श्री भारत सिंह चौहान :**
श्री हुकम चन्द कछवाय :

क्या **गृह-कार्य** मंत्री 8 अगस्त, 1969 के अतारांकित प्रश्न संख्या 2828 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) इस समय मध्य प्रदेश में जबलपुर जिले में चोरी-छिपे रह रहे 10 पाकिस्तानी राष्ट्रजनों ने किस-किस तिथि को अपने नामों का पंजीकरण कराया था;

(ख) उनको अपने पारपत्रों के आधार पर किन-किन स्थानों में जाने का अधिकार प्राप्त है;

(ग) उन्होंने अपने वीजा की अवधि बढ़ाने के लिए किस-किस तिथि को आवेदन किया था और उनकी अवधि कितनी बढ़ाई गई है; और

(घ) चोरी-छिपे रह रहे लोगों के नाम क्या हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायगी ।

सियोनी, रायसेन और बिलासपुर जिलों में पाकिस्तानी राष्ट्रजन

2850. **श्री भारत सिंह चौहान :**
श्री हुकम चन्द कछवाय :

क्या **गृह-कार्य** मंत्री 8 अगस्त, 1969 अतारांकित प्रश्न संख्या 2828 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) उपरोक्त प्रश्न के उत्तर में जिन पाकिस्तानी राष्ट्रजनों का उल्लेख किया गया है, और जो इस समय मध्य प्रदेश में क्रमशः सियोनी, रायसेन और बिलासपुर जिलों में रह रहे हैं, उन्होंने किस-किस तिथि को अपने नाम अपने-अपने जिलों में पंजीकृत कराये थे;

(ख) उनकी वीसा की अवधि कितनी बार बढ़ाई गई और कितनी-कितनी अवधि के लिए;

(ग) उनका पारपत्र उक्त जिलों के अतिरिक्त किन-किन अन्य स्थानों के लिए वैध था; और

(घ) उनमें प्रत्येक के नाम क्या हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) से (घ). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायगी ।

भोपाल में पाकिस्तानी राष्ट्रजन

2851. **श्री भारत सिंह चौहान :**
श्री हुकम चन्द कछवाय :

क्या **गृह-कार्य** मंत्री 8 अगस्त, 1969 के अतारांकित प्रश्न संख्या 2828 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) भोपाल (मध्य प्रदेश) में चोरी-छिपे रह रहे 54 पाकिस्तानी राष्ट्रजनों ने किस-किस तिथि को अपने नाम पंजीकृत कराये थे;

(ख) उक्त प्रत्येक व्यक्ति को भोपाल के अतिरिक्त और किन-किन स्थानों में जाने का अधिकार है;

(ग) प्रत्येक व्यक्ति ने अपनी वीसा की अवधि कितनी बार बढ़वाई थी और प्रत्येक मामले में बढ़ाई गई पिछली अवधि कब समाप्त हुई; और

(घ) उपरोक्त सभी व्यक्तियों के नाम क्या हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) से (घ). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायगी ।

M. Ps. Cricket Team to England

2852. SHRI B.K. DASCHOWDHURY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that M.Ps.' cricket team will be visiting England in the near future for playing cricket matches there; and

(b) the terms and conditions on which the team will be allowed to visit England?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No such proposal has been received by this Ministry.

(b) Does not arise.

Placing of Orders for more Ships

2853. SHRI B. K. DASCHOWDHURY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any orders have been placed for having more ships to augment merchant fleet and if so, the names of countries with which the orders have been placed; and

(b) the other details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Yes, Sir. A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT—2251/69]

Capturing of Surplus Lands in Kerala by Yuvajana Federation

2854. SHRI HARDAYAL DEVGUN:
SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :
SHRI R. BARUA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Marxist led Socialist Yuvajana Federation recently announced its decision to capture surplus lands with the landlords in Kerala and distribute that to the landless;

(b) whether it is also a fact that the President of the Federation, Shri C. K. Chakrapani, has said that this would be the beginning of the agrarian revolution in Kerala.

(c) whether it is also a fact that the Federation has claimed to have about 10,000 volunteers; and

(d) the steps taken by Government to forestall their illegal action?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (d). Facts are being ascertained from the State Government.

Hindi knowing Officers of the Rank of Under Secretary and Above

2855. SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officers of the rank of Under Secretary and above in the Central Government offices, who are conversant with Hindi as also of those who have taken to the use of Hindi in their official work; and

(b) the steps taken or proposed to be taken to impress upon the officers who have not thus far started using Hindi in their official work, the need to percolate Hindi from the top ranks to accelerate the pace of the progressive use of Hindi in the official work ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The information available in the Ministry of Home Affairs is given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—2252 /69].

(b) Instructions already exist in the Ministry of Home Affairs that in order to encourage members of the staff to begin using Hindi in official work, the officers who know Hindi may begin writing short notes and orders in Hindi. For this purpose, a list of common phrases has also been circulated. Similar Orders have been or are being issued by other Ministries/ Departments also.

Bharat Vikas Dal

2856. SHRI CHANDRA SEKHAR SINGH :
SHRI DHIRESWAR KALITA :
SHRI ESWARA REDDY :
SHRI RAMAVATAR SHASTRI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether there is any proposal before Government to set up in India an organisation called Bharat Vikas Dal;

(b) if so, what will be the nature and structure of this organisation; and

(c) what will be the task assigned to this organisation ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). A proposal in this regard is under formulation. No details have yet been finalised.

पंजाब में भाषायी अल्पसंख्यकों के अधिकारों की रक्षा

2857. **श्री रामगोपाल शालवाले :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान पंजाब के सर्वदलीय हिन्दी सम्मेलन द्वारा पारित किए गए उस संकल्प की ओर दिलाया गया है जिसमें पंजाब के 44 प्रतिशत भाषायी अल्पसंख्यकों के संवैधानिक अधिकारों की रक्षा की मांग की गई है;

(ख) क्या यह सच है कि पंजाब के सरकारी स्कूलों में शिक्षा का माध्यम हिन्दी से बदल दिया गया है और "गुरमुखी" को शिक्षा का माध्यम घोषित कर दिया गया है;

(ग) क्या यह भी सच है कि पंजाब सरकार ने संसद में दिए गए आश्वासन के विपरीत सच्चर फार्मूले को अस्वीकार कर दिया है; और

(घ) यदि हां, तो इस सम्बन्ध में केन्द्रीय सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) जी हां, श्रीमान् ।

(ख) और (ग). सरकार के प्रबन्ध में चलने वाले सभी स्कूलों में सच्चर फार्मूला की जगह त्रिभाषा फार्मूला निम्नलिखित रूप में लागू कर दिया गया है:—

(1) प्राथमिक और माध्यमिक शिक्षण के लिए, पंजाबी प्रथम अनिवार्य भाषा और शिक्षा के माध्यम के रूप में कर दी गई है;

(2) प्राथमिक स्कूल की चौथी कक्षा से हिन्दी द्वितीय अनिवार्य भाषा के रूप में कर दी गई है; और

(3) छठी कक्षा से अंग्रेजी तृतीय अनिवार्य भाषा के रूप में कर दी गई है ।

गैर-सरकारी स्कूलों में यथापुर्व स्थिति जारी रहेगी ।

(घ) संविधान के अनुच्छेद 350-ख के अधीन भाषाजात अल्पसंख्यकों के आयुक्त को संविधान श भाषा जात अल्पसंख्यकों के लिए दिए गए सुरक्षणों से संबंधित सभी मामलों की जांच करनी होती है और राष्ट्रपति को वार्षिक रिपोर्टें प्रस्तुत करनी होती हैं । ये रिपोर्टें संसद के समक्ष प्रस्तुत की जाती हैं और इनकी प्रतियां राज्य सरकारों को भी भेजी जाती हैं । भाषाजात अल्पसंख्यकों के आयुक्त के सुझाव पर उत्तरी क्षेत्रीय परिषद की श्रीनगर में, 4 अक्तूबर, 1969 को हुई हाल की बैठक में इस मामले पर चर्चा की गई थी ।

दिल्ली को राज्य का दर्जा देना

2858. **श्री रामगोपाल शालवाले :**
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :
श्री रणजीत सिंह :
श्री नरसिम्हा राव :
श्री कंवर लाल गुप्त :
श्री एन० शिवप्पा :
श्री देवकीनन्दन पाटोदिया :
श्री वेणीशंकर शर्मा :
श्री नि० रं० लास्कर :
श्री चेंगलराया नायडू :
श्री रा० बरुआ :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली की जनता तथा प्रशासन यह अनुभव करते हैं कि अन्य राज्यों की भांति दिल्ली के लिए भी एक अलग सरकार होनी चाहिए; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) और (ख). 7 मार्च, 1969 को लोक सभा में अतारांकित प्रश्न संख्या 2110 के दिये गये उत्तर की ओर ध्यान दिलाया जाता है । महानगर परिषद के अध्यक्ष द्वारा मनोनीत इस परिषद की 11-सदस्यीय समिति ने सितम्बर, 1969 में यह सिफारिश करते हुए एक प्रतिवेदन दिया कि एकीकृत तथा शक्तिशाली ढांचे की व्यवस्था की दृष्टि से भारत के किसी दूसरे राज्य की तरह कानून तथा व्यवस्था समेत सभी विषयों के बारे में पुर्ण वित्तीय तथा विधायी शक्तियों वाली एक विधान सभा दिल्ली के लिए भी होनी चाहिए । किन्तु प्रशासन सुधार आयोग ने अपने प्रतिवेदन में सिफारिश की है कि दिल्ली की महानगर परिषद् का पुनर्गठन किया जाय और इसे अधिक शक्तियां दी जाएं । महानगर परिषद की सिफारिशों पर प्रशासक के विचार उपलब्ध होने के बाद इस मामले पर विचार किया जायेगा ।

केन्द्रीय सरकारी कर्मचारियों के बच्चों के लिए राज्यों में केन्द्र द्वारा चलाये जाने वाले कालेजों का खोला जाना

2859. **श्री राम गोपाल शालवाले :**
श्री नारायण स्वरूप शर्मा :
श्री ओम प्रकाश त्यागी :
श्री रणजीत सिंह :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार का विचार विविध भाषा-भाषी कर्मचारियों के बच्चों की शिक्षा के लिए राज्यों में केन्द्र द्वारा चलाये जाने वाले कालेज खोलने का है;

(ख) यदि हां, तो इस योजना की रूपरेखा क्या है;

(ग) ये कालेज किन स्थानों में खोलने का विचार है;

(घ) क्या किसी राज्य ने इस योजना का विरोध किया है; और

(ङ) यदि हां, तो उस राज्य का नाम क्या है और इस योजना का विरोध करने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव): (क) और (ख). स्थानान्तरणीय केन्द्रीय सरकार के कर्मचारियों तथा एक स्थान से दूसरे स्थान को आने जाने वाली जनता के लिए, केन्द्रीय महाविद्यालय खोलने के एक प्रस्ताव पर हाल ही में विचार किया गया है, किन्तु अभी कोई निर्णय नहीं लिया गया है तथा कोई ब्यौरे तैयार नहीं किए गए हैं ।

(ग) से (ङ). प्रश्न नहीं उठता ।

हिन्दी सलाहकार की सिफारिशें

2860. **श्री झा० सुन्दरलाल :** क्या **गृह-कार्य** मंत्री 28 मार्च, 1969 के अतारांकित प्रश्न संख्या 4555 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) हिन्दी सलाहकार ने अपनी पदावधि में भारत सरकार को किसी कार्य के विस्तार और कार्य के निपटारे के बारे में कुल कितनी सिफारिशें की हैं और उनमें से कितनी सिफारिशों को स्वीकार किया गया है;

(ख) क्या यह सच है कि सरकार हिन्दी सलाहकार की सिफारिशों और मंत्रणा को कोई महत्व नहीं देती; और

(ग) यदि हां, तो इस पद को बनाये रखने का क्या औचित्य है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) हिन्दी सलाहकार द्वारा की गयी सिफारिशों का ब्यौरा अलग से नहीं रखा जाता । जहां तक गृह मंत्रालय का संबंध है वे एकाकीरूप में कार्य नहीं करते । गृह मंत्रालय में जिसकी जिम्मेदारी हिन्दी को राज भाषा के रूप में लाने की है वहां के सब कार्यों के साथ जिनमें सिफारिशें, सुझाव, चर्चा तथा निर्णय आदि शामिल हैं उनका सदैव संबंध रहता है ।

(ख) जी नहीं, श्रीमान् ।

(ग) प्रश्न नहीं उठता ।

Setting up of cheap Canteens for Meals and Snacks at Airports

2861. SHRI K. HALDER :
SHRI JYOTIRMOY BASU :
SHRI B. K. MODAK :
SHRI BHAGABAN DAS :
SHRI MOHAMMAD ISMAIL :
SHRI BADRADDUJA :
SHRI GANESH GHOSH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have any plan to set up inexpensive canteens for meals and snacks to cater to the needs of passengers at the airports of Assam, Manipur, Tripura, Cochin, Dum Dum and also for low-paid staff; and

(b) if so, the details of that plan ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Inexpensive canteens to cater for low paid staff already exist at Gauhati, Agartala and Calcutta. Snack bar counters for passengers at low rates are available at Dum Dum. At Cochin airport the catering contractor provides snacks to the low paid staff at reduced rates. Regular restaurants exist at Gauhati, Mohanbari, Kumbhirgram, Agartala, Calcutta and Cochin airports. Government orders exist for providing subsidy to staff canteens operated on a co-operative basis subject to certain conditions. As and when cooperative canteens are formed by the members of the staff, facilities are provided by the Department.

Persons visiting U.S.A. on Study Tours

2862. SHRI K. HALDER :
SHRI JYOTIRMOY BASU :
SHRI BHAGABAN DAS:
SHRI GANESH GHOSH :
SHRI MOHAMMED ISMAIL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state the names and other particulars of the persons who visited U. S. A. on study tours during the last three years?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The requisite information is being collected and will be laid on the Table of the House.

Riot risk Insurance Scheme for Minority Communities

2863. SHRI K. HALDER : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are contemplating to introduce "Riot Risk Insurance Scheme" for the minority communities at a token premium;

(b) if so, the details thereof; and

(c) if not, the reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) Such schemes will require to be examined by State Governments, who are primarily concerned with public order.

Suggestions to Raises in Percentage of Reservations for Scheduled Castes and Scheduled Tribes in Central Services

2864. SHRI NAVAL KISHORE SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the basis of the percentage of Reservation in services for the Scheduled Caste and Scheduled Tribe in the Central Services of the Government of India;

(b) whether Government are considering a suggestion to raise the present percentage to 28 per cent as has been done in Rajasthan; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). The percentages of reservations in direct recruitment to Services under the Centre for Scheduled Castes and Scheduled Tribes have been fixed under Government of India's Resolution No. 42/21/49-NGS, dated the 13th September, 1950, primarily keeping in view their proportionate representation in the total population of the country. In direct recruitment to Class III and Class IV posts, normally attracting candidates from a locality or a region, the percentages of reservation have been fixed generally in proportion to the population of Scheduled Castes or Scheduled Tribes in the respective States/Regions subject to a minimum of 5 per cent for Scheduled Tribes. The question of revising the present percentages of reservations for Scheduled Caste/Scheduled Tribe in the light of 1961 census figures is under consideration of the Government.

Universities imparting Education in Regional Languages

2865. SHRI NAVAL KISHORE SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number and names of the Universities imparting education in regional languages;

(b) whether the remaining Universities also propose to impart education in regional languages;

(c) if so, whether they have drawn any phased programme;

(d) whether there are any Universities which do not agree to the idea of imparting education in regional languages; and

(e) if so, the names thereof and the reasons advanced by them ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) A statement indicating the names of Universities which allow an Indian language as medium of instruction/education for the courses mentioned against each is laid on the Table of the House. [*Placed in Library. See* No. LT—2253/69].

(b) and (c). It is a matter for each university to decide. However, the Government of India, under a Centrally-sponsored scheme—production of university books in regional languages are assisting the State Governments for production of book at the first degree level in regional languages in as many disciplines as possible with a view to facilitate change over to regional languages as the medium of instruction at the university stage. Phased programme for adoption of regional languages by these universities has not yet come to the notice of the Government.

(d) No, Sir.

(e) Does not arise.

Heroes of India's Freedom Struggle

2866. SHRI ABDUL GHANI DAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that Government have decided to honour Bahadur Shah Zafar, Rani of Jhansi, General Bakht Khan, Tantia Tope, Syed Ahmed Shah Brelvi, Baba Jawala Singh, Netaji Subhash Chander Bose, Hakim Ajmal Khan, Dr. Ansari, Ali Brothers, Shri C. R. Dass, Shri Sheikhul Hind Maulana Mohmadul Hussain, Tipu Sultan, Shahid-e-Azim Bhagat Singh, Shahid Mohd. Yamin Dar, Sardar Kartar Singh Saraba, Shri Khudi Ram Bose; Labour and Socialist Leader Munshi Ahmed Din, Panth Ratan Master Tara Singh, M. Hussain Ahmed, Baba Kharak Singh, Sardar Ajit Singh, Shri Hifuzur Rehman, Raja Nahar Singh, Nawab of Jhajhar, Dr. Kitchlu, Syed Ataullah Shah Bukhari and other heroes of India's freedom struggle; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). A memorial to all the freedom fighters who fell in the struggle for independence from 1857 to 1947 is proposed to be erected opposite the Red Fort. The present assessment is that the memorial will be ready by April, 1972.

Vacancies of Stenographers in the Central Secretariat Stenographers' Service

2867. SHRI ABDUL GHANI DAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vacancies of stenographers in the Central Secretariat Stenographers' Service, Indian Foreign Service (B), and Railway Board Stenographers' Service indicating separately in respect of each of them, which of these vacancies are being filled on the basis of the results of the Stenographers' examination, 1968 conducted by the U. P. S. C., and the time likely to be taken therefor;

(b) whether additional vacancies reported by the Ministry of External Affairs, Railways Board etc. are also being taken into account for filling the vacancies and, if not, the reasons therefor;

(c) whether it is a fact that in the past additional vacancies reported even after

announcement of results were taken into account for filling up vacancies on the basis of the results of such examinations; and

(d) if so, whether the same procedure will also be adopted for the 1968 Examination, and, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Nominations of the qualified candidates of the 1968 Stenographers' Examination have already been made against tLe reported requirements as indicated below:

Indian Foreign Service (B)	5
Railway Board Secretariat Stenographers' Service	2

As regards C.S.S.S., against the reported requirements of 150 vacancies (including 83 anticipated vacancies) 111 candidates have already been nominated. The remaining candidates will be nominated to the extent possible, against future vacancies arising in the C.S.S.S. till the results of the 1969 Stenographers' Examination are declared by the U.P.S.C. in early 1970.

(b) to (d). No, Sir. The additional demands reported after the declaration of the results of the examinations are not generally accepted by the U.P.S.C. In certain rare cases in the past they had agreed to do so in the public interest. The additional requirements reported for the 1968 Examination were not accepted by the U.P.S.C. in accordance with the general policy.

Facilities Provided to Tourists

2868. SHRI ABDUL GHANI DAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the improvement effected and the facilities provided to tourists during the last three years, year-wise and also the amounts spent in each of these years; and

(b) the number of new bungalows, rest houses or clubs that were opened during these years and the amount was spent on them ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). A statement of the additions and improvements to tourist facilities during the last three years including new bungalows and rest-houses constructed, and the amounts spent on them year-wise, is laid on the Table of the House. [*Placed in Library. See* No. LT-2254/69].

Other facilities provided for the promotion and development of foreign tourist traffic include:—

(1) Abolition of visa fees on a reciprocal basis with several countries.

(2) Bilateral agreements with West Germany and the Nordic countries for abolition of visas for a stay of up to 90 days.

(3) Improvement of facilitation procedures at Airports.

(4) Extension of the period of the validity of the Temporary Landing Permit from 7 to 21 days.

(5) Allotment of imported cars acquired by the State Trading Corporation to parties promoting tourism which are on the approved list of the Department at various tourist centres.

(5) Opening of transport units by the India Tourism Development Corporation at Jaipur, Udaipur, Patna, Madras and Srinagar, and expansion of the unit in Delhi.

(7) Setting up of duty free shops at Palam, Dum Dum and Santa Cruz Airports.

Murder by Domestic Servants

2869. SHRI ABDUL GHANI DAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons murdered by the domestic servants in Delhi during the last two years;

(b) the number of such culprits who could be arrested and how many got punishments in this period and the nature of punishments awarded;

(c) how many girls or women were abducted during this period in the Capital; and

(d) the number of abductors arrested in this connection and the nature of punishments awarded to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) During the period from 16-11-67 to 15-11-69 the reported death of 3 persons in Delhi were alleged to be murders committed by domestic servants.

(b) Four persons were arrested. Of these, one was sentenced to life imprisonment, one is standing trial and cases against the remaining 2 persons are under investigation.

(c) 466 girls/women were reported to have been kidnapped/abducted during the period 16-11-67 to 15-11-69.

(d) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2255/69].

भारत केसरी श्री चन्दगी राम को पुरस्कार

2870. **श्री मीठा लाल मीना** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार और विभिन्न राज्य सरकारों ने भारत केसरी श्री चन्दगी राम को प्रत्यक्ष अथवा अप्रत्यक्ष रूप से और रुपयों में अथवा अचल सम्पत्ति में पुरस्कार देने की व्यवस्था की है ;

(ख) यदि हां, तो उनका अलग अलग ब्यौरा क्या है ;

(ग) क्या यह सच है कि सरकार ने घोषित पुरस्कार श्री चन्दगीराम को अभी तक नहीं दिये; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) से (घ). केन्द्रीय सरकार ने श्री चन्दगीराम के लिये प्रत्यक्ष अथवा अप्रत्यक्ष रूप से और नकद रुपयों में अथवा अचल सम्पत्ति के रूप में कोई पुरस्कार घोषित नहीं किये थे । जहां तक राज्य सरकारों द्वारा, यदि किसी पुरस्कार के घोषित करने का सम्बन्ध है, इस संबंध में सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

स्वतन्त्रता संग्राम के सैनानियों को पेंशन

2871. **श्री मीठालाल मीना :**
श्री पी० विश्वम्भरन :
श्री क० लकप्पा :
श्री लखन लाल कपूर :
श्री द्वा० ना० तिवारी :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने स्वतन्त्रता-संग्राम के सैनानियों को पेंशन देने का अन्तिम रूप से निर्णय कर लिया है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल): (क) और (ख). भारत सरकार द्वारा तैयार की गई योजना की मुख्य मुख्य बातें संलग्न विवरण में निहित हैं ।

विवरण

भारत सरकार ने 2 अक्तूबर, 1969 से, उपयुक्त मामलों में उन स्वतंत्रता सैनानियों को, जिन्होंने अंदमान तथा निकोबार द्वीप समूह में कम से कम पांच वर्ष की सजा काटी थी तथा जहां स्वतन्त्रता सेनानी स्वयं अब जीवित न रहे हों, उनके परिवारों को भी पेंशन देने की एक योजना को कार्यरूप देने का निश्चय

किया है । पेंशन, जो कि प्राप्तकर्ता के जीवन-भर के लिए होगी, स्वतन्त्रता सैनानियों तथा अथवा उनके परिवारों की आर्थिक स्थिति तथा उनके द्वारा राज्य सरकार से प्राप्त किए गए भुगतान अथवा लाभ को ध्यान में रख कर स्वीकृत की जायगी । स्वतन्त्रता सैनानी को स्वीकृत की जानेवाली पेंशन कम से कम 200 रु० प्रतिमाह होगी तथा परिवारों के लिए 100 से 200 रु० प्रतिमाह के बीच होगी । परिवार का केवल एक सदस्य पेंशन का पात्र होगा । "परिवार" में स्वतन्त्रता सैनानी की विधवा पत्नी, अविवाहित पुत्रियों तथा माता और विशिष्ठ मामलों में पुत्र भी, जहां यह सिद्ध किया जाता है कि वे अपने पिता के जेल जाने के कारण स्वावलंबी न हो सके, शामिल होंगे ।

(ग) प्रश्न नहीं उठता ।

Change in Medium of Instruction

2872. SHRI NARAIN SWARUP SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Short Notice Question No. 25 on the 13th May, 1969 and state:

(a) whether the demand for text books could be substantial without effecting a change in the medium of instruction;

(b) if not, whether it is proposed to make compulsory for Indian Universities, as in the case of Universities in Indonesia and Burma, that the lectures may be delivered by the teachers in local languages after studying the books in English;

(c) whether the standard of education is deteriorating due to English medium, as is evident from the fact that most of the students who fail up to graduation level are those who fail in English only, as they are unable to follow the lectures delivered in English; and

(d) if so, whether Government propose to fix a time limit for changing the medium of instruction ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Out of 86 universities including deemed universities, 52 universities have already introduced regional languages as the medium of instruction. These universities have substantial demand for textbooks in regional languages and availability of textbooks in regional languages will also help other universities to adopt regional languages as the medium of instruction.

(b) Does not arise.

(c) The causes of failure are many of which inadequate knowledge of English is undoubtedly one.

(d) While it is Government's policy to bring about a change in the medium of instruction, they have not fixed a date by which this has to be completed. They are, however, taking step to increase the availability of the needed books in regional languages so that the change-over could be completed as early as possible.

आन्ध्र प्रदेश में तेलगु का राज्य भाषा होना

2873. **श्री नारायण स्वरूप शर्मा : क्या गृह-कार्य** मंत्री 25 जुलाई, 1969 के तारांकित प्रश्न संख्या 145 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) भूतपूर्व हैदराबाद राज्य में राजभाषा, न्यायालय की भाषा, सरकारी कामकाज की भाषा और उस्मानिया विश्वविद्यालय में शिक्षा के माध्यम की भाषा क्या थी;

(ख) क्या यह सच है कि तेलंगाना क्षेत्र के लोगों में असंतोष का एक बड़ा कारण यह है कि उनकी अंग्रेजी भाषा का ज्ञान कम है और तेलगु भाषा को आंध्र की राजभाषा बनाने की उनकी मांग की निरंतर उपेक्षा की जाती रही है; और

(ग) यदि हां, तो क्या सरकार का विचार राज्य सरकार को तेलगु को राज भाषा बनाने और उस्मानिया विश्वविद्यालय में शिक्षा के पुराने माध्यम को पुनः लाने के बारे में परामर्श देने का है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) आंध्र प्रदेश सरकार द्वारा दी गई सूचना के अनुसार, भूतपूर्व हैदराबाद राज्य में इन सभी प्रयोजनों के लिए अंग्रेजी का प्रयोग किया जाता था ।

(ख) राज्य सरकार को ऐसे किसी असंतोष के बारे में पता नहीं है क्योंकि तेलुगु को आंध्र प्रदेश की राजभाषा बनाने की मांग की अवहेलना नहीं की गई है ।

(ग) प्रश्न उपस्थित नहीं होता, क्योंकि आंध्र प्रदेश राजभाषा अधिनियम, 1966 के अधीन, तेलुगु राज्य की राजभाषा पहले ही बनायी जा चुकी है । पाठ्यक्रम के माध्यम के रूप में तेलुगु द्विवर्षीय इन्टरमीजिएट कोर्स में भी आरम्भ कर दी गयी है ।

पब्लिक और अन्य स्कूलों का प्रवेश संबंधी नीति

2874. **श्री नारायण स्वरूप शर्मा** : क्या **शिक्षा तथा युवक सेवा** मंत्री 13 मई, 1969 के अल्प सूचना प्रश्न संख्या 25 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का कर्त्तव्य राष्ट्रीय शिक्षा नीति का अनुसरण करना तथा उसे क्रियान्वित करना है;

(ख) यदि हां, तो क्या सरकार पब्लिक और अन्य ऐसे सभी स्कूलों का राष्ट्रीयकरण करने के बारे में विचार कर रही है ताकि इसमें प्रवेश योग्यता के आधार पर मिल सके न कि धन के आधार पर ;

(ग) यदि इनका राष्ट्रीयकरण सम्भव नहीं है तो क्या सरकार का विचार ऐसे स्कूलों की उच्चतर माध्यमिक परीक्षा को केन्द्रीय उच्चतर माध्यमिक बोर्ड की परीक्षा के बराबर मान्यता न देने का है; और

(घ) यदि नहीं, तो क्या सरकार अमीरों और गरीबों को शिक्षा देने के मामले में दुरंगी शिक्षा नीति कायम रखना चाहती है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव) : (क) जी, हां ।

(ख) राष्ट्रीय नीति वक्तव्य में पब्लिक और ऐसे ही स्कूलों का राष्ट्रीयकरण करने का कोई प्रस्ताव नहीं है । इस सम्बन्ध में वक्तव्य में यह व्यवस्था "पब्लिक स्कूलों" जैसे सभी विशेष स्कूलों से यह अपेक्षा की जानी चाहिये कि वे योग्यता के आधार पर विद्यार्थियों को दाखिल करें और साथ ही वे सामाजिक वर्गों के अलगाव को रोकने के लिये फीस माफी को कुछ निर्धारित अनुपात की व्यवस्था करें। किन्तु, इससे, संविधान के अनुच्छेद 30 के अन्तर्गत अल्पसंख्यकों को प्राप्त अधिकारों पर कोई प्रभाव नहीं पड़ेगा ।" इस उद्देश्य की प्राप्ति के लिये कदम उठाये जा रहे हैं ।

(ग) पब्लिक तथा ऐसे ही अन्य स्कूल अपनी कोई उच्च माध्यमिक परीक्षा आयोजित नहीं करते हैं । वे अपने विद्यार्थियों को या तो केन्द्रीय माध्यमिक शिक्षा बोर्ड द्वारा आयोजित उच्च माध्यमिक परीक्षा के लिये अथवा भारतीय स्कूल प्रमाण-पत्र परीक्षा के लिये तयार करते हैं, ये दोनों परीक्षाएं सरकार द्वारा मान्यता प्राप्त हैं ।

(घ) सरकार, राष्ट्रीय शिक्षा नीति सम्बन्धी सरकारी संकल्प के पैराग्राफ 4 (4) (ख) में इस विषय में निर्धारित नीति पर कायम है, जिसका उल्लेख उपर्युक्त (ख) में किया गया है ।

शिक्षा के माध्यम के रूप में हिन्दी तथा आधुनिक भारतीय भाषायें

2875. **श्री नारायण स्वरूप शर्मा** : क्या **शिक्षा तथा युवक सेवा** मंत्री 13 मई, 1969 के अल्प सूचना प्रश्न संख्या 25 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उन सब केन्द्रीय विश्वविद्यालयों में जिन में 80/90 प्रतिशत लड़कों और लड़कियों की मातृ-

भाषा अथवा शिक्षा का माध्यम हिन्दी अथवा कोई अन्य आधुनिक भारतीय भाषा है शिक्षा का माध्यम हिन्दी अथवा अन्य आधुनिक भारतीय भाषा करने का है;

(ख) यदि नहीं, तो क्या इसका कारण यह है कि प्रोफेसर तथा उपकुलपति हिन्दी नहीं जानते हैं और वे अंग्रेजी के माध्यम से पढ़ाते हैं;

(ग) क्या यह भी सच है कि इस सम्बन्ध में सरकार का नीति निर्णय यह है कि छात्रों को प्रादेशिक भाषा के माध्यम से केवल वही शिक्षा दी जाये जहां वे प्रादेशिक भाषा का चयन शिक्षा के माध्यम के लिये करते हैं;

(घ) क्या स्वयं उनका मत यह है कि शिक्षा का माध्यम अंग्रेजी रहने से राष्ट्रीय एकता प्राप्त नहीं की जा सकती है,

(ङ) यदि हां, तो क्या सरकार का विचार शिक्षा के माध्यम के रूप में अंग्रेजी के स्थान पर आधुनिक भारतीय भाषाओं अथवा हिन्दी को लाने के लिये कोई निश्चित समय सीमा निर्धारित करने का है, और यदि नहीं तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव): (क) और (ख). फिलहाल ऐसा कोई प्रस्ताव नहीं है। ऐसे प्रस्ताव का न होने का सम्बन्ध विशेष रूप से प्रोफेसरों और केन्द्रीय विश्वविद्यालयों के कुलपतियों की भाषाई योग्यता से नहीं है, यद्यपि, यदि ऐसे किसी प्रस्ताव पर विचार किया जाये तो यह अवश्य ही एक संगत तथ्य होगा।

(ग) जी, नहीं। विश्वविद्यालय स्तर पर शिक्षा के माध्यम के रूप में प्रादेशिक भाषाओं के अपनाने के सम्बन्ध में सरकार की नीति "राष्ट्रीय शिक्षा नीति में" सम्मिलित है, जिसकी एक प्रति संसद् पुस्तकालय में उपलब्ध है।

(घ) शिक्षा मंत्री की राय में शिक्षण माध्यम के रूप में अंग्रेजी, पर्याप्त संचार व्यवस्था कायम करने और वर्गों तथा जनता के बीच एकता पैदा करने के उद्देश्य से राष्ट्रीय एकता के लिये प्रेरक नहीं है।

(ङ) कोई निश्चित समय निर्धारित करना सम्भव नहीं है क्योंकि विश्व-विद्यालय, या तो केन्द्रीय अथवा राज्य के विधान के जरिये स्थापित स्वायत्त निकाय हैं और यह देखना भी जरूरी है कि परिवर्तन से शिक्षा के स्तरों पर कोई विपरीत प्रभाव नहीं पड़े।

Setting up of Language Libraries by U. N. E. S. C. O.

2876. DR. RANEN SEN :
SHRI BHOGENDRA JHA :
SHRI JHARKHANDE RAI :
SHRI K. M. MADHUKAR :
SHRI Y. A. PRASAD:
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU
SHRI R. BARUA :
SHRI R. R. SINGH DEO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether the United Nations Educational, Scientific and Cultural Organisation has promised help in setting up language libraries in educational institutions in India;

(b) if so, the details of the help promised;

(c) whether Government have worked out a detailed Scheme to set up language libraries in educational institutions; and

(d) if so, the main details thereof and the estimated cost of the Scheme ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). During the recent visit of the Director-General of Unesco to Delhi, the question of establishing Language Laboratories (and not libraries) was discussed in a preliminary way with him. The Director-General observed that Unesco could possibly be associated with the activity and

could help. As the talk was exploratory no details were gone into.

(c) and (d). The proposal regarding Language Laboratories is under examination.

Framing of by-laws by National Council of Educational Research and Training

2877. SHRI P. ANTONY REDDY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that the National Council of Educational Research and Training has not framed by-laws so far;

(b) if so, when it is likely to have its own rules; and

(c) which rules it is following for its functioning at present and since when ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) and (b). Pension and Contributory Provident Fund Rules have already been finalised. Rules regarding other service conditions have been drafted and will be considered in the next meeting of the Council on 18th December.

(c) For the time being, the Government of India rules and regulations, supplemented by the decisions of the Governing Body are being followed.

National Science Talent Scholarship Scheme of National Council of Educational Research and Training

2878. SHRI P. ANTONY REDDY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state how many National Science Talent Search Scheme Scholarships (N. C. E. R. T.) have been awarded in each year since its introduction, State and Union Territory-wise and for Urban and Rural school students separately ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2256/69]. Information is not available regarding the distribution of scholarship holders by Urban and Rural areas.

Translation of Russian Science Books into English

2879. SHRI R. BARUA :
SHRI MAYAVAN :
SHRI CHENGALRAYA NAIDU:
SHRI N. R. LASKAR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that after his return from Russia, he has directed that expeditious steps be taken for the translation of Russian Science books into English for the use of Indian students;

(b) if so, whether Government are considering to translate the Russian Science books into Hindi also;

(c) if not, the reasons therefor; and

(d) whether the Russian experts have agreed to help India in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Suitable books in Russian on Science are already being translated into English under the aegis of the Indo-Soviet Text Books Board for the use of University Students in India. It has been agreed that this programme may be speeded up as much as possible.

(b) Some Russian Science texts have been selected for translation into Hindi.

(c) Does not arise.

(d) The Russian side have agreed to investigate what help they can give in getting Indian language translations made in U.S.S.R.

Appointment of Vigilance Commission in Bihar

2880. SHRI R. BARUA :
SHRI CHENGALRAYA NAIDU :
SHRI N. R. LASKAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Union Government have asked the Bihar Government to appoint a Vigilance Commission to expedite the disposal of cases in which charges have been substantiated and action recommended by them;

(b) if so, the reaction of the State Government thereto; and

(c) how many Officers are involved in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). No suggestion has been made to the Bihar. Government recently to appoint a Vigilance Commission. However, in 1964, the then Home Minister made a suggestion to all the State Chief Ministers for setting up a body modelled on the Central Vigilance Commission in their States. The then Chief Minister of Bihar replied that they had already set up the Bihar Anti-Corruption Board in 1963. In 1967, it was decided by the State Government to do away with all the Boards including the Anti-Corruption Board. The Central Government have no information regarding the Vigilance cases pending with the Government of Bihar. Information in this regard is being collected and will be laid on the Table of the House.

Site for a New Hill University

2881. SHRI R. BARUA :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that delegation, comprising of representatives of the Planning Commission, Ministries of Home Affairs and Education, visited Shillong to select a site for the new Hill University;

(b) if so, whether they have submitted any report in this regard and if so, the details of the recommendations made; and

(c) when the University is likely to be set up ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir. However, a Committee appointed jointly by the Ministry of Education and the University Grants Commission, *inter alia*, to examine the desirability of setting up a University for North Eastern Areas of India (Nagaland, NEFA, Manipur and hill areas of Assam) visited Shillong and some other places in January and March, 1964.

(b) The Committee submitted its report in 1964. A statement showing the main recommendations of the Committee is laid on the Table of the House. [*Placed in Library. See* No. LT-2257/69].

(c) Final decision on the setting up of the University has yet to be taken. Meanwhile, a proposal for the estblishment of a Centre of the Jawaharlal Nehru University to serve the needs of the region has been taken up for consideration.

Assistance to Tripura for starting of College

2882. SHRI BHAGABAN DAS :
SHRI GANESH GHOSH :
SHRI A. K. GOPALAN :
SHRI MOHAMMED ISMAIL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Tripur Government has asked for financial assistance for the starting of College at Dharamanogur, Khowai and Udaipur in Tripura;

(b) if so, whether such assistance will be given and provisions for this made in the next financial year; and

(c) whether Government are aware that there is an insistent demand from the guardians and students who are mostly displaced persons and Tribals, for starting of these colleges ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) Does not arise.

(c) Information is being collected from Tripura Administration.

नौकाओं में पाकिस्तानी जासूसों की गिरफ्तारी

2883. **श्री अर्जुन सिंह भदौरिया :**
श्री ओंकार लाल बेरवा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) नवम्बर के दूसरे सप्ताह में आठ पाकिस्तानी नौकाओं में पकड़े गए 124

जासूसों के बारे में सरकार द्वारा क्या कार्यवाही की गई है; और

(ख) भारत के तटीय क्षेत्रों में ऐसी जासूसी पर कड़ी नजर रखने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) 29 अक्तूबर, 1969 से 13 नवम्बर, 1969 तक की अवधि में मछली पकड़ने वाली पाकिस्तान मूलक 9 नावें उनके 159 चालकगण सहित कच्छ तट से दूर हमारे जल-प्रांगण में पकड़ी गई। अब तक की गई जांच-पड़ताल से प्रतीत होता है कि ये पाकिस्तानी नावें चोरी छिपे हमारे जल-प्रागण में मछलियां पकड़ने के कार्य में संलग्न थीं। कानून के अनुसार उनके विरुद्ध आवश्यक कार्यवाही की गई है।

(ख) इस तट-रेखा के साथ-साथ सतर्कता बढ़ा दी गई है तथा गश्त और कड़ी कर दी गई है।

Development of Tourism

2884. SHRI PREM CHAND VERMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the surroundings of most of the tourist attractions in the country are dirty and a cause of irritation to the tourists;

(b) whether it is also a fact that due to lack of co-ordination between the Central authority, the State authorities, local bodies and other agencies, the development of tourism is not taking place; and

(c) if so, whether Government will consider appointing an Expert Committee in order to go fully into the economics of tourism and coordination of various authorities and lay down the basis of responsibility and recommend measures to tackle this problem ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The number of tourist attractions in the country is very large, and there is certainly scope for improvement in the surroundings of many of these places.

(b) Tourism is essentially a co-operative undertaking in which the Centre, State Governments, local bodies, various sectors of the travel trade as well as the general public have important roles to play. The Centre continues to make efforts to bring about the desired coordination between the activities of various segments connected with the development of tourism. It is, however, only recently that benefits of tourism promotion have been fully realized leading to better understanding and coordination.

(c) It is not considered necessary to appoint such a Committee for the present. Expert advice in specified fields in tourism is obtained as and when necessary.

Restrictions in Export of Art Objects

2885. SHRI PREM CHAND VERMA :
SHRI J. M. BISWAS :
SHRI INDRAJIT GUPTA :
SHRI YOGENDRA SHARMA :
SHRI VASUDEVAN NAIR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that there is no restriction on the export or sale to foreigners of art objects less than 100 years old;

(b) whether it is also a fact that due to this flaw in the law, a large number of valuable art objects are finding their way out of the country;

(c) if so, whether Government have assessed the loss and whether any amendment to the law is proposed to be made; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH : (a) and (b). For purposes of export, objects of art as at present defined in the existing Antiquities (Export Control) Act 1947, which have been in existence for less than 100 years are outside the scope of the Act. There is no reason to believe that the present definition of the term antiquity constitutes a flaw in the enactment.

(c) and (d). Since no person can export an art object coming within the purview of the Act without obtaining an export licence from the Central Government, the question of assessment of loss does not arise. There is at present no proposal to reduce the period of 100 years mentioned in the existing Act so far as art objects are concerned. However steps are under consideration to ensure stricter compliance with the Act.

Survey of National Highways

2886. SHRI PREM CHAND VERMA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that recently a survey has been made of national highways of the country;

(b) if so, what deficiencies have been discovered in the system which cause bottlenecks in the distribution system of the country;

(c) whether Government have since considered the survey report and if so, the decision taken thereon;

(d) what recommendations have been accepted by Government and how soon they are expected to be implemented; and

(e) whether any programme has been chalked out; and if so, the details thereof, and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (e). In 1968, a survey of the deficiencies of the national highways had been carried out with a view to compiling complete data as far as possible. Accordingly no report had to be submitted. On the basis of the data compiled, a statement of deficiencies observed in National Highway system is laid on the Table of the House. [*Placed in Library. See* No. LT-2258/69]. The schemes in the 4th Plan have been proposed with a view to removing as many of the deficiencies as early as possible, subject to availability of funds.

Raid by Mizos in Tripura

2887. SHRI SATYA NARAIN SINGH :
SHRI V. VISWANATHA MENON :
SHRI UMANATH :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Mizos raided recently Bulongbasha and Gandachhera in Tripura in collusion with Pakistan Government;

(b) if so, details about these raids and losses suffered by the people of these places;

(c) whether any financial assistance has been given to the affected people and if so, nature of such assistance; and

(d) whether Government propose to advance loans to the sufferers without delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Attention is invited to the answer given to Unstarred Question No. 5435 on 29-8-1969 furnishing details of the incidents.

(c) and (d). Immediate relief was provided to the victims by giving cash, foodgrains and clothing. The proposal of providing further assistance is under consideration.

Communal Incidents in States

2888. SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1744 on the 1st August, 1969 and state:

(a) whether the information regarding the communal incidents that have occurred in the various States has since been received from the remaining States;

(b) if so, the details thereof;

(c) the States which have not set up the Citizens' Committees at various level to prevent the occurrence of communal incidents; and

(d) the time by which such Committees would be set up in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir. The requisite information in the prescribed proforma has also been furnished fulfilling the assurance. The information is, however, given in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT-2259/69].

(c) and (d). The information received from the State Governments is given in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT-2259/69].

A.R.C. Report on Personnel Administration

2889. SHRI HEM RAJ : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 430 on the 8th August, 1969 and state:

(a) whether the examination of the Administrative Reforms Commission, Report on Personnel Administration has since been finalised; and

(b) if so, the result thereof.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Not yet, Sir.

(b) Does not arise.

गालिब जन्म शताब्दी समारोह

2890. **श्री राम चरण :**
श्री यशपाल सिंह :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) गालिब जन्म शताब्दी समारोह पर अब तक कितना धन खर्च किया गया है तथा चालू वित्तीय वर्ष में कितना धन खर्च होने की सम्भावना है;

(ख) गालिब जन्म शताब्दी निधि में से किन-किन सामाजिक तथा सांस्कृतिक संस्थाओं और किन-किन राज्यों को कितनी-कितनी राशि के अनुदान दिये गये हैं; और

(ग) तत्सम्बन्धी पूर्ण विवरण क्या है?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) भारत सरकार ने अखिल भारतीय गालिब शताब्दी समिति को 20 लाख रुपये का अनुदान स्वीकार किया था, जिस में से 15 लाख रुपये 1968-69 में मुक्त कर दिये गये थे, और बकाया 5 लाख रुपये चालू वित्तीय वर्ष में मुक्त कर दिये जायेंगे।

(ख) और (ग). सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जायेगी ।

शिक्षा मंत्रालय द्वारा विदेशों में भेजे गये शिष्ट-मंडल

2891. **श्री राम चरण :**
श्री यशपाल सिंह :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में उनके मंत्रालय द्वारा दिये गये अनुदान के आधार पर अथवा उनके मंत्रालय द्वारा विदेशों में कितने शिष्ट-मंडल भेजे गये;

(ख) उन पर कितना धन खर्च किया गया तथा उन्हें किन-किन विशिष्ट कार्यों के लिये विदेशों में भेजा गया; और

(ग) गत दो वर्षों में धार्मिक कार्यों के लिये कितने शिष्टमंडल भेजे गये ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) से (ग). अपेक्षित सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

पुलिस की तथा अन्य प्रकार की ज्यादतियों के बारे में हरिजनों से अभ्यावेदन

2892. **श्री यशपाल सिंह :**
श्री राम चरण :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) पुलिस की तथा अन्य प्रकार की ज्यादतियों के बारे में गत एक वर्ष में हरिजनों

से उनके मंत्रालय में कुल कितने अभ्यावेदन प्राप्त हुये हैं; और

(ख) कितने अभ्यावेदनों पर कार्यवाही की जा चुकी है तथा कितनों पर करनी बाकी है ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री के० एस० रामास्वामी) : (क) और (ख). सूचना एकत्रित की जा रही है।

उत्तर प्रदेश से गुजरने वाली ग्रांड ट्रंक सड़क की टूटी-फूटी हालत

2893. **श्री राम चरण :**
श्री यशपाल सिंह :

क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश से हो कर जाने वाली ग्राण्ड ग्रट्रंक सड़क टूटी फूटी हालत में है;

(ख) यदि हां, तो इस के क्या कारण हैं; और

(ग) उक्त सड़क के विकास के लिये चौथी पंचवर्षीय योजना में उत्तर प्रदेश के लिये कितना धन नियत किया गया है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). उत्तर प्रदेश में ग्रांड ट्रंक रोड में दिल्ली सीमा से अलीगढ़ होकर कानपुर तक राज्य राजमार्ग और कानपुर से बिहार सीमा तक राष्ट्रीय राजमार्ग शामिल है। सड़क का राष्ट्रीय राजमार्ग वाला भाग अच्छी अवस्था में है। चालू कार्यों की पूर्त्ति के लिये 288 लाख रुपये की राशि रखने के अलावा इस भाग के और सुधार के प्रस्तावों के बारे में लगभग 740 लाख रुपये की व्यवस्था चौथी पंच-वर्षीय योजना के प्रारूप के लिये विचाराधीन है। राज्य राजमार्ग के बारे में सूचना एकत्रित की जा रही है और यथाशीघ्र सभा पटल पर रख दी जायेगी।

कासिमपुर के एक सिविल इंजीनियर के विरुद्ध केन्द्रीय गुप्तचर विभाग द्वारा जांच

2894. **श्री राम चरण :**
श्री शिवचरण लाल :

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कासिमपुर, बिजली घर के एक सिविल इंजीनियर श्री कुरैशी ने हाल ही में पाकिस्तान को कुछ महत्वपूर्ण दस्तावेज भेजे थे;

(ख) क्या यह भी सच है कि केन्द्रीय गुप्तचर विभाग की सतर्कता के कारण कुछ महत्वपूर्ण दस्तावेज पकड़े गए थे और क्या इसमें कुछ अन्य इंजीनियर भी शामिल थे;

(ग) इसके परिणामस्वरूप कितनी हानि होने की सम्भावना है;

(घ) यदि हां, तो इन इंजीनियरों के क्या नाम हैं और अब तक उनके विरुद्ध क्या कार्यवाही की गई है;

(ङ) यदि उनके विरुद्ध कोई कार्यवाही नहीं की गई है तो इसके क्या कारण हैं; और

(च) क्या कुछ अन्य देश भारत सरकार पर उन व्यक्तियों के विरुद्ध कार्यवाही न करने के लिये जोर डाल रहे हैं और यदि हां, तो उन देशों के नाम क्या हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (च). तथ्य मालूम किए जा रहे हैं।

संसद् में विश्वविद्यालय अनुदान आयोग के प्रतिवेदन पर विचार-विमर्श

2895. **श्री प्रकाशवीर शास्त्री :** क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत कई वर्षों में विश्वविद्यालय अनुदान आयोग के प्रतिवेदनों पर संसद् में विचार-विमर्श नहीं हो सका है;

(ख) क्या यह भी सच है कि सरकार को विश्वविद्यालय अनुदान आयोग के कुछ वरिष्ठ अधिकारियों के विरुद्ध भी शिकायतें प्राप्त हुई हैं;

(ग) यदि हां, तो किस प्रकार की शिकायतें प्राप्त हुई हैं और क्या सरकार ने उनकी जांच कर ली है और यदि हां, तो क्या परिणाम निकले हैं; और

(घ) क्या सरकार का विचार विश्वविद्यालय अनुदान आयोग के कुछ पिछले प्रतिवेदनों पर भी संसद् में विचार-विमर्श कराने का है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) विश्वविद्यालय अनुदान आयोग की 1965-66, 1966-67 और 1967-68 की वार्षिक रिपोर्टों पर समयाभाव के कारण लोक सभा में विचार-विमर्श न हो सका ।

(ख) जी, नहीं ।

(ग) प्रश्न नहीं उठता ।

(घ) जी, हां । यह मद लोक सभा बुलेटिन, खण्ड 2 तारीख 7 नवम्बर, 1969 की धारा 3 अन्य मामले में पहले ही से सम्मिलित है ।

मनीपुर में आन्तरिक स्थिति

2896. **श्री प्रकाशवीर शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मनीपुर की आन्तिरक स्थिति विस्फोटक होती जा रही है;

(ख) क्या यह सच है कि पड़ोसी देशों के कुछ विदेशी राष्ट्रिकों का भी इस में परोक्ष रूप से हाथ है; और

(ग) यदि हाँ, तो स्थिति पर काबू पाने के लिए क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) से (ग). सरकार के पास ऐसी कोई सूचना नहीं है । फिर भी गैर-कानूनी गतिविधियों के विरुद्ध निरन्तर सतर्कता बर्ती जाती है ।

Vembanadu (Kayal) Bridge in Kerala

2897. SHRI MANGALATHUMADAM : SHRI C. K. CHAKRAPANI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Inland Water Transport Enquiry Committee has started its work; and

(b) if so, whether any proposal to include Vembanadu (Kayal) Bridge in Kerala State has been studied by Government ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) It has been reported by the Government of Kerala that the Scheme relating to the construction of a Salt Water Barrier, including a bridge and other facilities across the Vembanadu Kayal at Thanneermukkom has already been sanctioned as one of the land improvement works under the agricultural sector.

Extension to IAS/IPS Officers

2898. SHRI MANGALATHUMADAM : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the IAS/IPS cadre officers of the States have generally not been given extension, when they go to other States/ Central Government on deputation; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Officers of the IAS/IPS cadre are deputed to serve under the Central Government for specified tenures and normally, on expiry

of this period, they are reverted to the State Government concerned. Like-wise, deputation of cadre officers from one State Government to another is also arranged for a specified period. In exceptional cases, where public interests so require, the tenure of an individual officer is curtailed or extended with the consent of the lending State Government.

Observance of Closed Day by West Bengal and Kerala Governments on the Death of Dr. Ho Chi Minh

2899. SHRI R. K. AMIN :
SHRI N. SHIVAPPA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the West Bengal and Kerala State Governments declared State mourning and observed closed day as a mark of respect to late Dr. Ho Chi Minh, the former President of North Vietnam;

(b) if so, whether such precedents exist in the history of State Governments when such closed days were observed at the time of death of foreigners; and

(c) the reaction of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). The Governments of Kerala and West Bengal had declared holidays on 4th and 6th September 1969 respectively as a mark of respect to the memory of later Dr. Ho Chi Minh. During the years 1952—1963 there were three instances of Government offices having been closed as a mark of respect on the death of foreign dignitaries. As the State Governments do not consult the Central Government before closing their offices, Government have no information as to whether any State Government had declared a closed holiday on such occasion in any other case except for the two recent instances mentioned above.

Security arrangements at National Museum, New Delhi

2900. SHRI BENI SHANKER SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that though it is over a year since the theft of antique jewellery and gold coins from the National Museum at Janpath, New Delhi, the security arrangements are still inadequate;

(b) whether it is a fact that the proposed burglar alarm system has not yet been installed;

(c) if so, the reasons therefor; and

(d) the steps envisaged to tighten the security measures, specially at night time?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) No, Sir.

(b) Yes, Sir.

(c) We are awaiting report of the Central Museums Review Committee in this regard.

(d) The officers incharge of the security arrangements in the National Museum are now put on night duty for keeping an effective supervision on watch and ward staff. Senior Officers also pay surprise visits to check the Security Staff on duty during night time. In addition a proposal to post armed Police Guards in the National Museum round the clock is under consideration. Further steps in this regard will be taken after the recommendations of the Central Museums Review Committee have been received by Government.

Statehood for Himachal Pradesh

2901. SHRI BENI SHANKER SHARMA:
SHRI HEM RAJ :
SHRI S. C. SAMANTA :
DR. P. MANDAL ;
SHRI VIKRAM CHAND MAHAJAN :
SHRI PREM CHAND VERMA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a study has been made by the Union Government of the case of Statehood for Himachal Pradesh in the light of additional funds allotted to the Union Territories by the Finance Commission;

(b) if so, the details thereof; and

(c) the decision taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The financial position of Himachal Pradesh is being studied. The matter was recently discussed with the Chief Minister of Himachal Pradesh, but further discussions will be necessary before reaching any conclusion.

कश्मीर में पाकिस्तानी गुप्तचरों द्वारा परचे बांटना

2902. **श्री हुकम चन्द कछवाय :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि काश्मीर के विभिन्न भागों में कुछ पाकिस्तानी गुप्तचरों ने सक्रिय रूप से कार्य करना आरम्भ कर दिया है तथा वे परचे बाँट कर जनता को तोड़ फोड़ तथा हिंसा के कार्य करने के लिये उत्तेजित कर रहे हैं;

(ख) क्या सरकार ने इस बारे में राज्य सरकार से सूचना एकत्र कर ली है ; और

(ग) यदि हां, तो उसका ब्यौरा क्या है तथा इस बारे में सरकार का विचार क्या कार्यवाही करने का है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). जम्मू व कश्मीर सरकार ने सूचित किया है कि उन्होंने पिछले कुछ महीनों में जासूसों के छः गिरोहों का पता लगाया है । उन्होंने यह भी बताया है कि कुछ राष्ट्र-विरोधी तथा प्रतिकूल पर्चे उनके ध्यान में आये थे किन्तु इन पर्चों के स्रोतों अथवा लेखकों का अब तक पता नहीं लगा है । सरकार सतर्क है ।

पुरातत्वीय विभाग को प्राचीन कलाकृतियों के संरक्षण में बाधाएं

2903. **श्री ओम प्रकाश त्यागी** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 8 अगस्त, 1969 के "इंडियन एक्सप्रैस" में प्रकाशित संपादकीय लेख की ओर दिलाया गया है, जिसमें यह कहा गया है कि पुरातत्वीय विभाग के पास प्राचीन ऐतिहासिक कलाकृतियों के संरक्षण के लिये अथवा उनके सम्बन्ध में समय पर पुस्तकें प्रकाशित करने के लिये साधन नहीं हैं;

(ख) यदि हां, तो इस बाधा को दूर करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

शिक्षा तथा युवक सेवा मंत्रालय में उप-मंत्री (श्रीमती जहानआरा जयपाल सिंह) : (क) और (ख). जी, हां । सरकार को परिस्थिति से जानकारी है और उसने पहले ही कुछ कदम उठाये हैं तथा इस मामले में निम्नलिखित और कदम उठाने का उसका विचार है :

(i) स्मारकों को कलाकृतिध्वंसन तथा चोरी से बचाने के लिये राज्य सरकारों से अनुरोध किया गया है ।

(ii) संरक्षित स्मारकों के चारों ओर बिखरी पड़ी हुई ऐसी मूर्त्तियों को, जिन्हें उपयुक्त रूप से उनके स्थानों में सुरक्षित रखा जा सकता है, एकत्र किया जा रहा है और इस प्रयोजन के लिये विशेष रूप से निर्मित मूर्ति शेडों में रखी जा रही हैं ।

(iii) चौकीदारी तथा निगरानी कर्मचारियों की संख्या बढ़ाई जा रही है । उनको और अधिक सतर्क रहने के लिये आगाह भी कर दिया गया है । पर्यवेक्षण के लिये कड़े कदम उठाये जा रहे हैं ।

(iv) चोरी के मामले की रिपोर्ट उनके विवरण और फोटों के साथ स्थानीय पुलिस में तुरन्त दर्ज कराई जाती है, तथा राज्य सरकारों को भी सूचित किया जाता है ।

(v) चोरी के मामलों की रिपोर्ट निर्यात सलाहकार समिति तथा सीमा शुल्क

प्राधिकारियों को भी तुरन्त भेजी जाती हैं।

पुरावशेष (निर्यात नियन्त्रण) अधिनियम, 1947 के उपबन्धों में संशोधन करने का प्रश्न भी विचाराधीन है।

भारत के स्मारकों से सम्बन्धित, विद्वानों तथा आम जनता के लिये, अनेक पुस्तकें भी, पुरातत्वीय सर्वेक्षण द्वारा पहले ही से प्रकाशित की जा चुकी हैं। एक अलग से प्रकाशन शाखा स्थापित करके सर्वेक्षण के प्रकाशन कार्य को मजबूत करने के लिये भी कदम उठाये जा रहे हैं।

विभिन्न राज्यों में पोलिटैक्निक स्कूल

2904. **श्री ओम प्रकाश त्यागी :** क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों में कितने पोलिटेक्निक स्कूल चलाये जा रहे हैं;

(ख) उनमें से कितने महिलाओं के लिये हैं;

(ग) ऐसे राज्यों में, जहां अभी तक महिलाओं के लिये पोलिटेक्निक स्कूल नहीं खोले गये हैं, ऐसे स्कूल खोलने के लिये क्या कार्यवाही की जा रही है;

(घ) इस समय महिलाओं को किन विषयों में प्रशिक्षण दिया जा रहा है; और

(ङ) क्या सरकार का विचार हमारा जन संख्या में महिलाओं का अनुपात ध्यान में रखते हुये महिलाओं के लिये ऐसे और स्कूल खोलने का है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). 300 पोलिटेक्निक/संस्थाएं हैं जिन में डिप्लोमा पाठ्यक्रम चलाया जाता है। इनमें 21 पोलिटेक्निक महिलाओं के लिये हैं।

(ग) और (ङ). केन्द्रीय सरकार ऐसी सभी राज्य सरकारों को वित्तीय सहायता देने के लिये सहमत है, जो अपनी-अपनी पंचवर्षीय आयोजना के अधीन महिला पोलिटेक्निक खोलना चाहें। निम्नलिखित राज्यों में, इस समय महिला पोलिटेक्निक नहीं हैं :

जम्मू तथा कश्मीर, हरियाणा, पंजाब, राजस्थान, बिहार तथा नागालैण्ड। पुराने संयुक्त राज्य द्वारा खोले गये चंडीगढ़ महिला पोलिटेक्निक, हरियाणा और पंजाब दोनों की जरूरत पूरा कर रही है। पंजाब और बिहार ने अपनी-अपनी पंचवर्षीय आयोजना में महिला पोलिटेक्निक खोलने की बात शामिल कर ली है। आन्ध्र, महाराष्ट्र, गुजरात और मैसूर ने भी अपनी-अपनी आयोजना में अतिरिक्त महिला पोलिटेक्निक के लिये व्यवस्था कर ली है।

(घ) निम्नलिखित विषयों में प्रशिक्षण दिया जाता है :—

सिविल इंजीनियरी तथा नक्शानवीसी, इलेक्ट्रानिकी तथा रेडियो इंजीनियरी, स्थापत्य सहायक सचिवालीय पद्धति तथा आशुलिपिकीय, वेषभूषा डिजाइन तथा पोशाक निर्माण, चिकित्सा प्रयोगशाला प्रौद्योगिक, वाणिज्य कला (कमर्शियिल आर्ट) भीतरी सजावट, पुस्तकालय विज्ञान तथा औषध निर्माण विज्ञान।

बिहार में गंडक नदी पर डुमरिया पुल का निर्माण कार्य

2905. **श्री द्वा० ना० तिवारी :** क्या **नौवहन तथा परिवहन** मंत्री 29 अगस्त, 1969 के अतारांकित प्रश्न संख्या 5463 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) डुमरिया पुल के निर्माण को पूरा करने के लिये कौन सी लक्ष्य तिथि रखी गई

है और इसके निर्माण में कितना अतिरिक्त समय लगने की सम्भावना है;

(ख) क्या उन ठेकेदारों पर कोई जुर्माना किया गया है जिन्होंने निर्माण कार्य में विलम्ब किया और यदि हां, तो उसका ब्योरा क्या है और कितने ठेकेदारों पर ऐसा जुर्माना किया गया है; और

(ग) इस विलम्ब के कारण कितना अतिरिक्त व्यय होने की सम्भावना है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). सूचना राज्य सरकार से एकत्रित की जा रही है और उपलब्ध होने पर सभा पटल पर रख दी जायेगी ।

राष्ट्रीय राजपथ संख्या 28 पर निर्माण कार्य

2906. **श्री द्वा० ना० तिवारी :** क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय राजपथ संख्या 28 पर पिछले अन्य वर्षों से काम रुका पड़ा है, तथा वहां काम कर रहे कर्मचारी बिना किसी काम के वेतन ले रहे हैं;

(ख) यदि हां, तो 1966 से 1968-69 तक वेतन, भत्ते आदि पर कितनी राशि व्यय की गई; और

(ग) क्या सरकार को पता है कि 1969 के मध्यावधि चुनाव में गोपालगंज सब-डिवीजन, जिला सारन (बिहार) के सब-डिवीजन अधिकारी और अन्य कर्मचारियों ने स्पष्ट रूप से सक्रिय भाग लिया था क्योंकि उनके पास कोई काम नहीं था ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता है ।

(ग) उप-मंडल अधिकारी के विरुद्ध बिहार सरकार को प्राप्त शिकायत पर जांच की जा रही है । यह सच नहीं है कि उप-मंडल अधिकारी और गोपालगंज कार्यालय के अन्य कर्मचारियों के पास काम नहीं था ।

Freight Charges payable to Foreign Shipping Companies

2907. SHRI BHOGENDRA JHA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the total volume and value in terms of freight charges that India has to give to foreign shipping Companies and what has been their proportion to our total foreign trade;

(b) in which foreign currencies we have to pay freight charges and to which shipping companies; and

(c) the steps that are being taken to ensure total self-sufficiency in shipping, keeping in view the expenditure of foreign exchange and what are the hurdles in achieving self-sufficiency ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) No precise estimate can be made of freight payments to foreign shipping companies for carrying India's exports and imports. However, assuming that freight payments amount to an average of 10% of the value of India's overseas trade and then deducting from the total freight payments the freight earnings of Indian shipping companies in overseas trades, the freight payments to foreign companies during 1967-68 were about Rs. 210 crores. Relevant data for 1968-69 is not yet available. The total volume of India's overseas trade and the volume carried in Indian ships during the last two years was as follows:

	Total Volume (million tonnes)	Volume carried in Indian ships (million tonnes)	Percentage
1967-68	49.79	7.73	15.6%
1968-69	52.34	9.57	18.29%

(b) Detailed information is not available.

However, USA and UK account for a major share.

(c) The most important step taken to enable Indian ships carry a greater share of India's overseas trade is to expand India's overseas shipping tonnage. The pace of this acquisition has been satisfactory in that the overseas tonnage which stood at 5.65 lakhs grt. at the beginning of the Third Plan on 1-4-61 now stands at 19.14 lakhs grt. Some of the other steps taken by Government in this direction are :

(*i*) Assisting Indian shipping companies to enter into foreign Liner Conferences and Rate Agreements.

(*ii*) Entering into bilateral shipping agreements with foreign countries *e.g.* USSR, Poland, UAR and GDR.

(*iii*) Rendering assistance to Indian ships in securing Government cargoes and Government controlled cargoes.

(*iv*) Encouraging Indian shipping companies to enter new shipping routes. Self-sufficiency in the matter of carriage of import/export cargoes would normally mean the carriage of about 50% of such cargoes in national bottoms. The main difficulty in reaching this position is the inadequacy of our shipping tonnage. It is expected that if the Fourth Plan target of 4.00 million g. r. t. is achieved, Indian ships will be in a position to cater to about 40% of the overseas trade.

A. R. C. Report of State Administration

2908. SHRI SHIVA CHANDRA JHA: SHRI RABI RAY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission has submitted its report on the State administration;

(b) if so, the main recommendations contained in the report; and

(c) whether Government propose to accept those recommendations; if so, by when, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Copies of the report have been placed in the Parliament Library.

(c) The report is under examination.

Capture of Pak Infiltrators near Dwarka and Okha

2909. SHRI SHIVA CHANDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that within the last two months Pakistani infiltrators into India have been captured near Dwarka and Okha;

(b) if so, their number and the further steps taken by Government against them;

(c) the total number of Pakistani infiltrators captured and the names of places where captured within the last two years, and the action taken by the Government against them; and

(d) the steps taken to stop such infiltration by foreigners, and with what success?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). During the period from 29th October, 1969 to 13th November, 1969, 9 fishing boats of Pakistani origin with their crew numbering 159 were seized in our territorial waters off the Kutch coast. Necessary action has been taken against them under the law.

(c) According to a report received from the Government of Gujarat, 605 Pakistani infiltrators were arrested during the period from 1st January, 1968 to 1st October, 1969 at different places in the State. Necessary action under the law was taken against them.

(d) Preventive measures, including intensive patrolling of the concerned border/coastal areas have been further strengthened.

Foreign Students studying in Indian Universities

2910. SHRI R. K. BIRLA : Will the Minister of EDUCATION AND YOUTH

SERVICES be pleased to state:

(a) the number of foreign students studying in each university or institute in India and the names of the countries to which they belong;

(b) whether it is a fact that these students are facing a number of problems if so, the details thereof; and

(c) the steps being taken by Government to solve these problems and to see that the students are not inconvenienced during the course of their studies ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) About 7,000 foreign students are studying in India. Two statements giving the break-up of these students university-wise and country-wise for the year 1967-68 are laid on the Table of the House. [*Placed in Library. See* No. LT-2260/69].

(b) The main difficulty of foreign students is with respect to food and social matters.

(c) The above-mentioned difficulties of foreign students have been brought to the notice of all the Vice-Chancellors of Indian universities with a request that they may take a more friendly interest in them and do all that is necessary in order to create a more congenial atmosphere for foreign students studying in their institutions.

Night Clubs For Foreign Tourists

2911. SHRI R. K. BIRLA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that foreign tourists have shown an inclination for night clubs in India;

(b) if so, whether Government are contemplating to set up night clubs particularly for foreign tourists in order to attract them in maximum number;

(c) if so, the details thereof;

(d) whether Government are considering to recognise escorts or dating concerns as prevalent in some foreign countries for giving company to foreign tourists; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). It is possible that some foreign tourists would like to visit night clubs in India. Government, however, have no plans for setting up any such clubs. Government believe that a large number of foreign tourists wish to see typical Indian entertainment reflecting our talent and culture. Such entertainment is already being arranged in some Hotels. Steps are also being taken to arrange such programmes outside the Hotels for the benefit of foreign tourists.

(d) No, Sir.

(e) Does not arise.

Tourist Industry—A good Foreign Exchange earning Industry

2912. SHRI R. K. BIRLA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether tourism has been declared as an industry;

(b) if so, to what extent the tourist industry has proved to be foreign exchange earning industry during the last three years, year-wise;

(c) the present position of this industry as foreign exchange earner whether it is an increase or decrease;

(d) whether it is a fact that in the developing countries, tourist industry is considered as the best foreign exchange earning industry; and

(e) if so, what steps are being taken to make his industry as the best foreign exchange earner in our country ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) For all practical purposes, tourism is treated as an industry, and a circular has been issued that the needs of various segments of the tourist industry, *viz.*, hotels, travel agencies, shikar outfitters and tourist car operators should be treated on a priority basis.

(b) and (c). The estimated foreign exchange

earnings, in terms of rupees during the last three years are:

Year	(*Rs. in crores*)
1966	22.61
1967	25.23
1968	26.54

(d) It is true that in a number of developing countries tourism is a major foreign exchange earner.

(e) To increase foreign exchange earnings from tourism, a number of steps are being taken, including liberal incentives and financial assistance for hotel projects, loans to tourist car operators, setting up of holiday resorts, liberalization of charter & visa regulations and more comprehensive publicity abroad.

Development of "Ten Pin Bowling Game" for attracting Tourists

2913. SHRI R. K. BIRLA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it has come to the notice of Government that a game 'ten pin bowling' which is very popular in South-East Asian countries besides U.S.A. has found favour with the tourists visiting our country;

(b) whether Government have ascertained that not having the 'ten pin bowling' game in our country is adversely affecting tourism;

(c) whether some party had approached Government for a licence for developing this game;

(d) whether the said party had assured Government that it would not seek any foreign exchange required for the development of the game; and

(e) whether the said party was refused the licence and, if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Apart from casual inquiries from tourists whether facilities for the game are available in India, Government have no information about tourists having expressed resentment at the lack of this facility.

(c) to (e). In the absence of details as to the type of licence applied for, it is not possible to furnish any information.

Development of new Products by Radio and Electronic Industry

2914. SHRI R. K. BIRLA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that the National Physical Laboratory, New Delhi, has recently developed several new products and processes of interest to the radio and electronic industry;

(b) if so, the details thereof; and

(c) whether these products and processes have been made use of by radio and electronic industry?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) A list is laid on the Table of the House. [*Placed in Library. See* No. LT-2261/69].

(c) 22 firms have been licensed through the National Research Development Corporation of India.

Emoluments for Officers of Indian Economic Service

2915. SHRI TULSHIDAS JADHAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some officers recruited to the Indian Economic Service Class I from Class II Service are getting less pay on higher post than what they were getting in lower posts;

(b) if so, the reasons therefor and steps taken so far to remove this anomaly; and

(c) in case no steps have been taken so far in this direction, the time by which remedial action is likely to be taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). The pay of officers serving in Class II, on recruitment to the Indian Economic Service, which is Class I Central Service, is fixed in accordance with the normal rules applicable to the Central Government servants in

general. Under these rules, only the substantive pay, if any, drawn by the officer is protected. Thus, in some instances there does occur an initial loss in the matter of pay.

(c) There is no proposal to make any changes in the existing rules on the subject.

Taking over the Control of DMC Middle Schools in Delhi

2916. SHRI TULSHIDAS JADHAV : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether the Delhi Administration has taken over the control of all middle schools from the Delhi Municipal Corporation;

(b) if so, the terms of take-over;

(c) whether now onwards, the letters of recognition to private run schools, which were so far being granted by the Delhi Municipal Corporation, will be granted by the Delhi Administration; and

(d) the criteria adopted for grant of such recognition?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) to (d). Do not arise.

Prime Minister as Chancellor of Nehru University

2917. SHRI BANSH NARAIN SINGH : SHRI KANWAR LAL GUPTA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the reasons as to why the Prime Minister has been nominated the Chancellor of the Nehru University;

(b) whether it is also a fact that no Prime Minister was made the Chancellor of any University during his Premiership in the past;

(c) when this University will start functioning; and

(d) what is the progress made so far?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) According to the provisions of the Jawaharlal Nehru University Act, 1966 the first Chancellor of the University has to be nominated by the Visitor. The President of India as the Visitor of the University, has nominated Smt. Indira Gandhi in her personal capacity as the first Chancellor of the University.

(b) No, Sir. The late Shri Jawaharlal Nehru, the late Shri Lal Bahadur Shastri and Smt. Indira Gandhi have been elected by the Court of Visva-Bharati as Chancellor of the University in their personal capacity, while holding the office of Prime Minister.

(c) and (d). The Executive Council and the Academic Advisory Committee of the University have started functioning. The University has taken over the Institute of Russian Studies as a University maintained institution. The University was formally inaugurated on November 14, 1969 and also had its first Convocation on that day to confer degrees on students coming out of the Institute of Russian Studies.

अन्तर्राष्ट्रीय हवाई अड्डों की देखभाल करने के लिये एक अधिकारी की नियुक्ति

2918. **श्री ओंकार लाल बेरवा** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार का विचार अन्तर्राष्ट्रीय हवाई अड्डों की देखभाल के लिये एक उच्च अधिकारी नियुक्त करने का है; और

(ख) वह अधिकारी क्या कार्य करेगा ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख). दिल्ली, कलकत्ता, बम्बई और मद्रास के चार अन्तर्राष्ट्रीय हवाई अड्डों के प्रबन्ध के लिये एक सांविधिक निगम की स्थापना से संबंधित मामलों पर कार्यवाही करने, तथा अन्तर्राष्ट्रीय हवाई अड्डा समिति की सिफारिशों के कार्यान्वयन की सुनिश्चित व्यवस्था करने के लिये इस मंत्रालय में एक प्रवर अधिकारी को नियुक्त करने का प्रस्ताव है ।

हवाई अड्डों पर लिय जाने वाला प्रवेश शुल्क

2919. **श्री ओंकार लाल बेरवा :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्तर्राष्ट्रीय हवाई अड्डों पर कितना प्रवेश शुल्क लिया जाता है; और

(ख) वर्ष 1968-69 में उससे कितनी आय हुई है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) एक रुपया प्रति व्यक्ति।

(ख) 1 अप्रैल, 1968 से 13 मार्च, 1969 तक के वित्तीय वर्ष में 20,94,828 रुपये।

केन्द्रीय स्कूल, कोटा (राजस्थान) में पढ़ रहे केन्द्रीय सरकार के कर्मचारियों के बच्चे

2920. **श्री ओंकार लाल बेरवा :** क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय स्कूल, कोटा, राजस्थान में केन्द्रीय सरकार के कर्मचारियों के कितने बच्चे पढ़ रहे हैं ;

(ख) गत दो वर्षों में कितने बच्चों को प्रवेश दिया गया;

(ग) क्या स्कूल की वर्तमान क्षमता पर्याप्त है, यदि नहीं, तो अध्यापकों की संख्या बढ़ाने के लिये और स्कूल में स्थानों की कमी को दूर करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है; और

(घ) क्या अध्यापकों का वेतनमान केन्द्रीय सरकार के कर्मचारियों के वेतन मान के बराबर है, और यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) 1-12-1969 को 209.

(ख) 1968—337
1969—186

(ग) स्कूल की वर्तमान क्षमता पर्याप्त है। अध्यापकों की संख्या भी स्कूल की आवश्यकतानुसार पर्याप्त है।

(घ) कोटा स्थित केन्द्रीय विद्यालय सहित, केन्द्रीय विद्यालयों में, अध्यापकों के वेतन-मान दिल्ली प्रशासन के अधीन तदनुरूप अध्यापकों के पदों के लिये, सरकार द्वारा स्वीकृत वेतन-मानों के ही समान है।

Rules regarding Refusal of Visas to Foreign Missionaries

2921. SHRI LOBO PRABHU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the refusal of visas to Missionaries who have been in the country for many years, without adverse reports or with adverse reports, which they are not allowed to disprove, is consistent with the fundamental right of the Christians to practise their religion, with ministers of their choice;

(b) whether refusal of applications for Citizenship can be on unstated grounds of policy, without reference to provisions of the Act; and

(c) whether there is any provision for refusing visas to foreign lecturers on the ground that they are sponsored or connected with religious institutions; if such provision is an informal one, how is it consistent with the constitutional provision for freedom of religion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The right of all persons freely to practice religion is not in any manner affected by decisions whether or not any individual foreigner should be allowed to remain in the country.

(b) Applications for grant of citizenship are dealt with strictly in accordance with the provisions of Indian Citizenship Act, 1955.

(c) No, Sir.

Complaints received by Vigilance Commission

2922. SHRI LOBO PRABHU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for the decrease in the complaints received by the Vigilance Commissioner during the last two years;

(b) what studies are made of the *modus operandi* of corruption and what action, if any, has been taken to remove the facilities and opportunities reported;

(c) what functions of vigilance are exercised to justify the name of the department; and

(d) what co-operation has been sought from the public to discover corruption?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) It is not possible to give precise reasons for the decrease in the complaints.

(b) The Central Vigilance Commission have from time to time pointed out in their annual reports the various modes of corruption and also suggested some procedural changes to combat the evil. In the course of implementation of the programme of anti-corruption work the question of *modus operandi* is also gone into by officers of the C.B.I. in consultation with departmental officers.

(c) The Central Vigilance Commission exercise general supervision over vigilance and anti-corruption work in the Ministries and give guidance and assistance to the Chief Vigilance Officers and the C.B.I.

(d) In order to enlist public cooperation for eradicating corruption the Central Vigilance Commissioner has from time to time met press representatives and members of the public.

Transfer of Families from Mangalore Harbour Project Area to Katipila Rehabilitation Centre

2923. SHRI LOBO PRABHU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of families that have been transferred from the Mangalore Harbour Project area to the Katipila Rehabilitation Centre and how many of them have found employment in the Harbour project or elsewhere in substitution of the employment they had in their own fields;

(b) whether the Rehabilitation Centre had any plans for employment in the Centre and whether they gave land for this purpose;

(c) if so, what is the progress made;

(d) the reasons why the Rehabilitation Centre does not establish an Industrial estate there; and

(e) as employment will have to come from the Port when it develops, whether the Centre will take over black topping of the short cut roads through Hosabettu and Jokkatte to Panambur, for which the taluk board has no money, if not, the reasons thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (e). The work regarding the rehabilitation of the displaced persons and the management of the Katipila Rehabilitation Centre are the concern of the State Government of Mysore. Information is being collected from that Government and will be laid on the Table of the Sabha.

Tours for Students

2924. SHRI LOBO PRABHU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) what is the objection to the University Grants Commission asking Universities to co-operate in programmes for the tours of students, particularly in respect of accommodation and messing;

(b) the reasons, why facilities for such programmes should not be published in a handbook for the information of students and institutions; and

(c) what Railway concessions are available for such tours and whether these could also be publicised ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The University Grants Commission has insituted a scheme of Visiting

Studentships with effect from 1969-70 with a view to helping students to know the country by providing opportunities to visit places of outstanding interest in the field of national development, culture, history, education, etc. Under the scheme, the Commission gives to a University assistance upto Rs. 5,000 for a tour of 50 students. The Commission has requested the Universities to provide the visiting students with board and lodging in the Students' Hostels on payment.

(b) The objectives of the scheme and guidelines for its implementation have already been brought to the notice of all the Universities by the Commission. In view of this, the Commission does not consider it necessary to publish a handbook for the present.

(c) Railways allow standard concession to students of recognised educational institutions. The details are given in the publication "I.R.C.A. Coaching Tariff No. 19—Part I".

The Commission has requested the Universities to avail of the railway concession for tours under the scheme.

Tankers manufactured by Yugoslav Shipyard

2925. SHRI GADILINGANA GOWD : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Yugoslav Shipyard are manufacturing tankers for India;

(b) if so, the details of the contract; and

(c) the total number of tankers handed over so far and the cost of a tanker in foreign exchange and in rupee being paid ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). Yes, Sir. The Shipping Corporation of India signed a contract with a Yugoslav Shipyard in June, 1967 for the construction of two tankers of 88,000 DWT each on the following terms :

(*i*) *Price*: Rs. 6.54 crores per tanker.

(*ii*) *Terms of Payment* : 7½% of price on signing of contract and 7½% on delivery of each tanker. Balance 85% payable in 18 equal consecutive semi-annual instalments with interest at 3% per annum on outstanding amounts, the first instalment commencing 6 months after the date of delivery of each tanker.

(c) One of the tankers, *viz.*, m. t. "Jawaharlal Nehru" has been delivered on 30th September, 1969. The second tanker is expected to be delivered in February/March 1970.

According to the terms of the contract 18.8% of price of each tanker (*viz.* Rs. 122.95 lakhs) is payable in foreign exchange and the balance in rupees.

Development of Sahet Mahet in Uttar Pradesh as Tourist Place

2926. SHRI GADILINGANA GOWD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to develop the prominent place known as a Sahet Mahet in the Bahraich District of Uttar Pradesh as place of tourist interest;

(b) if so, the details thereof and the efforts being made in this respect; and

(c) if not, the reasons thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). A scheme for the integrated development of selected Buddhist centres including Sahet Mahet (Shravasti) has been proposed in the Fourth Five Year Plan foi which an outlay of Rs. 65 lakhs has been provided. The details are being worked out.

(c) Does not arise.

Naxalite Activities in U. P.

2928. SHRI GADILINGANA GOWD : SHRI D. N. PATODIA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the landless farmers are engaged in Naxalite activities in the Districts of Bahraich, Lakhimpur Kheri and Gonda (U. P.) and a large acreage

of land has already forcibly been occupied by them;

(b) whether it is a fact that some arrests made in this respect were not properly dealt with and the leaders arrested have been let off;

(c) if so, the details thereof and the names of persons arrested and the efforts being made to arrest and deal with their leaders;

(d) whether it is also a fact that large sums of money have been distributed to the leaders by the interested agencies operating for anti-national activities in India;

(e) whether Government would make a probe into the finance and properties held by the leaders; and

(f) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (f). Facts are being ascertained from the State Government.

बन्दरगाहें तथा उनकी क्षमता

2929. **श्री शशि भूषण :** क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कितनी बन्दरगाहें हैं तथा उनकी माल चढ़ाने तथा उतारने की क्षमता कितनी है;

(ख) इस क्षमता को बढाने के लिये सरकार ने क्या योजना बनाई है; और

(ग) निकट भविष्य में किन-किन स्थानों पर नई बन्दरगाहें बनाने का सरकार का विचार है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) भारत में वर्तमान समय में प्रतिवर्ष लगभग 70 लाख टन क्षमता के 8 बड़े पत्तन और 173 मध्यम और छोटे पत्तन हैं।

(ख) और (ग). एक बन्द डाक प्रणाली और एक तेल घाट सहित हल्दिया में कलकत्ता का एक सहायक पत्तन का विकास किया जा रहा है। तेल घाट पहले ही चालू कर दिया गया है, सन् 1970 के शुरू में डाक प्रणाली योजना के चालू किये जाने की आशा है। बम्बई में डाक विस्तार योजना और बैलार्ड पायर विस्तार योजना का कार्य चालू है और उनके सन् 1970 तक पूरा हो जाने की आशा है। न्हावा शेवा पर बम्बई के एक सहायक पत्तन के निर्माण का सवाल विचाराधीन है। मद्रास में एक नयी तेल-वर्थ और एक खनिज वर्थ सहित एक नये बाहरी बन्दरगाह का निर्माण हो रहा है। विशाखापत्तनम में एक नया बाहरी बन्दरगाह के निर्माण का प्रस्ताव है। कोचीन में गहरे डुबाव वाले तेल टैंकरों के लिए एक तेल डौक के निर्माण का सवाल विचाराधीन है। कच्चे खनिजों के बढ़े हुए निर्यात की धराउठाई के लिए मारमुगाओं पत्तन का आधुनिक तौर पर विस्तार करने का प्रस्ताव है। कांदुला में चतुर्थ योजना काल में पांचवीं वर्थ और एक नए तेल जैट्टी के चालू किए जाने की आशा है। परादीप में एक नए सामान्य माल वर्थ के निर्माण की स्वीकृति दी गयी है। दो बड़े पत्तनों, एक मंगलौर में और दूसरी तूतीकोरिन में निर्माणधीन हैं।

इसके अलावा चतुर्थ योजना काल में समुद्रतटीय राज्य सरकारों को प्रत्येक राज्य में एक पत्तन से सम्बन्धित निर्दिष्ट और भली भांति निरूपित कुछ योजनाओं के लिये केन्द्रीय सहायता देने का प्रस्ताव है।

भारतीय प्रशासन सेवा तथा अन्य सेवाओं के प्रशिक्षणार्थियों को शिक्षण

2930. **श्री शशि भूषण :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार की प्रगतिशील नीतियों और समाजवादी कार्यक्रम के प्रचार के लिये

भारतीय प्रशासन सेवा तथा अन्य सेवाओं के प्रशिक्षणार्थियों को समाजवाद के शिक्षण के लिये उनके मंत्रालय द्वारा क्या पाठ्यक्रम निर्धारित किया गया है; और

(ख) सरकार ने भारतीय प्रशासन सेवा के प्रशिक्षण पाठ्यक्रम को नये प्रगतिशील और लोकतांत्रिक ढांचे के अनुरूप बनाने के लिये क्या कार्यक्रम तैयार किया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). राष्ट्रीय प्रशासन अकादमी में भारतीय प्रशासनिक सेवा तथा अन्य सेवाओं के प्रशिक्षण के लिए निर्धारित पाठ्यचर्या में समाजवाद तथा सरकार की प्रगतिशील नीति सम्बन्धी विषय शामिल हैं। आधारभूत पाठ्यक्रम तथा भारतीय प्रशासनिक सेवा के प्रशिक्षण के लिए पाठ्यचर्या के उद्धरण सभा पटल पर रखे गये विवरणों में दिये गये हैं। **[ग्रन्थालय में रखा गया। देखिये संख्य L.T.-2262/69]**।

Kisan Conference Organised by Communist Party (Marxist) in Burdwan (West Bengal)

2932. SHRI SAMAR GUHA : Will the Minister of HOME AFFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the report published in different papers that the Communist Party (Marxist) organised a Kisan Conference on the 2nd November, 1969 at Barshul in Burdwan District of West Bengal which was attended by thousands of peasants with deadly weapons in their hands;

(b) whether the procession of thousands of armed peasants paraded different areas in order to create an atmosphere of terror and violence;

(c) whether this conference was addressed by the top ranking All-India Leaders of CPI (M);

(d) if so, whether Government will convene a meeting of different political parties to dissuade them from organising armed volunteers contrary to the norms of democratic mass movement; and

(e) if not, what steps the Government will take to ensure peaceful atmosphere in the State for functioning of democracy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes Sir. A very large number of peasant/volunteer attended the Conference armed with bows, arrows, lathis, spears, etc.

(b) According to information received from the State Government, no procession of armed peasants paraded any areas near the venue of the conference in order to create an atmosphere of terror and violence;

(c) Yes, Sir.

(d) and (e). While there can be no objection to any political party having its own volunteers for legitimate purposes, the Government view with deep concern the activities of any volunteer organisation, which leads to a sense of insecurity or disharmony or lawlessness. Such activities are also kept under careful watch. The Home Minister had earlier invited leaders of all political parties and groups in Parliament to discuss with him the question enacting suitable legislation to deal *inter alia* with such activities. The response, however, has not been encouraging.

Affiliation of a College at Port Blair to Punjab University

2933. SHRI SAMAR GUHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that College at Port Blair is affiliated to the Punjab University;

(b) if so, the reasons therefor;

(c) whether educational institutions in Andaman and Nicobar Islands are suffering for want of qualified teachers; and

(d) if so, the steps taken by Government to attract qualified teachers from the mainland to work in the educational institutions in the islands?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) Delhi and Calcutta Universities, when approached, could not grant affiliation owing to limitations of their territorial jurisdiction.

(c) There is a shortage in certain categories of teaching staff.

(d) The following steps have been taken:

(*i*) Grant of Central scales of pay and Central Allowances to teachers.

(*ii*) Candidates from mainland are offered special allowance at the rate of 25% basic pay subject to maximum of Rs. 250/- per month in South Andamans, 30% basic pay subject to maximum of Rs. 300/- per month in middle and north Andamans, 35% basic pay subject to maximum of Rs. 300/- per month in Nicobar and little Andamans and compensatory allowance at 7½% subject to maximum of Rs. 100/- per month.

(*iii*) Grant of advance increments is considered in special cases.

(*iv*) Free unfurnished residential accommodation is granted.

(*v*) In addition to usual leave travel concessions to visit home town, mainland recruits and families are entitled free sea passage once a year during vacation.

Introduction of Janata Flight between Calcutta and Port Blair

2934. SHRI SAMAR GUHA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the refugee settlers in the Andaman islands cannot fly to the mainland due to high flight charge; and

(b) if so, whether Government are considering the desirability of starting a Janata flight to Port Blair from Dum Dum for the benefit of the poor refugee settlers there ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). On the Calcutta-Port Blair service, Indian Airlines are charging a concessional fare of Rs. 268/- as against the normal fare of Rs. 397/-. It is not possible for them to reduce the fare further. There is no proposal to operate a Janata service on this scector.

Construction of bridge over River Pamban near Quilon

2936. SHRI K. ANIRUDHAN : Will the Minister of SHIPPING AND TANSPORT be pleased to state :

(a) whether any request has been received from Kerala Government regarding the construction of a bridge over River Pamban near Quilon; and

(b) if so, the details of the proposal and whether this will be included in the Fourth Plan ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The Hon'ble Member presumably refers to bridge over Vamanapuram and not Pamban. A proposal for redecking the existing bridge across Vamanapuram river near Attingal at an estimated cost of Rs. 4,78,000 has been received from the State Government. The State Government have, however, been asked to send a modified proposal for complete reconstruction of the bridge as mere redecking was not considered to be suitable.

The work is proposed to be included in the Fourth Five Year Plan.

Trained Tourist Guides

2937. SHRI C. K. CHAKRAPANI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of Tourist Guides trained every year;

(b) the number of such trainees sent abroad for advanced study so far ; and

(c) the method of selecting the Tourist Guides ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) There is no annual training scheme. As and when required the field offices of the Department of Tourism conduct training courses.

(b) None.

(c) After due publicity an initial selection of candidates is made by a Committee consisting of representatives from the travel trade, Archaeological Department and the Department of Tourism. The final selection is made after a ten-week intensive course of lectures (both theoretical and practical) and written and practical examinations.

Mid-term poll in Manipur

2938. SHRI M. MEGHACHANDRA :
SHRI YASHPAL SINGH :
SHRI VALMIKI CHOUDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken some decision for holding mid-term poll in the early part of 1970 to bring an end to the President's rule in the Union Territory of Manipur;

(b) if not, whether Government will hold the election after upgrading the status of Union Territory of Manipur to Statehood;

(c) if the reply to part (a) above be in the affirmative, when the election is to be held; and

(d) if the reply be in the negative, the reason for deferment of the election ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). No decision has been taken to fix any date for holding mid-term poll in Manipur. There is no proposal to upgrade the status of the Union territory to that of a State but Government expect that the elections would be held before the expiry of the period of President's Rule in the Union territory.

Increase in pay of the village Chowkidars in Manipur

2939. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been considering for the last few months for raising the pay of the village Chowkidars of the Union Territory of Manipur;

(b) if so, the decision taken thereon; and

(c) whether Government feel that grant of a monthly pay of Rs. 15 to village chowkidars is too meagre and their pay needs immediate upward revision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). A proposal of Government of Manipur to raise the pay of village Chowkidars is being examined.

Curtailing recruitment to I.A.S.

2940. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government propose to curtail the recruitment of I.A.S. Officers in the near future;

(b) if so, the reasons therefor; and

(c) whether there are any I.A.S. Officers who have not been able to get any posting so far ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Recruitment to IAS is made on the basis of the requirements of the different State Cadres of I.A.S. These vary from year to year depending on existing vacancies and expected future demands as additional requirements of these officers are now not as large as during the last few years, there has been some diminution in the number of IAS Officers recruited this year.

(c) Posting of I.A.S. Officers is done by the State Governments, except those serving under the Central Government. No IAS officer serving under the Central Government is without a posting except those on leave or under suspension

Programme for better preservation and maintenance of important historical monuments

2941. SHRI D. N. PATODIA : Will the Minister of EDUCATION AND YOUTH

SERVICES be pleased to refer to the reply given to Starred Question No. 692 on the 22nd August, 1969 and state :

(a) whether Government have been able to draw up the programme for better preservation and maintenance of important historical monuments in the country;

(b) if so, the names of monuments, temples etc. that have been included from the State of Rajasthan;

(c) whether the programme envisage, maintenance of monuments by the Central authority only; and

(d) the names of the historical monuments which have been taken over from the State Government during the last three years for maintenance by the Central Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir.

(b) A list of monuments in Rajasthan which have been included in the programme of works for preservation and maintenance for the years 1969-70 and 1970-71 is laid on the Table of the House. [*Placed in Library. See* No. LT-2263/69].

(c) Yes, Sir.

(d) No monument has been taken over from the State Government.

Codification of Privileges of Members of Parliament

2943. SHRI D. N. PATODIA :
SHRI YOGENDRA SHARMA :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether pursuant to the assurance given by the Minister, any further steps have been taken by Government to codify the Privileges of Members of Parliament;

(b) whether law of Privileges has been codified in Ceylon, and in some of the African countries ; and

(c) the reason why it is not possible to emulate their example and introduce a legislation in India to codify the Privileges ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAMAIAH) : (a) It has been decided that the question of Codification of Privileges be deferred for the present.

(b) Yes.

(c) Does not arise, in view of reply to part (a) of the question.

Research scholarships offered by foreign Universities

2944. SHRI C. JANARDHANAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) what is the policy of Government with regard to the education or research scholarships offered by foreign Universities to individual students in India; and

(b) what is the policy of Government with regard to the education or research scholarships offered to private organisations in India by organisations from abroad ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The Government of India do not encourage the direct offer of scholarships / fellowships or any financial assistance by foreign Governments and Organisations including Universities to Individual Indian students for study/ training abroad. Cases of individual students receiving direct offers are considered on the merits of each case.

(b) If any private organisation in India receives a direct offer of educational/research scholarships, it is required to bring the fact to the notice of the Government of India and to seek its permission to accept the offer.

Expansion of Bombay Airport

2946. SHRI S. K. TAPURIAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under consideration of Government to expand the Bombay Airport;

(b) if so, the details thereof;

(c) whether some other airports are also likely to be expanded; and

(d) if not, the reasons thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The works include modification and expansion of the existing terminal building, strengthening of the main runway and taxiways and extension of the apron.

(c) Yes, Sir. Similar major development works have been planned for the international airports at Delhi, Calcutta and Madras. It is proposed to take up smaller works in some aerodromes also.

(d) Does not arise.

Asian Highway Coordinating Committee

2947. SHRI S. K. TAPURIAH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether a meeting of the Asian Highway Coordinating Committee was held in New Delhi during the month of November, 1969; and

(b) if so, the nature of discussions held and decisions arrived at ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) The Committee after discussion of various matters relating to the development of the Asian Highway System and the additional steps required to improve that system further by providing ancillary facilities, easing frontier formalities etc. which would also facilitate greater utilisation of the completed sections of the roads included in that system and the organising of a Second Asian Highway Motor Rally from Tehran to Dacca or Kathmandu, adopted a report containing its recommendations on these subjects.

Complaints against National School of Drama

2948. SHRI K. M. MADHUKAR :
SHRI GEORGE FERNANDES :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that lots of complaints were made by teachers, students and even administration against National School of Drama;

(b) the nature of allegations regarding this institution; and

(c) the steps Government intend to take to run the institution smoothly and to reform the system of education there ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) and (b). There have been no complaints from the teachers and staff against the National School of Drama. However there were some complaints made by the students of the School regarding the revision of some clauses in the Bond required to be executed by the students.

(c) The School functions under the administrative control of the Sangeet Natak Akademi, which is an autonomous body. The Executive Board of the Sangeet Natak Akademi have accepted the recommendations of the Advisory Board of the National School of Drama to revise certain terms and conditions of the Bond.

Detention under Preventive Detention Act

2949. SHRI RAMAVATAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the United Front Government of West Bengal has taken a decision not to detain any person for his political activity under the Prevention Detention Act ;

(b) if so, the reaction of Government thereto;

(c) whether Government of India also propose to take such a decision; and

(d) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to the information furnished by the Government of West Bengal they have used the P.D. Act in recent months only against blackmarketeers, profiteers, horders communal and other anti-social elements.

(b) to (d). The Preventive Detention Act enables the Central or a State Government to order detention under section 3 of the Act of any person only with a view to prevent him from acting in any manner prejudicial to the defence of India, security of India, relations of India with foreign powers, security of the State or the maintenance of public order or the maintenance of supplies and services essential to the community. No person can be detained under law for "his political activity".

आसाम के राज्यपाल और अमरीका के राजदूत के बीच वार्ता

2950. **श्री रामावतार शास्त्री** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान अगस्त अथवा सितम्बर में आसाम के राज्यपाल और अमरीका के राजदूत श्री कैनेथ की मीटिंग के बीच हुई वार्ता की ओर दिलाया गया है; और

(ख) यदि हां, तो इसका ब्यौरा क्या है और उस पर भारत सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). अमरीका के राजदूत आसाम के राज्यपाल के पास 29 अगस्त से 1 सितम्बर, 1969 तक उनके निजी मेहमान की हैसियत से ठहरे। कोई राजनैतिक महत्व की चर्चा नहीं हुई।

विश्वविद्यालयों में कानून की शिक्षा के माध्यम के रूप में हिन्दी

2951. **श्री महाराज सिंह भारती** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि हाल में हुए विधि मंत्री सम्मेलन में अंग्रेजी के स्थान पर हिंदी लाने के निर्णयों को ध्यान में रखते हुए विश्वविद्यालयों में कानून पढ़ने के लिये हिन्दी की शिक्षा का माध्यम बनाने में उनके मंत्रालय ने अब तक क्या प्रगति की है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : निम्नलिखित विश्वविद्यालयों ने कानूनी विषयों को पढ़ाने के लिये शिक्षा के माध्यम के रूप में हिन्दी में व्यवस्था की है :

(पहली जनवरी 1968 तक की स्थिति)

1. आगरा
2. इन्दौर
3. जीवाजी
4. जोधपुर
5. कानपुर
6. लखनऊ
7. मेरठ
8. राजस्थान
9. रविशंकर
10. उदयपुर
11. विक्रम
12. गोरखपुर
13. सौराष्ट्र
14. दक्षिण गुजरात
15. गुजरात ।

निम्नलिखित विश्वविद्यालयों में, यद्यपि शिक्षा का माध्यम अंग्रेजी है, छात्रों को हिन्दी में उत्तर लिखने के लिए विकल्प दिया जाता है।

इलाहाबाद, बनारस, जबलपुर, और सागर ।

जहां तक हिन्दी में प्रथम डिग्री स्तर की कानूनी-पुस्तकें लिखने का सम्बन्ध है, विधि मंत्रालय ने इस उत्तरदायित्व को हाथ में ले लिया है।

शिक्षा तथा युवक सेवा मंत्रालय ने भी विभिन्न विषयों में, जिन में कानून भी शामिल है, शिक्षा के माध्यम के रूप में प्रादेशिक भाषाओं को शीघ्र अपनाने की सुविधा प्रदान करने को ध्यान में रखते हुए, "प्रथम डिग्री स्तर पर प्रादेशिक भाषाओं में साहित्य

निर्माण योजना" नाम की केन्द्रीय प्रायोजित योजना को भी हाथ में लिया है ।

इस योजना के अन्तर्गत, एक करोड़ रुपये की रकम जांच हिन्दी भाषी राज्य सरकारों में से प्रत्येक को उपलब्ध की जायगी जो अपने अधिकार क्षेत्र में स्थापित विश्वविद्यालयों के सहयोग से विश्वविद्यालय स्तर की पुस्तकों का निर्माण करेंगी ।

भारतीय जहाजों द्वारा यात्री तथा माल ले जाया जाना

2952. **श्री महाराज सिंह भारती :** क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि चौथी पंच वर्षीय योजना में हमारे जहाज किन-किन देशों में यात्री तथा माल लाने ले जाने का काम करेंगे ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : भारतीय जहाजी कम्पनियों द्वारा अब परिचालित निम्नलिखित लाइनर सेवाओं के चौथी योजना काल में जारी रहने की आशा है :

1. भारत/यू० के०/कांटिनेंट
2. भारत/यू० एस० ए०
3. भारत/यू० एस० एस० आर०
4. भारत/लाल सागर
5. भारत/जापान/फार ईस्ट
6. भारत/आस्ट्रेलिया
7. भारत/पश्चिम एशिया (गल्फ)
8. भारत/यू० ए० आर०
9. भारत/पूर्वी अफ्रीका

इसके अलावा, माल की उपलब्धता के अनुसार भारतीय अनियमी जहाज भी अनेक व्यापारों में चलते हैं । भारतीय जहाज, भारत/मलेशिया, भारत/पूर्वी अफ्रीका और भारत/लाल सागर रास्तों पर यात्री/यात्री व माल सेवाएं चलाते हैं ।

चौथी योजना में भारत/दक्षिणी अमरीका और भारत/पश्चिम अफ्रीका इत्यादि जैसे नये रास्तों पर सेवाएं चालू करने का विचार है परन्तु राष्ट्रीय पोतपरिवहन बोर्ड की उप-समिति द्वारा इस मामले का अभी अध्ययन किया जा रहा है ।

विदेशी पर्यटकों को सीजन विमान टिकट जारी करना

2953. **श्री महाराज सिंह भारती :** क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि क्या विदेशी पर्यटकों को ऐसे सीजन टिकट, जिनसे वे भारत में एक निर्धारित अवधि के भीतर इंडियन एयरलाइंस के विमानों से यात्रा कर सकें, जारी करने की किसी योजना पर सरकार विचार कर रही है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : जी, नहीं ।

Fire upon workers in Bokaro

2954. SHRI JYOTIRMOY BASU :
SHRI K. P. SINGH DEO :
SHRI UMANATH :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the circumstances that led the Police to fire upon a crowd of workers in Bokaro steel city on October 29, 1969;

(b) how many persons were killed and how many received injuries due to police firing;

(c) whether Government will order a judicial probe into the whole incident; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). According to information received from the State Government, on October 24,

1969, a strike was organised at Bokaro in protest against the retrenchment of some labourers by two contractors. On October 29, at about 2 P.M., about 200 persons, many of them armed, formed an unlawful assembly, in contravention of the prohibitory order under section 144 Cr. P.C. and had to be dispersed by the police by lathi charge. The mob attacked the police party with brick-bats and arrows, resulting in injuries to 19 policemen. Later at about 3 P.M. a violent mob collected at four different places and set fire to three vehicles and some hutments. They also resorted to heavy brickbatting and attacked with bows and arrows. To control the situation the Magistrate ordered firing. Altogether 14 rounds were fired at four different places, as a result of which one died and some were injured.

(c) and (d). The incident has been inquired into by the District Magistrate, as required under the Police Manual. His report is under examination by the State Government.

Development of tourism in Andaman Islands

2956. SHRI JYOTIRMOY BASU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have any scheme to develop tourism in the Andaman Islands; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Government are aware of the tourist potential of the Andaman Islands, but in view of the existing restrictions on tourist traffic to these places it has not been possible to develop any sizeable facilities there. Tourist Homes have been constructed at Port Blair and Corbyn's Cove, and the broader question of tourist development will also be kept under consideration.

Attack on A.I.C.C. Office in New Delhi

2957. SHRI BAL RAJ MADHOK : SHRI HARDAYAL DEVGUN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some hooligans attacked 7 Jantar Mantar Road, New Delhi, the A.I.C.C. Office and manhandled Shri Nijalingappa and Shri Morarji Desai besides others in the first week of November;

(b) whether it is also a fact that a Member of Parliament was also involved in the rowdyism on that day; and

(c) if so, the action taken to bring the culprits to book and to see that such attempts at stifling political opponents are prevented in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). According to information received from the Delhi Administration, on November 1, 1969 when Shri S. Nijalingappa arrived for a meeting of the Congress Working Committee at 7, Jantar Mantar Road, some demonstrators, including a Member of Parliament, protesting against his policies, surrounded him. When the police personnel formed a cordon around him, the demonstrators tried to break it. Shri Nijalingappa got pushed and jostled in the melee; but neither he nor any other person was assaulted or manhandled by the demonstrators.

(c) Adequate police arrangements are made in all such situations to prevent any breach of peace.

Deteriorating law and order situation in West Bengal

2959. SHRI BAL RAJ MADHOK : SHRI HARDAYAL DEVGUN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Shri Ajoy Mukerjee, Chief Minister of West Bengal, has publicly stated that law and order in West Bengal has broken down and the people in the towns and villages are feeling insecure; and

(b) if so, the reaction of the Central Government to this fast-deteriorating situation in West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The

satyagraha undertaken by the Chief Minister, Shri Ajoy Mukherjee, is itself indicative of his deep concern over the deteriorating law and order situation in the State.

(b) The Prime Minister has discussed the matter with the Chief Minister. The developments are being watched.

Auto-Rickshaws (Scooters) in Delhi

2960. SHRI SHRI CHAND GOYAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the number of auto-rickshaws (Scooters) in Delhi is not adequate to meet the transport requirements of the people; and

(b) if so, the hurdle in giving more licences to auto-rickshaw (scooter) drivers ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No.

(b) Does not arise.

Service Rules in Himachal Pradesh administration

2963. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Himachal Pradesh Administration have changed the service conditions of employees allocated as a result of re-organisation of Punjab in respect of which rule-making power has been delegated to the Lt. Governor;

(b) whether the government would place on the Table of the House a list of service rules issued by Lt. Governor and imposed on allocated employees together with the corresponding Punjab rules;

(c) whether consent of Central Government under Section 82 of the Punjab Reorganisation Act to alter the Service conditions of allocated employees to their disadvantage was obtained by the Himachal Pradesh Government;

(d) whether the Central Government while giving its consent compared and assessed the comparative merits of the revision rules of allocated employees as also the Punjab rules under which they were governed previously and which were superseded in their case as also the hardship to which they were put under the revised rules and, if not, reasons therefor; and

(e) which of the service conditions of allocated employees have been altered and which of them remain unchanged ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Lt. Governor, Himachal Pradesh, in exercise of his rule making power, has not changed the service conditions of employees allocated to Himachal Pradesh consequent on the re-organisation of Punjab. However, Government of India, in exercise of their powers under proviso to Article 309 of the Constitution have framed the Himachal Pradesh Allotted Government Servants (Conditions of Service) Rules, 1968 for regulating the conditions of service applicable to allotted Government servants. A copy of the Rules is laid on the Table of the House. [*Placed in Library. See* No. LT-2264/69.]

(b) to (e). Questions do not arise.

Foreign Tourists visiting Assam, NEFA, etc.

2964. SHRI BEDABRATA BARUA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of foreign tourists who visited Assam, N.E.F.A., Tripura, Manipur and North Bengal last year;

(b) the total number of foreign tourists who visited India the same year;

(c) whether the small number of foreign tourists visiting the eastern region is due to the restrictions imposed by Home Ministry on their visit to these areas; and

(d) whether this does not amount to discrimination against these areas ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) This Department does not maintain data of foreign or domestic tourists visiting individual States or places in this country.

(b) 1,88,820.

(c) and (d). Some restrictions are necessary from the point of view of security, but attempts are being made to modify them wherever there is scope to do so.

सागर विश्वविद्यालय के एक प्राध्यापक द्वारा पुरातत्वीय महत्व की वस्तुओं की खोज

2965. **श्री गं० च० दीक्षित** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सागर विश्व-विद्यालय के एक प्राध्यापक ने मध्य प्रदेश में पुरातत्वीय महत्व की कुछ वस्तुओं की खोज की है;

(ख) क्या इस बात का कोई प्राथमिक अनुमान लगाया गया है कि वे वस्तुएं किस काल की हैं तथा उनका महत्व क्या है;

(ग) क्या इस क्षेत्र में खुदाई-कार्य भारतीय पुरातत्वीय सर्वेक्षण विभाग को सौंप दिया गया है; और

(घ) क्या इन वस्तुओं के सम्बन्ध में भारतीय पुरातत्वीय सर्वेक्षण विभाग ने अपना अनुमान बताया है ?

शिक्षा तथा युवक सेवा मंत्रालय में उप-मंत्री (श्रीमती जहानआरा जयपाल सिंह) : (क) जी, हां ।

(ख) प्राप्त सामग्री के आधार पर स्थल को मौर्य काल का बताया जा सकता है ।

(ग) जी, नहीं । भातीय पुरातत्वीय सर्वेक्षण का, स्थल की खुदाई करने का विचार नहीं है ।

(घ) जी, हां । स्थल पर पाई गई मूर्त्तियों से यह पता चला कि दूसरी शताब्दी ई० पू० के मध्य काल के पूर्व तक मलहार ब्राह्मण, बोद्ध और जैन धर्म का एक केन्द्र रहा होगा ।

मध्य प्रदेश के दक्षिणी क्षेत्र में विमान सेवा

2966. **श्री गं० च० दीक्षित** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में विशेषकर उसके दक्षिणी क्षेत्र में अब तक विमान सेवा चालू नहीं की गई है;

(ख) यदि हां, तो वहां यह सेवा चालू करने में क्या कठिनाइयां हैं; और

(ग) मध्य प्रदेश के दक्षिणी क्षेत्र में कब तक तथा किस तरह विमान सेवा आरम्भ करने का विचार है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) से (ग). इंडियन एयरलाइन्स मध्य प्रदेश में भोपाल, इन्दौर, ग्वालियर और खजुराहो को विमान सेवायें परिचालित कर रही है । रायपुर और जबलपुर को विमान सेवा से जोड़ने की मांगें की जाती रही हैं । जबलपुर हवाई अड्डा इंडियन एयरलाइन्स के पास उपलब्ध प्रकार के विमानों द्वारा परिचालन के लिये उपयुक्त नहीं है । कारपोरेशन रायपुर को 1971 में विमान सेवा से जोड़ने के लिये विचार करेगी, जिस समय कि और अधिक एच० एस० 748 विमान ले लिये जायेंगे ।

मध्य प्रदेश में प्रोफेसरों तथा सहायक प्रोफेसरों के वेतन क्रमों में समानता लाना

2967. **श्री गं० च० दीक्षित** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) सभी कालिजों में प्रोफेसरों सहायक प्रोफेसरों आदि के वेतन क्रमों में समानता लाने के लिये विश्वविद्यालय अनुदान आयोग ने जो सिफारिशें की थीं उन्हें मध्य प्रदेश में कितने कालिजों ने क्रियान्वित किया है; और

(ख) यह सुनिश्चित करने के लिये सरकार का क्या कार्यवाही करने का विचार है कि जिन कालिजों ने इन सिफारिशों को अब तक क्रियान्वित नहीं किया है वे अब उन्हें क्रियान्वित करें ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) और (ख). राज्य सरकार ने अपने इस निर्णय से सूचित किया है कि इस योजना को पहली जुलाई, 1969 से लागू किया जायेगा। राज्य सरकार के विस्तृत प्रस्तावों की अभी प्रतीक्षा की जा रही है।

Deputationists in C.B.I. and Intelligence Bureau

2969. SHRI SHARDA NAND : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry has taken any final decision in connection with the absorption of the deputationists in the Intelligence Bureau and the Central Bureau of Investigation from other States;

(b) if so, what are the terms and conditions;

(c) whether consent of the officers concerned and State authorities has been taken; and

(d) if so, how many States have given their consent in favour of the Government's scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Permanent absorption of deputationists is already permissible under the relevant recruitment rules for certain categories of officers of C.B.I. and I.B.

(b) Terms for fixation of pay on absorption of such officers are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—2265/69]. As regards pension, leave and other allowances they are governed by the rules and orders made from to time applicable to other Central Government employees.

(c) and (d). No scheme was circulated to State Governments. Consent of the officers and the concurrence of the concerned State Government/parent organisation are taken in individual cases as and when permanent absorption of any officer is proposed.

Tours of Ministers during Mid-term Poll

2970. SHRI RAM SWARUP VIDYARTHI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 1171 on the 18th April, 1969 regarding the tours undertaken by Ministers and officials accompanying them in connection with mid-term elections and state :

(a) whether the requisite information has since been collected; and

(b) if so, whether it would be laid on the Table of the House ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b). According to the information received from all the Ministries and Departments concerned except the Department of Health the number of Central Ministers who went on tour in connection with mid-term elections was 26. The number of Government officials who accompanied each of the Ministers and the amount paid as Daily Allowance and Travelling Allowance to the officials in connection with the tours are indicated in the statement laid on the Table of the House. [*Placed in Library*. See No. LT-2269/69]. The information relating to the Department of Health will be laid on the Table of the House as soon as it is received.

विश्वविद्यालय अनुदान आयोग द्वारा विश्वविद्यालयों को अनुदान

2971. **श्री मोलहू प्रसाद** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1967-68, 1968-69 तथा 1969-70 में विश्वविद्यालय अनुदान आयोग ने विश्वविद्यालयों को कितनी-कितनी राशि के अनुदान दिये; और

(ख) उपरोक्त अवधि में विश्वविद्यालय-वार तथा विषय वार कितने लड़कों तथा लड़कियों ने शिक्षा प्राप्त की ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव): (क) और (ख). उपलब्ध

सूचना सभा पटल पर रखी गई विवरणिकाओं में दी गई है । **[ग्रन्थालय में रख दी गई देखिये संख्या** L. T. **2266/69]** ।

उच्च न्यायालयों में विचाराधीन मामले

2972. **श्री मोलहू प्रसाद** : क्या **गृह-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मंत्रालय ने राज्यों में उच्च न्यायालयों में अनिर्णित पड़े मामलों को शीघ्र निपटाने की सम्भावना पर विचार करने के लिये 4 सदस्यों की एक जांच समिति नियुक्त की है; और

(ख) यदि हां, तो इस समिति का कार्यकाल तथा निर्देश पद क्या हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). उच्च न्यायालयों में बकाया मामलों की समस्या की जांच करने और उपचारी उपायों के सुझाव देने के लिये तीन न्यायाधीशों की एक समिति का गठन किया गया है जिन में से भारत के प्रधान न्यायाधीश इसके अध्यक्ष होंगे । समिति एक अनौपचारिक समिति है और कोई औपचारिक विषय विचारार्थ निर्धारित नहीं किये गये हैं ।

Rating of Universities according to their quality and standard for purpose of employment of their students

2973. SHRI BABURAO PATEL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the reasons why thousands of students from Universities in Punjab and Uttar Pradesh pass out with 80 to 90 per cent marks, while those students who pass from Universities in Maharashtra, Madras, Mysore and Kerala States hardly get 70 per cent marks;

(b) whether it is a fact that the Universities in Punjab and Uttar Pradesh are overgenerous with their marks to enable their students to get jobs in Government and public sector undertakings, where candidates are primarily selected on the basis of marks; and

(c) the reasons why Government do not rate the various Universities according to quality and standard and give guidelines to Government departments and public sector undertakings for selection of their employees ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). It is true that there is considerable variation in the marks awarded in different universities and also in different subjects. This is due to a variety of factors. While a rating of the various Universities is not feasible the University Grants Commission has set up an Examination Reform Unit to assist the Universities in bringing about improvement in their examination system.

Establishment of a School for Training of Professional Pilots

2974. SHRI N. SHIVAPPA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the recommendation of the G. C. Arya Committee regarding a Central Flying Training School for the training of professional pilots has been accepted by Government; and

(b) if so, the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The recommendation that a Departmental School should be set up to provide necessary training at top level for professional pilots is under consideration.

Absorbing of Instructors of N. F. C.

2975. SHRI N. SHIVAPPA :
SHRI S. M. BANERJEE :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government propose to absorb the Instructors working under the National Fitness Corps;

(b) whether the State Governments have refused to utilise their services; and

(c) the steps Government propose

to take to absorb these instructors of National Fitness Corps ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). Consequent to the decision of the Government to decentralise the Scheme of National Fitness Corps to the State Governments and Union Territory Administrations, Government has been endeavouring to arrange the absorption of the NDS Instructors in the States as well as Union Territory Administrations. The terms and conditions on which these Instructors are to be taken over by the States and Union Territory Administrations are under discussion.

Scientists' Exchange Programme between India and Hungary

2976. SHRI N. SHIVAPPA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that a Scientists' exchange programme was finalised between India and Hungary for the period November, 1968 to November, 1969; and

(b) if so, the progress so far made in the matter?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT—2267/69]

Reservation of seats in Engineering Institutions for Students from Rural Areas

2977. SHRI N. SHIVAPPA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether there has been a demand for reservation of seats for students from rural areas in the Engineering institutions; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No such demand has been received for the reservation of seats for students from rural areas in engineering institutions.

(b) Does not arise.

Downward Trend of Internal Tourism at Hill Stations

2978. SHRI N. SHIVAPPA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether internal tourism is showing a downward trend in the country because of inefficient administration of local authorities in Simla, Nainital, Darjeeling, Mussorie and Srinagar in the matter of providing cheap accommodation, reasonable porter charges, good food within the reach of an average tourist and internal city transport service;

(b) whether the hoteliers charge exorbitant rates at these hill stations and the tourists are badly harassed at their hands;

(c) whether local municipalities have failed to provide for shops to sell food at these places; and

(d) whether Government propose to intervene and help in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (d). The information asked for by the Hon'ble Member is not readily available as statistics for internal tourism are not maintained by the Government of India, this being primarily the responsibility of the States concerned.

Return of Indian Scientists working in U.S.A.

2979. SHRIMATI SUDHA V. REDDY : SHRI YOGENDRA SHARMA : SHRI R. K. BIRLA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the number of Indian Scientists working in U.S.A. at present;

(b) whether Government are taking any steps to make the service conditions in this country attractive enough to entice them to come back: and

(c) if so, the details thereof?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No precise information is available.

(b) and (c). Government is trying to provide whatever facilities are possible to Indian Scientists residing abroad so that their services could be utilised in the country.

Some of the steps taking are given below:

(*i*) The University Grants Commission has under consideration a Scheme for visiting fellowships/visiting professorships with a view to inviting distinguished scholars/ scientists of India who are at present working/settled abroad.

(*ii*) CSIR has sent an enquiry to the leading Indian Scientists abroad to ascertain the type of assistance and facilities they would require.

(*iii*) A Statement showing the steps taken to facilitate the return of Indian Scientists and Engineers from abroad and to encourage them to work and stay in the country is attached.

Statement

The following steps have been taken to facilitate return to scientific and technical personnel to India:

(*i*) Creation of a Scientists' Pool to provide for temporary placement of well-qualified Indian scientists and technologists returning from abroad.

(*ii*) Creation of supernumerary posts in approved scientific institutions to which temporary appointments can be made quickly from among the scientists working and studying abroad.

(*iii*) The Union Public Service Commission and most of the State Public Service Commissions have agreed to treat Indian scientists and technologists whose particulars appear in National Register as 'Personal Contact' candidates for all posts advertised by them. The Union Public Service Commission have also made arrangements for interviewing Indian scientists and technologists abroad for posts in India.

(*iv*) Maintenance of a Special Section of the National Register of Scientific and Technical Personnel for enrolment of Indian scientists and technologists abroad and for the circulation of their names to all Ministries, Departments of the Government of India, State Governments, Union and State Public Service Commissions, Universities, Public Sector Industries and large private sector establishments. The names of such personnel are published in the monthly Technical Manpower Bulletin (C. S. I. R.) which is distributed free to about 3000 organisations all over India.

(*v*) Provision for payment of travel grant to scientists, who, on their selection for appointment in research institutions in India, undertake to serve those institutions for a minimum period of three years.

Explorations and Excavations by Archaeological Survey of India

2980. SHRIMATI SUDHA V. REDDY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the names of places where explorations and excavations were undertaken by the Archaeological Survey of India during the last two years;

(b) whether some activities were also undertaken in Mysore State; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The names of the places where excavations and explorations were undertaken by the Archaeological Survey of India during the last two years is given in the attached statement.

(b) Yes, Sir.

(c) During 1967-68, explorations were conducted in District Dharwar and Kolar Districts, and during 1968-69 in Districts of Mysore, North and South Kanara. Besides, small-excavations were carried out at Budhitittu, in District Mysore and Hunur in District Belgaum during 1968-69.

At Budhitittu, remains of the Nelithic period were found. At Hunur, new type

of megalithic tombs with gallery passage was excavated.

Statement

List of areas where excavations were conducted during 1967-68 *and* 1968-69.

1967-68.

(*i*) Chittoor, Mahboobnagar, Nellore Districts in Andhra Pradesh.

(*ii*) Gaya, Patna, Saran Districts in Bihar.

(*iii*) Ahmedabad, Bhavnagar, Junagadh, Kutch, Mehsana, Rajkot, Sabar Kantha, Surendra Nagar, Baroda, Broach and Surat, Districts in Gujarat.

(*iv*) Kangra & Mandi Districts in Himachal.

(*v*) Trichur District in Kerala.

(*vi*) Chingleput, Dharmapuri Districts in Madras.

(*vii*) Chanda and Dhulia District in Maharashtra

(*viii*) Dharwar & Kolar District in Mysore.

(*ix*) Hissar District in Haryana.

(*x*) Basti, Kanpur, Lucknow, Meerut, & Saharanpur Districts in U. P.

1968-69

(*i*) Sambalpur & Soneput Districts in Orissa.

(*ii*) Karnal, Hissar & Rohtak Districts in Haryana.

(*iii*) Jammu in Kashmir.

(*iv*) Farrukhabad, Kanpur, Lucknow, Meerut, Nainital, Saharanpur Districts in Uttar Pradesh.

(*v*) Stone Age Sites in the eastern Coastal area around Madras.

(*vi*) Mysore, North & South Kanara Districts in Mysore.

(*vii*) Cannanore, Palghat Districts in Kerala.

(*viii*) Kolaba, Ratnagiri, Dhulia, Nagpur, Chanda Districts in Maharashtra.

(*ix*) Bulsar District in Gujarat.

(*x*) Ranchi District in Bihar.

(*xi*) Chittoor District in Andhra Pradesh.

List of areas where excavations were conducted during 1967-68 *and* 1968-69

1967-68

(1) Paiyampalli in District North Arcot (Tamil Nadu).

(2) Kalibangan in District Ganganagar (Rajasthan).

(3) Burzahom in District Srinagar (Jammu & Kashmir).

1968-69

(1) Kalibangan in District Ganganagar (Rajasthan).

(2) Burzahom in District Srinagar (Jammu & Kashmir).

(3) Pauni in District Bhandara (Maharashtra).

(4) Hunur in District Belgaum (Mysore).

(5) Budhitittu in District Mysore (Mysore).

लाटरियों के नकली टिकट

2982. **श्री ओंकार लाल बेरवा :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि विभिन्न राज्य सरकारों द्वारा चलाई गई लाटरियों के नकली टिकट भारी मात्रा में बाजार में बिक रहे हैं तथा इस प्रकार लोगों को धोखा दिया जा रहा है; और

(ख) यदि हां, तो लाटरियों के नकली टिकटों की बिक्री को रोकने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). राज्य लाटरियां चलाने वाली राज्य सरकारों से प्राप्त सूचना के आधार पर एक विवरण सदन के सभा पटल पर रखा जाता है । **[ग्रन्थालय में रख दिया गया । देखिये संख्या**—LT—2268/69] ।

Evaluation Committee to Choose Planes for I. A. C.

2983. SHRIMATI ILA PALCHOUDHURI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Indian Airlines Corporation, on finding it difficult to get experts to constitute an evaluating committee for the purpose of choosing for the IAC from amongst the three types of Jet planes DC-9, Boeing-737 (American) and TU-154 (Russian) have now decided to leave it to the computer;

(b) if so, the progress made in processing the data at the India Computer Centre; and

(c) the type of plane which the computer has indicated for the IAC ?

THE MINISTER OF TOURISM & CIVIL AVIATION (DR. KARAN SINGH) : (a) to (c). No Sir. An '*ad hoc*' Committee has been constituted to advise Government on the selection of a suitable aircraft for Indian Airlines. This Committee will consider the claims and recorded performance of various types of aircraft before making their recommendations in regard to the type and number of aircraft to be purchased and for the purpose of processing data may make use of a computer. The Committee's recommendations are expected to be available shortly.

Cancellation of Flights to India by Lebanese Owned Middle East Airlines

2984. SHRIMATI ILA PALCHOUDHURI : Will the Minster of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Lebanese-owned Middle East Airlines has recently cancelled its flights to India as a protest against some unresolved dispute with the Government of India;

(b) if so, the details about the alleged dispute;

(c) the steps being taken to expedite settlement of the dispute; and

(d) the impact of cancellation of the flights on India-bound tourist traffic from the Middle East?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) The Middle East Airlines have discontinued their twice weekly services to Bombay with effect from 1st November, 1969. No reasons for discontinuance of the services have been intimated to the Government of India by the Lebanese authorities.

(b) and (c). Do not arise.

(d) No adverse impact of the discontinuance of the flights is anticipated on the tourist traffic to India from the Middle East.

Displaced Central Government Employees of the Former Princely States

2985. SHRIMATI ILA PALCHOUDHURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the staff of Residencies in former Princely Indian States who were declared surplus to the requirements of the Residencies were termed and treated as "displaced Central Government servants" due to lapse of paramountcy and abolition of all the Residencies in India when India became Independent in August 1947;

(b) if so, whether the staff declared surplus and termed as "displaced Central servants' referred to in part (a) above, were to be treated at par in the matter of their grades, scale of pay, increment, promotion and other benefits, with those who were already in the Central Government Offices-Secretariat and other subordinate offices--where they were rehabilitated;

(c) whether Government have received any representations from such employees as referred to in part (a) above, who have not been treated at par with those referred to in part (b) in the matter of seniority and promotion; and

(d) if so, their number and action taken to remove their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Government servants who were formerly employed in the various residencies and regional organizations of the late Political Department in the former Indian States and whose services had to be terminated on the winding up of

those residencies and organizations on the lapse of paramountcy were offered facilities for registering themselves with the late Transfer Bureau set up under the Ministry of Home Affairs for nomination to posts under the Government of India. As in the case of other permanent displaced Govt. servants supernumerary posts were also created in the Ministries/Deptts./ Offices in which those persons were absorbed to accommodate their lien. On the regular absorption in the services of the Govt. of India they were subject to all the rules and regulations relating to the conditions of service as applicable to other Central Government Employees and such orders/ instructions which were issued in relation to this Category of employees.

(c) The Ministry of Home Affairs have not received any such representation in the recent past.

(d) Does not arise.

Autonomous Districts for NEFA, Manipur and Tripura

2986. SHRI NAMBIAR :
SHRI P. GOPALAN :
SHRI BHAGABAN DAS :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Administrative Reforms Commission recommended that arrangements proposed for hill areas of N. E. F. A. in relation to promotion of autonomous districts and regions, should also be made for hill areas of Manipur and Tribal belts of Tripura;

(b) if so, steps taken to implement these recommendations in Manipur and Tripura; and

(c) whether immediate steps will be taken to demarcate tribal belts of Tripura and keep that belt reserved for the tribal people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). The recommendations of the Administrative Reforms Commission are still under examination of the Government of India and no final decision has been taken so far.

Investigation in Tripura by Intelligence Bureau

2987. SHRI GANESH GHOSH :
SHRI P. RAMAMURTI :
SHRI A. K. GOPALAN :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases in which Central Intelligence Bureau carried out investigation in Tripura in matters of corrupt practices during 1966-67, 1967-68 and 1968-69;

(b) the number of cases in which such corrupt practices have been proved and necessary punishment given;

(c) whether any Gazetted Officers of Tripura Government were involved in such cases; and

(d) if so, their names and posts held by them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The reference is presumably to Central Bureau of Investigation.

The information is being collected and will be laid on the Table of the House.

Proposals to improve Working of Universities

2988. SHRI NARENDRA SINGH MAHIDA :
SHRI N. R. DEOGHARE:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether it is a fact that he has made specific proposals to improve the working of the Universities;

(b) if so, the details thereof; and

(c) the steps which are being taken to implement these proposals ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO) : (a) to (c). In his address to the Conference of Vice-Chancellors held in April 1969, the Education Minister made certain suggestions for improvement of higher education in the country. These suggestions were considered by the Conference and its recommendations are contained in the Report of the Conference, copies of which have been placed in the

Parliament Library. The report has been circulated to all the Universities for consideration and implementation of the suggestions and recommendations contained in it.

Setting up of Museum at Lothal in Gujarat

2989. SHRI NARENDRA SINGH MAHIDA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the progress made so far in setting up of museum at Lothal in Gujarat; and

(b) the time by which the work is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The work of constructing the building is in hand.

(b) By 1971.

Parliamentary Delegation to Ladakh

2990. SHRI S. C. SAMANTA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reaction of the Parliamentary Delegation which visited Ladakh in the month of October last in a tour sponsored by his Ministry;

(b) whether it is a fact that the Buddhists are not able to pursue their religion with complete freedom;

(c) if so, the steps being taken to allow them full liberty; and

(d) the important suggestions given by the delegation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The visit of a group of ten Members of Parliament to Ladakh for an on the spot study of the economic growth and development needs of the region, which was fixed to take place from 3rd to 6th October, 1969, had to be postponed as acceptance was not received from most of the Members who were invited.

(b) No, Sir.

(c) Does not arise.

(d) Does not arise.

Confirmation of Manipur Government Employees

2991. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 985 on the 25th July, 1969, regarding confirmation of Manipur Government employees and state:

(a) whether 406 employees are declared quasi-permanent and the 10 employees declared permanent;

(b) whether the work-charged employees are declared permanent and quasi-permanent;

(c) if so, how many declared permanent and quasi-permanent; and

(d) if the reply to part (b) above be in the negative, the reason for delay and the progress, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Manipur Government have informed that sixty one employees have been declared quasi-permanent and seven permanent and the cases of the remaining employees are being processed by them.

(b) to (d). An *ad hoc* committee has been constituted by the Manipur Government to go through the service records of the work-charged employees and necessary action will be taken by the Manipur Government after their work is completed. Manipur Government say that that is likely to take some time.

University Centre at Imphal

2992. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 986 on the 25th July, 1969 regarding University Centre at Imphal and state:

(a) whether the Manipur Administration have accepted the recommendation of the Committee regarding the opening of Post-Graduate classes in Manipur D. M. College;

(b) if so, the progress in opening post-graduate classes; and

(c) if the reply to part (a) above be in the negative, the reaction of the Manipur Administration and the consequent reaction of the Central Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). The University Grants Commission reconsidered its earlier decision, at its meeting held in August, 1969. After taking into consideration all the relevant factors, it was felt that it may be an advantage to have a University Centre rather than start post-graduate courses at the D. M. College. In setting up the Centre, the programme would have to be carefully phased out and courses planned on the basis of need and facilities available there.

In the light of the views of the Commission, the Vice-Chancellor, Gauhati University was requested by the Commission to consider this matter and discuss it with the Manipur Administration, if necessary. No further communication has been received by the Commission either from the Gauhati University or the Manipur Administration on the subject.

Delhi-Calcutta flight *via* Kanpur, Banaras and Patna

2993. SHRI S. M. BANERJEE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Delhi-Calcutta flight *via* Kanpur, Banaras, Patna has been gradually curtailed to 4 days in a week;

(b) if so, whether it has been brought to his notice that this has resulted in growing discontentment among the people of Kanpur; and

(c) if so, whether orders have since been issued to restore this flight for the rest of the days?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (c). During the period from November 11, 1968 to April 14, 1969 service IC-411/412 with Friendship type of aircraft operated on the route Delhi-Kanpur-Allahabad-Banaras-Ranchi-Calcutta and return on three days of the week and Delhi-Kanpur-Banaras-Patna-Ranchi-Calcutta and return on the other four days. From 15-4-69, service IC-411/412 operated Delhi-Kanpur-Banaras - Patna - Ranchi - Calcutta and return on four days of the week and Delhi - Lucknow - Allahabad - Patna-Ranchi-Calcutta and return on the other three days of the week. With the introduction of the current Winter Schedule effective from 1st November, 1969, service IC-411/412 continues to operate four times a week *via* Kanpur and three times a week *via* Lucknow. The traffic on sectors Kanpur - Patna - Kanpur and Kanpur-Ranchi-Kanpur is negligible. The traffic, therefore, does not justify additional frequencies.

Foreign Exchange demand of West Bengal Government for Importing Spare Parts for State Buses

2994. SHRI S. M. BANERJEE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that West Bengal Government demanded foreign exchange for importing spare parts for 200 State buses which are lying idle; and

(b) if so, whether their request has been conceded and the amount of foreign excahnge sanctioned?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS; AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) Yes. An import licence of the c.i.f. value of Rs. 10,34,720 has been issued to the Calcutta State Transport Corporation for the import of motor spares.

Participation by Re-Recognised Unions in Joint Consultative Machinery

2995. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Unions and Federations which lost their recognition as a result of their participation in 19th September, 1968 strike and whose recognition were restored, have been allowed to participate in the Joint Consultative Machinery; and

(b) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The federations/unions/ associations, which lost their recognition as a result of their participation in the 19th September, 1968, strike. and which were participating in the J. C. M. before their derecognition, are being allowed to participate in the J. C. M. at the appropriate level after they are granted recognition.

(b) Does not arise.

Purchase of a Dredger by Visakhapatnam Port Trust

2997. SHRI P. C. ADICHAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Port Trust of Visakhapatnam had purchased a dredger from the Port Commissioners of Calcutta;

(b) if so, the purpose for which it was purchased;

(c) whether it is in a good condition to carry on the work for which it was intended;

(d) the total number of days it was put to use from the date of its arrival in Visakhapatnam Port upto date; and

(e) what is the total quantity that was dredged during the said period?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFIARS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) The dredger was purchased to supplement the dredging in the sand trap and entrance channel and replenishing the sand in the northern beach.

(c) Yes.

(d) 45 days from the 10th January, 1969 upto the 15th November, 1969.

(e) The total quantity dredged during the period from the 10th January, 1969 upto the 15th November, 1969, was 100.63 lakh cubic feet as detailed below:

	(*In lakh cubic ft.*)
(1) Dredger 'PANSY'	15.41
(2) Dredger 'VIZAGAPATNAM'	85.22

Grants to Private Colleges, Schools in Kerala

2998. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the amount of aid given by the Government of India to the various private colleges, schools and other private educational intitutions in Kerala during the years 1966-67, 1967-68 and 1968-69;

(b) the criteria adopted for the purpose; and

(c) how much of the aid was actually utilised and the steps taken to ensure proper use for such aid?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Grants given by .

	1966-67 Rs.	1967-68 Rs.	1968-69 Rs.
I. *University Grants Commission*			
(for colleges)	8,17,968	6,74,478	12,05,402
II. *Ministry of Education & Y. S.*			
(*i*) Engineering Colleges/Polytechnics	17,73,575	17,59,408	22,86,130
(*ii*) High/Higher Secondary and Basic Training Schools and Indian languages Institutions.	96,885	1,36,379	1,10,008
III. N. C. E. R. T.	46,283	41,273	44,400

(b) Assistance to the institutions in Kerala was given under various schemes in accordance with the approved pattern. Criteria for assistance differ from scheme to scheme. Generally the needs of the institution concerned and its stage of development are taken into consideration.

(c) Information in respect of aid actually utilised is not readily available. The second and subsequent instalments of the grants are generally released on the basis of progress of work and expenditure. On the completion of the project, the institutions are required to furnish the utilization certificates by the Chartered Accountant/Government Auditor certifying that the grant has been utilised for the purpose for which it was sanctioned and was spent in accordance with the terms and conditions of the sanction. In case of grants for building programmes, completion certificate is also obtained.

Janata Air Service between Calcutta and Agartala

2999. SHRI NAMBIAR :
SHRI P. RAMAMURTI :
SHRI P. GOPALAN :
SHRI MOHAMMAD ISMAIL :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is a great rush of passengers to get accommodation in Janata Air service run once a day between Calcutta and Agartala;

(b) if so, whether Janata Air Service could be run at least twice a day on this route; and

(c) whether, as an alternative, adequate subsidy could be provided to bring down the rate of fare for all other services on this route ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Yes, Sir.

(b) No, Sir, because the Janata Service is being operated by Dakotas which are in the process of being phased out.

(c) No, Sir. The fares for services in the Assam areas are already less than the fares for services operated in other parts of the country.

Setting up of a Road Transport Corporation in Tripura

3000. SHRI UMANATH :
SHRI P. GOPALAN :
SHRI BHAGABAN DAS :
SHRI MOHAMMAD ISMAIL :
SHRI KIRIT BIKRAM DEB BURMAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether any money has been sanctioned for setting up of a Road Transport Corporation in Tripura;

(b) if so, the details thereof; and

(c) if implementation of this scheme has been delayed, the reasons thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS; AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). An outlay of Rs. 60 lakhs was accepted for road transport schemes in the public sector in Tripura during the Fourth Plan period and of Rs. 20 lakhs during 1969-70, on an *ad hoc* basis, pending preparation of a detailed scheme. Subsequently, the outlay for 1969-70 was reduced to Rs. 10 lakhs by the Planning Commission.

A detailed scheme for the setting up of a Road Transport Corporation in Tripura in the Fourth Five Year Plan period, envisaging an outlay of Rs. 130 lakhs, has been received from the Government of Tripura recently. The scheme is under consideration, in consultation with the Planning Commission and Ministry of Finance.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DEMAND FOR AN EXPERT COMMITTEE TO STUDY THE SITUATION ARISING OUT OF EROSION BY GANGA

श्री एस० एम० जोशी (पुना) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्न विषय की ओर सिंचाई और विद्युत मंत्री का ध्यान आकर्षित करता हूं और प्रार्थना

करता हूं कि वह इस बारे में एक वक्तव्य दें :

"गंगा के भूत्तरण से उत्पन्न स्थिति का अध्यय नकरने हेतु एक विशेषज्ञ इंजीनियरिंग समिति नियुक्त करने के लिए बिहार के मोकामा, बढ़हीया और मानसी क्षेत्रों के निवासियों की मांग"।

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Due to meandering of river Ganga, erosion occurs on one side, while shoaling occurs on the other side from time to time. In recent years, erosion in the upstream and downstream reaches of Mokameh bridge has become more pronounced. Also erosion has been taking place lower down at Rahimpur and Mansi on the left bank of the Ganga. This year due to sustained and heavy floods in the Ganga, erosion has assumed serious proportion in some places.

In the Barkaya area in a reach of 30 km. on the right side of the Ganga downstream of Mokameh Bridge, eight villages located in the Khadire area that is riverine area including Jatepur, Kishanpur, Diotola, Pathua and Sherpur have been affected. The extent of erosion during this year is about 250 hectares. For the rehabilitation of the population affected by erosion a Special Cell has been created in the State Revenue Department under the charge of a Special Officer. The State Government have also decided to bear the entire cost of acquisition of land to help rehabilitation of the erosion affected people.

At Mansi the main railway line connecting Assam and the National Highway No. 31 have been under threat and danger of erosion from the year 1962. As a result of detailed discussions by a special technical committee, protective measures have been undertaken at Mansi. These consisted of twelve spurs at a cost of Rs. 41 lakhs. Since then a further amount of Rs. 34 lakhs has been spent in maintaining them. As stated above, this year there has been severe attack on some of the spurs. During the floods of 1969, the spurs protecting the National Highway No. 31 and the Railways, and the area behind, withstood the floods without much damage due to the constant attention paid by the Railways but serious embayment occurred between some of the spurs. After inspecting the site on 15th September, 1969, I suggested that immediate remedial measures to protect the Mansi area should be investigated. An expert committee of engineers visited the site on 25-11-69 and discussed the further measures that were to be taken for preventing further movement of the river endangering the National Highway and the Railway Line. These will be discussed shortly to settle the additional measures that are to be taken for holding the river at the present course at Mansi.

Severe erosion is also noticed near Rahimpur five miles upstream of the Mansi, where it has taken place in a width of 3 to 15 meters in a length of 350 meters. Part of Rahimpur village and adjoining aress have been affected.

The expert committee of engineers of Ganga River Commission are being asked to inspect, study and report on the erosion problems of Mokameh, Barhaya and Rahimpur areas.

श्री एस० एम० जोशी : मंत्री महोदय ने जो निवेदन सदन के सामने रखा है उस में यह साफ़ बताया है :

In recent years erosion in the upstream and downstream reaches of Mokameh bridge has become more pronounced.

उसके बाद यह भी लिखा है :

At Mansi the main railway line connecting Assam and the National Highway No. 31 have been under threat and danger of erosion from 1962.

वहां के ग्रामवासियों की यह भावना है कि जब यह मोकामा ब्रिज बना तब उसकी लागत को कम करने के लिए जितने स्पैंज यानी पहिये बनाने चाहिये थे उतने नहीं बनाये गये, कम बनाये गये। उसके कारण नदी की जो धारा है वह ज्यादा तीव्र हो गई। इसका नतीजा अब वहां के लोगों को भुगतना पड़ रहा है। उन लोगों की राय है कि यह सब पुल के कारण हो रहा है।

[श्री एम० एम जोशी]

लोगों की एक और शिकायत है । पुल के उस पार जाने के लिए रेलवे ने हर टिकट के पीछे एक एक रुपया बढ़ा दिया है । पहले तो वह काम किया और अब जले पर नमक छिड़कने के लिए यह किया गया है ।

पिछले दिनों मैं वहां गया था । लोगों ने मीटिंग की ओर प्रोसैशन भी निकाला । उन्होंने स्टेशन मास्टर को एक बयान दिया जिस में कहा कि अगर कोई इसके बारे में इलाज नहीं होगा तो फिर हम लोग वहां सत्याग्रह करेंगे, यानी पुल के नीचे जा कर बैठेंगे और रेल को रोकेगें ।

मंत्री महोदय ने अपने बयान में यह भी कहा है :

A cell has been created.

जितनी जल्दी उनको सहायता मिलनी चाहिये, नहीं मिल रही है ।

कास्ट के बारे में बताया गया है कि The State Government have also decided to bear the entire cost.

एक्विजिशन तो देर से होता है । जल्दी से जल्दी उनको बसाया जाए, यह भी उनकी मांग है । मैं जानना चाहता हूं कि उस मांग के बारे में आपने क्या किया है ?

एक्सपर्ट कमेटी के बारे में आपने स्टेटमेंट में यह लिखा है :

> The expert committee of engineers of Ganga River Commission are being asked to inspect, study and report on the erosion problems of Mokameh, Barhaya and Rahimpur areas.

कमेटी के लोग कौन हैं और इस कमेटी की टर्म्ज़ आफ रेफ्रेंस क्या हैं ? वह कब तक वहां पहुंचेगी और कब तक अपनी सिफारिशें देगी ? मोकामा के लोगों की जो ब्रिज के बारे में राय है, क्या यह कमेटी उन से भी जा कर पूछेगी ? उस ब्रिज को छोटा बनाया गया है । वहां जो चौड़ाई थी पहले उसको कम किया गया है । यह सब ब्रिज की लागत को कम करने के लिए किया गया है । उसकी वजह से यह खराबी पैदा हुई है क्या यह सही है ? क्या आप इसके ऊपर कोई राय देंगे ?

DR. K. L. RAO : Sir, it is true that the construction of the Mokameh bridge has some effect. But that effect is always confined to a local area, to a distance of about 20 miles. The erosion at Manasi is entirely due to the meandering of the river. For example, the River Ganga at Manasi today is where it was in 1900. The river was exactly where it is today. Then it went down to the south, to nearly a distance of 4 miles. Then it was swinging back to the north and now it is where it was in 1900. While there is some effect, one cannot say that no effect has been there; any kind of structure does have an effect on the stability of the river or the direction of the flow. Therefore, while the Mokameh bridge has got some effect the meandering of the river and the suffering of the people due to erosion is not due to railways entirely.

Then, with regard to the other question, I have submitted already a statement while answering. So far as Manasi is concerned it is a very important and critical area, the width of the land is very little between the Bagmati-Kosi system and the Ganga and we don't want Ganga to go into Bagmati and it is for that reason that we are taking special steps. A committee has gone into the matter. We will take remedial measures.

With regard to the other reaches of Ganga there is a Commission that will look into it. It consists of the Chief Engineer of UP, the Chief Engineer of Bihar and the Flood Control Chief Engineer and the Director of Poona Research Station and some experts. They will shortly go into these things and see whether it is possible to protect the other areas which have been mentioned.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : The hon. Minister has been pleased to say that the damage was only partly due to the railway bridge. He also said that the meandering of the Ganges began somewhere in 1930. I want to know when this Mokameh bridge was built and whether the engineers in charge of the construction of the bridge at that time had any knowledge of the variation

and the instability of the river before they finally accepted the present design and site. It is said that the river is about 15,000 feet broad there but the bridge is only 6,000 feet long, and, therefore, it has given rise to the swelling of the river and the rushing of waters, and that is greatly responsible for the flooding of the area. So, will there be some coordination between the Food Department and the Railway Department when they try to construct bridges over rivers, particularly when they know that the course of the river has been shifting from time to time?

DR. K. L. RAO : The bridge was constructed from 1956 to 1959. As I have submitted already, a bridge or any structure, whether it be barrage or anything else on a river is bound to have some effect on the course of the river and the direction of the flow. There was coordination with the railways when the rail bridge was constructed. All the people concerned were consulted and they fixed up the direction and the dimensions of the bridge. But we must be prepared for this kind of meandering of the river. We have erosion not only at the Mokameh bridge site, but I happen to visit the area all-along the Ganga right from UP to Bengal, and I found that there was severe erosion at a number of places, such as Aurangabad, Malda, Berea Ballia etc. The meandering is a characteristic of the river.

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, इस ध्यानाकर्षण प्रस्ताव का सम्बन्ध दो मंत्रालयों से है : एक तो सिंचाई मंत्रालय और दूसरा रेलवेज मंत्रालय । परन्तु मुझे खेद के साथ कहना पड़ता है कि इन प्रश्नों का जवाब सिर्फ सिंचाई मंत्री दे रहे हैं, जब कि इस विषय का सम्बन्ध रेलवेज से भी है । इस लिए मैं आप से अनुरोध करूंगा कि हमारे प्रश्नों का उत्तर प्रधान मंत्री दें, तो बेहतर होगा, क्योंकि यह एक बहुत महत्वपूर्ण प्रश्न है ।

1962 से गंगा-ब्रह्मपुत्र टेकनिकल कमेटी वहां जा रही है और इस पर काफ़ी रुपया भी खर्च हुआ है । परन्तु उस का कोई असर नहीं हो रहा है । उस में कई त्रुटियां भी हैं । यह कोई एक दो आदमियों का सवाल नहीं है, बल्कि लाखों आदमियों का सवाल है । रहीमपुर से लेकर मन्सी तक कटाव हो रहा है । रेलवे स्टेशन मन्सी से हटा कर खगरिया ले जाया गया है, लेकिन इस प्रकार वह क्षेत्र कटाव के प्रभाव से नहीं बच पायेगा । यह कटाव मानपत्थर में स्पर बनाने से ही रोका जा सकेगा, जो कि कष्टहरणी घाट, मुंगेर, के सामने है । कटाव गंडक के पुल के बिल्कुल पास आ गया है, जो कि नैशनल हाईवे 31 पर है । मंत्री महोदय ने अपने वक्तव्य में कहा है :

> "During the floods of 1969, the spurs protecting the National Highway No. 31 and the Railways, and the area behind, withstood the floods without much damage due to the constant attention paid by the Railways but serious embayment occurred between some of the spurs.

गंगा-ब्रह्मपुत्र टेकनिकल कमेटी के चेयरमैन, श्री कृष्ण मुरारे, 25 नवम्बर को एक बजे दिन के मन्सी गये थे । वहां पर दस हज़ार जनता जमा थी । उन्होंने वहां कहा कि यहां से स्टेशन नहीं हटाया जायेगा, कटाव को रोका जायेगा और इस इलाके को कटाव से बचाने का प्रयत्न किया जायेगा । परन्तु मुझे खेद के साथ कहना पड़ता है कि दस हज़ार आदमियों के समाने तो उन्होंने यह बात कही, परन्तु 27 नवम्बर के इंडियन नेशन में उस पत्र के संवाददाता के प्रश्न के उत्तर में उन्होंने क्या कहा ?

> "The Chairman of the Ganga-Brahmaputra Technical Sub-committee, Mr. Krishna Murare, Chief Engineer (Flood and Irrigation), UP was extremely reticent when a press party met him after a closed-door meeting of the team lasting for three hours. He merely said that the decision lay with the Government and the authorities concerned.".

एक जगह वह एक बात कहते हैं और दूसरी जगह दूसरी बात कहते हैं । दस हज़ार

[श्री कामेश्वर सिंह]

आदमियों की भीड़ में उन्होंने कहा कि स्टेशन को नहीं हटाया जायेगा और उस इलाके को कटाव से बचाया जायेगा । मैं यह जानना चाहता हूं कि आख़िर सरकारी अधिकारीगण इस तरह पब्लिक को क्यों गुमराह करते हैं । जब उन्होंने पब्लिक के सामने यह बात कही है, तो मंत्री महोदय यह आश्वासन दें कि वैसा ही काम किया जायेगा, स्टेशन को वहां से नहीं हटाया जायेगा और कटाव की भी रोक-थाम की जायेगी ।

DR. K. L. RAO : It is true that a committee headed by the UP Chief Engineer, Shri Krishan Murare went there. I do not know why he made that statement. Officials are not authorised to make any statements; they are only to submit their reports. The report is still awaited. Nevertheless, I can assure the hon. Member that in view of the fact the Manasi is a very critical area and it is only four miles between the Ganga and the Bagmati and the Kosi system, we have to ensure that no land is lost there, and, therefore, it is almost certain that we shall not allow the Manasi erosion to proceed further. That is why we shall spend some more money and see that the protective works are maintained intact.

MR. SPEAKER : Now, we shall take up the next item.

12.16 hrs.

RE. THEFT OF SECRET DEFENCE DOCUMENT FROM CSIO, CHANDIGARH

SHRI. M. L. SONDHI : (New Delhi) : I would like to know what has happened in regard to the Chandigarh matter. At Chandigarh, there is the Central Scientific Instruments Organisation.....

MR. SPEAKER : I would request Shri M. L. Sondhi to resume his seat.....

SHRI M. L. SONDHI : It is a crisis there; it is an emergency there, and some action is necessary today, because I have had telephone reports, and the *Statesman* is also in your hands, and you know what the position is. Somebody may commit suicide. He has written to the Prime Minister also.....

MR. SPEAKER : I am going to say something on it. Let the hon. Member sit down now.

SHRI M. L. SONDHI : I want to convey to you the latest information because you left Chandigarh long ago. It is a very serious situation there. The setting up of the Sarkar Committee or any other committee does not justify ministerial bankruptcy.

SHRI INDRAJIT GUPTA (Alipore) : We are all concerned about it. You may, therefore, kindly allow a calling-attention-notice.

SHRI M. L. SONDHI : I had come to your Chamber and I had explained the position.....

MR. SPEAKER : Now, the hon. Member should sit down, when I am on my legs.

SHRI M. L. SONDHI : I have not risen without your permission.

MR. SPEAKER : I am going to tell him something about it. Let him sit down.

SHRI M. L. SONDHI : I had requested you for your permission; therefore, please do not give the impression as if I have risen without your permission. It is very unfair to me. I had taken your permission. I am willing to resume my seat, but you should clear the wrong impression.

MR. SPEAKER : He may be willing to do many things. But the point is this. He had met me in my Chamber. After that, one or two more hon. Members had sent their notices. I had told the hon. Member that anything can be done, but now I have decided to admit a calling-attention-notice on it.

At least he should be reasonable to listen to me.....

SHRI M. L. SONDHI : Somebody may commit suicide by Monday. There is a civil war in this institute. The hon. Minister is the vice-president of the CSIR. Letters have been written to the Prime Minister. This House has time to discuss every other matter, but it cannot find time to discuss scientific affairs

and it cannot discuss affairs relating to whether India is going to be turned into a modern set-up? Rs. 16 crores are spent every year. Defence secrets have gone away, and they are all sitting pretty. Does the Prime Minister deny that she received a letter from Chandigarh, from a director of a national institute, a responsible director and assistant director. That is why I had met you in your Chamber and requested your permission. Is the attitude of Government such as to be tolerated? They will wait till Monday, by which time the man may die? He has written letters to the Prime Minister about his anguish.....

MR. SPEAKER : God help !

SHRI M. L. SONDHI: I am explaining to you the urgency of the matter. And you say we shall wait till Monday ?

MR. SPEAKER : I hope that hon. Member will pity himself when I make my observations. When he came to my Chamber he said that he wanted to make a reference and I said I would ask the hon. Minister to make a statement after he has made the reference. After that, some other notices were also pending, and then I sent a message....

SHRI S. M. BANERJEE (Kanpur) : The hon. Minister is already considering the matter. I had a talk with him.

MR. SPEAKER : I have already admitted a calling-attention-notice. The hon. Minister would not be in a position to make a statement on the calling-attention-notice tomorrow or on Sunday. So, even then, the hon. Member will have to wait. The hon. Member told me that he would be satisfied with the hon. Minister's statement.

SHRI M. L. SONDHI : There have been precedents here. The hon. Minister should make a statement. When the China.....

MR. SPEAKER : I am not allowing anything .....

SHRI M. L. SONDHI : The Prime Minister is stitting pretty here. What does she want to do to preserve the national institute? Letters have been written to her and nothing is being done. This is what devalues democracy in this country. They are using the All India Radio to denounce several things about their party affairs, but they are doing nothing in regard to scientific matters. What has happened to the Scientific Policy Resolution which Prime Minister Nehru had moved here?

SHRI BAL RAJ MADHOK (South Delhi) : May I make a suggestion ? If he makes a statement here, the matter ends. He can do it this evening. It is a small thing. You can oblige in the matter.

MR. SPEAKER : I have admitted a calling attention motion. The procedure will have to be gone through.

SHRI M. L. SONDHI : It will come up only on Monday.

12.21 hrs.

RE. SECOND OIL REFINERY IN ASSAM

SHRI HEM BARUA (Mangaldai) : Before you pass on to the next item, may I draw your attention to a very relevant matter the demand of the Assam people for a second oil refinery to be established in the State? I submitted an adjournment motion to you this morning. The Prime Minister gave an assurance to the delegation of the Sangram Parishad when they met her here. The movement is not there now. You wanted some respite to think over it, and so the movement is not there for about a month, and still you have not made any announcement. May I request the Prime Minister to make an announcement and have a second oil refinery in Assam in the public sector very soon ?

SHRI S. M. BANERJEE (Kanpur) *rose—*

MR. SPEAKER : Yes, Mr. Banerjee, what is it ?

SHRI S. M. BANERJEE : I would only like to know about this oil refinery. You have already agreed yesterday. Shri Kalita has already tabled a motion.

MR. SPEAKER : You cannot raise it without my permission.

SHRI S. M. BANERJEE : Another small point.

MR. SPEAKER : No, no.

SHRI S. M. BANERJEE : You called me. Let me finish.

MR. SPEAKER: I have told you it cannot be brought up without my permission here.

SHRI S. M. BANERJEE : Please allow me to finish.

MR. SPEAKER : It is not on the agenda. How can I allow you ? Anything that is not on the agenda, I cannot permit.

SHRI S. M. BANERJEE : I was submitting before you.....

MR. SPEAKER : Are you on a point of order?

SHRI S. M. BANERJEE : I am not on a point of order.

MR. SPEAKER : Then, kindly sit down. Mr. Sondhi, you have set up a very bad precedent.

SHRI S. M. BANERJEE : It was not a rehearsal. You really called me.

MR. SPEAKER : I did not know what you were going to say. When I learnt it, I asked you to sit down.

SHRI S. M. BANERJEE : You called me.

MR. SPEAKER . Yes, and now I ask you to resume your seat.

12.23 hrs.

RE. MEETING OF CERTAIN OFFICERS WITH SHRI T. T. KRISHNAMACHARI

—contd.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, कल आप ने कहा था कि मैंने और डा० राम सुभग सिंह ने जो प्रस्ताव दिया है विशेषाधिकार के भंग के बारे में उस के बारे में आप व्यवस्था देंगे । अब मैं यह जानना चाहता हूं कि यहां पर पी०सी० सेठी साहब ने कहा था कि टी०टी० कृष्णमचारी से जो अफसर लोग मिले थे उनके साथ उन्होंने बजट सम्बन्धी या कर योजना के बारे में कोई बातचीत नहीं की । लेकिन सुरेन्द्र नाथ द्विवेदी साहब ने कहा था कि उन की जानकारी के अनुसार इस तरह की बातचीत हुई है और फाइल में नोटिंग भी है । उस के बाद प्रधान मंत्री जी ने कहा कि वह आप को फाइल दिखाएंगी तो क्या सदन के समाने यह मामला आएगा या नहीं कि जो बात हुई थी उस के बारे में कोई नोटिंग है या नहीं ? अगर नोटिंग है तो चर्चा का विषय क्या था और इस को साबित करने के लिए क्या यह मामला आप विशेषाधिकार समिति के पास भेजेंगे जिससे कि विशेषाधिकार समिति इन अफसरों को बुला सके, उन को शपथ दिला सके और शपथ देने के बाद उन से पूछ सके कि असल में कृष्णमचारी के साथ क्या बातें हुई हैं ? यह माननीय सदस्य हैं, सेठी साहब भी माननीय सदस्य हैं, मंत्री भी हैं तो इसलिए सदन को अन्धकार में न रखा जाय और सारे तथ्यों के बारे में यहां खुलासा हो जाय । मैंने यह सुना है कि प्रधान मंत्री ने स्वयं कबूल किया है कि नोटिंग है लेकिन वह बख्शी साहब का नहीं है, गोविंदन नायर साहब का है । अब मुझे पता नहीं कि पहले कोई नोटिंग था बाद में वह खत्म किया गया और गोविंदन नायर का नोट आया । इस का पता कैसे चलेगा ? इस का खुलासा होना चाहिए । अगर प्रिविलेजज कमेटी में मामला जाता है तो चारों अफसरों को बुलाया जा सकता और है उसका खुलासा हो सकता है । अगर सुरेन्द्र नाथ द्विवेदी जी की बात सही नहीं निकलती है तो मुझे पूरा विश्वास है कि वह मान लेंगे । लेकिन अगर उन की बात सही निकलती है तो फिर मंत्री महोदय को भी माफी मांगनी चाहिए । इसलिए मेरी आप से प्रार्थना है कि आप इस मामले का खुलासा करें और इस को विशेषाधिकार समिति के पास भेज दें ।

SHRI S. S. KOTHARI (Mandsaur) : Shri T. T. Krishnamachari's ideas on taxation are obsolete. The Prime Minister must consult some greater people. Otherwise, I do not know what will be the fate of the Indian economy.

DR. RAM SUBHAG SINGH (Buxar) : It was stated earlier that they went with the approval of the Prime Minister whereas the Prime Minister said: they asked me whether they could go there or not and I said that they could go. On behalf of the Government side it was stated that no notes had been left whereas later on it was admitted that notes were left by these officers. This is a matter which must be referred to the privileges Committee.

SHRI SAMAR GUHA (Contai) : May I say with reference to the statement made by the Deputy Minister of this House, Raja Bhanu Prakash Singh.....

MR. SPEAKER : That is a different matter.

SHRI K. NARAYANA RAO (Bobbili) : On a point of order. The other day in the proceedings there was reference to secret official documents. If we allow Members of Parliament.....(*Interruptions*)

AN HON. MEMBER : This is not a District Court; this is Parliament.

MR. SPEAKER : It is not a question which involves legalities; it is a question of fact.

आपने मुझे उस दिन कहा था कि वह मैं सारे जो इस के संबंधित पेपर्स हैं उन को देखूं और प्राइम मिनिस्टर ने भी उस दिन कहा था कि जो उनके पास पेपर्स हैं वह मेरे सामने रखेंगी । तो बख्शी के बारे में जो बख्शी की तरफ से लिखा आया है इस में है कि मैंने उन के अंडर काम किया था, जब वह यहां आए काल करने गया और कोई बातचीत किसी रिश्तेदारी के बारे में हुई या और हुई और 26 को उन का बर्थडे था कृष्णमचारी का तो मैं उन के पास गया और ग्रीटिंग्स कर के वापस आया । न मैंने नोट लिया और न उन से बात हुई । . . . (**व्यवधान**)

गोविंदन नायर के बारे में मैंने पेपर देखे हैं । यह एक टाइप्ड पेपर है । उस पर किसी के कोई दस्तखत नहीं हैं, कोई बात नहीं है और उस पर नोट लिखा हुआ है कि कोआपरेटिव किस तरह काम करेंगे, अनएम्प्लायमेंट के बारे में किस तरह चलेगा और कुछ ओल्ड एज पेंशन के बारे में.... (**व्यवधान**).....अनलाफुल जो पेंशन्स का है इस का फंड कैसे कायम हो सकता है, क्या तजवीजें हैं—(**व्यवधान**) और इस के बारे में कहा गया कि गवर्नमेंट की तरफ से इतनी कंट्रीब्यूशन आनी चाहिए, फलां सोर्स से इतनी आनी चाहिए ताकि ओल्ड एज पेंशन को जारी किया जाय । इट इज ए कमेंडेबल स्कीम, दिस ऐंड दैट ।.... (**व्यवधान**) . . —

If you want to hear me I can tell you that there is nothing about new taxation, nothing about budget; nor is it signed by anybody. It is just a typed note.

SHRI S. S. KOTHARI : Anything about expenditure tax?

MR. SPEAKER : Nothing about that. I have carefully gone into this once, twice, thrice.

SHRI S. M. BANERJEE : Better lay that paper on the Table of the House and circulate it.

MR. SPEAKER : Circulate it on whose behalf ? There is none to sign it. So, under these circumstances, I do not think there is any question of privilege.

As for the other matter, I have gone through the note passed on by Dr. Ram Subhag Singh about the contradictions. About this, the question is between directive and approval. The officers came and said we want to call upon him. "Can we go ?" And she says "You may, but I do not treat it as a directive." One may treat it as approval or treat it as permission or anything. I do not find there is any material on which we can base anything. We cannot hairsplit on the wording as to what is permission what is approval and what is directive. I do not think this question is worth going in for a privilege motion. I therefore think there is no privilege.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I want to raise a point of order.

श्री अब्दुलगनी डार (गुड़गांव) : अध्यक्ष महोदय, जिस वक्त आपने अपना स्टेटमेन्ट दिया, मैं उस वक्त कलैरीफिकेशन के लिये प्वाइन्ट आफ़ आर्डर रेज़ करना चाहता था लेकिन बदकिस्मती से मैं आपकी आई कैच नहीं कर सका । मेरा प्वाइन्ट आफ़ आर्डर यह है कि यह बात मानी गई थी.....

[شری عبدالغنی ڈار (گوڑگانو)— ادھیکش مہودے، جس وقت آپ اپنا سٹیٹمنٹ دیا، میں اُس وقت کلیر-یفیکیشن کے لئے پوائنٹ آف آرڈر ریز کرنا چاہتا تھا، لیکن بد قسمتی سے میں آپکی آئی کیچ نہیں کرسکا- میرا پوائنٹ آف آرڈر یہ ھے کہ یہ بات مانی گئی تھی . . . . .]

MR. SPEAKER : If you want a ruling, I have already given my ruling. I do not think there is anything more to be done.

SHRI ABDUL GHANI DAR : I am not challenging your ruling.

श्री मधु लिमये : अध्यक्ष महोदय, मैं आपकी रूलिंग पर प्वाइन्ट आफ़ आर्डर नहीं उठा रहा हूं लेकिन मैं एक बात पुछना चाहता हूं ।

SHRI ABDUL GHANI DAR : I do not challenge your ruling. Your ruling is a ruling. I am only raising this question. The State Minister has said that nationalisation of banking, social welfare and works and housing were the subjects discussed with him. Here, some hon. Members have raised the question as to why the Secretaries of these departments had not gone there, and why only the Secretaries in the Finance Ministry went. The Prime Minister, while making her statement, could not make this point clear as to why the Finance Secretaries alone went. (*Interruption*)

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : Sir, he cannot go on speaking on the Speaker's ruling. (*Interruption*). Are you allowing discussion after your ruling, Sir? (*Interruption*)

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मेरा कहना यह है कि उस दिन श्री द्विवेदी जी ने कहा था कि वहां पर बख्शी जी का नोट था और मैं उस को साबित कर दूंगा । क्या आपने द्विवेदी जी को बुला कर इस बारे में पूछा कि आपके पास क्या सुबूत है? अन्यथा, अध्यक्ष महोदय, यह चीज़ साफ़ नहीं होती है, हो सकता है कि द्विवेदी जी के पास इस का कोई सुबूत हो । इस लिये मेरी प्रार्थना है कि आप द्विवेदी जी को बुला कर उन से इस के बारे में पूछिये ।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : If this question is reopened, if you permit a debate here, then I am prepared to stand by what I have said. But now, you in your wisdom have decided that this question would not be referred to the Privileges Committee. You mentioned something about Shri Bakshi. (*Interruption*). And it seems, according to your statement, he has given a statement saying that "I have not recorded anything.' On this basis only you are giving your finding. I do not know when the matter that was raised is so serious, whether it was proper for you to base your conclusions on the basis of the statement of the officers concerned. Of course, I am not questioning your ruling. I am only pointing out that merely because the officer concerned has denied it, or said that he has given only this statement and no other statement—I do not know whether he has said that or not, but I could imagine it from the trend of the ruling..

MR. SPEAKER : I am still prepared to revise my ruling if anything else is brought to my notice.

SHRI SURENDRANATH DWIVEDY : Then we shall discuss it.

MR. SPEAKER : The material led before me, the statement and the paper I got from Shri Govindan Nair and the paper sent to me by the Prime Minister I applied my mind to them not once or twice but thrice. I have gone into every word of it and I can safely say that there was nothing about budget proposals or anything which could be the subject matter of a privilege motion.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : May I point out.....

MR. SPEAKER : I am not going to allow any debate in this.

12.36 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN SCHOOL OF MINES

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian School of Mines, Dhanbad for the period 1st July 1967 to 31st March 1968. [*Placed in Library. See* No. LT-2237/69]

SHRI LOBO PRABHU (Udipi) : Sir, I want to draw your attention to one point. This Report relates to the year ending March 1968. This has come before the House after 20 months. It is as cold as mutton. So, I would like to have an assurance from the Minister that such delays will not recur.

SHRI S. K. TAPURIAH (Pali) : Sir, you should ask for his explanation for the delay .

MR. SPEAKER : Is he raising a discussion ?

SHRI RANGA (Shrikakulam) : The usual practice is that we raise such objection when papers are being laid and it is for the Chair to direct them not to cause delays. There are many instances where delay has taken place and that is why, Sir, I wrote to you a letter, drawing your attention to this.

MR. SPEAKER : The Minister should ensure that no such delay takes place.

AIRCRAFT (FIFTH AMENDMENT) RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Fifth amendment) Rules, 1969, published in Notification No. G. S. R. 2379 in Gazette of India dated the 11th October, 1969, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [*Placed in Library. See* No. LT-2238/69]

REPORT AND CERTIFIED ACCOUNTS OF SHIPPING DEVELOPMENT FUND COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to lay on the Table a copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1967-68, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [*Placed in Library. See* No. LT-2239/69].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:

(*i*) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G. S. R. 1884 in Gazette of India dated the 9th August, 1969.

(*ii*) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1885 in Gazette of India dated the 9th August, 1969.

(*iii*) The Indian Administrative Service (Fixation of Cadre (Fixation of Cadre Strength) Eighth Amendment Regulations, 1959, published in Notification No. G. S. R. 2614 in Gazette of India dated the 15th November, 1969.

(*iv*) The Fifteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2615 in Gazette of India dated the 15th November, 1969.

[Shri Vidya Charan Shukla]

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (1) above.

[*Placed in Library. See* No. LT-2240/69].

SHRI S. K. TAPURIAH : In this case, a statement has been given about the reasons for the delay. The same thing should have been done by Dr. Rao also.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(*i*) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1969, agreed without any amendment to the Oilfields (Regulation and Development) Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 18th November, 1969."

(*ii*) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1969, agreed without any amendment to the Khuda Bakhash Oriental Public Library Bill, 1960 which was passed by the Lok Sabha it its sitting held on the 18th November, 1969".

ASSENT TO BILL

SECRETARY : Sir, I also lay on the Table the Wakf (Amendment) Bill, 1969 passed by the House of Parliament during the current session and assented to since a report was last made to the House on on the 18th November, 1969.

12.39 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 8th December, 1969, will consist of :—

(1) Further discussion of the motion moved by the Minister of Home Affairs regarding the statement on communal situation in the country.

(2) Further consideration and passing of the Petroleum (Amendment) Bill, 1969.

(3) Consideration and passing of the Constitution (Twenty-Third Amendment) Bill, 1969, at 3 P.M. on Monday, the 8th December, 1969.

(4) Consideration and passing of the Monopolies and Restrictive Trade Practices Bill, 1969, as passed by Rajya Sabha.

(5) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1969-70.

SHRI RANGA (Srikakulam) : Sir, I would like to suggest that between government and yourself time should be found, either for a two-hour discussion or one-hour discussion or a Calling Attention Notice on the pitiable condition of our sugarcane growers resulting from accumulated sugar stocks with the mills. These stocks had been built up by the mills on the orders of the Government that they should not sell 70 per cent of the production and should keep it there. A large portion of last year's production is still with them, with the result that the price has gone down from Rs. 100, as it used to be last year, to Rs. 70 this year.

MR. SPEAKER : We are going to discuss it.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं केवल यह जानना चाहता हूं कि क्या अगले सप्ताह में या उसके बाद इन तीन विषयों पर बहस करने का मौका मिलेगा? एक तो

डिफेन्शन्स कमेटी की रपट है । अखबारों में हमने पढ़ा है कि मंत्रि मंडलों के विस्तार के सम्बन्ध में जो सुझाव डिफेन्शंस कमेटी के थे उसमें सरकार तब्दीली करने जा रही है। सरकार इस तरह का विधेयक ला रही है कि राज्यों के लिए तो सीमा जरूर हो लेकिन प्रधान मन्त्री के लिए कोई सीमा न हो—वे 70-80 का भी मन्त्री मंडल बना सकती हैं—यह मैंने सुना है ।

दूसरा विषय राजाओं के निजी कोष के बारे में है जिस पर मेरा प्रस्ताव है । दोनों कह रहे हैं कि ए० आई० सी० सी० का टेन प्वाइन्ट प्रोग्राम तत्काल लागू करने वाले हैं । श्री फतेसिंहराव उधर गए, फिर उधर से इधर आये तो मैं जानना चाहता हूं कि डा० राम सुभग सिंह और इंदिरा गांधी जी अपनी जगह पर मुस्तैदी से खड़े हैं या फिसल गए··· **(व्यवधान)**····

डा० रामसुभग सिंह (बक्सर) : बिल्कुल ठीक खड़े हैं ।

श्री मधु लिमये : इसीलिए मैं जानना चाहता हूं और मेरा प्रस्ताव है।···**(व्यवधान)**

तीसरी बात यह है कि जब मैं राजस्थान के दौरे पर था श्री सुखाड़िया ने चुनौती दी कि मेरे खिलाफ छोटा सादरी सोना कांड और जो दूसरे आरोप हैं उनको अगर मधु लिमये साबित करेंगे तो मैं राजनीति से अवकाश ले लूंगा तो मैंने तत्काल प्रधान मन्त्री को लिखा कि मैं साबित करने के लिए तैयार हूं, आप न्यायिक जांच नियुक्त कीजिए । तो इसके बारे में जो मेरा प्रस्ताव है क्या उस पर अगले सप्ताह में या उसके बाद वाले सप्ताह में, इसी सत्र में बहस होगी ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : मैं भी श्री मधु लिमये जी का समर्थन करता हूं और कहता हूं कि श्री सुखाड़िया के खिलाफ जांच बिठानी चाहिए । प्रीवी पर्स के बारे में भी होना चाहिए। दोनों के बारे में होना चाहिए ।

श्री शिव नारायण (बस्ती) : मैं भी इसका समर्थन करता हूं कि श्री सुखाड़िया के बारे में जांच होनी चाहिए ।

SHRI S. M. BANERJEE (Kanpur) : Sir, as I mentioned yesterday, I want the Defence Minister to make a statement on the growing surpluses declared in Ordnance Clothing factories to the tune of 3,500. There is practically no work in the Ordnance clothing factories because bulk of the work load has been transferred to the private sector. I have been raising this issue and have written you a letter about it. I do not want any discussion of that but let the Defence Minister——Shri Krishna is here—take note of it and make a statement to allay the fear lurking in the mind of defence employees that there is going to be retrenchment.

Secondly, there is going to be an all-India strike by the LIC field officers on the 10th December, 1969. Since the Prime Minister is also the Finance Minister of this country, I would like her to make a statement and see that the strike is averted by calling their representatives and having a discussion for a peaceful settlement.

I also fully support Shri Madhu Limaye's demand for discussion of the Defection Committee's report.....*(Interruption)*

SHRI SAMAR GUHA (Contai) : On the last Friday I had tried to draw the attention of the Government to the fact that a motion of mine for a fresh inquiry into Netaji's death was admitted by you.

MR. SPEAKER : That is a standing motion.

SHRI SAMAR GUHA : He asked me to remind about it. That motion has not been taken up in the list of business.

Secondly, in today's papers a statement in the name of Maharaja Bhanu Prakash Singh, who is a deputy minister of this Government, has come.

MR. SPEAKER : That does not relate to the business of the House.

SHRI SAMAR GUHA : It is a very important point. Can a Union Minister issue a statement when the House is seized of a matter ? The Home Minister had assured us that the question of privy purses was under the consideration of Government. Can a minister issue a statement about that? It is an improper act. I want this matter to be taken into consideration.

SHRI NAMBIAR (Tiruchirappalli) : Sir, I want a discussion on the matter of land reforms. It was also included in the list but no time was allotted for it. The other day, the hon. Food and Agriculture Minister was speaking about land reforms. It is a subject concerning the whole of India. It is much neglected. All the talk of helping the poor, the rural masses goes, empty if the problem of land reforms is not discussed.

Another thing that I want is that there should be a discussion on the National Labour Commission. It is an important issue.

The discussion on the abolition of privy purses must come in. Apart from that, I want a discussion on the land reforms and the National Labour Commission.

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्ज आर्डर्स अमेंडमेन्ट बिल, एज रिपोर्टेड बाई ज्वाइन्ट कमेटी, संसद में पेश किया गया है । यह बिल बहुत महत्वपूर्ण है । एरिया रेस्ट्रिक्शन रिमूवल होने से देश के 50 लाख आदिवासी, जो आदिवासी नहीं माने जाते थे, उनको फायदा मिलने वाला है । मैं आप के द्वारा मन्त्री महोदय से प्रार्थना करता हूं कि अगले सप्ताह में उस बिल को पास कराने का समय रखें ।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, आपको स्मरण होगा कि पिछले शुक्रवार को भी जब अगले सप्ताह के कार्यक्रम की घोषणा संसद कार्य मंत्री कर रहे थे तो उस समय मैं ने आपके माध्यम से उन्हें स्मरण कराया था कि दो अधिवेशनों में लगातार प्रयत्नों के बावजूद तीसरे अधिवेशन में उस बहस को स्वीकार किया गया जिसमें विदेशी शक्तियों द्वारा हथियार और धन मिलने से इस देश में हिंसा को प्रोत्साहन मिल रहा है—वह बहस आधी चलकर रुक गई अगले सप्ताह के लिए । उन्होंने कहा कि इस सप्ताह में सम्भव नहीं होगा, उससे अगले सप्ताह में लेंगे । तो एक तो मैं आपके माध्यम से जानना चाहता हूं कि यह जो नक्सलाइट एक्टिविटीज पर डिबेट है इसको सरकार टालना चाहती है या इसके लिए सरकार कोई समय निर्धारित करना चाहती है ?

दूसरे मैं यह जानना चाहता हूं कि नजरबंदी कानून के सम्बन्ध में इस सरकार की क्या स्थिति है—सरकार उसे लाना चाहती है या टालना चाहती है ?

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, यह सत्र 24 दिसम्बर को समाप्त होने जा रहा है । गृह मन्त्री ने इसी सदन में साफ साफ बयान किया था कि नरेशों को मिलने वाली थैली और सुविधाओं को 31 दिसम्बर तक खत्म किया जायेगा । मैं श्री रघुरामैया जी से चाहता कि वह साफ-साफ बतायें कि वह कार्यक्रम कब आने वाला है?

श्री बलराज मधोक (दक्षिण दिल्ली) : स्पीकर महोदय, कल हमने बिजनेस एडवाईजरी कमेटी में विचार किया था । बहुत से मामले आये परन्तु जो समय हमारे पास है वह तीन सप्ताह का है और जो गवर्नमेन्ट का काम है उसको देखते हुए ऐसा नहीं लगता है कि हम उसको खत्म कर पायेंगे । यह राष्ट्र की पार्लियामेन्ट है और इतनी हमारी समस्यायें हैं, उनके लिए अगर यहां पर समय नहीं मिलेगा तो विस्फोट होगा । इसलिए मेरा कहना है कि कुछ भी हो, चाहे आप समय बढ़ाइये या कुछ भी करिए लेकिन ये जो तीन चार बातें हैं जैसे कि श्री प्रकाशवीर जी ने बताया कि नक्सलाइट एक्टिविटीज

की बात है, उसको पेंडिंग नहीं रखना चाहिए, उसको खत्म करना चाहिए । इसी प्रकार से डिफेक्शन्स कमेटी की रिपोर्ट पर तुरन्त डिस्कशन होना चाहिए–उसको पोस्टपोन करना गलत होगा । इसके अलावा एक इश्यु और बहुत इम्पार्टेन्ट है–दिल्ली में अनअथोराइज्ड कालोनीज के दस लाख लोगों का सवाल है एक जगह से हटाकर आपने नये स्लम्स क्रिएट कर दिए हैं । इसमें ज्यादातर हरिजन भाई रहते हैं उनकी मिनिमम सिविक एमिनिटीज और डेवलपमेन्ट के लिए कुछ भी नहीं किया जा रहा है । इसके लिए कम से कम दो घंटे का डिस्कशन होना चाहिए और सरकार पालिसी स्टेटमेन्ट न देकर क्लियरली यह बताये कि वह क्या करने जा रही है अनअथोराइज्ड कालोनीज को रेगुलराइज करने के लिए और जे० जे० कालौनी को डेवलप करने के लिए ?

SHRI P. K. DEO (Kalahandi) : Sir, the Twenty-Third Constitution Amendment Bill is going to be taken up on Monday, the 8th December, 1969. In this regard, I would like to point out that, even though this has been decided in the Business Advisory Committee, there is another aspect which, I think, has not been brought to the notice of the Business Advisory Committee. The Joint Committee Report on the Scheduled Castes and Scheduled Tribes Amendment Bill, 1967 and the Joint Committee Report on the Welfare of Scheduled Castes and Scheduled Tribes which was headed by Shri Basumatari, in their recommendations, have deleted certain castes and certain tribes from the list of Scheduled Castes and Scheduled Tribes. Unless we discuss these two Joint Committee Reports, how can we take part in the discussion on the Twenty-Third Constitution Amendment Bill ? We are all anxious that the reservation should be extended for a further period. But we do not want some of the castes and tribes being deleted. So, a discussion on these two Joint Committee Reports is most essential and it should precede any discussion on the Twenty-Third Constitution Amendment Bill.

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय मैंने एक कालिंग अटेंशन नोटिस द्वारा भी यह जानने की कोशिश की, लेकिन आप ने उस को रिजेक्ट कर दिया ब्रिटेन हिन्दुस्तान के टेक्स्टाइल गुड्स की एक्सपोर्ट का जो ड्यूटी-फ्री कोटा है उस को खत्म करने जा रहा है साथ ही साथ उस पे 15 परसेंट और ड्यूटी लगाने जा रहा है । इस से हिन्दुस्तान के टेक्स्टाइल एक्सपोर्ट पर बहुत बड़ा धक्का लगने जा रहा है । आज ब्रिटिश डेलिगेशन भी हिन्दुस्तान आया हुआ है । मैं चाहता हूं कि फारेन ट्रेड मन्त्री इस पर एक वक्तव्य दें कि क्या हिन्दुस्तान ने इस का विरोध किया, और उस का क्या रिएक्शन हुआ, क्या कोई कोटा अब रहेगा ?

दूसरी बात यह कि मुझ को लग रहा है कि चौथी पंच-वर्षीय योजना पेश करने की अवधि बढ़ाई जा रही है, घटाई नहीं जा रही है । प्रधान मन्त्री यहां पर हैं । मैं चाहूंगा कि वह सदन को बतला दें कि आखिर मौजूदा डेवेलपमेंट्स को मद्देनजर रखते हुए चौथी पंच-वर्षीय योजना को लिखित रूप में कब तक सदन में रक्खा जायेगा ।

श्री इसहाक सम्भली (अमरोहा) : जब पिछली बार बिज़िनेस ऐडवाइजरी कमेटी की रिपोर्ट आई थी तब मैंने कहा था कि शुगर इंडस्ट्री के नैशनलाइजेशन पर बहस की जाय । उस वक्त यह कहा गया था कि आइन्दा उस पर गौर किया जायेगा । मैं अर्ज करना चाहता हूं कि यह सेशन खत्म होने जा रहा है, इस लिये मेहरबानी फरमा कर शुगर इंडस्ट्री के नेशनलाइजेशन पर बहस की जाये । खास तौर पर हमारे उत्तर प्रदेश में पब्लिक मनी का बड़ा भारी मिसयूज हो रहा है शुगर इंडस्ट्री के मिल-मालिकों को मदद करने के लिये ।

[شری اسحاق سمبھلی (امروھہ)—
جب پچھلی بار بجینس ایڈوائزری

[श्री इसहाक सम्भली]

کمیٹی کی رپورٹ آئی تھی تب میں نے کہا تھا کہ شوگر انڈسٹری کے نیشنلا-ئیزیشن پر بحث کی جائے- اُس وقت یہ کہا گیا تھا کہ آئندہ اُس پر غور کیا جائیگا - میں عرض کرنا چاہتا ہوں کہ یہ سیشن ختم ہونے جا رہا ہے اسلئے مہربانی فرما کر شوگر انڈسٹری کے نیشنلائیزیشن پر بحث کی جائے- خاص طور پر ہمارے اُتر پردیش میں پبلک مفی کا بڑا بھاری مسیوز ہو رہا ہے شوگر انڈسٹری کے مل مالکوں کو مدد کرنے کے لئے-]

श्री रणधीर सिंह (रोहतक) : जैसा श्री रंगा ने फरमाया, ऐग्रीकल्चर अपने देश की नम्बर एक इंडस्ट्री है । उस सेशन में आज तक ऐग्रीकल्चर को ले कर बड़ी तकलीफ है। सीलिंग का झगड़ा चलता है, लैंड रिफार्मर्स का झगड़ा चलता है, सारे देश में बड़ी भारी तशवीश है । यह कहा जा रहा है कि अरबन प्रापर्टी पर सीलिंग लगानी है । यहां सारी बात की बाबत बहस होनी चाहिये ।

दूसरी जो बात मैं खास तौर पर कहना चाहता हूं वह यह कि बैंक नैशनलाइजेशन के बाद जो रुपया देहातों में बांटा जायेगा उस में किसान का क्या हिस्सा होना चाहिये और लेबर का क्या हिस्सा होना चाहिये इस कंटेक्स्ट में डिबेट होना चाहिये । मैं चाहूंगा कि इस के लिये टाइम निकाला जाये ।

श्री शिव नारायण : इस देश के अन्दर जो सब से बड़ा क्राइम है वह है स्लम एरियाज का । बम्बई के स्लम एरिया को मैंने अपनी आंखों से देखा है । प्राइम मिनिस्टर भी जा कर उस को देखें । इस सब्जेक्ट पर जरूर टाइम दिया जाना चाहिए ।

दूसरी जो मेन चीज है, जैसा श्री मधु लिमये ने कहा, उस पर भी समय निकाला जाना चाहिये । मुखाड़िया ने राजस्थान को सुखा दिया है । वहां पर इतने जानवर मर गए । मैं डिमाण्ड करता हूं कि इन सब चीजों पर बहस होनी चाहिए ।

प्रीवी पर्सेज के बारे मैं कहना चाहता हूं कि :

Mr. Chavan is the highest Home Minister of India. He is creating havoc in this country. He has given 31st December 1969 as the last date by which time the privy purses of the princes will be withdrawn. I hope he will fulfil it.

शेड्यूल्ड कास्ट्स की चीज भी बड़ी इम्पार्टेंट है । श्री बसुमतारी की रिपोर्ट पर बहस होनी चाहिए । वह पूरी रहनी चाहिये । जिन के नाम पहले लिस्ट में थे, मैं चाहता हूं कि उन सब के नाम रहें । किसी के नाम को भी उस में से काटा नहीं जाना चाहिये और गवर्नमेंट को उस पर विचार करना चाहिये ।

श्री मोलहू प्रसाद (बांसगांव) : अध्यक्ष महोदय, मैंने कल आपसे प्रार्थना की थी कि एलाया पेरूमल कमेटी की रिपोर्ट पर बहस कराने के लिये संसद् कार्य मंत्री से जानकारी लें । शायद आपको जानकारी प्राप्त हो गई होगी । अगर आप इस संबंध में अपने निर्णय से अवगत करा सकें तो अच्छा होगा । क्या आप को इसकी जानकारी मिली है ?

अध्यक्ष महोदय : अभी नहीं मिली है ।

श्री मोलहू प्रसाद : अगर नहीं मिली है तो आप संसद्-कार्य मंत्री से उसको ले लें ।

श्री हुकम चन्द कछवाय (उज्जैन) : हमारे देश में ठेकेदारी प्रथा और कैजुअल लेबर को समाप्त करने के लिये पार्लियामेंट्री कमेटी बनी थी । उसकी रिपोर्ट आ चुकी है । आप बतलायें कि उस पर कब तक बहस होगी ।

SHRI DHIRESWAR KALITA (Gauhati) : We want one-hour discussion for discussing the Public Sector Refinery in Assam and you have agreed to it. I want discussion on that subject in the coming week. We want discussion not in the next

week, but we should take up in the coming week. That is my submission to you.

SHRI M. L. SONDHI (New Delhi) : The Central Government has its responsibility for Delhi. The hon. Minister here is also Minister for Parliamentary Affairs and also Minister for Transport and we want to discuss about the Delhi Transport Undertaking. We learn that some students have burnt the buses in Shahdara. Some time should be given to discuss the matter in the interest of all of us. Some time must be found in this session to know the Central Government's positive attitude on solving the Delhi transport problem .

SHRIMATI SUCHETA KRIPALANI (Gonda) : I want to endorse the suggestion made by the hon. Member. We are very anxious to see that the Constitution Amendment Bill is passed as soon as possible. But at the same time we have discovered that many of the scheduled castes and scheduled tribes are being left out of the list. Therefore these two committee reports are very important. These two committees have submitted their report but they have not been circulated. The Chanda Committee and the Scheduled Caste Committee report have to be circulated and these have to be taken up for discussion. My submission is that this Bill may be introduced but the discussion and finalisation should be after these Committee reports have been discussed.

SHRI HEM BARUA (Mangaldia) : May I submit one thing? There have been persistent demands fo converting the All-India Radio into a corporation. That should be discussed in the House.

AN HON. MEMBER: It is very important now in view of the recent troubles.

SHRI KARTIK ORAON (Lohardaga) : The Registrar General of Census Reports has written a letter to the Chairman, Joint Committee on Scheduled Castes and Tribes Orders (Amendment) Bill, 1967 that the Bill must be passed definitely by the end of this year. It is very important that this should be given top priority. The Joint Committee has submitted its Report but it is not in the business of next week. If it is put in the fag end of the session, I am afraid, that this may not be passed at all. So I would like the hon. Minister to give top priority to this Bill. The Scheduled Castes and Scheduled Tribes are put on Schedule, but time is not scheduled for discussion.

श्री सूरज भान (अम्बाला) : सेंट्रल मैं गवर्नमेंट एम्प्लायीज के बारे में कहना चाहता हूं। पिछले साल उनका स्ट्राइक हुआ था । होम मिनिस्ट्री के एश्योरेंस के बाद भी उनकी सर्विसेज में ब्रेक मौजूद है । मेहरबानी करके उस पर डिस्कशन कराया जाय ।

SHRI RAGHU RAMAIAH: Various valuable suggestions have been made. So far as Shri Prakash Vir Shastri's Motion is concerned it was partly discussed and we will certainly provide for further discussion. The question is how to find the time for it and how soon it can be done. Regarding the suggestion made by Acharya Ranga the Business Advisory Committee will take a decision on principle. The question is what date is to be fixed and the time for it. A suggestion was made by Shrimati Sucheta Kripalani and I will certainly look into it. Not only here, but in the Business Advisory Committee, numerous suggestions have been made for discussion of very many important subjects and the Business Advisory Committee was not in a position to decide how much time would be available. I said, I would assess what the Government business is which is to be transacted and what time would be left and then priority is to be given for various subjects. One hon. Member mentioned about groundnut prices also. In order to facilitate many of the discussions the Business Advisory Committee has recommended that the House may sit till 6-30 P. M. and it is coming before the House so that more subjects can be discussed.

SHRI SHEO NARAIN : I will oppose it. You may extend the sitting of the House by one more week. We can't sit for longer time.

SHRI RAGHU RAMAIAH : Decision of the Business Advisory Committee is for the consideration of the House.

MR. SPEAKER : The hon. Minister has promised that Government will try to find time. He has promised that time permitting, everything will be taken.

13 hrs.

STATEMENT RE: LIMITED DEPARTMENTAL EXAMINATION FOR PROMOTION TO UPPER DIVISION GRADE IN CENTRAL SECRETARIAT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : May I lay the statement on the Table of the House?

MR. SPEAKER : Yes, he may lay it.

SHRI VIDYA CHARAN SHUKLA: I beg to lay on the Table a statement on the limited departmental competitive examination for promotion to the upper division grade of the Central Secretariat Clerical Service to be held by the UPSC commencing on the 10th December, 1969.

STATEMENT

The Central Secretariat Clerical Service Scheme was sanctioned with effect from May, 1954. The Scheme envisaged that a proportion of vacancies in the grade of Upper Division Clerk should be filled through direct recruitment on the results of a competitive examination. This provision was to come into force after three years. In the meantime, the Second Pay Commission was appointed by Government in 1957. Instead of direct recruitment to the grade of Upper Division Clerk, it recommended that a proportion of the vacancies in that grade might be filled up on the basis of a competitive examination limited to Lower Division Clerks. The Pay Commission found that this would provide them with an opportunity for early promotion to the grade of Upper Division Clerk which would help to improve the standard of efficiency. This recommendation of the Pay Commission was accepted by Government. Provision was made in the Central Secretariat Clerical Service Rules notified in September, 1962 that 50 per cent of the vacancies in the grade of Upper Division Clerk would be filled on the basis of a departmental competitive examination limited to the Lower Division Clerks of the Central Secretariat Clerical Service who had put in at least 5 years of approved service and were below 30 years of age. Subsequently, the age-limit was enhanced to 40 years for the first two examinations to provide opportunity to a larger group for early promotion through the examination. This provision in lieu of direct recruitment served both to increase the chances of promotion of Lower Division Clerks to the Upper Division grade providing an opportunity to bright young clerks to get promotion on the basis of merit, and at the same time ensure a higher standard of efficiency in the Clerical Service. The first examination scheduled to be held in December, 1966 was postponed two days before it was due to be held and later cancelled on the representation of employees against the conditions of eligibility. The employees wanted no restrictions about age-limit or the number of chances for appearing at the examination. As the scheme for Joint Consultative Machinery for Central Government employees had come into existence by that time, it was decided to refer this matter to the Departmental Council of the Ministry of Home Affairs. A committee of the Council went into it and it was discussed in three meetings of the Departmental Council and ultimately disagreement was recorded on the 26th-27th April, 1968.

After considering all aspects of the matter it was decided to hold the limited departmental competitive examination for the U.D. Grade according to the prescribed rules. On the 12th April, 1969, U.P.S.C. notified that the examination would be held on 10th & 12th December, 1969. Over 1200 applications had been received by the Commission by the last date for submission of such applications in June, 1969. The number of vacancies expected to be filled up as a result of this examination is 75.

Discussions have been held with the organisations on this question in the Committee as well as in the Departmental Council of the Ministry of Home Affairs. Government have taken the decision to hold the examination in accordance with the rules which had been notified as far back as 1962 on the basis of the recommendations of the Second Pay Commission. This decision is both in the interest of the Service and the efficiency of Government work. This decision has been arrived at after careful consideration of all the points raised by the staff side. There is no justification for postponing the examination which is now due to be held in less than a week's time for which more than 1200 Lower Division

Clerks have already applied and U. P. S. C. have made all the arrangements. We hope that in the larger interest of the Service as a whole and in the interest of efficiency, the Union will advise its members to cooperate.

SHRI S. M. BANERJEE (Kanpur) : I want to say something on item No. 10.

श्री मोलहू प्रसाद (बांसगांव) : जो कहा गया था उसका संतोषजनक उत्तर नहीं मिला है.....

श्री हुकम चन्द कछवाय (उज्जैन) : कांट्रेक्ट लेबर के बारे में कुछ नहीं कहा है। कमेटी की रिपोर्ट भी आ गई है; .....

MR. SPEAKER : Shri Molahu Prasad is disturbing the House too much. There should be some limit to it.

ELECTION TO COMMITTEE

COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1970."

MR. SPEAKER : The question is :

"That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Council of the Indian Institute of Science, Bangalore for the next term commencing from the 1st January, 1970."

The motion was adopted.

SHRI S. M. BANERJEE : I wanted to say something on item 10. Kindly hear me..

MR. SPEAKER : I have heard enough...

SHRI S. M. BANERJEE : I want to say something on item No. 10 and not this.

MR. SPEAKER : A statement has been laid by the hon. Minister on that item.

SHRI S. M. BANERJEE : That is true. We wanted that statement to be read, because some people are already on a hunger-strike. We do not know how it will affect the Secretariat. I would request you to kindly hear us. They want that the examination should be postponed.

MR. SPEAKER : I am sorry. I have passed on to the next item.

BUSINESS ADVISORY COMMITTEE

FORTY-FIRST REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move:

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 4th December, 1969."

MR. SPEAKER : The question is :

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 4th December. 1969."

The motion was adopted.

STATEMENT RE : FAST BY BIHAR UNIVERSITY PROFESSORS

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : With your permission, I would like

[Dr. V. K. R. V. Rao]

to make a statement. Some hon. Members referred yesterday to a fast undertaken by some professors of the Bihar University and desired that I should make a statement. Telephonic inquiries made have revealed that professors of the Langarsingh College of the Bihar University, Muzaffarpur, undertook a fast on December 3, 1969 in connection with their demand for payment of house rent allowance. The authorities concerned settled the matter with the professors and they ended their fast that very day. The professors have been paid the house rent allowance, in anticipation of approval by the State Government.

SHRI JAGANNATH RAO JOSHI (Bhopal) *rose*—

MR. SPEAKER : Oh yes. आपने कहा है कि आपको एतराज है । लेकिन उसमें किसी का नाम नहीं दिया हुआ है ।

I have asked them to expunge it.

***श्री जगन्नाथ राव जोशी** : हमें कोई आपत्ति नहीं है ।

MR. SPEAKER: I have already done it.

We shall take up the next item after lunch.

13.05 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at five minutes past fourteen of the Clock.

[MR. M. B. RANA *in the Chair*]

श्री भोगेन्द्र झा (जयनगर) : सभापति महोदय, इससे पहले कि आप सदन की कार्यवाही शुरू करें, आप मेरी अर्ज सुन लें ।

MR. CHAIRMAN : This is a wrong procedure we are adopting. If he wants to bring anything before the House, he must give due notice and then bring it up here and not stand up like this and say whatever he likes. We should not allow that Mr. Sait.

MOTION RE: STATEMENT ON COMMUNAL SITUATION IN THE COUNTRY—*Contd.*

SHRI G. VISWANATHAN (Wandiwash): It is DMK's chance and I must be called now.

MR. CHAIRMAN: I shall call every party, one by one.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode) : Mr. Chairman, Sir, as I stand up to participate in the discussion on the communal situation in the country, I do so with deep anguish and a heavy heart. We are discussing this very serious problem under the shadow of the riots in Varanasi. I condemn those who were responsible for the riots in Varanasi and take this opportunity to convey my sympathies to those who have suffered in these riots. These continuous communal riots have put us all to shame and they cut at the very root of secularism. Today because of this we stand exposed before the bar of public opinion. It also affects the future progress and prosperity of this country. While dealing with such a serious problem I would request this House to bear with me for a while because I shall speak out certain things frankly and bluntly.

"चमन में तलखनवाई मेरी गवारा कर,
कि जहर भी कभी करता है कारे-तरयाकी ।"

[چمن میں تلخ نوائی میری گوارا کر،
کہ زہر بھی کبھی کرتاہے کار-ترقیاقی-]

I am not going to mince words and shall be clear and frank. I have to point out very clearly that during the last 22 years of independence the sixty million Muslims in this country had never had peace of mind. They had a feeling of insecurity about their life, property and honour in this country. I say this without exaggeration as we are having a riot almost every day. In its report the Home Ministry gave out that in 1968 there were as many as 324 riots in India; that means there was a riot every day. In such conditions how can the minorities live in this country in

*The Remarks were expunged from Debates dated 4-12-69, col. 303.

security or prosperity. Sir, all of us, Hindus, Muslims, Sikhs, Parsees and Christians struggled for independence and shed our blood and sacrificed our lives for independence because we felt that we could have equal opportunities to develop ourselves and safeguard our interests, values, culture and heritage after independence. But all our hopes stand shattered. The situation is that today, there are dark fascist communal forces in this country which misinterpret secularism and national integration. They do not really understand what India is. India is a multi-religious, multi-cultural, multi-racial and multilingual country. Without conceding or understanding this, they talk of and raise slogans like Hindi, Hindu and Hindustan. By such slogans they not only desire to discriminate and dominate but in fact desire to liquidate all the other religious and cultural forces that exist in this country. This is the unfortunate situation prevailing in this country today. As a representative of the Muslim minority, I have to make it clear that we want no concessions.

SHRI K. N. TIWARI (Bettiah) : On a point of order. The hon. Member says that there were 324 riots but he did not make it clear further. That will give a false impression outside. Does that mean that all were communal riots or there were other types of riots also ? Does that include the figures for other types of riots also ?

SHRI EBRAHIM SULAIMAN SAIT : Those were communal riots as per the report of the Home Minister. Mr. Chavan, the Home Minister has clearly stated that in all the communal riots it is the Muslim minority that has suffered. I go back to what I was saying. What is it that we want in this country? We want nothing special for us. We want no concessions, no favouritism and nothing of the sort; we want no privileges, but only we want the right to exist in this country with honour and have equal rights as the other citizens enjoy in this country. This is all that we want. But what is the situation prevailing in this country today ?

If we want to have an honourable existence and for that purpose, if we organise ourselves and form an organisation, immediately we are dubbed as communalists. What is communalism ? People who talk of communalism do not understand what communalism is. We do not want to dominate over anybody. We do not want to harm anybody. Under the rights given to us under the Constitution, we want to organise ourselves. That cannot be communalism under any definition of that term or under any sketch of imagination.

Again, if Government as a result of persistent demand want to do some justice to Mussalmans, there is a hue and cry against it. For instance, we wanted that Muslims should be recruited to the police force, because Muslims are not properly represented there and when the Home Minister says that this matter will be considered, and Mussalmans will be taken in the police force, immediately they say that it is against national integration. Is it not against national integration to shut out a whole community and send private circulars not to take Mussalmans in responsible positions ? Is it not a fact that private circulars were sent by Government that Mussalmans should not be taken in the police force ? It was a fact....

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : On a point of order.

अध्यक्ष महोदय, अभी माननीय सदस्य ने जो कुछ कहा मैं उसके बीच में दखल देना नहीं चाहता। जो उनकी राय हो खुल कर के कहें, अच्छी बात है। लेकिन जो उन्होंने एक यह बात कही कि प्राइवेट सर्कुलर गवर्नमेंट के गए हैं जिसमें मुसलमानों को भर्ती न किया जाय, इस तरह के एलीगेशन उन्होंने लगाए। यह चीज रेकार्ड पर जायगी, और बाहर भी जायगी, इसका बहुत खराब असर होगा और कोई प्रमाण इन्होंने नहीं दिया....

SHRI EBRAHIM SULAIMAN SAIT : Papers have published it. It has appeared in the press.

श्री कंवर लाल गुप्त : बगैर प्रमाण के इस तरह के एलीगेशन, सीरियस एलीगेशन लगाना मैं समझता हूं यह मुसलमानों के हित में नहीं जायगा, उनके खिलाफ जायगा। यह देश के हित में नहीं है। ऐसे वाइल्ड और बेकार के, फिजूल के एलीगेशन लगाएं इससे अच्छा यह होगा कि यहां पर जो चर्चा चल रही है उससे यह हो कि किस तरह से सम्बन्ध बन

[श्री कंवर लाल गुप्त]

सकते हैं, ऐसी बात कही जाय तो यह ज्यादा अच्छा होगा । अगर कोई कंक्रीट सजेशन दें तो ज्यादा अच्छा होगा इसके बजाय कि जो आग लगी है तो और आग लगाएं । इससे मुसलमानों का या हिन्दुओं का किसी का भला वह नहीं कर रहे हैं । देश को भी बदनाम कर रहे हैं । मैं चाहूंगा कि या तो प्रमाण रखें कि कौन से सर्कुलर इनके पास हैं या इसको विदड्रा करें ।

SHRI EBRAHIM SULAIMAN SAIT : It is not wrong. If I remember correct, I think the Home Minister was recently reported to have said that Government had since rescinded such circulars.

श्री योगेन्द्र शर्मा (बेगुसराय) : होम मिनिस्ट्री के स्पोक्समैन क्या गुप्ता जी हो गए हैं ?

श्री कंवर लाल गुप्त : मैं अपने देश का स्पोक्समैन हूं । अगर देश का नाम बदनाम होता है तो मुझे बोलने का अधिकार है··· **(व्यवधान)** ····

श्री इसहाक सम्भली (अमरोहा) : यह किस प्वाइंट आफ आर्डर पर बोल रहे हैं ? अगर बगैर आपकी परमीशन के बोले हों तो उसको एक्सपंज किया जाय ।

[شری اسحاق سمبھلی (امروھہ)— یہ کس پوائنٹ آف آرڈر پر بول رھے ھیں ؟ اگر بغیر آپکی پرمیشن کے بولے ھوں تو اُسکو ایکسپنج کیا جائے ۔]

श्री कंवर लाल गुप्त मैं ऐसे एलीगेशंस देश के खिलाफ बर्दाश्त नहीं कर सकता । मैं देश के हित में बोल रहा हूं । वह देश के खिलाफ एलीगेशन लगा रहे हैं, देश को बदनाम कर रहे हैं···· **(व्यवधान)**

श्री स० मो० बनर्जी (कानपुर) : प्वाइंट आफ आर्डर, सर ।

MR. CHAIRMAN : These are no points of order at all.

प्वाइंट आफ आर्डर कह कर फिर आर्गूमेंट और व्याख्यान शुरू कर देते हैं । कोई प्वाइंट आफ आर्डर नहीं है ।

श्री स० मो० बनर्जी : आप जरा मेरी बात सुन लीजिए । मैं सिर्फ आपकी रूलिंग यह चाहता हूं कि अभी शायद नाराजगी की हालत में हमारे भाई गुप्ता जी कह रहे थे जब टोंका टांकी की मौलाना इसहाक सम्भली ने तो उन्होंने कहा कि आप तो देशद्रोही हैं, हम देश के हित में बात करते हैं····· **(व्यवधान)**

SHRI RANDHIR SINGH (Rohtak) : It is very bad. It must be expunged. Kindly see the record. If it is there, it must be expunged.

श्री कंवर लाल गुप्त : अगर मैंने यह बात कही है तो मुझे विदड्रा करने में कोई एतराज नहीं है ।

श्री इसहाक सम्भली : उन्हें माफी मांगनी होगी । मैं देश की आजादी के लिए जेल गया हूं····· **(व्यवधान)**

[شری اسحاق سمبھلی — انہیں معافی مانگنی ھوگی- میں دیش کی آزادی کے لئے جیل گیا ھوں . . . . (وودھان)]

SHRI RANDHIR SINGH : Our friends are patriots. We are proud of them.

SHRI KANWAR LAL GUPTA : I do not treat them as patriots....

श्री इसहाक सम्भली : हम कम्युनलिज्म से लड़े हैं, हम अंग्रेज से लड़े हैं··· **(व्यवधान)**

[شری اسحاق سمبھلی—ھم کمیو- نیلزم کے خلاف لڑ رھے ھیں، ھم انگریز سے لڑتے ھیں . . . . . (وودھان)]

SHRI RANDHIR SINGH : Every Indian is a patriot.

SHRI KANWAR LAL GUPTA : I do not treat them as patriots. But I do not want to say anything unparliamentary.

SHRI YOGENDRA SHARMA : A communalist like him cannot treat him as a patriot. That is very patent.

SHRI ISHAQ SAMBHALI : I cannot tolerate it.

SHRI EBRAHIM SULAIMAN SAIT : This appeared in the papers also.

श्री कंवर लाल गुप्त : इस तरह की बात जो कहते हैं वह कम्युनलिस्ट है ।

SHRI YOGENDRA SHARMA : A communist is not a communalist.

श्री इसहाक सम्भली : हमने बराबर आजादी की लड़ाई में हिस्सा लिया है, हम इस चीज को टालरेट नहीं कर सकते ।

[شری اسحاق سمبھلی — ہم نے برابر آزادی کی لڑائی میں حصہ لیا ہے، ہم اِس چیز کو ٹالریٹ نہیں کر سکتے . . . . . (ووڈھان)]

श्री कंवर लाल गुप्त : आपने बराबर अंग्रेजों का साथ दिया है अमेरिकनों का साथ दिया है · · · · **(व्यवधान)**

SHRI EBRAHIM SULAIMAN SAIT : Recently, the Home Minister is reported to have said that he has since rescinded that circular.

श्री स० मो० बनर्जी : उनके कोई भी व्यूज हो सकते हैं लेकिन जिस पार्टी की पैदाइश गांधी जी की हत्या के बाद हुई है वह अपने आपको पैट्रिअट कहते हैं ?

SHRI KANWAR LAL GUPTA : I want your ruling on the point of order which I had raised. The hon. Member has said that a secret circular has gone from the Home Minister.

SHRI EBRAHIM SULAIMAN SAIT : What I said was that private circulars had gone. It was to the effect that Muslims should not be taken in responsible positions, particularly in the Police and the Military.

SHRI KANWAR LAL GUPTA : The Home Minister is there. I want to draw the attention of the Home Minister to this. Let him reply to the question. I would like to know whether any circular was issued by the Home Minister that Muslims should not be taken in responsible positions.

SHRI EBRAHIM SULAIMAN SAIT : The Home Minister is recently reported to have said that he has rescinded that circular.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I refute it. It is absolutely a wrong thing. There was never any circular banning recruitment of Muslims in the police force.

SHRI EBRAHIM SULAIMAN SAIT : There was a circular that Muslims should not be taken in responsible positions and that was rescinded later; that was reported recently.

SHRI Y. B. CHAVAN : No, not at all. I think the hon. Member has capacity to say misleading things and misunderstanding things.

SHRI EBRAHIM SULAIMAN SAIT : Now, Sir, I shall not go into the details in regard to the representation of Muslims in services, and their problems of Aligarh Muslim University and their problems with regard to Urdu.

But there is one thing that I have to point out, which Shri Shashi Bhushan Bajpai had pointed out yesterday. What pains us most is that our loyalty is being questioned, and we are asked to prove our loyalty day in and day out in this country by various people. Let me make it clear that none has got the right to question the loyalty of the Muslims in this country. I would like to declare in this August House that we are loyal to this country not because we are afraid of Government not because we are afraid of the lathis of the RSS but because it is an article of faith with us to be loyal to our country. Again Sir, there was talk of Indianisation of Muslims. What do they mean by Indianisation ? (*Interruptions*). Who speaks about Indianisation ? That is a favourite theme of my hon. friend Shri Bal Raj Madhok. I am very happy that this talk of Indianisation

[Shri Ebrahim Sulaman Sait]

has been rightly condemned by the National Integration Council and also by the Home Minister Shri Y. B. Chavan in the course of his reply to the debate in Rajya Sabha recently.

Sir, coming to the Ahmedabad riots, you know that it was the worst blood-bath in the annals of post-freedom India. What happened there ? Law and order broke down and the whole governmental machinery stood absolutely exposed and the Government was completely paralysed. Thousands of innocent people were killed, lakhs were rendered homeless and property worth crores was damaged. I would like to point out that such things do not happen on the spur of the moment. Therefore, while dealing with the problem of riots, we must consider the three stages which are there in regard to riots; there is the pre-riot period, then the period of riots and the post-riot period. As regards the pre-riot period, I want to emphasise that these riots do not take place all of a sudden. They do not start with just some mosque being brought down or by throwing some stones at a Hindu temple, or some demonstrations or any such thing. But behind those things there are organised fascist communal forces that work and prepare for months and years together for the purpose. Then alone could such things happen as happened at Ahmedabad recently. After this incident at the Jagannath temple the next day at more than a dozen places communal killings took place and bloody incidents flared up. People used petrol and knives, acid balls and deadly weapons etc. etc. Corporation registers and electoral lists had been used and every home was marked. All these things have been verified and therefore, I say that the Government intelligence department has failed miserably. Had preventive measures been taken such instances would, not have occurred.

I want to say a few words regarding the riot period. What happened ? The riot period is always a period when the police is incompetent. I do not alone say it. It has been said already, for example, by my friend Shri Yadav; my friend Shri Randhir Singh and my friend Shri Ramamurti. All of them have said that during riots, the police was completely incompetent.

One more point, before I conclude,

MR. CHAIRMAN : No more points; no new points.

SHRI EBRAHIM SULAIMAN SAIT : I want just five minutes more.

MR. CHAIRMAN : I cannot give. There is no time.

SHRI EBRAHIM SULAIMAN SAIT : Therefore, I say Sir, the police is incompetent; the CRP is incompetent; the SRP is incompetent. They cannot give any protection to the people. How can we expect justice and fair play ?

Then I come to the post-riot period. We want that punishment should be given to the mischief-makers; we want rehabilitation of those people who are affected. But then what happens is, no proper enquiries are made. No mischief-makers are punished. No proper rehabilitation measures take place. When Badshah Khan went to Ahmedabad, he was told that all the camps had been closed, and nobody was left there. But it was Mr. Dinkar Mehta who pointed out to him that there were camps still existing in the city. That is the position. Even today there are 6,000 persons homeless on the streets of Ahmedabad.

Before I conclude, I have two more points. Please give me just two minutes.

MR. CHAIRMAN : You have taken more time; you have already taken 15 minutes.

SHRI EBRAHIM SULAIMAN SAIT : On a personal point of explanation Sir. When I wanted to go to Ahmedabad, after riot reports appeared in the press that Shri Shalwale had said that I must be banned from going there. How can he say that ? Am I not a citizen of this country and am I not a Member of Parliament ? Why should I not go there? And he also said that the Muslim League engineers the communal riots in this country. But I declare that the Muslim League in this country does not do that; it stands, on the other hand for communal harmony. Ask my friends the DMK party here; ask my friends in he communist party from Kerala. There have been no riot wherever the Muslim League is there. How can you say that the Muslim League is engineering the communal riots ? No communal riots take place there at all. (*Interruption*) Wherever there are Muslims there is communal riot,

One more word before I conclude. I have two suggestions to make to the Government. One is, the Government must appoint a Commission to go into the grievances of the Muslims: it should not be a Commission of showboys but a real Commission consisting of real representatives of the community. Secondly, law and order has to be made a concurrent subject. It must not be a State responsibility alone. Law and order should be made the Centre's responsibility also, so that protection of the life and property of the people, and maintenance of law and order should be both the Centre's and the States' responsibility.

Finally, therefore, I appeal to every body that for the sake of integrity and solidarity of the country, for the sake of progress and prosperity of the country communal harmony must be maintained at any cost in this country.

श्री चन्द्रजीत यादव (आजमगढ़) : सभापति जी, आज देश के अन्दर जो साम्प्रदायिक स्थिति है वह एक गम्भीर चिन्ता का विषय बन गई है । वर्षों से जिस प्रकार से साम्प्रदायिक दंगे देश के विभिन्न भागों में हुए हैं, उन से भारत सरकार, राज्य की सरकारें और इस देश के सभी विवेकशील लोग आज चिन्तित हैं । श्रीमन्, मैं ऐसा महसूस करता हूं कि इस साम्प्रदायिक राक्षस को अगर समय रहते नियन्त्रित नहीं किया गया और उसको अपने समाज में से समाप्त नहीं किया तो यह हमारे तमाम राष्ट्रीय मूल्यों के लिये एक बहुत बड़ा खतरा बन कर हमारे सामने आ रहा है । दुख इस बात से विशेष हुआ कि पिछले कुछ वर्षों से साम्प्रदायिक दंगे बड़े पैमाने पर और संगठित रूप से हुए हैं । हमें इस बात में फर्क करना पड़ेगा कि आजादी के पहले साम्प्रदायिक दंगे किस प्रकार से होते थे और आज किस प्रकार से हो रहे हैं । आजादी के पहले किसी धार्मिक पर्व के अवसर पर, किसी धार्मिक स्थान पर, किसी त्योहार के अवसर पर ये दंगे होते थे, लेकिन इतने बड़े पैमाने पर छुरेबाजी, इतने बड़े पैमाने पर खूंरेजी, इतने बड़े पैमाने पर सम्पत्ति का विनाश और इतने बड़े पैमाने पर लोग उसके अन्दर इन्वाल्व नहीं होते थे । मुझे दुख है कि आज इस प्रकार की स्थिति हमारे देश में पैदा हुई है और मैं महसूस करता हूं कि सरकार को बहुत गम्भीरता के साथ और मुस्तैदी के साथ इसका सामना करना चाहिये । अगर सरकार के पास इस स्थिति पर काबू पाने के लिये आज के कानून पर्याप्त नहीं हैं तो उसे इस संसद के सामने आना चाहिये, इस प्रकार की स्थिति पर नियन्त्रण पाने के लिए सरकार को जिन कानूनों की जरूरत होगी, यह सदन इस सरकार को देगा ।

श्रीमन्, मैंने अहमदाबाद का दंगा देखा । इससे पहले भी कई दंगों के मौकों पर स्थिति देखने का मुझे मौका मिला है, लेकिन जिस प्रकार से इतने बड़े पैमाने पर, जिस निर्मम तरीके से नृशंस हत्यायें हुई हैं छोटे बच्चों की, महिलाओं की और निर्दोष लोगों की, उससे उस दंगे को देख कर आंखों में से आंसू नहीं, खून बहता है । दूसरी जो स्थिति आज हमारे देश में पैदा हुई है वह यह है कि इस प्रकार के दंगे जब होते हैं तो उसमें आम तौर पर यह देखा जा रहा है कि कुछ असामाजिक तत्व, गुण्डा तत्व इस प्रकार की स्थिति पैदा करता है, स्थिति को बिगाड़ा जाता है कि पूरे का पूरा समाज, पूरी की पूरी जनता, निःसहाय होकर स्थिति को देखती रहती है । बड़ी मात्रा में ऐसी चीजें होती हैं और इस देश के अल्पसंख्यक, इस देश की अकलियतें इस बात को महसूस करती हैं कि इस देश में जब भी इस तरह की स्थिति पैदा होती है तो उसकी जिन्दगी, उसकी सम्पत्ति महफूज नहीं रहती, सुरक्षित नहीं रहती । यह सबसे बड़े खतरे की बात है । हमारे देश में चाहे कोई भी व्यक्ति हो, किसी भी धर्म और मजहब का मानने वाला व्यक्ति हो, अगर वह महसूस करे कि किसी दंगे की वजह से उसकी जिन्दगी सुरक्षित नहीं है, जब कि वह उन कदरों और कीमतों में विश्वास करता है जिन पर हमारे राष्ट्र और प्रशासन की बुनियाद पड़ी है फिर भी उसके अन्दर वह भावना पैदा

[श्री चन्द्रजीत यादव]

होती है तो यह हमारे लिये सबसे बड़े शर्म की बात है। यह हमारे लिये चिन्ता की बात है और इसकी व्यवस्था हमको करनी पड़ेगी।

श्रीमन्, आज मैं इस बात को कहना चाहता हूं कि यह स्थिति इसलिए पैदा हो रही है कि इस देश में आज ऐसी ताकतें मौजूद हैं जो इस देश की बुनियादी समस्याओं को एक संकुचित दृष्टिकोण से देखती हैं और उनके आधार पर एक ऐसा माहौल और वातावरण पैदा करती हैं जिसकी वजह से समाज में तनाव पैदा होता है और फिर ये घटनायें होती हैं। मैं कल जोशी जी का भाषण सुन रहा था। उन्होंने बड़े लच्छेदार शब्दों में, बड़े भावनापूर्ण तरीके से अपनी बातों को कहा, लेकिन उनका सारे का सारा दृष्टिकोण गलत था। इस तरह से सोचना—इस देश के मुसलमानों की इन्डोनेशिया के मुसलमानों से तुलना करना, वे संस्कृत के नाम रखते हैं—इस तरह का जो दृष्टिकोण है, यह बुनियादी रूप से गलत है। यही संकुचित मनोवृत्ति हमारे देश में साम्प्रदायिक भावना पैदा कर रही है। आजादी के पहले इस देश के हरिजन ऐसा महसूस करते थे कि वे मनुष्य नहीं हैं, नीचे लोग हैं, उनको बराबर का अधिकार नहीं है। इस संकुचित दृष्टिकोण ने एक बार देश के अन्दर विस्फोट पैदा किया था। उस समय डा० अम्बेदकर ने बड़े दुख से कहा था कि अगर इसी प्रकार की प्रवृत्ति हमारे समाज में चलती रही तो उन्हें मजबूर होकर इस समाज से टूटना पड़ेगा। उस समय हमारे राष्ट्रपिता बापू जी ने उनकी भावनाओं को, उनके दिलों पर जो ठेस लगी थी, उनके साथ जो व्यवहार होता था, उसको महसूस किया और एक राष्ट्रव्यापी आन्दोलन का रूप देकर इसके खिलाफ़ कदम उठाया और कहा कि ये हमारे समाज का अंग हैं, बराबर के अंग हैं और इस समस्या पर काबू पाने की कोशिश की थी। आज वही दृष्टिकोण दूसरों के बारे में इस देश में पैदा करने की कोशिश की जा रही है।

इस बात से कोई इन्कार नहीं कर सकता कि इस देश में ऐसे लोग हैं जो मुसलमान का नाम आते ही महसूस करते हैं कि जब तक वह इस बात की गारन्टी न दें, इस बात की अण्डरटेकिंग न दे कि वह हिन्दुस्तान के प्रति वफादार हैं, तब तक उसकी वफादारी को चुनौती दी जाती है। 6 करोड़ आदमी आज इस देश में इस धर्म को मानने वाले हैं—अगर इस प्रकार की प्रवृत्ति इस देश में जान बूझ कर संगठित रूप से पैदा की जाती है—विचारों के ज़रिये, संगठन करके, प्रचार करके, अफवाहें फैला कर तो, सभापति महोदय, यह सबसे बड़ा देशद्रोह है। इस प्रकार की प्रवृत्ति के खिलाफ़ पूरी ताकत से लड़ने की जरूरत है, उन ताकतों के चेहरों से नकाब उठाने की जरूरत है, उनका पर्दा फाश करने की ज़रूरत है—इस पर सफ़ाई के साथ दृष्टिकोण बनाने की ज़रूरत है।

यहां पर कहा गया—मैं जोशी जी की इस बात को मानता हूं—कि जलूस में पाकिस्तान जिन्दाबाद के नारे लगाये गये—लेकिन उसके लिये कौन जिम्मेदार है। जलूस निकलता है, पुलिस साथ चलती है, अगर कहीं 10-20 आदमियों ने ऐसा किया तो उनको पकड़ो, उन पर देशद्रोह का मुकदमा चलाओ। कानूनी कार्यवाही करो लेकिन दस आदमियों ने कहीं नारा लगा दिया तो उसके लिए सारे मुसलमानों को कहा जाये कि ये पाकिस्तानी हैं, पाकिस्तान रेडियो सुनने में इनकी रुचि है और पाकिस्तान की तरफ इनकी दृष्टि है····(**व्यवधान**)····यह जो दृष्टिकोण है····(**व्यवधान**)····चाहे जोशी जी हों या मोरारजी भाई हों, मैं मोरारजी भाई के लिए भी कहना चाहता हूं, मैं उनका बड़ा आदर करता हूं, मैं अहमदाबाद गया था, मैंने देखा उनको बहुत तकलीफ थी, वह बहुत

दुखी थे, उनके दिल पर चोट पहुंची थी लेकिन मोरारजी भाई का जो दृष्टिकोण था मैं उससे सहमत नहीं हूं, उन्होंने एक ऐसी विचारधारा देने की कोशिश की कि मुसलमान साम्प्रदायिक थे और उसी के प्रतिक्रिया स्वरूप हिन्दुस्तान में साम्प्रदायवाद बढ़ता है, मैं इस विचारधारा का खंडन करता हूं, मैंने कभी भी इस विचारधारा को नहीं माना है और न आज मानना चाहता हूं। ···(**व्यवधान**)

श्री बलराज मधोक (दक्षिण दिल्ली) : हिन्दुस्तान का पार्टिशन कैसे हुआ, इसको आप भूल सकते हैं ? ···(**व्यवधान**)···· सन् 46 का एलेक्शन अखंड भारत और पार्टिशन की बेसिस पर लड़ा गया। श्री अशोक मेहता ने अपनी किताब, पोलिटिकल माइन्ड आफ इंडिया, में कहा है :

93% of the Muslims voted for Pakistan. Do you deny that ? ····(**व्यवधान**)··· यह पब्लिक मीटिंग नहीं है, यह लोक सभा है, यहां पर तथ्यों के आधार पर बोलिए। ···(**व्यवधान**)····

श्री रणधीर सिंह : Shri Ashok Mehta is a confused man.

अशोक मेहता क्या खुदा है ? हम उनकी बात नहीं मानते।···(**व्यवधान**)·····

श्री बलराज मधोक : मैं चैलेंज करता हूं। अगर आपके पास फैक्ट्स नहीं हैं तो इस तरह से क्यों बोलते हैं।···(**व्यवधान**)····

श्री चन्द्रजोत यादव : श्रीमन्, बदकिस्मती से चीजों को बहुत कुशलतापूर्वक जोशी जी ने डायवर्ट करने की कोशिश की और कहा कि क्या इस देश में पत्थर नहीं मिलते, क्या इस देश में पत्थरों की कमी है, जहां चाहें वहां मन्दिर बनवायें और जहां चाहें वहां मस्जिद बनवायें।···(**व्यवधान**)···लेकिन आप इस बात की भी चर्चा करते कि अहमदाबाद में क्या हुआ ? जो कुछ वहां पर हुआ क्या उससे तकलीफ नहीं होती है ? पचास और सौ साल पुरानी दरगाहों और कबरों को उखाड़ कर फेंक दिया गया। क्या इस बात से दिल पर चोट नहीं लगती ? दर्जनों मस्जिदों को तोड़ा गया, क्या इस बात से दिल पर चोट नहीं लगती ?···(**व्यवधान**)····

श्री बलराज मधोक : मैं पूछता हूं, क्या आप यह भी कह सकते हैं कि मथुरा का मन्दिर वापिस करो ? क्या यह भी कहने की आप में हिम्मत है ? इस देश में डबुल स्टैंडर्ड मत चलावो। ···(**व्यवधान**)····

श्री चन्द्रजीत यादव : आप बैठिए। मैं अपना ही स्टैंडर्ड चलाने वाला हूं। क्या इनको उस बात से चोट लगी ? मैं नाम लेकर नहीं कहना चाहता लेकिन बहुत ही माने जाने व्यक्ति ने, राष्ट्रीय नेता ने अहमदाबाद के अन्दर हमारे साथियों को वह कटिंग दिखलाई जिसमें श्री बलराज मधोक ने अहमदाबाद में कहा था, बैंक राष्ट्रीयकरण का मजाक उड़ाते हुए, कि इस देश में अगर किसी भी चीज का राष्ट्रीयकरण करना है तो यहां के मुसलमानों का राष्ट्रीयकरण करना चाहिए। ···(**व्यवधान**)····

SHRI BAL RAJ MADHOK : I stand by it. I stand by that statement.

श्री चन्द्रजीत यादव : मैं यह कहना चाहता हूं कि हमारे देश में ऐसी ताकतें हैं जिनका दृष्टिकोण संकुचित है, जिनके द्वारा सारे समाज के अन्दर जहर फैलाने की कोशिश की जा रही है। इस देश में राजनीतिक और प्रशासनिक, दोनों तरीकों से इस प्रवृत्ति और इस राक्षस से लड़ना पड़ेगा वरना हमारे देश के लिए एक बहुत बड़े खतरे की स्थिति पैदा होने जा रही है।

एक बात मैं और कहना चाहता हूं कि बदकिस्मती से जहां तक साम्प्रदायिकता का प्रश्न है, इस देश के अन्दर कोई भी सम्प्रदाय उससे बचा हुआ नहीं है। साम्प्रदायिकता हिन्दुओं के अन्दर भी है और मुसलमानों के

[श्री चन्द्रजीत यादव]

अन्दर भी है । इन साम्प्रदायिक ताकतों के खिलाफ इस देश में देशभक्त राष्ट्रीय हित और देश की एकता की रक्षा करने वाले जो व्यक्ति हैं उनको ऐसी शक्तियों से लड़ने की जरूरत है, उनको इसके विरुद्ध लड़ना चाहिए। मैं यह बात भी कहना चाहता हूं कि किसी भी देश में जो बहुमत की साम्प्रदायिकता होती है वह ज्यादा खतरनाक होती है, ज्यादा एग्रेसिव होती है । बहुमत की साम्प्रदायिकता और अल्पमत की साम्प्रदायिकता, इन दोनों को आप एट पार ट्रीट नहीं कर सकते हैं । जो साम्प्रदायिक ताकतें होती हैं उनके खिलाफ लड़ना बहुमत का कर्तव्य होता है ताकि अल्पमत के भाई यह महसूस न कर सकें कि वे महफूज नहीं हैं । एक छोटी सी घटना को रंग देकर जो उसे उभाड़ने की कोशिश की जाती है, उसको रोकना हमारी जिम्मेदारी है । इस प्रकार की प्रवृत्ति गलत होती है, उससे भी हमें लड़ना पड़ेगा । इस देश में हमारा जो संविधान है, हमने इस देश में जो मान्यतायें पैदा की हैं, हमने उसमें मुसलमान और हिन्दुओं को बराबर का हक दिया है । हमने इस देश में मुसलमानों को ऊंचे से ऊंचा स्थान और सम्मान दिया है । हमने कभी भी इस बात की पर्वाह नहीं की पाकिस्तान के अन्दर क्या घटनायें होती हैं । हम इस देश में अपना प्रशासन, अपनी राष्ट्रीय व्यवस्था, अपनी सामाजिक व्यवस्था अपनी परिस्थितियों और अपने तथ्यों के आधार पर चलाना चाहते हैं । हम कभी इस बात से गाइड नहीं होते कि पाकिस्तान में क्या हो रहा है । जो हमारा विश्वास है उसी पर हम चलना चाहते हैं । लेकिन तकलीफ़ इसलिए होती है कि आज इन चीजों को खतरा है ।

अब मैं कुछ सुझाव होम मिनिस्टर साहब को देना चाहता हूं । मैं महसूस करता हूं कि आज हमारे गृह मंत्रालय को गुप्तचर विभाग की एक विशेष ब्रांच बनानी चाहिए जिसका काम केवल यह हो कि सारे देश के अन्दर कहां साम्प्रदायिक अफवाहें फैलाई जा रही हैं, कहां साम्प्रदायिक ताकतें किस अवसर पर किसका इस्तेमाल करने की कोशिश करती हैं, उसका ठीक समय पर पता लगा करके उसको समाप्त करना और सरकार को सही सूचना देना । उसके खिलाफ सही मौके पर कार्यवाही हो जायेगी यह सरकार को देखना चाहिए ।

दूसरी बात मैं यह कहना चाहता हूं कि सरकार को इस बात की घोषणा करनी चाहिए कि इस प्रकार के जहां भी दंगे होते हैं वहां पर मैक्सिमम फोर्स का इस्तेमाल किया जायेगा। इस सिलसिले में हमें एक फर्क करना होगा — कहीं राजनीतिक आन्दोलन होता है, किसी क्षेत्र के डेवलपमेंट के लिए आन्दोलन होता है, विद्यार्थियों की मांगों को लेकर आन्दोलन होता है, इस प्रकार के दंगों को और कम्युनल दंगों को, दोनों को बराबर नहीं देखना चाहिए। किसी जाति या धर्म को लेकर कहीं हमला किया जाता है, मंदिर, मस्जिद या दूसरी सम्पत्ति को तोड़ा जाता है, किसी के छुरा मारा जाता है तो उसके लिए स्पष्ट आदेश होने चाहिएं कि शुरू में ही मैक्सिमम फोर्स का इस्तेमाल किया जाये । मैं समझता हूं इस प्रकार से बहुत सी घटनायें रोकी जा सकती हैं । हम जानते हैं कि अहमदाबद में दुर्भाग्यपूर्ण घटना हो गई । मंदिर पर कुछ लोगों ने हमला कर दिया । लेकिन वहां के मुसलमान भाई कहते हैं कि इसमें हमारा क्या दोष है । अगर दस, बीस, पचास लोगों ने वहां पर हमला कर दिया तो उन पर लाठीचार्ज होता, आप वहां पर गोली चला देते जिसमें कुछ बदमाश मारे जाते लेकिन बाद में उन हजारों लोगों की जानें तो नहीं जातीं । इस प्रकार की बात अहमदाबाद में नहीं हुई । इस मामले में वहां का एडमिनिस्ट्रेशन, वहां का शासन और वहां की सरकार कतई रूप से फेल हुई वहां के दंगे को नियन्त्रण करने में । वहां का जो राजनीतिक नेतृत्व था उसने भी इसमें लापर-

वाही दिखाई । उसकी बहुत कमजोरी रही, उसने यह नहीं किया इसी लिए वहां पर बड़े पैमाने पर लोग मारे गए । इसलिए मैं कहना चाहता हूं कि हमारे गृह मंत्रालय की ओर से ऐसा सर्कुलर मुझे ज्ञात है सभी राज्यों को भेजा गया है, लेकिन ऐसा फर्क करना आवश्यक है दोनों के लिए और उसमें स्पष्ट रूप से कहना चाहिए कि ऐसे मौके पर मैक्सिमम फोर्स का इस्तेमाल किया जाये ।

इसके अलावा मैं एक बात और कहना चाहता हूं कि सरकार को कुछ और चीजें करने की आवश्यकता है जैसे आज लोगों के अन्दर जो भ्रम पैदा किया जाता है उसके लिए शिक्षा प्रणाली में सुधार लाना होगा । चाहे मकतब में शिक्षा ली जाये, चाहे पाठशालाओं में शिक्षा ली जाये और चाहे स्कूलों में शिक्षा ली जाये लेकिन इस देश के हर बच्चे को दस साल की लाजमी शिक्षा दी जानी चाहिए ताकि उनमें आधुनिक दृष्टिकोण पैदा किया जा सके और संकुचित विचारधारा को समाप्त किया जा सके । इस देश में इस प्रकार की शिक्षा जरूर दी जानी चाहिए और इस प्रकार का दृष्टिकोण व्यापक बनाया जाना चाहिए । इसी प्रकार से कुछ चीजें होनी चाहिएं । मैं समझता हूं आज जरूरत इस बात की है कि सरकार शार्ट टर्म और लांग टर्म स्कीम्स तैयार करे । मैं अन्त में गृह मंत्रालय को बधाई देना चाहता हूं । भारत के गृह मंत्री जब अपने महाराष्ट्र के दौरे पर थे, उनको जब इस स्थिति का पता लगा तो वे तुरन्त अहमदाबाद गए, सारा दिन वहां रहे और लोगों से मिले । उनके वहां पर जाने के बाद, मुझे इस बात की खुशी है कि अहमदाबाद के नागरिकों में एक संतोष की भावना पैदा हुई । उन्होंने महसूस किया कि भारत के गृह मन्त्री यहां पर आये हैं, अब उनकी जान माल की हिफाजत भविष्य में हो जायेगी । मैं कहना चाहता हूं कि बहुत सी राज्य सरकारें हैं जहां लोगों को यकीन नहीं रह जाता है कि उनकी रक्षा हो सकेगी इसलिए गृह मंत्रालय की विशेष रूप से जिम्मेदारी हो जाती है कि यह बढ़ता हुआ राक्षस, यह फूट सारे देश की एकता और प्रगति के लिए एक चुनौती बनकर खड़ी हुई है उसको नियंत्रित किया जाये और इसलिए जितना भी सम्भव है, मुस्तैदी के साथ और सख्ती के साथ कदम उठाये जायं । मुझे यकीन है कि इस कार्य में इस देश की जो प्रगतिशील ताकतें हैं, देशभक्ति और राष्ट्रीय एकता को बचाने वाली जो ताकतें हैं, उन सभी का समर्थन गृह मन्त्री जी को प्राप्त होगा । धन्यवाद ।

SHRI G. VISWANATHAN (Wandiwash) : Mr. Chairman, Sir, the discussion on the communal riots in Gujarat after 45 days is nothing but a *post mortem* of a decomposed body. It is unfortunate that the bloody riots, the acts of savagery and brutality, should have occurred on the soil which gave an apostle of peace, Mahatma Gandhi, to this country and to the world at large. Unfortunately or fortunately just two days prior to these incidents, we, the members of the Public Undertakings Committee, were there in Ahmedabad and we visited some other places also like Mehsana, Kalol and Sobhasena where the riots took place. At that time just we could not imagine that such acts of brutality could occur in that soil. But they have occurred. We are interested to know how it happened and who were the persons behind these riots.

I would like to remind this House of these accusations made by some important leaders. I am not here to accuse anybody. But I want to place the facts and statements of these leaders before this House. Prof. Bal Raj Madhok suspected a conspiracy by pro-Indira Gandhi Congressmen, Pakistani agents and Communists. These are the people, according to him who were behind these riots.

SHRI NAMBIAR (Tiruchirappalli) : Communists ?

AN HON MEMBER : Both Right and Left.

SHRI G. VISWANATHAN : On the contrary, the Communist Party Leader,

[Shri Viswanathan]

Mr. Dange, accused Mr. Morarji Desai and his Syndicate supporters in the Congress, the Swatantra Party and the Jan Sangh for these riots. Again, another important accusation, rather a serious accusation, came from a Minister of Gujarat Government. The Revenue Minister of Gujarat—I think his name is Mr. Thakkar—believed, rather accused that, three unnamed bearded men from Delhi were the cause for the riots or the consequences. The reporters asked Mr. Thakkar whether Mr. Mohd. Yunus Saleem, the Deputy Minister of Law in the Union Cabinet, was among the three persons. Mr. Thakkar parried that question. I want to know from the Home Minister that this House must get a clarification regarding the behaviour of Mr. Yunus Saleem. There has been a serious accusation by a Minister of Gujarat Government. Not only that Minister but even the PCC President and other important Congress leaders accused Mr. Yunus Saleem being one of the reasons or causes for these riots and consequential actions. The Home Minister should clarify the position of Mr. Yunus Saleem and the role of Mr. Yunus Saleem in these riots. About the other two bearded men, if the Home Minister has got any information, let him give.

Mr. Chairman, what was the reason exactly for these riots in Gujarat ? Sir, there are communities and communities in the South also. But we are living in reasonable amity. South of India is almost free from any communal riots. Why should these occur only in the northern part of India ? There, I feel, lies some difference in the mentality of the people. For example, there is a festival celebrated by Muslims in Nagore where Hindus, Muslims and Christians join together and celebrate it. Again there is a celebration called, Velanganni festival, which is also celebrated by all communities—Hindus, Muslims and Christians. Why should not that happen in northern India ? There the hang-over of the past remains. In northern India the bloody riots that took place, the cold-blooded murders that took place in 1946-47 during Partition are still in the memory of the people. They are not forgotten, they are still green in the minds of the people. That must be the basic reason, not one or two Pakistani agents. Nor Jana Sangh or Communists can provoke such mass riots in the northern part of India. That must be the reason for the communal riots in this part of the country.

I am not here to accuse either the Central Government or the State Government for these riots. But, at the same time, we have to consider the role played by the Government of Gujarat. How far did they take effective measures and sufficient measures to quell the riots when it started, Sir? The Gujarat Government owes an explanation to the rest of the country and to the people of India. Why was the long arm of law, the strong arm of law paralysed completely during the dark days of turmoil and trouble ? If the Government of Gujarat had taken earnest measures, serious measures, on the very first day, 19th or 20th, when groups of people were moving about in the streets of Ahmedabad with lathis and daggers, much of the incidents which occurred later could have been prevented. But, the Gujarat Government failed. It is not my accusation, Sir. It is Mr. Morarji Desai, the so-called strong-man of Gujarat who has said this. He confessed it. He said, Sir, according to his own words—"We failed to be vigilant in Gujarat". So, the Government of Gujarat owes an explanation. That is up to them.

I want to point out to this House that the pious platitudes that were uttered here, rather, the pious sermons of Mr. Morarji Desai, would not help the solution of this problem. No amount of resolutions passed in the National Integration Council is going to help in solving this problem. There must be effective measures which should be taken.

In this connection, I want to suggest this, that our method of teaching history has to be examined. Again, I would like the hon. Minister also to examine and consider what steps he should take in regard to our cultural activities also.

Though we may utter pious platitudes in this House, many times in this House we find that the Debates in the House take some religious overtones, communal overtones. That creates a lot of publicity. That is given a lot of publicity. It may be one of the reasons for the communal riots in this country. I appeal to this House,—to the hon. Members of this House,—that during discussion and debates here in this

House, at least we must see to it that communal passions are not aroused in our discussions and debates. I would like to point out that serious measures must be taken up to punish heavily the killers and the arsonists. So far nobody was punished—hardly a few persons would have been punished. They say, they will be punished after the enquiry commission report. Sir, we know what happened in Ranchi during 1967. Ranchi riots occurred then and the report was submitted 2 years later. What is the use of such a report ? It is nothing but fit to be put in the waste-paper basket. Sir, it should be submitted at least in a reasonable period so that the follow-up action could be taken and people must know that those who indulge in arson and killing would be punished, would be hanged. Otherwise this thing could not be stopped in this country.

Sir, again I want to point out that the instigators and agent provocateurs to whichever party they may belong, and to whichever religion they may belong, must be exposed to the public and brought to book. Another suggestion is, if the Home Minister feels—and he has said so in the House—if there is not sufficient representation for the minorities in the State Services including Armed Forces and Police, they should be given sufficient representation.

I want to point out a suggestion made by certain organisations as a solution to the communal riots in this country as a panacea for all the evils. I would like to read the Resolution of that organisation. It says :

> "Indian Muslims can definitely express their gesture and goodwill towards Hindus by building a temple in a historic place in India as a symbolic atonement for the past actions of desecration of Hindu temples."

This is one of the Resolutions—a suggestion made by that organisation and it is, the Hindu Mahasabha. I want to point out that such resolutions and talks are nothing but a provocation to communalism. As members of the majority community, we should show more restraint. Let us treat the people of other communities as our equals. Let us not treat them as suspects. After all, if you are not going to save the Muslim brethren in this country, their lives, if not their privileges and rights, how are you going to help the Muslims in Palestine ? It is the Gujarat riot which came in handy for Pakistan at the Rabat Conference, which gave room for so much publicity in England and other places, which could be used as a weapon against India by our enemies. So, I would like our brethren, the Muslims and the other minorities in this country, should feel that they are secure here, that they are treated equally in this country, not as suspects.

There is bound to be diversity in this country with its various languages, religions etc., but in spite of diversity there is bound to be unity, and there should be unity. But at the same time I want to point out that unity is not uniformity. We are for unity but we are not for uniformity. If you ask a Muslim gentleman why he is having his name as Abdul or Ismail and say that he must convert it into a Hindu name for the sake of uniformity, that is against the harmony of religions, against unity and amity or the spirit of all the people living together. In spite of diversities, we must work for national unity, and at the same time, we should not provoke other people. Communalists, whether Hindu or Muslim, must be brought to book and punished heavily, and that too within a reasonable period of the riots. Only by the strong arm of the law can we put down the riots and by creating goodwill among the major and minor communities in this country.

MR. CHAIRMAN : Shri Bhandare :

SHRI NAMBIAR (Tiruchirappalli): Nobody seems to have been punished so far for the Ahmedabad riots. It is only a vain cry. How can you punish without a prosecution ?

SHRI SURENDRANATH DWIVEDY (Kendrapara) : It is almost 3 O'Clock now, and we have 35 minutes before this debate closes. Some of us want to participate in the debate. On Monday it seems that the Bill is to be discussed. When the Bill is discussed, will we be given time before the Minister replies ?

श्री रवि राय (पुरी) : हमारी पार्टी का आदमी अभी बोला नहीं है ।

श्री मु० अ० खां (कासगंज) : समय बढ़ाया जाना चाहिये ।

MR. CHAIRMAN : We will try to accommodate all parties. The Minister does not mind extending the time.

SHRI A. S. SAIGAL (Bilaspur) : I support Shri Dwivedy. The time may be extended.

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, निर्णय क्या हुआ है । चार पार्टियां अभी शेष रह जाती हैं, बोलने के लिए । और भी कुछ सदस्य हैं । क्या इनको अगले दिन समय मिलेगा या आज मिलेगा ?

सभापति महोदय : आज तो साढ़े तीन बजे तक यह चलेगा और उसके बाद बन्द हो जाएगा सोमवार को ही मिलेगा । इस पर समय बढ़ायेंगे ।

SHRI R. D. BHANDARE (Bombay Central) : My request is that the time for my speech should start from now.

I wish to draw the attention of the House to the following portion in the statement laid on the Table of the House by the Home Minister :

> "I wish to assure the House that we will do all that is within our power and influence to root out communal violence and to preserve and protect the rights of citizens, regardless of their religion or caste, to live in peace, and with honours."

This statement speaks of justice and fair deal for the minorities in India. I have heard speeches dealing with communal riots *vis-a-vis* Muslims and Hindus but very few persons paid attention to the atrocities committed on the backward classes and the Scheduled Castes and Tribes. I am therefore raising my humble voice on behalf of these people on whom atrocities are committed every day. News items have appeared in papers that almost in all the States at some time or the other Harijans had been killed or their women had been raped or their children had been thrown into the well and murdered. Since those attacks take place at different times at different places, they do not get the attention they deserve. At times voices are raised against them but such occasions are few and far between. The result is that nobody bothers what protection should be given to the Harijans and Scheduled Castes. Their voice falls on deaf ears. I heard Shri Jagannath Rao Joshi very carefully speaking of Advaita Vad but he has forgotten *in toto* that the principles of the social system deal with graded inequalities. He has totally forgotten that social system.

SHRI JAGANNATH RAO JOSHI (Bhopal) : It should go.

SHRI R. D. BHANDARE : For thousands of years human beings have not been treated as human beings. If you read the report submitted yesterday by my friend Mr. Basumatari, you will know that untouchability persists and the atrocities continue to be committed on those persons.

SHRI JAGANNATH RAO JOSHI : We want a complete change in the social system. We do not subscribe for them.

SHRI R. D. BHANDARE : You do not subscribe to them but at the same time profess and practise. It is a wonderful fact to reflect upon that the oppressors profess to be our friends and the hypocrites have become advisers. Those who commit atrocities have tried to be our friends and those who are hypocrites have become our advisers.

Therefore I think the acts committed on them must be condemned equally as the acts committed on other minorities. These incidents, communal riots and tensions and atrocities committed on the poor Harijans must be condemned by one and all because they bring a bad name to our country and our people also. At times we become proud and sentimental about our culture. Then at the time we extend the hand to cut the throats of others, our culture never stops anybody, it does not stop our hand. Those diseases which give rise to communal riots and atrocities on the Scheduled Castes must be nipped in the bud. This is the first suggestion that I should like to make. I am aware of the fact that the National Integration Council has formulated the guidelines. I do not want to be very harsh on the Members of the National Integration

Council, because they are also part and parcel of those who commit these atrocities. Am I right, or am I wrong in mentioning these bare facts, naked facts ?

15 hrs.

AN HON. MEMBER : You are wrong.

ANOTHER HON. MEMBER : You are right.

SHRI R. D. BHANDARE : It is very kind of you to accept my proposal. I hope you are not one of those who are doing that. Anyway, the educational system shall have to be so radically changed that the communal and caste feelings must be suppressed and a new ushering in of a renaissance is started so that—

MR. CHAIRMAN : The hon. Member's time is up.

SHRI R. D. BHANDARE : You allowed the other Members to take my own time, and you are not kind enough to give me two or three minutes.

MR. CHAIRMAN : You have taken 15 minutes. Try to finish.

SHRI R. D. BHANDARE : It is very kind of you. Sir, very few people, very few men of public opinion and very few politicians and statesmen have understood the real constitutional position and the meaning of the principle of democratic secularism. We say that religion has no place in the life of an individual.

SHRI SURENDRANATH DWIVEDY : What is democratic secularism ?

SHRI R.D. BHANDARE: It is secularism which is accepted in the democratic programme and accepted and enshrined in the Constitution. That is the meaning. I will give a discourse later on if time permits me. You simply forget as to what is the meaning of secularism. Secularism means, according to some, the negation of religion. That is not so. All religion must stand on the same base and between the same parallels. That is article 25 of the Constitution: all faiths and all religions must be respected equally.

Then, my last suggestion is this. Sir, you are also a public man. I request all politicians and statesman, all the leaders of all political parties, that they should have in their manifesto, if at all they want to change the mind of men, and to educate the people on this question, one thing: they should emphasise in their election manifesto that secularism is the main plank—

AN HON. MEMBER : We have got it.

SHRI R. D. BHANDARE : You have it outwardly; but it must be inward; it must come from within. Therefore, I request that it must be a special plank started by every party so that the trends and tendencies of the communal bias should be nipped in the bud.

With these words, I thank you.

SHRI H. N. MUKERJEE (Calcutta North East) : Sir, it is a tragic irony that the fiercest communal massacre after Independence which is reminiscent of the gruesome happenings before and after August, 1947 which led up to the martyrdom of Mahatma Gandhi has occurred in Gandhiji's Gujarat exactly on the eve of Gandhiji's birth centenary. I am glad the Home Minister has said that our very existence as a civilised society is at stake if this kind of happening is allowed to continue. The most fundamental of all rights that a citizen can have, the right to life, liberty and the pursuit of happiness is in jeopardy for a large section of our own people.

Sir, Gandhiji once said—I am quoting his words :

> "If a minority in India, minority on the score of its religious profession, is made to feel small on that account, I can only say that this India is not the India of my dreams."

We are far away from the India of our dreams. We know it for a fact—it is no use trying to get away from it—that our Muslim countrymen around us do have a feeling that they are not safe, their life, their honour, their liberties, they are not safe in this country. It is no use hiding the fact. It is no use trying to say that a certain secret circular has not been issued. The fact of the matter remains that our fellow countrymen are not happy. Can we place a hand on our heart and say that it is not so? Truly, our Muslim fellow countrymen as

[Shri H. N. Mukerjee]

well as the Scheduled Castes and Scheduled Tribes, to whom a reference was rightly made by Shri Bhandare, they are in agony, they are not happy because of so many dastardly happenings. The Gandhi Centenary has been disgraced and the Sabarmati Ashram itself has been spiritually desecrated when Gandhiji's old Muslim associate was attacked. This is the kind of thing which has happened, which we are discussing in this House at this moment.

Yesterday I listened very carefully to what Shri Morarji Desai had to say and with an air of a padre in a sermon he spoke to us, sugar-coating his vicious shafts. But the net result made me think what a contrast this Morarji performance every time is with the speeches that are made by Khan Abdul Ghaffar Khan, what a contrast between truth telling there and something very different in this House. We have noticed how Shri Morarji Desai has gone ahead in the manner of a communal rioter surreptitiously slipping in a sort of backhand stroke with a knife. He chose to say certain things, particularly in regard to my party. He began, of course, by saying that we had no communal trouble before the British came. Now I am not quarrelling with that because I have no time to go into that. He said, again, that the minorities sometimes start the trouble, they are not blameless and the majority gets irritated. He conceded that a very few people in the minority community may do the damage. But, then, he said in Ahmedabad the slogan was heard, "Pakistan Zindabad" and all sorts of things in regard to Islam and there was no use running down Hindus, as "they are also human". That is what he said.

I do not understand what brand of Gandhism is this. Unless our Muslim fellow countrymen can be assumed to have taken up the vow of suicide; they know very well that in the India of today they cannot have a riot and get away with it. It may be that some of them are criminals. It may be that Pakistan has sent some spies to this country but all of them are not necessarily Muslims. If Pakistan wants to have spies in our country to serve their cause they would deliberately recruit Non-Muslims rather than Muslims. But I cannot for the life of me believe that the Muslim community is suicide-minded in this country, that every time the provocation is from the Muslim side to begin with. I suspect there is something more behind the game which has got to be found out and punished at the root. But that is not done and we are told about the majority community getting irritated and that sort of thing.

Now I have little time and that is why I have to summarise what I have to say. But I must refer to Shri Morarji's sly attack on us. He said a Communist went to Ahmedabad and stayed with a Muslim in whose house a bomb was discovered. Several of my colleagues in this House and in the other House went to Ahmedabad, because they thought it was their duty, and they all put up in the Circuit House and the records will show where they put up. And they went round the city in the transport provided for them by the Peace Committee, transport which had curfew passes given by the local authorities. It is an utter untruth, a complete unmitigated lie for anybody to say that any Communist went to Ahmedabad and stayed with a Muslim, who is a criminal, in whose house something was discovered in connection with the riots. It is a complete unmitigated lie which he has somehow chosen to perpetrate. I went to the service in memorial of Mrs. Alva the other day and something which was read out from the scriptures stuck in my mind, and I felt like saying that in regard to Morarjibhai. 'If the light that is in thee is darkness, how great is that darkness ?' This is the darkness with which we have to contend.

In Ahmedabad, the slogan was raised and everybody heard it :

गद्दार हैं मुसलमान, भेजो उनको पाकिस्तान।

This is the RSS type of propaganda. We know it very well. This is the propaganda which to my shame and consternation, my friend Shri Madhok also appears to countenance with all the strength at his disposal. I say this because Mr. Madhok has been mentioned by name in all kinds of papers in the country, big or small. For example the *Gujarat Herald*, an Ahmedabad daily in its issue of the 8th October, said:

> "Two days prior to the temple incident, there was an inciting speech deli-

vered by none other than Mr. Bal Raj Madhok, the Jan Sangh leader, who was threatening Ahmedabad that a Pakistani attack on Gujarat was impending and questioned the loyalty of the Muslim leaguers in the city. He even hinted that there were many Muslims in the city who were Pakistani agents and who owed allegiance to that country."

I could go on multiplying instances of newspaper reports. That is why I referred to this matter.

SHRI BAL RAJ MADHOK : For his information, I may say that the speech is tape-recorded, and if my hon. friend wants, I can bring it and he can listen to what I had said.

SHRI H. N. MUKERJEE : I shall be very happy if Mr. Madhok repudiates all allegations of inciting communal discord I shall be very happy and I would like to pin him down to that averment. It is an obligation and duty which he has taken upon himself in the forum of the nation's Parliament. But when I heard him and read about his having said it, he cannot deny it, about this idea of "Indianisation" of Muslims, I felt sick when; I have read some history, and I know that Muslims in India have never been a bird of passage or of prey. The Muslim is a part of this country. The Muslim in India is part of the Indian earth. I want to repeat what once a Muslim League leader told an audience in my presence before Independence. He was asking for Pakistan, but he said he knew he belonged to this part of the country, and would remain in India—and he added "When a Hindu dies, his body is burnt and the ashes are thrown into the river to be carried by the current, God knows, where. But when a Muslim dies, he needs six feet by three of Indian soil! He belongs to this country in life as well as in death." I want my Muslim fellow-countrymen today, who do not have adequate political leadership, and who are suffering from economic adversity and who are suffering from all kinds of grievances and complaints in regard to non-participation in Government, in every department, so to speak, I want them to have that pride, and I want us all also to come forward in order to help them have that pride. I want this country's Parliament to raise its voice against this idea of Indianisation of whoever does not belong entirely to the Hindu fold. I myself was born a Hindu, and I have imbibed with my mother's milk a great deal of the culture that is basically Hindu, but I know at the same time that if there is anything worthwhile in Indian civilisation, it is the synthesis which has been evolved, and to that synthesis the Muslims have made a stupendous contribution. That is why when I hear such talk about Hindi-Hindu-Hindustan, I am reminded of what happened in Germany before Hitler came to power, and his slogan was '*Ein Volk, Ein Reich, Ein Fuehrer*', that is, one people, one country and one leader; in the same way, we are having this fascistic notion implanted in the minds of our people, which we have got to fight. In regard to this matter, I could go on elaborating because this idea of the synthesis which is the foundation of Indian culture and its shining quality has to be spread and it has to be supported by tangible measures of material economic emancipation which would extend to the under-dog, to the Muslim, to the Scheduled Caste and to everybody so that all of us could stand together. And I say that as a communist, I am proud of befriending the Muslim, because he is the under-dog in this country, just as I befriend the Scheduled Castes and the Scheduled Tribes. I remember Gandhiji saying, 'If I am to be born again, in this country, I want to be born as an untouchable'. Some of us happen to have been born in some so-called higher castes of Hindudom, but I do wish we could all identify ourselves entirely with the lowliest of the lowly and when I have my sympathy for the Muslim when I am taunted for that and Mr. Morarji Desai takes recourse to strategem and dubious tactics in order to say that communists and Muslims are together, I would say that we are with the Muslims in so far as Muslims are the underdog and the oppressed in our country.

What happened in Gujarat was something inexplicable. Government have appointed some sort of inquiry apparatus, but it is not adequate. Something very much bigger and more comprehensive has to be done about it, because Government does not even know, and does not even tell the world the casualty figure. The casualty figure has been very credibly estimated at about 3000. It is a tremendous thing. How is it

[Shri H. N. Mukarjee]

that the Home Minister had to be there in Ahmedabad and his presence had to goad the Ahmedabad administration to go ahead! How is it that Idgah Mosque and such other places were broken down to rubble in the neighbourhood of a police outpost ? How is it that every report in every reputable paper suggests that Government was dragging its feet, and not doing much and saying that steps would not be taken because the majority community should let off steam and the whole thing would settle down to something like a peaceful settlement ! All these things have taken place. How is it that the Gujarat Government resented Members of Parliament going to Ahmedabad? How is it that when a Minister, Mr. Saleem goes and becomes desperate when he sees the plight of his co-religionists, he comes under obloquy from the Gujarat Government and its friends here ? How is it that Khan Abdul Ghaffar Khan, our greatest guest at the present moment, goes to Ahmedabad and he is sought to be fobbed off with a lie, which was that all the camps were evacuated, meaning thereby that everybody has gone home ? Yesterday, Shri Indulal Yajnik had told us—and he knew it because he was all the time fasting like Shri Morarji Desai but at the same time going round and not sitting somewhere that they had nowhere to go. All these things are mentioned also in all the reputable newspapers. Is it not necessary, therefore, for us to have some investigation properly conducted by the Central Government with whatever agency it thinks fit, in order to pin down the guilt of the morally impeached Gujarat Government? The present probe is inadequate. Something has got to be done about it. The Centre must make its own assessment and act accordingly. The Centre must also make sure that rehabilitation facilities are given properly and truly. The Centre must also ensure that Muslim workers are taken back into employment. The Centre must also investigate the charge which has appeared in the newspapers that Muslim trade unionists, some of whom happen to be communists also, were butchered off in order that the position might be safe for vested interests. All these things require to be done. That is why I say that the siren song of secularism and tolerance is not something which can go on captivating our people for very much longer, or glorified gimmiks like the National Integration Council. I do not want to denigrate the National Integration Council. It might be doing an important job. But merely glorified gimmickry with the National Integration Council passing resolutions and all that would not do. Something very much more is necessary. Muslims and their problems, just as the problems of Scheduled Castes and Scheduled Tribes are ignored. Those problems have got to be tackled. Do we not remember that it was after the demoralisation which set in when the struggle was withdrawn by Mahatma Gandhi that the communal trouble arose in the 1920's from 1923 onwards ? Do we not remember that Mahatma Gandhi himself went on a fast in the house of Maulana Mohammed Ali in Delhi in 1924 ? Do we not remember that those days, the mid-twenties were the period of political demoralisation ? It is only when there is frustration, on account of political and economic degeneration, it is also only on that account, that communal troubles arise. If today, therefore, there is to be any sense in the kind of gestures which some of those people like the Prime Minister make from time to time, if there is any sense in those gestures, you have to do something in order to electrify the country, and then we shall find that the Swatantra-Sangh-Syndicate combine with which perhaps because of the S being there, some of my socialist friends are sometimes found to be together would be broken and that would be defeated and we shall go ahead in order to bring about a different dispensation in our country.

श्री राम शेखर प्रसाद सिंह (छपरा) : सभापति महोदय, मुस्लिम लीग के माननीय सदस्य ने जिन बातों की चर्चा यहां पर की है, उसको सुन कर मुझे बहुत तकलीफ हुई । उन्होंने जिन विचारों को प्रकट किया, उनसे उसी भावना का प्रतिनिधित्व मालूम पड़ता था जो आज देश में फैलती जा रही हैं । माननीय सदस्य ने अपनी जो तकलीफ और दर्द ज़ाहिर किया, उस के लिये हम भी दुखी हैं, हमको भी तकलीफ है और इस सदन का एक एक सदस्य जो यहां पर मौजूद है सबको उसी प्रकार से दर्द हुआ है । जो कुछ भी

अहमदाबाद में हुआ है उसके लिये हम सब लोगों का मस्तक शर्म से झुक जाता है। चाहे वाराणसी हो, रांची हो, जबलपुर हो, जौनपुर हो, जहां कहीं भी इस प्रकार के दंगे हुए हैं—उनमें चाहे हिन्दू मरें या मुसलमान भाई मरें, किसी की भी मृत्यु हो, उसके लिये हम सबको दर्द है।

आपने एक बात का जिक्र किया—मुझे खुशी है कि हमारे गृह मंत्री जी ने तुरन्त उसका खण्डन किया, क्योंकि इस तरह से बातें कह देने का देश पर बड़ा असर पड़ता है। आपने बताया कि होम मिनिस्ट्री से कोई सीक्रेट सर्कुलर गया है कि मुसलमानों को पब्लिक अण्डरटेकिंज में नौकरी न दी जाये। अगर ऐसा हुआ होता तो यह वाकई शर्म की बात होती, लेकिन दुख की बात है कि इस किस्म की बातें कह दी जाती हैं और हम लोग उन पर विश्वास कर लेते हैं, लेकिन यह खुशी की बात है कि माननीय गृह मंत्री जी ने तुरन्त ही उसका खण्डन कर दिया।

दूसरी बात हमारे मुस्लिम लीग के माननीय सदस्य ने यह कही कि सरकारी नौकरियों में मुसलमानों की कमी है। छोटे-छोटे पदों पर हो सकता है कि मुसलमानों की कमी हो—यह बात रांची के दंगे के विषय में कही गई थी, लेकिन जब एन्क्वायरी हुई तो पता लगा कि तीन डी० आई० जी० बिहार में मुसलमान थे। इसके अलवा दर्जनों मुसलमान अफसरों के नाम मैं आपको गिना सकता हूं जो वहां पर कलैक्टर और डी० आई० जी० के रैंक में काम कर रहे हैं। इस किस्म की भावना उनके दिल में आई—जिससे मुझे तकलीफ हुई। इस किस्म की गलत भावना हम लोगों के दिलों में नहीं आनी चाहिये, खास कर संसद सदस्यों के दिलों में जो जनता के सामने जवाबदेह हैं। अगर यह भावना बाहर जायगी तो इसका गलत असर पड़ेगा।

सभापति महोदय, मैं बता रहा था कि अहमदाबाद का जो दंगा हुआ है, वह उन भावनाओं का प्रतिविम्ब है जो हम लोगों के चारों तरफ़, हम लोगों के सामने हैं। ये घटनायें क्यों घटीं, ये नई घटनायें नहीं हैं, इस किस्म की घटनायें बार बार घट रही हैं, लेकिन प्रश्न यह है कि क्यों घट रही हैं? अंग्रेजों के जमाने में अंग्रेज़ यह समझता था कि हिन्दू और मुसलमान अगर मिल कर रहेंगे तो हम इन पर साम्राज्यवादी शासन नहीं कर सकेंगे, इनको अलग करने के लिए झगड़ा कराना चाहिये और उन्होंने उस झगड़े के बीज बोये, जिसका नतीजा यह हुआ कि बाद में दो-नेशन थ्योरी आई और हिन्दोस्तान का बटवारा हुआ। कुछ लोग पाकिस्तान चले गये, कुछ यहां रह गये। जो लोग यहां रह गये, उनको हमने कभी ऐसा विश्वास नहीं दिलवाया, हमने उन्हें ऐसा प्रेम नहीं दिखाया, जिससे वे समझ सकें कि वे हमारे भाई हैं। जब कभी ज़रूरत पड़ी उनकी प्रोटेक्शन के लिए कुछ लोग आये। लेकिन कुछ लोगों ने उनके सामने ऐसी भावना दिखलाई, जैसे वे लोग अपने को प्रोटेक्टेड नहीं मानते हैं। हमारे दोस्त सलीम साहब ने भी कहा कि उनके दिमाग में ऐसी भावना पैदा हो गई है कि ये लोग यहां पर प्रोटेक्टेड नहीं हैं। जब हमारे लोग ही ऐसी भावना पैदा करेंगे कि वे लोग प्रोटेक्टेड नहीं हैं, तो आम जनता कैसे समझेगी कि वह प्रोटेक्टेड है। यह सरकार का काम है कि उनके अन्दर विश्वास जाग्रत करे। मैं इस बात को मानता हूं और देश का हर नागरिक इस बात को मानता है कि जो भी हिन्दुस्तान में बसता है—हिन्दू, मुसलमान, सिख, ईसाई, किसी भी धर्म को माननेवाला, वह उसी प्रकार का नागरिक है, जिस प्रकार कि हमारी प्रधान मंत्री और गृह मंत्री हैं। हमारे संविधान में किसी भी प्रकार के सन्देह की गुंजाइश नहीं है। लेकिन फिर भी यदि कोई सन्देह करता है तो मुझे दुख के साथ कहना पड़ता है कि उसको अपने में ही विश्वास नहीं है। ये घटनायें एक दूसरे में डिस्ट्रस्ट की भावनाओं से घटती हैं। अब जब कि ये घटनायें घट जाती हैं तो मैं इस बात को मानता

[श्री राम शेखर प्रसाद सिंह]

हूं कि जो भी सरकार वहां पर है, उस सरकार की जवाबदेही है कि उन घटनाओं को रोके। अगर सरकार चाहे तो उन घटनाओं को रोक सकती है। मैं इसको ला एण्ड आर्डर प्राबलम नहीं मानता, यह राष्ट्रीय प्राबलम है, मानव प्राबलम है—इस दृष्टि से इसको देखना चाहिए। जो भी राज्य सरकार इन घटनाओं को रोकने में असमर्थ हो जाय, उसको मिलिट्री बुलानी पड़े—तो मिलिट्री तो आम तौर पर इन्टीरियर मामलों के लिए नहीं बुलाई जाती, जब विदेशियों से लड़ाई हो तो उनका मुकाबला करने में उसका इस्तेमाल किया जाता है, लेकिन जिस ऐसी स्थिति का सामना करने के लिये मिलिट्री को बुलाना पड़े तो समझ लीजिये कि ला एण्ड आर्डर फेल हो गया है, राज्य सरकार अपने उत्तरदायित्व को निभाने में असफल रही है, इसलिये मिलिट्री को बुलाया गया है। मैं समझता हूं कि गुजरात सरकार इस काम को करने में असफल रही, उसकी पुलिस का व्यवहार स्थिति पर काबू पाने में असफल रहा, तभी उन्होंने मिलिट्री को बुलाया और जब मिलिट्री को बुला कर उसको रोका गया तो जवाबदेही सेन्टर की आ जाती है और सैन्टर को चाहिये था कि उन घटनाओं को स्वयं तुरन्त रोकने का प्रयत्न करती।

जब कभी ऐसी घटनायें होती हैं तो यह देखने के लिये कि कौन रेस्पोन्सिबल है, कमीशन बना दिये जाते हैं। कमीशन की रिपोर्ट आती है तो उसको आप वेस्ट-पेपर वास्केट में फेंक देते हैं। इन कमीशनों के बैठाने का क्या लाभ है, यदि आप उनकी सिफारिशों पर कार्यवाही नहीं करते। जैसा कि मैंने पहले कहा है—यह समस्या राष्ट्रीय स्तर पर हल होनी चाहिये और केवल सरकार ही नहीं सामाजिक नेताओं का भी कर्तव्य है, राजनीतिक नेताओं का भी कर्तव्य है कि सब मिलजुल कर समाज में इस किस्म का विश्वास पैदा करायें, खास तौर से अल्पसंख्यकों में यह विश्वास पैदा हो कि वे पुर्णतः सुरक्षित हैं, वरना केवल सरकार के बस की यह बात नहीं है।

श्री राम सेवक यादव (बाराबंकी) : सभापति महोदय, यह बड़े दुख का विषय है कि 22 सालों की आजादी के बाद भी हिन्दुस्तान में हिन्दू और मुसलमानों में दंगे होते रहते हैं आज जो आखिरी दंगा गुजरात का हुआ.....

श्री बलराज मधोक : आखिरी वाराणसी का है।

श्री राम सेवक यादव : लेकिन उसके पहले जो गुजरात में हुआ वह अपने किस्म का एक बेनजीर दंगा है क्योंकि स्वतन्त्रता के समय बटवारे के बाद हिन्दू-मुसलमानों का जो दंगा हुआ था, उसके बाद यह सबसे बड़ा दंगा है। लेकिन इसके साथ साथ मुझे यह भी दुख है कि सरकार ने जिन चार बातों का ज्यादा जिक्र किया, उन चार चीजों में यह सरकार उतनी ही ज्यादा असफल रही—1. बाढ़ की चर्चा, 2. हरिजनों की चर्चा, 3. मुसलमानों की सुरक्षा की चर्चा, और 4. समाजवाद की चर्चा। इन चारों में ये बेचारे बुरी तरह से पिटते रहे।

हरिजनों पर स्वतन्त्रता से पहले गोली नहीं मारी जाती थी, लेकिन अब तो वे गोली से मारे जाते हैं। मुसलमानों का एक दंगा हुआ, दूसरा हुआ और उसके बाद जितने दंगे हुए एक दूसरे से ज्यादा हुए, हम उनकी सुरक्षा की बात करते रहे, उनकी भावनाओं के साथ खिलवाड़ करते रहे और ऐसे दिखावटी काम करने की कोशिश होती रही जिससे मुसलमानों के जज़बात उभर जायं, लेकिन जब दंगे होने लगे और पिटने लगे तो हम उनको सुरक्षा न दे सके—यही सब अब तक होता रहा। मैं चाहूंगा कि इस सदन में बहस जम कर हो और इन दंगों का विश्लेषण न करके जो इसके बुनियादी कारण हैं, उनमें जाने का प्रयत्न किया जाय तो शायद कुछ ज्यादा

सफलता हो सकेगी और हम आगे के बारे में सोच सकेंगे । यहां पर हिन्दू-मुसलमानों के दंगे क्यों होते हैं ? एक माननीय सदस्य ने कहा और सही कहा है, मैं भी कहना चाहता हूं कि केवल हिन्दू-मुसलमान ही नहीं, हिन्दुओं के अन्दर भी साम्प्रदायिकता के आधार पर, जाति प्रथा के आधार पर झगड़े हो रहे हैं, जानें जा रही हैं, लोगों की चीजों को लूटा जा रहा है—यह भी एक पहलू है जिस पर ध्यान देना चाहिये । अब तक तो इन दंगों के लिये अंग्रेज़ जिम्मेदार था, जो हिन्दू मुसलमानों के दंगे कराता था और उसके सहारे हिन्दुस्तान में अपने पैर जमाये हुए था, लेकिन चलते चलते एक मुश्तकिल दर्दे-सिर दे गया, पाकिस्तान बन गया, जिससे बजाय इसके कि हिन्दू-मुसलमानों के दंगे खत्म हों, सदैव चलते रहेंगे । अगर इसके बारे में गम्भीरता से विचार नहीं हुआ और मैं उन सभी लोगों से, सभापति महोदय, जो आज मुसलमानों की सुरक्षा के लिये बहुत बेचैन हैं, निवेदन करूंगा—ज़रा अपने सीने पर हाथ रख कर सोचो कि क्या कभी उनका हाथ पाकिस्तान बनवाने में नहीं था ? जब उन्होंने पाकिस्तान बनवाने की पूरी कोशिश की और बराबर पाकिस्तान के नारे के साथ रहे तो क्या उन्होंने नहीं सोचा था कि एक खतरनाक चीज पैदा हो जायगी ।

15.30 hrs.

[SHRI K. N. TIWARI *in the Chair*.]

मैं कहना चाहता हूं कि पाकिस्तान चाहे कमजोर हो या शक्तिशाली, पाकिस्तान के खुद के अस्तित्व के लिए हिन्दू मुस्लिम झगड़े जरूरी हैं और वे चलते रहेंगे।...**(व्यवधान)**... मैं श्री बलराज मधोक जी से कहूंगा कि वे बहुत प्रसन्न मत हों । ..**(व्यवधान)**... मैं कहना चाहूंगा कि हम चाहते हैं कि हिन्दुस्तान और पाकिस्तान का महासंघ बने, दोनों देश एक हो जायें । महासंघ की हमारी और आपकी नीति में एका है लेकिन हमारे रास्ते अलग-अलग हैं । आप 6 करोड़ मुसलमानों को देशद्रोही कहेंगे और 15 करोड़ मुसलमानों को मिलायेंगे, ये दोनों बातें एक दूसरे से मेल नहीं खातीं हैं । इसलिए मैं कहूंगा ..... **(व्यवधान)** . . . .

श्री बलराज मधोक : मैं ६ करोड़ मुसलमानों को देशद्रोही नहीं कहता, मैं श्री यूनस सलीम को देशद्रोही कहता हूं । ....**(व्यवधान)**...

श्री मु० अ० खां (कासगंज) : मुझे इस बात पर बड़ा सख्त एतराज है..**(व्यवधान)** हैं...

श्री बलराज मधोक : मैं श्री यनस सलीम का नाम वापिस लेता हूं और शेख अब्दुल्ला को कहता हूं । श्री यूनस सलीम इस सदन के सदस्य हैं इसलिए मैं अपना शब्द वापिस लेता हूं और अब्दुल्ला को देशद्रोही कहता हूं । . . . **(व्यवधान)** . . . .

श्री राम सेवक यादव : मैं चाहता हूं कि आज मुसलमानों और हिन्दुओं के राष्ट्रीयकरण की जो चर्चा चलती है उसके स्थान पर इस तरह की चर्चा चलाई जाय कि आज देश के लोगों का आधुनिकीकरण हो, उनका नये तरह का दिमाग बने और तभी इस समस्या का हल हो सकता है । मैं सत्तारूढ़ दल के ऊपर आरोप लगाना चाहता हूं और वह आरोप यह है कि सत्तारूढ़ दल ने अपनी खुद की कुर्सी और गद्दी मजबूत करने के लिए मुसलमानों की सुरक्षा का नारा केवल उनके जज़बात के साथ खिलवाड़ करने के लिए लगाया ताकि उनके वोट भुंड के भुंड के साथ हासिल किये जा सकें और खुद की गद्दी मजबूत बनी रहे । लेकिन जहां तक उनकी बेकारी और बेरोजगारी दूर करने का सवाल है, उनको नौकरियों में स्थान देने का सवाल है, उनको वह जगहें नहीं मिल पाती हैं । मैं चाहता हूं कि यह सस्ता नारा और खिलवाड़ बन्द किया जाये ।

सभापति महोदय : अब साढ़े तीन हो गए हैं, आप सोमवार को कन्टीन्यू कीजियेगा ।

श्री रवि राय : मैंने आपसे पहले सभापति महोदय से विनती की थी, ये अभी दस मिनट

[श्री रवि राय]

में समाप्त कर देंगे । सोमवार को ये यहां पर नहीं रहेंगे ।

श्री राम सेवक यादव : तो मैं यह कह रहा था कि यह खिलवाड़ बन्द होना चाहिए । मैं सरकार को याद दिलाना चाहता हूं कि जब बनारस हिन्दू विश्वविद्यालय से "हिन्दू" शब्द निकालने का निर्णय हुआ, यहां पर निश्चय हो गया और वह राज्य सभा में गया तो फिर एकदम से उसको हटा लिया गया । वह इस सरकार की कमजोरी का द्योतक था । इस तरह की कमजोरी को लेकर इस हिन्दू मुसलमान के सवाल को हल नहीं किया जा सकता है । मैं चाहता हूं कि मुस्लिम विश्वविद्यालय जाये, मैं चाहता हूं कि हिन्दू विश्वविद्यालय जाये और मैं चाहता हूं कि ब्राह्मण विश्वविद्यालय जाये । कहार, कुर्मी, अहीर, राजपूत, इस तरह के नामों से जितने भी संस्थान चलते हैं वह जायें । अगर आप उनको खत्म नहीं करते हैं तो यह बीमारी नहीं जा सकती है ।

धर्म की बात चलती है । मैं कहना चाहता हूं कि सचमुच में जो असली धर्म हैं; हिन्दू, मुसलमान, सिख, इसाई, उन असली धर्मों में और असली राजनीति में कोई द्वंद नहीं है । दोनों ही समाज के लिए हैं जनता के लिए हैं । लेकिन कुछ नकली-धर्म भी चल गए हैं । नकली धर्म क्या है ? कौन हिन्दू है ? चोटी वाला । कौन हिन्दू है ? जनेऊ वाला । कौन हिन्दू है ? चन्दन वाला, चौके वाला । कौन मुसलमान है । दाढ़ी लगाने वाला या बुर्का पहनने वाले मुसलमान हैं । तो जब तक ये भेदभाव की बातें रहेंगी तब तक असली धर्म नहीं चलेगा । मैं गांधी, खान अब्दुल गफ्फार खां और पुराने नेताओं का भी जिक्र करूं । कौन थे कबीर जिनको हिन्दू-मुसलमान दोनों ही अपना कहते थे ? कबीर ने कहा था हिन्दुओं से :

जो तू बाह्मन बह्मनी जाया,
आन वाट हो काहे न आया ।

और मुसलमानों से कहा :

जो तू तुर्क तुर्कनी जाया,
पेटहिं खतना क्यों न कराया ।

हमारे साथी इसहाक सम्भली दाढ़ी पर ध्यान रखें—वे तो साम्यवादी हैं । तो यह ताम झाम बन्द होना चाहिए । . . . **(व्यवधान)** . . मैं समाप्त कर रहा हूं ।

मैं कहूंगा कि सरकार ने सचमुच में इतिहास को ठीक से लिखाया होता, आजादी के फौरन बाद इस सरकार ने समाचार-पत्रों को ठीक से इस्तेमाल किया होता, आकाशवाणी का सही इस्तेमाल किया होता, पाखंड, ढोंग और पुराने अंध विश्वासों के खिलाफ लड़ाई लड़ी गई होती, साहित्यक किस्म के ब्राडकास्ट होते और गोष्ठियां होतीं तो सफलता मिल सकती थी लेकिन इस सरकार ने केवल नाटक खेला । मैं चाहता हूं कि समान सिविल कोड हिन्दू, मुसलमान, सिख, इसाई सभी के लिए हो । डा० लोहिया फरुखाबाद में चुनाव लड रहे थे, वहां पर उन्होंने कामन सिविल कोड की बात की थी । लेकिन श्रीमती इन्दिरा नेहरू गांधी जो कि आज प्रधान मंत्री हैं उन्होंने उस बात को अपना राजनीतिक फायदा उठाने के लिए इस्तेमाल किया था । पर उपदेश कुशल बहुतेरे । सरकार की कथनी और करनी में भेद है । यह गद्दी बचाने का रास्ता तो हो सकता है लेकिन देश और समाज को बचाने का रास्ता नहीं हो सकता है । मैं कहूंगा कि जब इस तरह की चीजें चलाई जायेंगी तभी साम्प्रदायिकता से छुटकारा मिलेगा । मैं मधोक जी और जोशी जी से भी कहना चाहता हूं कि जब तक हिन्दुओं में चोटी की प्रथा समाप्त नहीं होती, वर्णाश्रम का अन्त नहीं होता तब तक संकीर्णता समाप्त नहीं होगी । आज स्थिति यह है कि जो आपका वर्णाश्रम है वह समाज के लिए सबसे ज्यादा खतरनाक है, उसको

खत्म करो । लेकिन इसका भरोसा नहीं है ।... **(व्यवधान)**...आप कोई कार्यक्रम नहीं बनाते हैं। सिद्धान्त पर उठकर सामाजिक और आर्थिक कार्यक्रम बनाओ, पिछड़े वर्ग के लोगों को विशेष अवसर और समान अवसर दो, उसमें योग्यता की कसौटी नहीं बल्कि अवसर की कसौटी बनाओ तो फिर बनेगा देश, बनेगा समाज और मिटेंगे ढोंग लेकिन यह इस बातचीत से नहीं होगा ।

15.38 hrs.

DRUGS AND MAGIC REMEDIES (OBJECTIONABLE ADVERTISEMENTS) AMENDMENT BILL*

(*Amendment of Section* 2)

श्री यशपाल सिंह (देहरादून) : मैं प्रस्ताव करता हूं कि भेषज तथा चमत्कारी उपचार (आपत्तिजनक विज्ञापन) अधिनियम, 1954, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954."

The motion was adopted.

श्री यशपाल सिंह : मैं विधेयक पेश करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Article* 83 *and substitution of Fourth Schedule*)

श्री यशपाल सिंह (देहरादून) : मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री यशपाल सिंह : मैं विधेयक पेश करता हूं ।

MR. CHAIRMAN : Shri Umanath. Absent. Shri Salve. Absent.

15.40 hrs.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS) BILL—*Contd.*

MR. CHAIRMAN : We now take up further consideration of the following motion moved by Shri S. S. Kothari on the 22nd August, 1968:—

> "That the Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto, be taken into consideration."

बहुत से लोग बोलने वाले हैं । मैं यह रिक्वेस्ट करूंगा कि माननीय सदस्य जितना कम समय लें उतना अच्छा है ।

श्री कंवरलाल गुप्त (दिल्ली सदर) : इस बिल पर कितना समय था और कितना हो गया ? इस पर कितने बोलने वाले हैं ?

सभापति महोदय : इसके लिए एक घंटा रक्खा गया था, लेकिन 2 घंटे 29 मिनट आलरेडी हो चुके हैं ।

SHRI RANDHIR SINGH (Rohtak) : Shri Kanwar Lal Gupta's Bill is very important and we want to speak on it. This Bill should take hardly 10 or 15 minutes more, and the Minister should reply.

सभापति महोदय : इस पर 17 लोग बोल चुके हैं और 4 और बोलने वाले हैं ।

श्री कंवरलाल गुप्त : आप समय बतला दीजिये, मैं उस वक्त हाजिर हो जाऊंगा ।

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5-12-69.

सभापति महोदय : मैं इसमें दो दो तीन तीन मिनट सबको दूंगा और उसके बाद मिनिस्टर साहब को बुला लूंगा ।

SHRI LOBO PRABHU (Udipi) : There is no gain-saying the fact that Government incurs considerable loss from bad contracts, there is no gainsaying the fact that in no such loss has responsibility been fixed and the loss been recovered from any one concerned. To that extent, Mr. Kothari's Bill is fully justified and was overdue and we have to think in terms of doing something to reduce the losses and to improve the agreements. If that is the position, it is necessary for the House and for the Minister to examine a little the structure of the administration responsible for the agreements.

First, there is the technical sanction. At a certain level, the technologist has to say that this project is good, that this import is necessary. Secondly, you come to a stage of financial sanction where the financial official has to say that this investment is justified, that this is the best place from where a particular equipment can be purchased. Third comes the drafting stage where the lawyer has to say whether the agreement is correctly drafted, that it has no loopholes and it serves the interests of the country. Fourthly, there is the administrative sanction where all these aspects are considered and the head of the department takes responsibility for the agreement. What I have to suggest in the short time at my disposal is this, that at each of these different stages there should be responsibility fixed. The technologist, the financial officer, the drafting assistant and the administrative head have all to assume a responsibility and not only to assume a responsibility but become liable to the very salutary rule that existed that where a Government servant allows a loss to be incurred which was within his means to prevent, he is personally responsible for making good that loss.

That being the background, I support Mr. Kothari's Bill to this extent that if at any of these four stages any officer feels any doubt about the particular contribution that he is making to agreement, he should have the right to appeal to a cell in the Finance Ministry for approving his particular proposal. Unless he has this right to say: please refer this as I am not quite confident whether what I am proposing is right, he may find it difficult to stand up to the rule of surcharge which provides for recovery of losses. I hear that Mr. Kothari is likely to withdraw it; whether it is withdrawn or not.....

SHRI S. S. KOTHARI (Mandsaur) : It depends upon the Minister's reply; that assumption is wrong.

SHRI LOBO PRABHU : I do not wish that it should be withdrawn. But I should like the Minister to give this assurance that there would be a cell in the Finance Ministry to which reference can be made by any of the four authorities concerned which are responsible for the drafting of a contract.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : The Bill moved by Shri Kothari came up for detailed discussion last time and the original Bill seeks to provide compulsory scrutiny and approval by a central authority of the agreements or contracts. Later on according to an amendment which was proposed Mr. Kothari has located this authority in the Finance Ministry. Certainly to the extent Mr. Kothari's proposal enhances the empire of the Finance Ministry I should be the one person who should welcome it. One should not view it that way; it should be viewed in all its aspects.

Before putting forth certain arguments from this point of view, I want to thank the hon. Members who have participated in the debate. Most, at least eight, of the Members who spoke have more or less opposed the Bill.

SHRI S. S. KOTHARI: How many supported ?

SHRI P. C. SETHI : I shall give that. Shri N. K. Sanghi, N. K. Somani, Shrimati Sharda Mukerjee, Shri Jaipal Singh, Shri P. C. Verma, Shri C. Panigrahi, Shri N. Ahirwar and Shri R. D. Bhandare were more or less opposed to the Bill. Those who extended their support to the Bill, some of them partially, were as follows. Mr. Onkarlal Bohra gave partial support as also Mr. Raja Ram who wanted

some amendments to be adopted. Mr. Himatsingka gave general support and Shri Randhir Singh gave partial support. Shri Ram Avatar Shastri supported it and while Mr. Nambiar also supported it he wanted certain changes. Shri Maharaj Singh Bharati also gave support with certain modifications.

SHRI LOBO PRABHU : You have left me out.

SHRI P. C. SETHI : He spoke just now and I shall refer to his points in the end of my speech. While initiating the debate Shri Kothari gave two illustrations about the contracts—the Trombay unit of the Fertiliser Corporation and the Neyveli Lignite Corporation.

As far as this particular contract of the Fertilizer Corporation is concerned, it is true that it came in for adverse comment by a Parliamentary Committee. But, later on, I have come to know that the Department of Petroleum and Chemicals have constituted an inquiry into the affair under the Commissions of Inquiry Act. Therefore, the whole matter is under an inquiry. I am quite sure this commission would do justice to this problem and, after receiving the report of this commission, the department concerned would be able to take a view about it.

As far as the Neyveli Lignite Corporation is concerned, which comes under the Ministry of Mines and Metals, it came under the Colombo Plan aid in the first instance. Therefore, this was taken up at a later stage. Because the plant came under the Colombo Plan for assistance the collaboration was extended for some time and in the nature of things it was necessary.

Shri N. K. Sanghi referred to the delay in the finalisation of contract by the IAC in the matter of purchase of aircraft. Here the question that has to be considered and decided is what type of aircraft we should go in for. There is no question of any delay in finalising the contract.

Then so many hon. Members said that the public sector is making a huge loss. There were 83 concerns in the public sector. Out of them 13 are promotional and financial institutions, 55 are running companies and the rest are at the developmental stage or in the construction stage. Therefore, we should really take into account the functioning of only those 55 public sector companies.

Shri Maharaj Singh Bharati was very eloquent in his speech when he referred to the public sector companies. To the extent his suggestions are constructive and useful we will give them serious thought and consideration. I may say that out of the 55 public sector concerns and 10 promotional and developmental undertakings, and also two financial institutions (excluding L.I.C.) it is not as if all of them are running at a loss. 39 of them have made a profit of Rs. 49 crores. Yet, nobody talks of those 39 concerns which have made a profit. The remaining companies have made a total loss of Rs. 84 crores. Hon. Members should appreciate that out of the loss of Rs. 84 crores one single unit, namely, Hindustan Steel, is responsible for a loss of Rs. 38 crores to 40 crores. Therefore, almost the entire profit made by these 39 companies has been eaten away by one company itself. Then, there are certain other projects which have not been able to utilize their capacity to the full, either on account of recession or on account of the gap in planning that came in between. Therefore, these are the difficulties.

Here I would like to say that apart from the loss we will have to consider the useful role performed by the public sector plants. Although it is not very much related to the Bill before the House as such, it is necessary for me to go into them. These companies have given a depreciation of Rs. 121 crores. They have given an interest of Rs. 74 crores. They have given to the Government Rs. 19 crores in the form of taxes. The manufacturing concerns in the public sector were responsible for an export of Rs. 47.62 crores in 1967-68 and Rs. 68 crores in 1968-69. Their export performance is improving and they are giving us valuable foreign exchange. Then there are other companies in the public sector which are also giving us valuable foreign exchange to the tune of of another Rs. 65 crores. They are Shipping Corporation, Air India and companies of that nature. Thus, the valuable foreign exchange earned by them is quite substantial and they are very helpful to the Indian economy as such because they have given the basic infra-structure to our economy.

[Shri P. C. Sethi]

We would certainly welcome useful suggestions and healthy criticism. All the suggestions will be carefully considered. Wherever those suggestions will result in improvement in the functioning or profitability of those undertakings, we will implement them.

During the course of the debate, Shrimati Sharda Mukerjee also made a point about the management aspect of certain companies. Certainly, Government have already accepted this point. But as far as the management aspect is concerned, there has been a lack of talent, and that is why we are now, as far as the Bureau is concerned, drawing up a panel of all the various categories; four schedules have been defined and under these four schedules, we will draw up a panel from a salary of Rs. 2,000 to Rs. 4,000—A, B, C, D, etc.,—and these would be not only from the people in Government service but talents from outside the Government service, and yeople from the private sector and other people who have got faith in the working of the public sector, and the people will be empanelled. To that extent, we shall try to gather the proper number of people.

But here, I would also like to point out that there are some difficulties. For example, the best talents are being paid by the private sector huge salaries, which the public sector companies do not pay. So, it would be for the consideration of the House and for the Government whether the salaries which are being given in the private sector should be restricted or the public sector companies should also be allowed to open their door for such people of high talents and they should be given higher salaries which may be even higher than those given to the Secretariat people or other high Government officials. This would be a point which would need consideration. But, apart from this, the other public enterprises have also taken into collaboration—the Institute of Management, one at Calcutta, and another at Ahmedabad, and the Administrative Staff College of India and the National Productivity Council and other institutes in the country, measures for co-ordination and training of managerial personnel—

SHRI S. S. KOTHARI : Sir, how is this all relevant to the Bill ? He is drawing a picture of the public enterprises in general.

SHRI P. C. SETHI : You did not interrupt when these points were raised by the Opposition Members. I am referring only to those points which have been raised by the hon. Members. I cannot leave those points unchallenged. I cannot help it.

MR. CHAIRMAN : You go on. He has got the right of reply.

SHRI P. C. SETHI : Sir, then there were a few other points raised by some hon. Members. Shri Jaipal Singh pointed out the need for appointment of the local people. Already, instructions are there from the Home Ministry that as far as people who are below the range of Rs. 500 in the Class III and Class IV categories are concerned, the local people should be given preference. And to that extent that is being followed. But sometimes practical difficulties come in. For example, when the construction staff was retrenched in Bhilai, or from other public sector projects, it was argued that while some people are retrenched, they are not absorbed in the new projects. For example, Bokaro is coming up in Bihar State, and it is the anxiety of the local people that the local people at least for Class III and Class IV posts should get employment. But while we have some retrenched employees in the Bhilai steel plant and other steel plants, and if they are transferred there, then to that extent the local people there would object, while, on the other hand, there is pressure both from the House and outside the House that those people who are being retrenched should be given a place and should be absorbed. This contradiction is there. But to the extent possible, we are certainly giving all possible opportunities to the local people as far as the Class III and Class IV jobs are concerned. Certainly for technical posts and other higher posts, it would not be possible to limit the employment to the local area. It would have to be on an all-India basis and a selective basis.

Shri Rajaram also made a point with regard to the State participation in the

public sector projects. As far as State participation is concerned, it cannot be made compulsory, but there are certainly a few public sector enterprises where the State Governments are partners, for example, the Praga Tools Ltd., Central Fisheries Corporation Ltd., National Newsprint and Paper Mills Ltd., Sambhar Salt Ltd., Tungabhadra Steel Products, National Projects Construction Corporation Ltd., Fertiliser Company (Kanpur) Ltd., and the Indian Telephone Industries. These are some of the projects where the State Governments are also partners in these ventures and to that extent they are joint ventures between the Central Government and the State Governments.

16 hrs.

Having met all these points which were raised during the course of the debate I would now like to come to the pros and cons of the Bill before the House. This Bill says that agreements or contracts entered into by public sector projects should be scrutinised and approved by some central authority, possibly the Finance Ministry. Shri Lobo Prabhu has also suggested this to a limited extent in respect of the technical, financial, drafting and legal aspects and said that there should be a cell in the Finance Ministry to examine these.

The House is well aware of the fact that there is a demand both within and outside the House that an industrial concern, whether a public sector one or a private sector one, should be run as an industrial concern. If an industrial concern is to be run as an industrial concern, where purchase or sale is concerned, where there is a contract for purchase or sale of a few lakh tonnes of iron ore for a public sector project, it would not be desirable or possible to have these contracts examined in the Finance Ministry.

SHRI LOBO PRABHU : The Bill says, above Rs. 10 lakhs.

SHRI P. C. SETHI : To that extent you will have to see what the types of contracts are that Shri Kothari has in view. I am quite sure that he must be having in view either foreign collaborations or capital projects. If that is the case, then first of all I would submit that there is an autonomous body which has been given a certain authority. The manager has authority to enter into contract up to a certain sum and the board of directors has authority to enter into a contract up to a certain amount. As far as capital projects are concerned, even in bigger enterprises projects over a crore of rupees come to the ministry concerned for examination and approval. If there is any foreign collaboration or agreement and the out go of foreign exchange is involved, such contracts do come to the Finance Ministry where they are being examined and then final approval is given.

If we take the responsibility about all the contracts, then if legal issues are involved—there are various clauses in the agreement and to that extent legal issues are involved—the Finance Ministry by itself cannot take the responsibility and the contract will have to be examined by the Law Ministry first and after the approval of the Law Ministry will come to the Finance Ministry. To that extent the autonomy of the public sector units would be diluted and we would not be working the public sector projects on the principle that they should function like an industrial unit. Then, all this will involve delay and red-tape with the result that these things would not be possible.

Then, Shri Rajaram made the point that whenever these contracts come to the Finance Ministry, they should be okayed in two days. Now, clearance cannot be done in two days in that manner because it will have to go to the Law Ministry.

But I would like to say that not only the public sector projects should work like an industrial project in the private sector but I would even go to the extent of saying, as Shri Lobo Prabhu has pointed out, that the responsibility for the various aspects of the contract which have been entered into by the public sector projects should be located and they should work in a manner where the principle of hire and fire is involved. If you hire a person for a particular job and he does not perform his duties properly or does not come up to the mark or there are lacunae left in the various aspects that Shri Lobo Prabhu has pointed out, the public sector projects should have the authority to fire out that man. To

[Shri P. C. Sethi]

that extent I certainly agree and the public sector projects must function in that manner. Besides this I would also like to say that after the comment of the Parliamentary Committee, when this matter came up before the Government, we have issued from the Bureau general instruction to the public sector projects about the lines of approach they should take in entering into these agreements or contracts. But I would like to say, certainly, the answerability and the responsibility of entering into a particular contract should vest upon those on whom we have delegated authority and, to the extent, they fail, we should, certainly, be in a position to take a view and punish them wherever any lacunae are found.

Having said this, I would again like to emphasize that, as far as the contention of Mr. Kothari is concerned, the contention seems to be that because all these things have come to light and the various Parliamentary Committees which have gone into various contracts have made remarks about them, he does not want these lacunae to remain. To that extent, the principle or the objective that he has in mind, I certainly appreciate and I agree. But to the extent I am advancing arguments that it will involve delays and all that, I would, certainly, examine the points mentioned by Mr. Lobo Prabhu, that is, the four aspects of the contract, technical, financial, drafting and final responsibility. To that extent, we will examine these points and, certainly, the public sector undertakings can take the legal advice from whatsoever person, according to the quantum of the contract in which they are entering into, but the final responsibility should vest with them. Wherever they fail, we should take cognizance of it and we should penalise them. As far as these particular aspects are concerned, I can only say that, keeping in view various suggestions that have been made, we will examine to what extent general guide-lines through administrative instructions should be given to public sector undertakings.

Having said that, I would appeal to the hon. Member to withdraw the Bill. His main objective is not to centralise the whole thing. His main objective is to improve the whole thing wherever lacunae are found. To the extent that his suggestions and the suggestions received from the other hon. Members are found feasible, we can improve upon the whole thing by issuing administrative instructions. We shall, certainly examine and see to what extent administrative instructions or guide-lines can be issued to the public sector undertakings.

In view of the position that I have indicated, I would appeal to the hon. Member to consider and withdraw the Bill.

SHRI S. S. KOTHARI (Mandsaur) : Mr. Chairman, Sir, while I should like to thank the hon. Minister for having appreciated the spirit in which I have brought the Bill and also the fact that he has agreed to one or two points about which I was also very particular, the principle of hiring and firing, and the other that wherever lacunae are discovered, the persons who deliberately bring about those lacunae and make defects in agreements deliberately with a view to joining those concerns later, are punished and that, when such cases of corration are brought to their notice or they come out as a result of enquiry made by the Public Undertakings Committee and other Committees, the Government will take steps to punish the guilty—also, a Commission of Inquiry has been appointed in the case of Trombay Fertiliser Project which in my opinion is a very serious case of corruption—he has not convinced me with regard to the basic points which I have made in my Bill.

We all agree that autonomy is necessary. May I draw your attention to a distinction between liberty and licence? Liberty is necessary but, when it degenerates into licence, it becomes a danger to society. Similarly, autonomy is necessary in the case of public sector undertakings because with autonomy alone public sector undertakings can function efficiently. In the day-to-day management, they must have autonomy. That happens to be in the case of private sector also. But when it is a question of certain basic matters, such as, entering into foreign collaborations or entering into agreements where considerable amounts of money are involved, those things should

be carefully scrutinised. A Managing Director or a person in the private sector who has put in his money, who has great stakes, goes into great detail, scrutinises those agreements and only when he is convinced that the agreements are almost as fool proof as they can be that decisions are taken. Mr. Somani who is not here now said something about the private sector. He has probably studied the American industry; he has not studied what is happening in his own house. In the private sector, if any defective agreement was entered into by the Manager, he would be fired. Besides the effective proprietor—you may call him Chairman or Managing Agent—goes through the agreements, scrutinises them and sees that no lacunae remain. But, with regard to the public sector enterprises, who is the proprietor ? It is the people of India who are the proprietors of these public undertakings. But people of India, obviously, cannot act by themselves. They have to act on the legislative side through the Parliament and on the executive side through the Government. Through the Cabinet or through the Government we have to ensure that these agreements are properly looked into.

Now may I submit that it can be provided that when draft agreements are referred to the Finance Ministry for scrutiny, a time limit may be prescribed within which the Finance Ministry must scrutinise the agreements and return them. As one of the hon. Members Mr. Rajaram suggested, if it is not two weeks, they may take two months. But proper scrutiny, in my opinion, is necessary.

I have given various quotations from the reports of Public Undertakings Committee. I have pointed out only two cases—Trombay and Neyveli—just to illustrate. There are many other instances. Therefore, it is not a case where it is only isolated instances where such things have occurred. Then I would not have brought this Bill before this hon. House, but it is because a number of cases have come to light as a consequence of the investigation or scrutiny by the Public Undertakings Committee of the various Public Undertakings, that I was prompted to bring forward this Bill.

There is one important aspect I would like to refer. That is with regard to project agreements that we have been entering into with Communist countries. It appears that regarding Russia as the Big Brother, the Government of India has just signed on the dotted line without enquiring whether those agreements are one-sided or whether the technology which is being supplied by them is outdated. This has particularly happened in the case of Indian Drugs and Pharmaceuticals Ltd. The Committee has stated at one place—this is with Russia—

> "The detailed project report prepared by the collaborators did not indicate the time schedule of construction, capital cost estimates and estimated cost of production."

Without these basic data, how did the Government of India enter into an agreement ? When the Secretary of the Ministry of Petroleum & Chemicals was examined by the Public Undertakings Committee and was asked, he said that it was on the basis of their report. To quote again :

"They were accepted on the basis of faith." That means that agreements involving this project of crores of rupees were entered into on the basis of faith without considering whether the detailed project report contained details about the time schedule of construction, capital cost estimates and estimated cost of production. In my humble opinion, the detailed project report was worth just a scrap of paper if these basic data were not included in that report. This is the sort of agreement that the Government have entered into and the consequence has been that this project is in a financial and technical mess. The Public Undertakings Committee further observes:

> "At this stage when the projects are a *fait accompli*, the Committee can only hope that proper scrutiny would be carried out in future to see that the project reports are complete in all respects before accepting them."

The Russians have passed on to this country outdated technology and semi-obsolete machines and this Government have gleefully accepted them without any scrutiny. Probably it was done on account of the domineering

[Shri S. S. Kothari]

influence of Mr. Nehru, at that time. Shri Jawaharlal Nehru may have said "Well, if the Russians offer something, we must accept it."

SHRI P. C. SETHI : Sir, I repudiate what the hon. Member is just now saying. It is not correct. He must be saying it on hearsay basis.

SHRI S. S. KOTHARI : I am saying it on the basis of the Public Undertakings (Forty-sixth) Report. The Minister may kindly go through this Report. I have got with me all the passages, I have quoted, earmarked, and I will hand this over to him.

SHRI P. C. SETHI : I said about that part of the speech of the hon. Member where he said about Jawaharlal Nehru.

SHRI S. S. KOTHARI : There are many other cases : machines come from Russia which are second-grade, which are semi-obsolete, which belong to a technology which is out dated in the world—for instance, this surgical plant of the IDPL is one. The Antibiotics plant of the IPDL is another. The product produced is only a very small percentage of the installed capacity. The technology is out-dated. And, Sir, in certain cases also there is no demand for the product which is produced, in these various projects. This is a very important point. Whether the contract is with Russia or America, I make no distinction. The Government of India must see to it that the technology obtained is first-class technology, that it is not outdated, that there are proper penalties provided in case of non-compliance of the agreements. May I point out again, Sir, one thing in this connection? It is in the report of the I.D.P.L. It says :

> "It appears that the collaborators were themselves not sure of the technology to be offered by them and therefore kept on suggesting modifications from time to time."

> "There was also no penalty provision in the contracts for late delivery of equipments and machinery. Government have not given any convincing explanation for entering into such deficient agreements with the Russian Collaborators."

And then,

> "The Committee hope that in future Government will avoid such lacunae in the agreements with foreign collaborators and ensure that the interests of the country are safeguarded in all respects."

This is a very important point which I wanted to mention. Will the Goverment with its paraphernalia of so many Deputy Secretaries, Under Secretaries and Joint Secretaries, look into these agreements ? Will they see whether these projects are technically feasible, that there is proper demand for these products, that the machines are not obsolete, the process of manufacture is not out-of-date, etc.? In certain cases, collaborators have advanced very much in technology by two or three grades and they offer obsolete technology to us. The same thing happened in the case of the MIG factory for instance. The planes and the models that they are producing are outdated. The Russians for their own use have developed advanced models.

SHRI P. C. SETHI : May I interrupt the hon. Member for a minute? May I say that the hon. Member himself speaking against his Bill?

SHRI S. S. KOTHARI : The point is, these agreements, when they are entered into, have to be properly scrutinised and examined against any lacunae anywhere.....

MR. CHAIRMAN : Who is to scrutinise it? The Chairman or the Secretary or Under Secretaries and all that—who is to scrutinise?

SHRI S. S. KOTHARI : The autonomous body which first scrutinises them and then the Government also does it. I will come back to my point. That is, in the final stage of the agreement, it should come to Finance Ministry. That was the point.

SHRI G. VISWANATHAN (Waidiwash) : Mr. Chairman, you are putting inconvenient questions.

SHRI S. S. KOTHARI : Coming back to the point, it was stated by one of the hon. Members that audit parties set up by the Auditor General would also conduct a propriety-*cum*-efficiency audit. But that is only a post-mortem. What is necessary is that foreign collaborations are properly scrutinised at the stage when they are undertaken. Therefore, if there is a Central Cell in the Government—this is the point I am making—that authority should scrutinise the agreements in the final form.

SHRI P. M. SAYEED (Laccadive Minicoy and Aminidivi Islands): Sir, there is no quorum in the House.

MR. CHAIRMAN : The Bell is being rung...Now there is quorum. He may continue.

SHRI S. S. KOTHARI : May I submit that it is public money which is being lost in millions? Neither Government nor its officers in the Bureau of Public Undertakings appear to be concerned about it. They do not even want to take the powers that this wholesome Bill is giving them which would ensure that proper agreements are entered into and are very properly scrutinized.

The basic point that I am trying to emphasise is that in the final stages the contracts should be scrutinized by the central authority envisaged in the Bill. I am reminded of the German who remarked that after observing the chaotic and irresponsible functioning of this Government, he was convinced that God does exist because only God is running the administration in this country, not this Government.

The Minister of State, Mr. Sethi, is not prepared to accept this Bill. Let the Government be warned that next time there are defective agreements we are going to hold him and his ministry specifically responsible for those defects because he has not agreed to accept the provisions of the Bill....

SHRI P. C. SETHI : That is what I cannot agree to. I do not want to take that responsibility.

SHRI S. S. KOTHARI :....which would provide for a kind of automatic internal check which only means that what is done by one officer is judged by another and it is done in the automatic course. The agreement which is finalised by a public undertaking comes in its final draft form to the central authority which would check it, scrutinise it and finalise it. If that is done and if lacunae remain, it is the Government which will be responsible for the loss which would occur.

May I say that the Government would have done a great service to the public sector, to itself and to the country by accepting this Bill which, after the amendments I have made, has become flexible, and instead of inconveniencing the Government would only add to the security and safeguarding of public interest and public moneys which are the sacred trust with this Government.

Since the Minister says that he agrees with the spirit of the Bill and he would try to see how best he can issue administrative instructions to ensure that proper agreements are entered into and since the Minister has requested that I withdraw the Bill, I bow to his wishes and I withdraw the Bill with all good spirit.

MR. CHAIRMAN : Has the hon. Member the leave of the House to withdraw the Bill....

HON. MEMBERS : Yes.

The Bill was, by leave withdrawn.

MR. CHAIRMAN : We shall now take up the next Bill—Constitution Amendment Bill of Shri Kanwar Lal Gupta.

16.20 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 75 and 164)

श्री कंवर लाल गुप्त (दिल्ली-सदर) : सभापति महोदय, मैं आपकी आज्ञा से सदन के सामने कांस्टीट्यूशन अमेण्डमेन्ट बिल, 1968 प्रस्तुत करता हूं । इस विधेयक में

[श्री क़ंवर लाल गुप्त]

मैंने केवल एक ही बात कही है कि जो व्यक्ति बगैर चुने हुए 6 महीने तक मंत्री बनता है, चाहे राज्य सरकारों में हो या केन्द्र में हो, 6 महीने के बाद चुनाव लड़ कर आये, तब मंत्री बने, अन्यथा न बने । मेरे कहने का तात्पर्य यह है कि किसी समय आप किसी व्यक्ति को मंत्री बना दें जो लोक सभा या विधान सभा का सदस्य न हो तो 6 महीने के बाद उसे चुनाव लड़कर लोक सभा का ही सदस्य होना चाहिये, राज्य सभा का सदस्य नहीं होना चाहिये । इसी तरह से विधान सभा का सदस्य होना चाहिये, विधान परिषद् का सदस्य नहीं होना चाहिये ।

सभापति महोदय, इस बिल को सदन के सामने रखने का मेरा तात्पर्य यह है कि हमारे देश के संविधान ने प्रजातन्त्र को अपनाया है और प्रजातन्त्र का मतलब यह बताया गया है—डेमोक्रेसी आफ दी पियुपिल, बाई दी पियुपिल, फौर दी पियुपिल । अब अगर यह लोगों के लिये है तो लोगों द्वारा चुने जाने के बाद उनके हाथ में अधिकार जाने चाहियें, जो चोर दरवाजे से आकर मंत्री बन जाते हैं उनके हाथ में अधिकार नहीं रहना चाहिये । चूंकि यह विधेयक तो एक सीढ़ी है—लेकिन मोटे तौर पर मैं इस बात का भी समर्थन करता हूं कि कोई भी मंत्री ऐसा नहीं बनना चाहिए जो राज्य सभा का सदस्य हो या विधान परिषद् का सदस्य हो । मंत्री केवल उन्हीं को बनाना चाहिए जो सीधे चुने हुए हों, लोक सभा के सदस्य हों या विधान सभा के सदस्य हों ।

सभापति जी, जैसा मैंने अभी कहा कि यह विधेयक तो एक स्टेपिंग स्टोन है, लेकिन मैं समझता हूं कि अगर लोगों की भावनाओं की कद्र करनी है, लोगों की आकांक्षाओं की कद्र करनी है तो हमें इस विधेयक का समर्थन करना पड़ेगा, क्योंकि जो व्यक्ति चुने हुए नहीं होते, उनको नही मालूम होता कि लोगों की भावनाएं क्या हैं । अगर चुना हुआ व्यक्ति मंत्री बनता है और वह लोगों की भावनाओं के अनुसार काम नहीं करता तो पांच साल के बाद जब नया चुनाव होगा, लोग उसको उठा कर फेंक सकते हैं, लेकिन अगर कोई राज्य सभा का सदस्य मंत्री बना दिया जाए या विधान परिषद् का सदस्य मंत्री बना दिया जाए, तो उसे पता ही नहीं होगा कि लोगों की भावनाएं क्या हैं । वह कभी भी लोगों के घरों में वोट मांगने नहीं गया, लोगों की पल्स (नब्ज़) क्या है—यह जानना जरूरी है । हमारे देश में एडल्ट फ्रैंचाइज सिस्टम है, जिससे उसको पहचाना जा सकता है, उसको लोगों के घरों पर जाना पड़ेगा और वह जान सकेगा कि लोगों कि तकलीफें क्या हैं । लेकिन जिसने लोगों की नब्ज को कभी न पहचाना हो, चोर दरवाजे से घुस आया हो, चूंकि वह किसी का प्यारा है, फेवरेट है या पोलिटीकल स्टंट से उसको मंत्री बनाना जरूरी है—मैं समझता हूं कि यह प्रजातन्त्र की भावना के विरुद्ध है और हमारे देश में यह चीज नहीं चलनी चाहिए । हमारे देश के संविधान ने जब प्रजातन्त्र को अपनाया है, तो हमें उसकी भावनाओं की कद्र करनी चाहिये, लोगों की भावनाओं की कद्र करनी चाहिए ।

अभी हाल में क्या हुआ—आपको पता है, सभापति महोदय, हमारी लोक सभा के एक माननीय सदस्य हैं—जब बिहार में गड़बड़ होने लगी तो एक व्यक्ति को वहां पर मुख्य मंत्री बनाया गया—केवल दो दिन के लिए और किस काम के लिए—उनके सामने एक ही काम था कि एक आदमी को नौमिनेट करना था जो वहां की विधान सभा का सदस्य नहीं था । दो दिन की चीफ मिनिस्ट्री में उन्होंने इतना ही काम किया—मण्डल साहब को वहां पर नौमिनेट किया गया, क्यों कि सरकार को विधान परिषद् में नौमिनेट करने का अधिकार है और उसके बाद उन्होंने इस्तीफा

दे दिया और मण्डल साहब को मुख्य मंत्री बना दिया गया । मैं पूछना चाहता हूं—क्या यह हमारे देश के प्रजातन्त्र की भावना के अनुसार है ? क्या इस प्रकार से बिहार के लोगों की भावनाओं के अनुसार यह बात है ? मेरा कहना है कि नहीं है । यह जो नामजदगी के चोर दरवाजे से लेकर के करोड़ों लोगों पर थोपना, यह डिमोक्रेसी की भावनाओं के विपरीत है । मेरा कहना है कि जितनी जल्दी इस चीज को समाप्त किया जाये उतना ही अच्छा है । यह केवल बिहार में ही नहीं हुआ, और प्रान्तों में भी हुआ । जैसे सन् 67 के बाद देश का नक्शा बदल गया, कई राज्य सरकारें आई, आने के बाद टूटीं, फिर बनीं और फिर बिगड़ीं । यह उतार चढ़ाव राज्य सरकारों में चलता रहा । वहां हमने देखा कि लोग बिकने लगे । एक आम सौदा हुआ और बोलियां बोली जाने लगीं । एक पार्टी इसमें नंगी है, ऐसा मैं नहीं कहता । शायद ही कोई ऐसी पार्टी हो जो इसमें शमिल न हो । हर एक ने खुल करके बोली लगाई ।···

(व्यवधान)·· आचार्य जी जनसंघ के लिए कह रहे हैं । मैं कहता हूं जनसंघ भी अपवाद नहीं है । तो यह बोली भी कैसे लगी ? एक आदमी विधान परिषद का सदस्य है या नहीं है लेकिन अगर उसके चार मेम्बर असेम्बली में हैं तो उसको मंत्री बना दिया गया । जिन लोगों को जनता ने चुनावों में रिजेक्ट करके नाकामियाब कर दिया, उनको मंत्री बना दिया गया और उस मंत्री को 6 महीने के बाद विधान परिषद् का सदस्य बना दिया गया । इस तरीके से एक राज्य में नहीं बल्कि अनेकों राज्यों में हुआ । चुनाव में जिनको जनता ने ठुकराया लेकिन अगर उनके पास दो चार सौदे करने की कैपेसिटी थी तो उनको मंत्री बना दिया गया । मेरे इस विधेयक का मतलब यही है कि इस प्रकार चोर दरवाजे से जनता के ऊपर जो लोगों को लादा जाता है, उसको समाप्त कर दिया जाये । लोगों की जो भावनाएं हैं, हमें उनकी कद्र करनी चाहिए । जो लोगों की नब्ज को जानते हैं उन्हीं के हाथ में जनता की लगाम देनी चाहिए ।

श्री राम सेवक यादव (बाराबंकी) : चोर दरवाजा क्यों नहीं बन्द कराते हो ।

श्री कंवरलाल गुप्त : उसी के लिए मेरा यह विधेयक है ।

जब आपने बंगाल की विधान परिषद् समाप्त कर दी, पंजाब का अपर हाउस समाप्त कर दिया तो फिर बाकी राज्यों में क्यों नहीं समाप्त किया जाता है । मैं मंत्री महोदय से चाहूंगा कि केवल दो राज्यों में ही इसको लागू नहीं होना चाहिए बल्कि हर एक राज्य में, जहां पर अपर हाउसेज हैं, उनको समाप्त किया जाना चाहिए । जहां तक राज्य सभा का ताल्लुक है, वहां के किसी भी सदस्य को मन्त्री नहीं बनाना चाहिए । लेकिन उसके लिए पहली सीढ़ी यही है । इसके बाद अगर आप वह करेंगे तो हम भी उसका समर्थन करेंगे । लेकिन आप बिल तो लाइये । मैं एकदम समाप्त करने के हक में नहीं हूं बल्कि तजुर्बे के तौर पर पहले आप यह करें । राज्य सभा का कोई भी सदस्य, चाहे वह गुजराल साहब हों या कोई भी हो, उसे मन्त्री नहीं बनना चाहिए । हमने एक सिद्धांत मान लिया है और मेरा ख्याल है कि जब हमने बंगाल का अपर हाउस समाप्त किया या पंजाब का अपर हाउस समाप्त किया तो एक भी व्यक्ति इस सदन का ऐसा नहीं था जो कि उसके विरोध में रहा हो, हमने सर्वसम्मति से उसको पास किया । जब उसकी भावनाओं को, उसकी स्पिरिट को हमने मान लिया है तो फिर मैं समझता हूं कि जो विधेयक मैंने यहां पर पेश किया है उसकी भावनाओं की भी कद्र करनी चाहिए ।

जिस तरह से राज्यों में हुआ कि मंत्रिमंडल बदलते गए क्योंकि एक मेजारिटी थी उसमें से कुछ लोग डेफेक्ट करके दूसरी तरफ चले

[श्री कंवरलाल गुप्त]

गए तो फिर सौदे होने लगे और नतीजा यह हुआ कि कभी यह सरकार और कभी वह सरकार । केन्द्र में सौभाग्य से अभी तक यह स्थिति नहीं थी । एक सरकार थी, उसमें स्टेबिलिटी थी । लेकिन अब सभापति जी, आपको तो ज्यादा मालूम है क्योंकि आप अखाड़े के बीच में हैं । हम लोग तो दर्शक हैं और दर्शक के नाते हम जानते हैं कि आज केन्द्र की स्थिति ····

सभापति महोदय : हमें तो सभी अखाड़ों की बात मालूम है ।

श्री कंवरलाल गुप्त : तो आप पुराने खलीफा हैं ।

अभी यादव जी कह रहे थे कि दर्शक अच्छी तरह से जानते हैं क्योंकि हम आब्जेक्टिवली देखते हैं । तो केन्द्र में जो स्थिति हो गई है उसमें यहां भी अस्थिरता पैदा हो गई है । सरकार पचास बार भी यह कहे कि चुनाव नहीं होंगे, पार्लमेन्ट नहीं तोड़ी जायेगी लेकिन जितना ही यह सरकार कहती है उतना ही लोगों के मन में भ्रम पैदा होता है कि पार्लमेन्ट तोड़ी जा सकती है क्योंकि यह सरकार चलेगी नहीं, कभी भी डामाडोल हो सकती है । आज कम्युनिस्ट साथ दे रहे हैं लेकिन कम्युनिस्ट अपने भाई के भी नई होते, अपने रिश्तेदार के भी नहीं होते फिर इन्दिरा जी के कैसे हो सकते हैं। जब वह सौदा मांगेंगे ·· **(व्यवधान)** ···अच्छी बात है बाप के भी नहीं होंगे । सभापति जी, ये कहते हैं कि बाप के भी नहीं हैं तो इन्दिरा जी के कैसे हो सकते हैं । तो जब वह सौदे की कीमत मांगेंगे और हो सकता है कि जब इनको लगे कि कीमत देना ठीक नहीं है या वह कीमत नहीं दी जा सकती है तो फिर यह सरकार पलट जायेगी । आज इन्दिरा जी की सरकार उन्हीं कम्युनिस्टों के रहम पर है । जब भी उनका रहमो करम खत्म हो जायेगा तो इन्दिरा जी की सरकार उलट जायेगी । तब दूसरा रास्ता यह होगा कि जो लोग इस लोक सभा के सदस्य नहीं हैं उनको मंत्री बनाया जायेगा और तब यहां भी बोली-बोली जायेगी जैसे कि राज्य सरकारों में हुआ है । ··· **(व्यवधान)** ···कहते हैं कि डी० पी० मिश्र आ रहे हैं, सुब्रमनियम साहब आ रहे हैं, टी० टी०, बी० बी० और पता नहीं कौन कौन आ रहे हैं । यह भी सौदेबाजी है । आज इन्दिरा जी प्राइम मिनिस्टर हैं, उनकी कुर्सी के साथ चिपके रहो तो मंत्री बन जाओगे । तो मेरा बिल यह है कि टी० टी०, बी० बी०, या सी० सी० किसी को भी आप मंत्री बनायें, मुझे उसमें कोई एतराज नहीं है लेकिन 6 महीने के बाद उसे लोक सभा का सदस्य जरूर बन जाना चाहिए। नहीं तो रणधीर सिंह कौन बुरे हैं ? वे चुने हुए हैं, नौजवान हैं, हरियाणे के अपने अच्छे साथी हैं । मैं जानना चाहता हूं कि जब सुब्रमनियम साहब मिनिस्टर बन सकते हैं, टी० टी० साहब मिनिस्टर बन सकते हैं जो कि दो बाद निकाले गए तो फिर रणधीर सिंह जी जो कि चुनकर आये हैं, जो कि कतार में खड़े हुए हैं उनके आगे वे लोग खड़े हो जायं, यह कहां तक मुनासिब है ?

श्री रणधीर सिंह (रोहतक) : मेम्बर ही वजीरों से बढ़िया है ।

श्री कंवरलाल गुप्त : तो मेरा जो विधेयक है वह उन लोगों, जो कि कतार तोड़ करके पीछे से आगे आ जाते हैं उनके अधिकार को समाप्त करना चाहता है । जिन लोगों को जनता ने कतार में खड़ा किया है उन्हीं को मंत्री बनने का हक है, दूसरों को नहीं है । मैं चाहता हूं कि प्रधान मंत्री भी वही बनें जो कि सीधे चुने हुए हैं और मंत्री भी वही बनें । ··· **(व्यवधान)** ···मैं अधिक नहीं कहना चाहता । इसमें राजनीति का कोई सवाल नहीं है, किसी दल का भी कोई सवाल नहीं है, केवल सिद्धान्त का सवाल है । मैं आशा करता हूं कि मेरे इस विधेयक का चारों तरफ से समर्थन होगा ।

इन शब्दों के साथ मैं यह विधेयक सदन के सामने रखता हूं ।

MR. CHAIRMAN : I would like to make an announcement. The Prime Minister would like to make a statement on certain programmes relating to the economic development of Assam at 6 O' Clock today.

श्री कंवरलाल गुप्त : मेरा कहना यह है कि आज सदन में लोग नहीं हैं, अच्छा हो कि सोमवार को यह एनाउन्समेन्ट किया जाये । आज इसकी कोई अरजेन्सी नहीं है । बैठक के आखीर में इस तरह के इम्पार्टेन्ट एनाउन्समेन्ट करना ठीक नहीं है । यह गलत तरीका है । सोमवार को करने में क्या दिक्कत है ?

SHRI N. SHIVAPPA : It should be made on Monday.

SHRI KANWAR LAL GUPTA : Yes, Sir, it should be made on Monday when most of the members are present in the House.

SHRI SHEO NARAIN (Basti) : It is very important....(*Interruption*)

SHRI KANWAR LAL GUPTA : What is the urgency, I want to know.....(*Interruption*)

MR. CHAIRMAN : I have given my ruling. She will make the statement today. Motion moved:

> "that the Bill further to amend the Constitution of India be taken into consideration."

इस बिल पर दो एमेंडमेंट हैं सर्कुलेशन के लिये । एक तो श्री यशपाल सिंह का है और दूसरा श्री अब्दुल गनी डार का है लेकिन दोनों अनुपस्थित हैं ।

SHRI N. SHIVAPPA (Hassan) : Mr. Chairman, it is no doubt a very interesting thing that my friend has taken the pain to bring forward this Bill creating an occasion for a good comment on a very critical thing that the country is talking of today. The framers of the Constitution had really taken this particular provision in its true spirit by putting the words "either House of Parliament" in article 75. The amendment sought now is that the words "Lok Sabha" be substituted in their place. This may not be correct. My hon. friend must have brought forward this Bill only with the intention of removing the feeling from which we have suffered and the country is suffering today because our rulers in these two decades were only talkers of non-violence, peace, dharma, unity, co-ordination, co-operation and many other similar terms in the dictionaries of words and they were the persons who broke all these things. They brought the party system into mockery; they brought Rajya Sabha into mockery; they brought the Upper Houses into mockery and they are trying to bring democracy into mockery today. And they are aware of this. They may not be angry towards me merely because I am bringing out certain things which is not beyond their experience. They are also going to their own people, their own kith and kin, their own partymen. If at all we have got any sense of responsibility as politicians and nationalists he is suggesting for their own colleagues not to behave like that. With all that they have not hesitated in misusing this particular power given under the provisions of the Constitution. The very misuse of this power perhaps brought these kinks of things to light today, thereby a discussion here, through this discussion to the press, through the press to the people and finally from among the discussion in the people as to what great men become great ministers here through the Rajya Sabha, through the backdoor then directly through the front door to the front benches, the Treasury Benches and how they keep on sticking to the chair for the particular period for which they are given the blessing by the Prime Minister. In these two decades the Constitutional provision has been misused and not properly used.

Why was it made? It was only to give a chance to a man of high calibre, of high technical qualifications, of a good sense, of some service and sacrifice, of some national integrity or who could at least give a guideline, even being a youngster, who could serve and set an example in democratic living and democratic adminis-

[Shri N. Shivappa]

trative set-up. Unfortunately, all our great rulers have taken this opportunity and congratulated the defeated friends, whether it may be Mr. Subramaniam or it may be Mr. T. T. Krishnamachari who might not have come here about whom I am not prepared to comment, or it may be number of people either in the State Legislature or in the Lok Sabha, and they are only making a game. Immediately after their complete rejection, outright rejection, by the people for their bad conduct as a politician or for their bad conduct as an ordinary human being, they come through the back-door.

SHRIMATI LAKSHMIKANTHAMMA (Khammam) : Your own leader was defeated and he came only through a bye-election.

SHRI N. SHIVAPPA : When he had been defeated, he did not ask for a seat in the Rajya Sabha but he went to the people again and came through a bye-election. That is a different thing. I do not want to wound the feelings of the hon. lady Member. What I am saying is that in regard to the constitutional provision, if it is for the sake of the people and the country, we should not distinguish ourselves as separate from the people and ignore the cause of the people and enjoy the privilege. We are not a privileged class for only getting the benefit. We have come here to serve the people. What is the service that we are doing? Would it be proper to take an opportunity of becoming a Minister through the back-door is a question that I want to put to my friends over there. We are here to serve the people.

What I want to submit is this. What is it that is going on? It is known to my friends over there. A person who is taking a seat not by going to the people but through the back-door is not a sincere man. I am very happy to say that some States have abolished the Councils in their States. Whether it is the Communist Party or the Swatantra Party or any other party, it is not a question of discriminating between a party and a party. It is a question of appreciating the spirit and the letter of the Constitution. Some States have implemented it and proved the democratic system in the country.

What is it that my friends over there have proved in two decades is a question that I put to them. That is why we are now questioning the *bona fides* of them. How have they improved the constitutional position by giving seats to some personalities in the Rajya Sabha? They say, they are doing great service to the people there and from there, they come here.

What is the technical advice that any Minister has given in these two decades? Being a Member of the Rajya Sabha, he comes here as a Minister. The only convention of ours has been that he will not be given the Finance portfolio or the Defence portfolio or the Prime Ministership here or the Chief Ministership in the State. He can be in-charge of some other portfolio.

Now, I want to give an example here. Suppose there is a very eminent doctor. Our country is facing rapid growth of population today. It is very necessary that a technical man should come and occupy the chair of Ministership and give some technical advice. There may be a technical man who cannot have direct contact with the people.

SHRI INDER J. MALHOTRA (Jammu) : Dr. Chandrashekhar is there.

SHRI N. SHIVAPPA : I am not referring to individuals. If Dr. Chandrashekhar is there, he will deserve my congratulations indirectly. My point is only this. Suppose a very eminent doctor is there who cannot go to the common people and get their appreciation and thereby get a good name and come to the Lok Sabha. He deserves some place here. His technique is very much wanted by the people of this country. If such a gentleman comes, he will be congratulated, his services will be taken and people will certainly appreciate his services. The Constitution framers also will be happy and they will think that somewhere their spirit is still hovering. They would not have cursed that in this year of Gandhi centenary this great organization will crumble to pieces and the people will fight amongst themselves and democracy would be brought to a mockery. Such

a thing would not have happened in this country. But the Upper House should not be a place for rejected persons. If they gain entry by the weapon of favouritism, by the weapon of currying some favour from the leader or the head of the Party, both at the Centre and the States, I do not support that. Without ability, without efficiency, without even services or sacrifices, if a man miserably defeated and rejected outright by the people, comes and sits here and becomes a Minister, it means a mockery of democracy. Such a thing should not happen merely because such things have happened in this country.

As a matter of practice, we cannot say that the other House should not get representation of able men. We cannot say that an able man, an efficient man, a technical man should not get an opportunity to become a Minister. That portion, on behalf of my Party, I am not prepared to concede.

So far as this Bill is concerned, I only want to mean and submit for consideration of this hon. House that there should be such a body and only to a limited extent, and in that body only a limited people, only those who have got the greatest ability and quality, quality for the best services to the people should get representation. They should not occupy Prime Minister's or Chief Minister's posts or any other important portfolio. But professionally technical people, if they have got that technical skill and if they have proved it to the satisfaction of the society and to the satisfaction of this hon. House, if the House has felt and if the leader has felt, there must be scope for these people to become members of Rajya Sabha and even become members of the Cabinet but should not hold Chief Minister or Prime Minister's post.

I thank you for giving me an opportunity to participate in this debate.

श्री प्रेम चन्द वर्मा (हमीरपुर) : सभापति महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का समय दिया है। श्री कंवर लाल गुप्त ने यह कांस्टीट्यूशन एमेंडमेंट बिल रखा है। मुझे खुशी है कि उनका दल जम्हूरियत में विश्वास करने लग गया है....

श्री श्रीचन्द गोयल (चंडीगढ़) : बहुत पहले से करता है। आपकी अज्ञानता है।

श्री प्रेम चन्द वर्मा : यह ठीक है कि इस बिल को उन्होंने पेश करके जनता की जो धारणायें हैं, उनको सामने लाये हैं। प्रजातन्त्र में महान वही व्यक्ति है जिसे जनता महान समझती है। जिस व्यक्ति को जनता चुनती नहीं है, जो चुनाव में जीत नहीं सकता है, उस व्यक्ति को महान नहीं कहा जा सकता है। यह जम्हूरियत का उसूल है, एक बड़ी सीधी सादी बात है। राजनीति में तथा और भी किसी स्फीयर में वह आदमी बड़ा है या महान है जिसे जनता चुन कर भेजे। इसलिए उस व्यक्ति को मंत्री बनने का कोई हक हासिल नहीं है जो व्यक्ति जनता के द्वारा सीधे तौर पर चुन कर नहीं आता है....

श्री स० मो० बनर्जी (कानपुर) : गलत तरीके से जो चुना हो ?

श्री शिव नारायण : उसकी मिसाल आप हैं।

श्री प्रेम चन्द वर्मा : जात के बारे में मैं कुछ नहीं कहना चाहता। किसी जात से कोई ताल्लुक नहीं है। यह सिद्धान्त की बात है। जब हारे हुए लोगों को, हारे हुए व्यक्तियों को सरकार की शक्ति दे दी जाती है, सरकार की ताकत दे दी जाती है, तो जनता को सरकार के बारे में भी शंका होने लगती है। वे समझने लग जाते हैं कि जनता के जो प्रतिनिधि हैं उनके हाथ में ताकत नहीं है बल्कि ताकत उन लोगों के हाथ में है जो चोर दरवाजे से आए हैं। अभी माननीय सदस्य ने बिहार का उदाहरण दिया था। वहां चीफ मिनिस्टर चोर दरवाजे से आए थे। जब वह चीफ मिनिस्टर नहीं रहे, उनकी नौकरी छूट गई तो फिर वह लोक सभा में आ गए। इस तरह

[श्री प्रेम चन्द वर्मा]

की जो बात है वह किसी भी तरह से अच्छी नहीं लगती है।

मैं समझता हूं कि विधान परिषदें और राज्य सभा, इन दोनों की कोई जरूरत नहीं है। इस बिल के अन्दर इसके बारे में कोई बात नहीं है लेकिन मैं कहना चाहता हूं कि ये दोनों ही हमारे देश के ऊपर सफेद हाथी की तरह हैं। इन पर बहुत अधिक खर्चा होता है। इनका कोई लाभ नहीं है। अगर हमको जम्हूरियत को जिन्दा रखना है अगर वाकई में हम जम्हूरियत को सही रास्ते पर डालना चाहते हैं तो इस लोक सभा के आप पांच सौ के बजाय सात सौ या आठ सौ या एक हजार जितने आप मेम्बर चाहें कर दें लेकिन हर व्यक्ति आना चाहिये जनता द्वारा चुन कर। जनता का जिस पर विश्वास हो वही आना चाहिये। जो व्यक्ति चुनाव जीत कर आता है, सही तौर पर जम्हूरियत का ठेकेदार वही बन सकता है, डैमोक्रेटिक होने का दावा वही कर सकता है, प्रजातंत्र की रक्षा करने वाला वही हो सकता है। इस बिल के अन्दर जो दो वर्ड कहे हैं उनका मैं इस समय समर्थन करता हूं। हाउस इसको पास करेगा या नहीं यह मैं नहीं जानता हूं। लेकिन इसका एप्रिसिएशन जरूर होना चाहिये।

आप जानते ही होंगे एक बात। सभी अखबारों के सफे काले हुए इस बात को लेकर कि राज्य सभा के लिए एक-एक वोट दस-दस हजार रुपये में बिका है। मैं अखबार-नवीस होने के नाते यह बात आपको कह रहा हूं। यह रिपोर्ट है कि दस दस हजार रुपये में एक वोट बिका है। जो लोग दस दस हजार रुपया एक एक वोट के लिए खर्च करके राज्य सभा में आते हैं, क्या उनको जम्हूरियत का हामी कहा जा सकता है।

श्री इन्द्रजीत मल्होत्रा : यह लोक सभा के बारे में भी कहा जाता है कि कई मैम्बर साहिबान ने लाखों रुपया खर्च किया है और तब वे आए हैं।

श्री स० मो० बनर्जी : राज्य सभा के बारे में जब तक पक्की जानकारी न हो, तब तक ऐसी बात नहीं कहनी चाहिये। लोक सभा के बारे में भी वैसा कहा जाता है। माननीय सदस्य राज्य सभा, लोक सभा को छोड़ कर सैंट्रल हाल की बात करें।

श्री प्रेम चन्द वर्मा : राज्य सभा में तथा विधान परिषदों में आम तौर पर ज्यादा लोग वही आ पाते हैं जो दौलतमन्द होते हैं या बहुत होशियार होते हैं, अच्छे पालिटिशियन होते हैं, जो दाव पेंच खेल सकते हैं या खुशामद के जरिये किसी को राजी कर सकते हैं। वे लोग नहीं आ सकते हैं, जिनको वास्तव में वहां आना चाहिये, जैसे कोई टैक्नीकल आदमी हो, एक्सपर्ट हो, बड़ा इंजीनियर हो। अगर ऐसे व्यक्ति आते हैं तो वे देश का भला कर सकते हैं, अपना कांट्रीब्यूशन करके देश को आगे ले जा सकते हैं। मैं किसी खास पार्टी की बात नहीं करता हूं, कांग्रेस हो, जनसंघ हो, स्वतन्त्र पार्टी हो, कम्युनिस्ट पार्टी हो कोई भी पार्टी हो, होता यह है कि अगर कोई चीफ मिनिस्टर की खुशामद कर लेता है, तो उसको राज्य सभा में भेज दिया जाता है। यह जम्हूरियत के लिए और देश हित के लिए मुनासिब बात नहीं है। हम इस परम्परा की स्थापना करें कि मंत्रिमडल में वही लोग आएं जो सीधे चुनाव जीत कर आते हैं।

मंत्री महोदय से मैं अर्ज करना चाहता हूं कि वह इस चीज को सरकार की दृष्टि से न देखें, पार्टी की दृष्टि से न देखें। इस दृष्टि से देखें कि यह बात सही है या गलत है। इस दृष्टि से देखें कि जनता क्या चाहती है। माननीय सदस्य ने यह ठीक ही कहा है कि जो लोग जनता द्वारा चुन कर नहीं भेजे जाते हैं, वे जनता की नब्ज को टटोल नहीं

पाते हैं। जिन लोगों को जनता की नब्ज का पता नहीं है, उनको न तो केन्द्र में और न ही प्रदेशों में मंत्री की कुर्सी पर बैठने का कोई हक है ।

17 hrs.

श्री शिवचन्द्र झा (मधुबनी) : सभापति महोदय, इस विधेयक के द्वारा माननीय सदस्य यह चाहते हैं कि राज्य सभा और विधान परिषदों के सदस्य मंत्रि-मंडल में न रखे जायें । सुनने में यह बात अच्छी लगती है, लेकिन जब देश में यह लहर चली हुई है कि विधान परिषदों को भंग कर दिया जाये, जब यह भी आवाज उठाई जाती है कि राज्य सभा को खत्म कर दिया जाये, तो फिर इस विधेयक का औचित्य कहां रह जाता है ? मुझे ऐसा लगता है कि माननीय सदस्य ने इस मामले की जड़ तक पहुंचने की कोशिश नहीं की है, बल्कि वह ऊपरी बातों में ही उलझ कर रह गये हैं । उन्होंने जम्हूरियत की बात कही है, लेकिन जम्हूरियत के पीछे जो भावना है, उसके जो बुनियादी सिद्धान्त हैं, उनकी तरफ़ उन्होंने ध्यान नहीं दिया है ।

माननीय सदस्य ने इस सम्बन्ध में बिहार का उदाहरण देते हुए कहा कि वहां पर किसी व्यक्ति को विधान परिषद् का सदस्य नामीनेट करके चीफ़ मिनिस्टर बनने का मार्ग अपनाया गया । उन्होंने कहा कि इस प्रकार के कामों से हमारा जनतंत्र विकृत होता है और उसकी भावना को ठेस लगती है । लेकिन मैं समझता हूं कि इस बीमारी को दूर करने के लिए वह तरीका ठीक नहीं है, जो कि माननीय सदस्य ने सोचा है । इसके लिए संविधान के आर्टिकल 329 में परिवर्तन करने की ज़रूरत है । अगर किसी चुनाव में कोई गड़बड़ी हुई है, तो इलैक्शन पेटीशन दायर करके उस चुनाव को रद्द किया जा सकता है । लेकिन् यदि कोई सदस्य किसी अन्य पार्टी को डिफ़ेक्ट कर जाता है, या जनता का उस पर विश्वास नहीं रहता है, तो उसके चुनाव को रद्द करने की कोई भी गुंजायश आर्टिकल 329 में नहीं है । जब तक संविधान में पावर आफ़ रीकाल की व्यवस्था नहीं की जाती है, तब तक न तो चुनाव रद्द हो सकता है और न ही डिफ़ेक्शन्ज़ को रोका जा सकता है । मैंने आर्टिकल 329 में परिवर्तन करने के लिए एक निजी विधेयक रखा है, जिसमें पावर आफ़ रीकाल की व्यवस्था की गई है, ताकि अगर इलैक्ट्रैट का एक-चौथाई भाग रिटर्निंग आफ़िसर को लिख कर दे देता है कि उसे अपने प्रतिनिधि पर विश्वास नहीं है, तो उसका इलैक्शन वायड कर दिया जाये । मैं समझता हूं कि हर एक जनतंत्र में यह व्यवस्था होनी चाहिए ।

मैं यह भी निवेदन करना चाहता हूं कि दुनियां में जनतंत्र केवल हिन्दुस्तान में ही नहीं है, बल्कि बहुत से अन्य देशों में भी है, चाहे उसका रूप हमारे जनतंत्र से भिन्न हो । अमरीका आदि कुछ देशों में प्रेज़िडेंशल फ़ार्म आफ़ गवर्नमेंट है, जिसमें एक ऐसा व्यक्ति सेक्रेटरी के रूप में मिनिस्टर बना दिया जाता है, जो न तो अप्पर हाउस का मैम्बर होता है और न लोअर हाउस का और उसके द्वारा जनतंत्र का समुचित रूप से संचालन होता है । यदि हम निष्पक्ष होकर, बिना पक्षपात के, और हम बिल्कुल दूध के धोये हुए हैं, यह धारणा न रख कर विचार करें, तो हम इस निष्कर्ष पर पहुचेंगे कि हमारे जनतंत्र की तुलना में उस सिस्टम में कोई ख़ामी या कमी नहीं है ।

हैरल्ड लास्की, और उनसे भी पहले ऐलेक्स डीं टोक्वावील, जिन्होंने "डेमोक्रेसी इन अमरीका" पुस्तक लिखी है, इन दोनों का मत है कि प्रेज़िडेंशल फ़ार्म आफ़ गवर्नमेंट और कैबिनेट फ़ार्म आफ़ गवर्नमेंट का डेमोक्रेटिक ढांचा एकसा ही है और जनतंत्र की दृष्टि से उन दोनों में कोई फ़र्क नहीं है ।

सवाल यह है कि जब अमरीका आदि देशों में कोई व्यक्ति अप्पर या लोअर चेम्बर

[श्री शिवचन्द्र झा]

का सदस्य न होने के बावजूद मिनिस्टर बन सकता है और उसके मातहत भी उसी तरह का जनतंत्र चल सकता है, जिस तरह का हमारे यहां है, तो फिर जबतक राज्यसभा या विधान परिषदों को ख़त्म नहीं कर दिया जाता है, तब तक अगर कोई टेक्निकली क्वालिफ़ाइड आदमी हमारे यहां मंत्रिमंडल में रख लिया जाता है, तो इसमें कौन सी बुराई है, इससे जनतंत्र का क्या बिगड़ता है ? असल में राज्य सभा और विधान परिषदों को ख़त्म कर देने से हमारे जनतंत्र की ख़ामी को दूर किया जाता है, लेकिन जब तक वह नहीं होता है, तब तक उन संस्थाओं के किसी सदस्य का मंत्रि-मंडल में आना हमारे जनतंत्र में कोई ख़राबी नहीं ला सकता है, जिस तरह कि अमरीका आदि देशों में किसी भी चेम्बर का सदस्य न होने पर भी किसी व्यक्ति का सेक्रेटरी, अथवा मिनिस्टर, बनाया जाना वहां के जनतंत्र में कोई खराबी नहीं ला सकता है ।

जिन लोगों ने आजादी के संघर्ष में बड़ी-बड़ी कुर्बानियां दी थीं, उनमें से बहुत से लोग 1952 के चुनाव में हार गये थे । बड़े-बड़े नेता उस चुनाव में हार गये थे । लेकिन मैं पूछना चाहता हूं कि हमारे यहां इलैक्शन का जो तरीका है, उसके अन्तर्गत वे चुनाव में हार गये, तो क्या इससे उनकी अहमियत ख़त्म हो गई । माननीय सदस्य चुनाव-क्षेत्र में जो लोग चुनाव में नहीं जीते हैं, क्या चुनाव में हारने मात्र से ही देश-सेवा और पब्लिक लाइफ़ में उनका कान्ट्रीब्यूशन कम हो गया है ? मैं समझता हूं कि यह बहुत नैरो दृष्टिकोण है । विनोबा भावे और जयप्रकाश नारायण जैसे ऐसे बहुत से लोग हैं, जो विधान मंडलों के माध्यम से नहीं, बल्कि उनसे बाहर रह कर जन-कार्य कर रहे हैं । क्या माननीय सदस्य समझते हैं कि उनका कान्ट्रीब्यूशन कुछ कम है, थोड़ी देर के लिए मान लीजिए कि उनको अप्पर चेम्बर में, राज्य सभा में या किसी विधान परिषद में, लाया जाता है, तो क्या उससे हमारे जनतंत्र में कोई ख़राबी आ जायेगी ? यह एक डागमेटिक एपरोच है और यह उन लोगों का दृष्टिकोण है, जिनका बुनियादी और पर जनतंत्र में विश्वास नहीं है । जनसंघ और डेमोक्रेसी, ये दोनों पोल्ज़ एपार्ट हैं; ये दोनों एक दूसरे के साथ रीकान्साइल नहीं हो सकते हैं ।

सभापति महोदय : श्री रणधीर सिंह ।

श्री स० मो० बनर्जी : सभापति महोदय, क्या इस डिसकशन में केवल उन्हीं लोगों को बुलाया जायेगा, जो कांस्टीट्यूशन के एक्सपर्ट हैं ?

सभापति महोदय : नहीं, सब प्रकार के सदस्यों को बुलाया जा रहा है ।

श्री स्वतन्त्र सिंह कोठारी : (मंदसौर) : इसके बाद श्री शिव नारायण को बुलाया जाये ।

श्री स० मो० बनर्जी : वह तो सम अप करेंगे ।

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, हमारे यहां जम्हूरियत है, रीपब्लिक है । हमारे कांस्टीट्यूशन के प्रीएम्बल में भी "वी, दि पीपल आफ़ इंडिया" का जिक्र किया गया है । जैसा कि मेरे फ़ाजिल दोस्त ने कहा है, हमारी डेमोक्रेटिक गवर्नमेन्ट है, जिसका काम पीपल, लोगों, के नुमायंदे चलाते हैं । मैं यह कहना चाहता हूं कि जिस शख्स का सारी उम्र पीपल से, इस देश के आम लोगों से, कोई ताल्लुक नहीं रहा है, जिसने ग़रीब हरिजनों की झोपड़ियां नहीं देखी हैं, जिसे यह पता नहीं है कि गेहूं का पौधा होता है या दरख्त होता है, जिसे मालूम नहीं है कि गांवों में किस किस्म के आदमी रहते हैं, जिसे शहरों के ग़रीब मजदूरों की झुग्गी-झौंपड़ियों का पता नहीं है, जो किसी बड़े लीडर का लड़का होने की बदौलत लीडर बन जाता है, जैसे कि किसी

राजा-महाराजा का लड़का राजा-महाराजा होता है, या जो किसी वजीर या दूसरे बड़े लोगों के साथ ताल्लुक होने की वजह से केबिनेट मिनिस्टर बन जाता है, क्या उसको पीपल का, लोगों का, नुमायंदा कहा जा सकता है और क्या उस को मिनिस्टर बना देने से हमारे कांस्टीट्यूशनल प्राविजन्ज या डेमोक्रेसी के बेसिक प्रिंसीपल्ज पूरे होते हैं ।

आज हालत यह है कि डेमोक्रेसी का मजाक सा बनाया जा रहा है, जनता का नाम लेकर जनता को बेवकूफ बनाया जा रहा है । जो आदमी एक क्लर्क से तरक्की करते-करते आगे बढ़ता है, जिसने डिफेंस सर्विसिज या किसी दूसरी सर्विस में काम किया है, जिसने मजदूरों, किसानों, हरिजनों और बैकवर्ड क्लासिज में काम किया है, जो एक दफ़ा नहीं, दस दफ़ा जेल गया है, जो यहां के लोगों की रग-रग से वाकिफ़ है, जो देश के आम लोगों, किसानों और देहात की जनता की मुश्किलात और प्राबल्म्ज को जानता है, वह कहीं पच्चीस, चालीस, पचास साल के बाद जाकर लीडर बनता है । गेहूं से किसी ने पूछा कि तुम्हारा रंग लाल कैसे है, तो उसने कहा कि मैं किसान का खून पिये हुए हूं, इसलिए मेरा लाल रंग है। उसी तरह कोई पब्लिक वर्कर या लीडर ऐसे ही नहीं बन जाता है, बल्कि उसको लम्बे अरसे तक लोगों का काम करना पड़ता है, कई कुर्बानियां देनी पड़ती हैं, तब जनता उस को अपना लीडर चुनती है । जिसको लोग बनायें, वही लीडर है, न कि किसी लीडर का लड़का । डेमोक्रेसी का उसूल तो यह है कि जिस शख्स को लोग चुन कर भेजें, वही लीडर है और उसी को मिनिस्टर वगैरह बनाया जा सकता है । लेकिन मिनिस्टर बनने के लिए यह जो दूसरा दरवाजा खोल दिया गया है, वह अनडेमोक्रेटिक है और डेमोक्रेटिक गवर्नमेंट के प्रिंसिपल के खिलाफ़ है । तो मैं जो चीज आपके नोटिस में लाना चाहता हूं वह यह है, डिफेन्शंस कमेटी की रिपोर्ट भी है लेकिन उससे मैं इत्तफाक नहीं करता हूं, इतनी बात मैं जरूर मानता हूं कि डिफेन्शंस वगैरह को रोकने के लिए जो आदमी ऊपर ही इस किस्म की मेकेनिज्म करते हैं उनको रोका जाय लेकिन इस बात को मैं नहीं मानता हूं कि उस हाउस का कोई रेप्रेजेन्टेशन इसमें हो । एक दफा पहले बिल आया था उसमें अपर हाउसेज को खत्म करने की राय मेजारिटी में लोगों की थी और अच्छा है यह हवा चल रही है, पंजाब में यह अपर हाउस गए, बंगाल में गए, दूसरी जगह भी जा रहे हैं, सिफारिशें हो रही हैं । अगर बीमारी भाग जायगी तो डाक्टर की जरूरत ही नहीं रहेगी । फिर आप के इस बिल की जरूरत नहीं रहेगी । लेकिन हो सकता है कि कुछ देर उसमें लगे । तो उस वक्त तक क्या होगा ? उसके लिए मैं समझता हूं कि जो मेरे फाजिल दोस्त ने यह बिल पेश किया है, उनकी भावना का मैं आदर करता हूं । यह मैं नहीं समझता कि यह कोई जाती बात है या जाती गरज से वह लाए हैं । यह मोस्ट डेमोक्रेटिक बात है और इसको मानना चाहिए । डिफिकल्टी तो जरूर है दो तिहाई मेजारिटी करने के लिए क्या पोजीशन होगी, अलग अलग ख्यालात के लोग हैं, आपने सुना अभी 50 एम० पीज० के नुमाइन्दा बोल गए, उनके क्या ख्यालात हैं, दूसरों के क्या ख्यालात हैं, दो तिहाई मेजारिटी बने तब काम चले और उसके बाद मुख्तलिफ स्टेट्स हैं, वह इसको रेक्टीफाई करें या नहीं करें, लेकिन फिर भी मैं यह कहे बगैर नहीं रह सकता कि एक फिजा पैदा हुई, जैसे अपर हाउसेज को खत्म करने की तजवीज है इसी तरह से एक यह भी चीज आई है जो होनी चाहिए । आज कुछ लोगों की एक आदत पड़ गई है, राज्य सभा में आ गए, बस साहब बन गए । अखबार वालों को बुला कर चार कप चाय उनके साथ पी लिया, एक बयान दे दिया, अखबार में छप गया, चार पांच लीडरों के खिलाफ कोई ऊटपटांग बयान निकाल दिया और बस पक्के लीडर बन गए । जहां देखिए, हाथ में हाथ मिलाए घूम रहे हैं, फोटो

[श्री रणधीर सिंह]

खिच रही है और फिर एक ग्रूप बनाया और कहा कि हम भी लीडर हैं, पांच अरबी घोड़ों के साथ हमारा गधा भी चलेगा। बयान निकाल दिया कि सीनियर लीडर ने यह कहा। चार पांच बड़े लीडरों के साथ में अपना नाम भी ठोंक दिया। वह तो बड़े हैं ही, उनके साथ अपना भी ठोंक दिया। बहुतेरे भाई तो ऐसे हैं जिनका मास कांटेक्ट नहीं, जिनका कोई हल्का नहीं, जिनका लोगों से ताल्लुक नहीं, जिनका कोई काम नहीं, जिनके बाप ने कोई काम नहीं किया, न कभी कोई जेल में गए और वह चौधरी बन गए यहां आ कर। जिनकी कोई स्टेट नहीं और एक बावली सी स्टेट मिल गई हमारे हरयाने की, यहां जाकर एम० एल० सी० बन गए और चौधरी बन कर चिपक गए। फिर कहते हैं वर्किंग कमेटी में हम को क्यों नहीं लिया, हमें मिनिस्ट्री में क्यों नहीं लेते? मिनिस्टर बनने पर शायद कहें कि प्राइम मिनिस्टर क्यों नहीं बनाते? यह कोई एक की बात नहीं है, एक रुझान सा बन गया है। लोगों ने एक ब्लैक-मेलिंग शुरू कर दिया है। तो मैं कहता हूं कुछ अरसे के लिए हो सकता है 6 महीने के लिए वजीर बनाओ लेकिन उसको कहो कि जाओ जनता से रेक्टिफाई कराओ। तुम एम० एल० सी० हो या तुम राज्य सभा के मेम्बर हो, मिनिस्टर हो, जाओ लोगों से रेक्टिफाई कराओ। और फिर लोग उसका कचूमर निकालेंगे। मेरे कहने का मतलब यह है कि कुछ लोगों ने एक पेशा बना लिया है लीडर बनने का और एक यह रास्ता अख्त्यार कर लिया है। इस किस्म के जो आदमी हैं वह लोगों के नुमाइन्दे नहीं हैं। नुमाइन्दे वह हैं जो मर-मर कर के काम करते हैं, जो पचास-पचास साल की सेवा करके आते हैं—इधर हों या उधर हों, कांग्रेस गवर्नमेंट हो या नान-कांग्रेस गवर्नमेंट हो लेकिन यह ऊपर से आकर के चौधरी बन बैठते हैं। हमारी तरफ एक मिसाल है कि शादियों में टके बरते हैं तो लम्बे-लम्बे हाथ वाले ऊपर ही ऊपर ले लेते हैं बेचारे गरीब के पल्ले वह टके नहीं पड़ते। तो यह जो ऊपर ही ऊपर टके उठाने वाले बन जाते हैं—कागजी पहलवान जिनको मैं बोलता हूं, आगे पीछे कोई है नहीं और यह कागजी पहलवान बन कर आ जाते हैं। कोई लीडरशिप नहीं, कोई जनता से ताल्लुक नहीं, कोई कुर्बानी नहीं, केवल बातें बनाना जानते हैं, चाय पिलानी आती है, अंग्रेजी में बोल दिया, बयान निकल गया और बस पक्के लीडर बन गए। धमकी दे दी प्राइम मिनिस्टर को कि हमें नहीं पूछोगे तो हम यह कर देंगे। अगर हमको नहीं लेंगे तो हम भी बता देंगे हम कैसे लीडर हैं। तो ऐसे आदमी से पार्टी को नुकसान पहुंचता है चाहे वह पार्टी इधर हो या उधर हो। मैं एक मिसाल देकर खत्म करता हूं। हमारे यहां एक छोटी सी स्टेट थी स्टेट कोयलसी। वहां के साहब ने अपना नाम म्युनिसिपल रजिस्टर में लिखा दिया अपनी राय लिखा ली सोनीपत शहर में। मैं जानता हूं इस बात को। कभी वहां गए नहीं, नाम रजिस्टर में वहां है, काम यहां करते हैं। कभी कांस्टीट्यूएंसी में जाना नहीं, बहुत दिन बाद कभी पहुंचे और कार का दरवाजा खोल दिया—बस और राय वहां लिखवा ली। उसके बाद बढ़िया कमीज़ और बढ़िया खादी भवन से खादी की पोशाक लेकर पहन ली, आए और सीधे एम० एल० सी० बन गए। पूछा कि आप कहां के रहने वाले हो? कहा हरयाने के। कोई पूछे कि हरयाने के रहने वाले कैसे हुए तो कह दिया मेरा नाम सोनीपत के रजिस्टर में है। जाकर देख लो। एक नहीं दो नाम हैं। फिर यहां आकर चौधरी बन गए और हमारे चीफ मिनिस्टर ने भी बना दिया। इस वास्ते बना दिया कि हाई कमांड के बड़े से बड़े नेता के चारों तरफ चक्कर काटने वाले हैं, उनके पीछे चक्कर काटते हैं और रिपोर्ट पहुंचाते हैं। चीफ मिनिस्टर भी क्या करे? जो हाई कमांड को राजी कर ले उसको वह भी बना लेते हैं। मेरी नीयत कोई

किसी के ऊपर आक्षेप करने की नहीं है। लेकिन मैं यह कहता हूं कि यह जो एक तबका पैदा हो गया है और उसकी तादाद बढ़ती जा रही है उसके ऊपर कोई ऐसी चेक होनी चाहिए। जो बेचारे काम करने वाले हैं वह ऐसे ही रह जाते हैं और यह ऊपर से आकर उनके ऊपर जम जाते हैं। पचास साल हो गए सेवा करते-करते, चेयरमैन साहब, आप जैसे आदमी को भगत सिंह के साथ मिल कर काम किए, जीते जागते शहीद वह तो पीछे रह गए और वह झूटी राय लिखाने वाले आसमान पर पहुंच गए। जो यह जम्हूरियत की बात नहीं है। यह जम्हूरियत के खिलाफ बात है। मेरे एक फाजिल दोस्त ने उधर से एक बात कही, उस पर इधर से मेरे दोस्त श्री प्रेम चन्द वर्मा ने उनको टोक दिया, यह सही बात है, मेरे दोस्त नाराज न हों, सत्तर-सत्तर हजार रुपये में मेम्बरी बिकी है। वह मेम्बर बने, फिर मिनिस्टर हो गए और फिर मेरे जैसे कितने ही आदमी उनके पीछे जूतियां चटखाते फिरते हैं। मैं कहता हूं ऐसे लोगों ने पन्द्रह-पन्द्रह, बीस-बीस दफा जेल जाने वालों को और किसानों में काम करने वालों को सबको पीछे डाल दिया और खुद आगे आ गए। वह फर्शे दरी पर चले गए और हम जहां के तहां जमीन पर पड़े हैं।

तो मैं यह कह रहा हूं कि यह जो स्पिरिट है इनके बिल की इसकी मैं तारीफ करता हूं। मैं यह विश्वास नहीं करता कि किसी जाती गरज से वह यह बिल लाए हैं। आज यह एक प्रोफेशन बन गया है लोगों का, गलत प्रोफेशन है और इसको वीड आउट करना है। हो सकता है इसके रास्ते में कोई कानूनी पेचीदगियां हों लेकिन इसकी स्पिरिट मैं जरूर मानता हूं; कोई भी लीडर बने, मिनिस्टर बने, प्राइम मिनिस्टर बने, वह जनता के सही नुमाइन्दों में से बने। यह लोग जो बीच में अपना हलुवा मांड़ा चलाने वाले आ जाते हैं जो प्रोफेशनल लोग हैं, यह लोगों के नुमाइन्दे नहीं हैं। इसलिए मैं यह चाहता हूं कि यह जो बिल पेश किया गया है, कोई वाया मीडिया इसके लिए सोचा जाय। जिस वक्त यह कौंसिलें खत्म हो जाएंगी, उस वक्त तो इसकी आवश्यकता ही नहीं रहेगी। तो डिफेक्शंस कमेटी की रिपोर्ट भी आ चुकी है। उसी कान्टेक्स्ट में इसको सोचा जाय। कम से कम कांस्टीट्यूशनल अमेंडमेंट नहीं किया जा सकता तो एक कन्वेंशन बनाई जाय कि मिनिस्टर बनाना है या प्राइम मिनिस्टर बनाना है तो इसी हाउस से बनाना है और जिसको पेंशन देनी है उसको राज्य सभा में भेज दीजिए। लेकिन यह नहीं होना चाहिए कि वह आकर हमारे ऊपरी लीडरी करे। जनता के नुमाइन्दे मरें, कुर्बानी करें और उनके ऊपर यह बेकार के आदमी आकर लीडरी करें, यह मुनासिब नहीं है। मैं बड़ा मशकूर हूं कि आपने मुझे समय दिया।

SHRI G. VISWANATHAN (Wandiwash) : Mr. Chairman, the Constitution (Amendment) Bill, moved by my hon. friend, Shri Kanwar Lal Gupta, provides an occasion to review the political situation and the working of democracy in this country. I fully agree with the members that backdoor entry to the Ministry should be banned. Shri Gupta cited many examples of how people enter the Ministry without facing the people. It is a commendable principle that to become the Chief Minister or a Minister in a Cabinet, whether in the States or in the Centre, he should face the electorate and get himself elected.

The present politicians of this country will go down in the country as a laughing stock if we continue this sort of mockery of democracy.

The shining example may be cited of Bihar where a MLA remained Chief Minister for two days, reminding one of *Ek din ka Sultan*, then nominated some other person and two days later the nominated man became the Chief Minister and continued for five months. Is this democracy as defined by Abraham Lincoln? This

[Shri G. Viswanathan]

can be only democracy which can be purchased by an individual.

Again, we hear the news—it is a fact; we cannot deny it—where nine ministers go out of a ministry and 29 people are pushed or injected into the ministry. Is it not a mockery of democracy? I am not concerned with any particular person, whether it is C. B. Gupta or Tripathi or anybody else. This must be condemned by this House because this will set a bad precedent in this country.

I would also like to remind this House that at one time in the State of Haryana, from where Shri Randhir Singh comes to this House, there were ministers, I think, five for each district.

SHRI RANDHIR SINGH : Not now.

SHRI G. VISWANATHAN : Not now; at one time, I say. This should not and cannot happen in this history where the national income may be one of the lowest in the world.

Though the principle behind this Bill is commendable, constitutionally I am not in agreement with this Bill. My reasons are these. This Bill discriminates between a Member of Lok Sabha and that of Rajya Sabha. Shri Kanwar Lal Gupta said that this was the first step. It may be a first step towards the abolition of Rajya Sabha. There I disagree with him because Rajya Sabha is a symbol of the federal structure in this country. We stand for federation and if there are suggestions for improving the working of Rajya Sabha or the mode of representation, I will agree with them. Even if the Bill goes to say that no minister can be appointed if he is not a Member of either House, I can agree with the Bill but not to a Member of Lok Sabha becoming a minister and a Member of Rajya Sabha being prohibited from becoming a minister.

Not only that, even between Members of Rajya Sabha there is discrimination. For example, in February 1967 a Member of Rajya Sabha can become a minister in the Union Cabinet but a Member who comes in March or April is prohibited, according to this Bill. How can it happen?

Again, this Bill is against indirect election. I would like to remind this House that indirect election is an accepted principle in this country under our Constitution as well as in other countries. The President of India is elected through an indirect election. The Vice-President is elected indirectly and even the Prime Minister is elected indirectly. I would like to cite a shining example. An elder statesman, Shri C. Rajagopalachari in his lengthy political career of 50 to 60 years never contested any election to the Assembly or to the Lok Sabha. He occupied important posts in this country—Governor Ganeral of India, Home Minister India, Governor, Chief Minister and so on and so forth and what not—but never contested any election. So, we cannot insist on direct election when we have accepted indirect election.

SHRI KANWAR LAL GUPTA : Is it a matter of pride?

SHRI G. VISWANATHAN : Again, I would like to remind this House that the argument that the Rajya Sabha should be abolished is against the federal structure of this country. When the fathers of the Constitution moved for the formation of Rajya Sabha, they had in mind that the various States of the Indian Union should have their representatives and they should feel that they are also participating in the Government by having their own representatives elected from the Assembly. It can be improved; the mode of representation can be improved and the working of Rajya Sabha can be improved, but it should not be abolished to keep the federal structure in the country.

So, though in principle I agree with my hon. friend that the backdoor entry should be prohibited, I am not agreeable to the abolition of Rajya Sabha even though it may be the first step. So, I oppose this Bill.

श्री शिव नारायण (बस्ती) : सभापति महोदय, हमारे बुजुर्गों ने इस संविधान को बनाया, लेकिन समय समय पर हमने इसमें

परिवर्तन किया, इसलिये इसमें अब भी परिवर्तन हो सकता है । मैं, सभापति महोदय, बंगाल की प्रेजेन्ट गवर्नमेन्ट को मुबारकबाद देता हूं, उसकी तारीफ़ करता हूं कि उसने अपने अपर हाउस को एबालिश किया । कंवर लाल जी गुप्ता का यह विधेयक तो एक स्टेपिंग स्टोन है, लेकिन मैं मांग करता हूं राज्य सभा को एबोलिश करो, तमाम राज्यों की काउन्सिलों को एबालिश करो । जो लोग बैक-डोर से आते हैं, चोर दर्वाजे से आते हैं, उस दरवाजे को खत्म करो । हम डेमोक्रेटिक सेट-अप में विश्वास करते हैं, किस डेमोक्रेटिक सेट-अप में, जिसके बारे में कहा गया है—गवर्नमेन्ट आफ़ दी पियुपिल, बाइ दी पियुपिल, फौर दी पियुपिल और श्री कंवर लाल गुप्ता का यह विधेयक उसी भावना की पूर्ति करता है । ····· (**व्यवधान**) ····

इन कम्युनिस्टों को हमारे संविधान में विश्वास नहीं है, इसी लिये हो-हल्ला करते हैं, बकवास करते हैं। इनका डेमोक्रेसी में विश्वास नहीं है । मैं रणधीर सिंह का स्वागत करता हूं, वह हमारे—साथी हैं—उनकी यह बात बिलकुल सही है कि जो चुन कर आया है, जो डोर-टु-डोर गया है, जनता के द्वारा चुन कर आया है, उसी को मिनिस्टर बनने का अधिकार है । जो लोग काउन्सिलों में भरे हुए हैं मैं उनके इतिहास में नहीं जाना चाहता हूं··· (**व्यवधान**) ····मुझे उस इतिहास में मत ले जाइये, नहीं तो मेरे दोस्तों का कन्डेमनेशन हो जायगा ।

सभापति महोदय, मैं कहना चाहता हूं कि श्री कंवर लाल गुप्ता ने जो अमेण्डमेन्ट पेश किया है, वह बिलकुल ठीक है और इससे सही नुमाइन्दगी होगी । ये जो गेटापार्चा के बबुए लोग हैं, रहेंगे दिल्ली में, नौमिनेशन होगा चण्डीगढ़ में, यह चीज़ नहीं चल सकेगी । तीन-तीन जगहों पर इलैक्टोरल रोल में नाम दर्ज है, यह जो माइनौरिटी गवर्नमेन्ट है जो मिनिस्टरों को नामिनेट करा कर ले आती है— मुझे माफ़ कीजिए, मेरे दोस्त बड़ा ढोल पीट रहे हैं इस माइनौरिटी गवर्नमेन्ट का, लेकिन यह भी पहली मिसाल है कि जो प्रेजेन्ट प्राइम मिनिस्टर हैं, वह भी सबसे पहले बैक-डोर से ही प्राइम मिनिस्टर बनी थीं, राज्य सभा में आई थीं ।···· (**व्यवधान**) ·····

इस बिल के लाने के कारण जनसंघ पर बड़ा एटेक किया गया है, लेकिन मैं समझता हूं कि इस से बड़ी आनैस्टी जनसंघ की और क्या होगी कि जनसंघ के मेम्बर ने इस को यहां पुट किया है । ये लोग ढोल पीट रहे हैं, लेकिन उन्होंने तो मैदान में प्रैक्टिकली उतर कर दिखलाया है ये प्रोसीडिंग्स इस बात की सुबूत हैं । कंवर लाल गुप्ता कहां का रिप्रेजेन्टेटिव है—दिल्ली का रिप्रेजेन्टेटिव है, लेकिन उस ने इस बिल को यहां पर पेश कर के दिखाया है—आप इस बात से इन्कार नहीं कर सकते । लेकिन इन कम्युनिस्टों को इस में कोई फेथ नहीं है.....

SHRI S. M. BANERJEE : Those Syndicate-walas are horrible people.

श्री शिव नारायण : सिण्डीकेट वाला ही प्राइम मिनिस्टर है, कामराज ने ही उन को बनाया था,—असली सिण्डीकेट को सिण्डीकेट नहीं कहते हो, उसी का ढोल बजाते हो ।

सभापति महोदय, इस संविधान के आर्टिकल 75 (5) में लिखा है—

> "A Minister who for any period of six consecutive months is not a member of either House of Parliament shall at the expiration of that period cease to be a Minister."

६ महीने तक फ्री है, मिनिस्टर बने रहते हैं, लेकिन 6 महीने के बाद हिम्मत नहीं पड़ती कि जनता के सामने जायं, चुन कर आयें, राज्य सभा में जाते हैं । कंवरलाल गुप्ता जी ने जो अमेण्डमेन्ट दिया है, मैं उस का स्वागत करता हूं और समझता हूं कि यह

[श्री शिव नारायण]

मुनासिब स्टेप है । यह सरकार माइनौरिटी सरकार है, माइनौरिटी सरकार को बने रहने का हक नहीं है । अगर आप सही मायनों में डेमोक्रेसी को लाना चाहते हैं तो अपर-हाउस को एबोलिश कर दो, तमाम कान्सिलों को एबोलिश कर दो, तुम्हारा नाम इतिहास में अमर हो जायगा । अगर नहीं करोगे तो फिर हम देखेंगे । मैं आज लाल बहादुर शास्त्री को धन्यवाद देना चाहता हूं, उन की आत्मा को शान्ति मिले । उन्होंने कहा था—उस दिन हम को बड़ी खुशी होगी, जब कांग्रेस वाले अपोजीशन में बैठेंगे, आज उनके शागिर्द साथी यहां बैठे हैं। Cream of the Congress is here. उधर कौन हैं ? चमचेबाज लोग हैं । इन्हीं के दम पर ये जिन्दा रहना चाहते हैं।···(**व्यवधान**)···अभी मेरे मित्र श्री डी० एन० तिवारी बोल गए हैं । शुरू शुरू में उन्होंने कहा था कि संविधान को फेंक दो ···(**व्यवधान**)···हम भारतीय संस्कृति में विश्वास करते हैं, इस देश के डिमोक्रैटिक सेटअप में विश्वास करते हैं । आज से नहीं, बल्कि गुप्तकालीन भारत के समय से । और आज गुप्त जी ने ही यहां पर यह बिल पेश किया है । मैं लेनिन का कोटेशन नहीं दे रहा हूं, मैं भारत का ही कोटेशन दे रहा हूं । हम इस देश की गीता और रामायण में विश्वास करते हैं, हम कुरान में भी विश्वास करते हैं । हिन्दु मुस्लिम भाई भाई में भी हम पूरा विश्वास करते हैं । इस देश की यूनिटी में विश्वास करते हैं ।. हमारे मुसलमान भाई एक रोटी भी बांट कर खाते हैं—यही असली डिमोक्रैसी है। हम किसी दूसरे देश की नकल नहीं करते । मैं समझता हूं कि गुप्त जी ने जो बिल पेश किया है वह ठीक है । संविधान कोई गीता या रामायण नहीं है जिसमें परिवर्तन नहीं हो सकता है । इसमें परिवर्तन हो सकता है । मैं समझता हूं सरकार को इसे मान लेना चाहिए । इन शब्दों के साथ मैं गुप्तजी का समर्थन करता हूं ।

श्रीमती लक्ष्मीकान्तम्मा (खम्मम) : सभापति महोदय, मेरा प्वाइंट आफ आर्डर है । इनकी शैडो कैबिनेट में, मैंने सुना है श्री एस० एन० मिश्र डिप्टी प्राइम मिनिस्टर हैं—यह कैसे हो सकता है जबकि राज्य सभा वाले कैबिनेट में न रहें ।

सभापति महोदय : यह कोई प्वाइंट आफ आर्डर नहीं है ।

श्री सरजू पाण्डे : (गाजीपुर) : सभापति जी, यह जो संशोधन जनसंघ की ओर से आया है, जनसंघ भी अजीब किस्म का जीव है । मैं बड़े गौर से इनका भाषण सुन रहा था । बजाय इसके कि अपने संशोधन पर भाषण करते, ये कम्युनिस्ट पार्टी को ही गाली देने में लगे रहे···(**व्यवधान**)···

श्री कंवरलाल गुप्त : मैंने कम्युनिस्ट पार्टी को इस वक्त गाली नहीं दी, वैसे देता जरूर हूं ।

श्री सरजू पाण्डेय : इनका विश्वास न तो डिमोक्रैसी में है, न प्रजातन्त्र में है और न वोट में है। हिन्दुस्तान में सारे सड़े हुए विचारों के ये प्रतीक हैं । उन विचारों को लेकर यह सदन में संविधान की रक्षा करने की बात करते हैं और दूसरी तरफ उसमें उनको विश्वास नहीं है । अभी मैं उनका भाषण सुन रहा था जोकि दूसरे जनसंघी पैदा हो गए हैं ···(**व्यवधान**)··

श्री शिव नारायण : जनसंघी होना कबूल है लेकिन हम रूसी दलाल तो नहीं हैं ।

श्री सरजू पाण्डेय : सभापति जी, नया मुसलामान प्याज ज्यादा खाता है । ये नये जनसंघी समझते हैं कि ये देशभक्त हो जायेंगे । ···(**व्यवधान**)···

हमने जेलखानों में रेमिशन पाया है ···(**व्यवधान**)···

श्री कंवरलाल गुप्त : रूस की जासूसी करके जेल में गए होंगे ।···(**व्यवधान**)···

श्री सरजू पाण्डेय : ये जनसंघी कांस्टीट्यूशन का नाम लेते हैं लेकिन इनके कांस्टीट्यूशन में विश्वास नहीं है । यह जो नया सिन्डीकेट पैदा हुआ है, यह सही है कि एलेक्शन में···(**व्यवधान**)···

सभापति महोदय : आप विषय पर बोलिए ।

श्री सरजू पाण्डेय : मैं विषय पर आ रहा हूं । ये कह रहे हैं कि चुनाव में वोट खरीदे जाते हैं । लेकिन ये भी रुपया खर्च करके वोट खरीदते है और फाल्स वोटिंग करवाते हैं । इन की पार्टी के लोगों ने यू० पी० असेम्बली में पांच पांच हजार लेकर जयपुरिया को वोट दिया ।···(**व्यवधान**)···

श्री कंवरलाल गुप्त : प्वाइंट आफ आर्डर । सरजू पाण्डेय जी ने जो आरोप लगाये हैं वह मिथ्या हैं, गलत हैं । हमारे पास रूस से पैसा नहीं आता है, अपने पास से पैसा खर्च करते हैं । रूस से पैसा लेकर हम नहीं बनते हैं ···(**व्यवधान**)···

श्री सभापति : आपका कोई प्वाइंट आफ आर्डर नहीं है । लेकिन हम आपसे निवेदन करेंगे कि अच्छा हो, दूसरों पर कीचड़ उछालने के बजाये विषय पर आ जायं । ···(**व्यवधान**)···

श्री सरजू पाण्डेय : इन्होंने पहले शुरू किया ।···(**व्यवधान**)···

श्री योगेन्द्र शर्मा (बेगुसराय) : आपको चाहिए कि श्री गुप्त जी को रोंके । अगर नहीं रोकते हैं तो इंट का जवाब पत्थर से दिया जायेगा ।···(**व्यवधान**)···

श्री मधु लिमये (मुंगेर) : विषय क्या है और झगड़ा क्या है ? हमको भी बोलकर जल्दी जाना है ।···(**व्यवधान**)···

श्री सरजू पाण्डेय : सभापति जी, यू० पी० में अभी अभी मेरठ वाले श्री कैलाश प्रकाश जो मिनिस्टर बनाये गए हैं वह चोर दरवाजे से ही आये हैं । ऐसे बहुत सारे विद्वान लोग हैं जो चुनाव में नहीं जीत सकते इसीलिए इस तरह का प्राविजन रखा गया था । वैसे इनकी अगर इमानदारी होती तो कम से कम इस सदन में इमानदारी की बात कहनी चाहिए । जो संविधान में विश्वास न करे और गलत बात कहे उस पर कोई विश्वास नहीं होना चाहिए । इसलिए जो बिल जनसंघ की ओर से आया है उसका कोई महत्व नहीं है और मैं उसका विरोध करता हूं ।

श्री मधु लिमये : अध्यक्ष महोदय, यह जो इनका सुझाव है उसकी मैं ताईद करता हूं और वह इसलिए कि मैं नहीं चाहता कि जो केन्द्रीय मंत्रिमंडल हो या राज्य मंत्रिमंडल हों उनमें कोई ऐसा आदमी बैठे जो जनता के द्वारा चुना न गया हो । इस तरह बातें होती हैं और आप जिस पार्टी के सदस्य हैं वह तो इस में सबसे बड़ी अपराधी है ही लेकिन हमारी तरफ से भी कुछ लोग आप ही का अनुकरण कर रहे हैं । मैं तो यहां तक जाऊंगा कि डिफेक्शंस कमेटी में बात आई थी कि जो मुख्य मंत्री हो या प्रधान मंत्री हो वह न केवल सदन का सदस्य हो बल्कि जनता के द्वारा सीधे चुना गया हो यानी राज्य सभा या विधान परिषद का कोई भी सदस्य प्रधान मन्त्री या मुख्य मन्त्री न बने । लेकिन आपकी पार्टी ने सन् 66 में राज्य सभा के एक मेम्बर को प्रधान मन्त्री बनाकर लोकतन्त्र का अपमान किया और इधर हमारी तरह से, मैं डी० एम० के० के लोगों का बहुत आदर करता हूं, श्री अन्नादुरे का भी बहुत आदर करता हूं लेकिन श्री अन्नादुरे को, मद्रास

[श्री मधु लिमये]

विधान सभा का सदस्य न होते हुए भी इन लोगों ने मुख्य मंत्री चुना ।

अब हमारे दक्षिणपन्थी कम्युनिस्ट उन्हीं की नकल कर रहे हैं ।. . . (**व्यवधान**) . . . मैं मुद्दे पर बोल रहा हूं ।

श्री योगेन्द्र शर्मा : दक्षिण-पन्थी कम्युनिस्ट पार्टी नाम की कोई पार्टी नहीं है ।

श्री मधु लिमये : अच्छा भारतीय कम्युनिस्ट पार्टी अधिकृत ।

श्री योगेन्द्र शर्मा : इस नाम की भी कोई पार्टी नहीं है । आप किस पार्टी के नाम को बतलाना चाहते हैं ? (**व्यवधान**)

श्री मधु लिमये : चलो, भारतीय कम्युनिस्ट पार्टी, जिस के श्री योगेन्द्र शर्मा यहां प्रतिनिधि सदस्य हैं । यह पार्टी भी इसी बात की नकल कर रही है । बंगाल में जब संयुक्त मोर्चे का मंत्रिमंडल बना तो उन की तरफ से एक ऐसे व्यक्ति को मंत्री बनाया गया जो व्यक्तिगत दृष्टि से मेरी बहुत मित्र हैं । मैंने उन से भी कहा कि यह अच्छा नहीं कर रही हो । रेणु चक्रवर्ती को मंत्री बनाया गया जो विधान सभा की सदस्य नहीं थी ।

एक माननीय सदस्य : रेणु में क्या बुराई है ?

श्री मधु लिमये : रेणु मेरी दोस्त हैं, इसी लिये यह नेक सलाह उन को दी थी । सोलह महीनों बाद उन को हटना पड़ा ।

एक माननीय सदस्य : वह बीमार पड़ी हैं ।

श्री मधु लिमये : उन को हटना पड़ा । इसलिये ऐसी स्थिति में उन को नहीं डाला जाना चाहिये ।

श्री योगेन्द्र शर्मा : क्या आप ने बी० पी० मंडल को मंत्रिमंडल में शामिल नहीं किया जो विधान सभा के सदस्य नहीं थे ?

श्री मधु लिमये : निकाल दिया । उन को मंत्रिमंडल से निकाल दिया ।

एक माननीय सदस्य : क्योंकि उन का मंत्रिमंडल रहा नहीं ।

श्री मधु लिमये : निकाल दिया । उस समय डा० राम मनोहर लोहिया जिन्दा थे और इस का तत्काल विरोध किया गया था । उसी को लेकर उन को निकाल दिया गया था । गलती हो सकती है, लेकिन दुरुस्त की गई और इस की जो सजा है वह हमें भुगतनी पड़ी ।

श्री योगेन्द्र शर्मा : क्या भोला प्रसाद सिंह को आप ने मंत्री नहीं बनाया ? (**व्यवधान**)

श्री मधु लिमये : मैं समर्थन कर रहा हूं ।

सभापति महोदय : 6 बजे प्राइम मिनिस्टर का स्टेटमेंट है । उस के पहले इस को खत्म करना है । (**व्यवधान**)

श्री मधु लिमये : अभी केरल में क्या हुआ ? केरल में श्रीमती इन्दिरा गांधी के आर्शीवाद से और केन्द्रीय सरकार के समर्थन से एक मिनि-फ्रंट की हुकूमत बनाई गई । उस के लिये मुख्य मंत्री पद के लिये कोई आदमी नहीं मिल रहा था तो राज्य सभा से आयात किया गया श्री अच्युत मेनन को । चाहे जो भी पार्टी इस तरह का काम करे, चाहे वह कांग्रेस हो, चाहे विरोधी कांगेस हो, डी० एम० के० हो, कम्युनिस्ट हों, जनसंघ हो, संसोपा हो—अब तो आप को सन्तोष है ?—कोई भी पार्टी हो, जो इस तरह का काम करेगी और गैर-सदस्यों को मंत्री बनायेगी, मुख्य मंत्री बनायेगी या राज्य सभा अथवा विधान परिषद् से मुख्य मंत्री या प्रधान मंत्री का चुनाव करेगी, वह बहुत गलत काम करेगी ।

इस लिये इन के बिल को पारित करना चाहिये या फिर कोई नया बिल आये । हम

ने तो नोटिस दिया है कि मुख्य मंत्री या प्रधान मंत्री विधान परिषद् से या राज्य सभा से न हो, विधान सभा से या लोक सभा से हो ।

श्री जी० भा० कृपालानी (गुना) : सभापति महोदय, जो विधेयक माननीय सदस्य ने रक्खा है मैं समझता हूं कि बहुत अच्छा है । मैं समझता हूं कि यह प्रिंसिपल बहुत अच्छा है । हम ने किसी पार्टी में ऐसा काम नहीं किया है । इन्हीं लोगों ने किया है । श्री गुप्त तवारीख नहीं जानते हैं । यह कांग्रेस वालों ने शुरू किया था । जब पहले पहले एलेक्शन हुआ 1952 में तब कांग्रेस की मैजारिटी नहीं थी । कांग्रेस माइनारिटी में थी । वह राजगोपालाचारी को लाये । उन को विधान परिषद् का सदस्य बना कर चीफ मिनिस्टर बनाया गया । उन्होंने कहा कि अगर हम को मैजारिटी नहीं मिलती है तो मैं हाउस को डिजाल्व कराऊंगा । एकदम उन को मैजारिटी मिल गई । यह आज का मर्ज नहीं है । आप तवारीख जानते नहीं हैं । यह पहले एलेक्शन की बात है । इस वजह से मैं समझता हूं कि यह बड़ी अच्छी बात है । आज तो कांग्रेसवालों को मानना ही चाहिये क्योंकि कल खबर नहीं क्या होता है । यह लोग रहेंगे या नहीं रहेंगे इस में भी बड़ा शक है । अगर रहें भी तो यह कन्वेंशन बना देने से उन की अच्छाई ही रह जाएगी । मुझे इतना ही कहना है कि इस में किसी को आपत्ति नहीं है ।

SHRI SRINIBAS MISRA (Cuttack) : This Bill tries to remedy certain evils which are very rampant in the country now. But I think the medicine will not cure all the symptoms.

Our Constitution was based on the English Model where the members from the House of Lords can join the British Cabinet and the same principle was adopted here ....(*Interruptions*). The Constitution makers had perhaps some inkling that the people of this country may not elect the right persons to man the Government. Therefore a storehouse was sought to be prepared in the Rajya Sabha from where talents could be drawn. But we have seen in practice that this principle had been more misused than used properly; it has been misused for private party ends, to show personal favours to disgruntled politicians and at times unwanted politicians also, or for getting politicians into the Cabinet through the backdoor. We have seen how politicians have crossed floors. Mr. Gupta's point that only election ensures that members stick to their principle or party has proved incorrect. Indirect election is bound to be prevalent in a country as vast as ours; we cannot have direct elections for all things. Take for instance the presidential elections. But we cannot find fault with the process itself. The manner of using it is faulty. We have seen what is happening here; this House was free from those things which were happening in many State legislatures. There people who were elected directly by the electorate betrayed them and crossed floors. How can we then say that direct elections will deliver the goods in this country? The root cause lies elsewhere. This is a timely measure which may solve some problems if not all. All the same, the desire of Mr. Gupta that the situation should be remedied is welcome. I, therefore, support the Bill with the proviso that some more measures should be adopted to check floor-crossing by elected Members.

श्री मधु लिमये : सभापति महोदय, इनको कम से कम एक मिनट मिलना चाहिये अपना बिल मूव करने के लिए ।

सभापति महोदय : इनका बिल कैसे आएगा ?

श्री मधु लिमये : हमेशा यह होता है कि अगर दो चार मिनट आगे भी मामला जाता है तो उसके बाद वाला आइटम हमेशा इंट्रोड्यूस हो जाता है ।

सभापति महोदय : नियमों के अनुसार अभी मिनिस्टर को जवाब देना है और उसके बाद जिस मैम्बर का बिल है, उसको जवाब

[सभापति महोदय]

देना है। तब जाकर इनको इंट्रोड्यूस करने का मौका मिल सकता है।

SHRI R. D. BHANDARE (Bombay Central) : I will not take more than five minutes. Mr. Chairman, Sir, I wish to submit that this Bill which seeks to find out the remedy for the present ills is confusion worse confounded. This is not the remedy at all. As it is, the original scheme of the Constitution is foolproof and knave-proof. If any person becomes a Minister who is not elected, he has got to get himself elected within six months, and it is not a defeated person. The Constitutional provisions are not meant for the defeated politicians. The Constitutional provisions as were originally framed by the founding-fathers were meant to give representation to those who cannot be elected in the first instance, and not the defeated politicians. Where is it laid down that if a person is defeated, he can become a Minister and at the same time get himself elected within six months? Where is that provision in the Constitution?

SHRI SRINIBAS MISRA : Clause 6.

SHRI R. D. BHANDARE : Go through it. (*Interruption*) Therefore, the reasons assigned at the time of moving this Bill and the reasons of those who have supported the Bill have no basis, and no rationale behind them. Therefore, I oppose the Bill, as the original provision in the Constitution is all right.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : Mr. Chairman, Sir, the amending Bill moved by Shri Kanwar Lal Gupta appears to be very simple. But if one considers the provisions of the Constitution carefully, and the consequences thereof, it will not be difficult for one to come to the conclusion that the amendment proposed by Shri Kanwar Lal Gupta is not as simple as it appears to be.

With your permission, I will read article 75 which is sought to be amended:

> "75(1) The Prime Minister shall be appointed by the President and the other Ministers shall be appointed by the President on the advice of the Prime Minister.
>
> (2) The Ministers shall hold office during the pleasure of the Presideent.
>
> (3) The Council of Ministers shall be collectively responsible to the House of the People.

This is the relevant article :

> (4) Before a Minister enters upon his office, the President shall administer to him the oaths of office and of secrecy according to the forms set out for the purpose in the Third Schedule.
>
> (5) A Minister who for any period of six consecutive months is not a member of either House of Parliament shall at the expiration of that period cease to be a Minister.

The learned proposer suggests that in the place of "either House," the words "Lok Sabha" may be substituted.

Then I come to article 164.

Article 164(4) reads :

> "A Minister who for any period of six consecutive months is not a member of the Legislature of the State shall at the expiration of that period cease to be a Minister."

It is very significant to remember what Shri Gupta says in his statement of Objects and Reasons to the Bill.

> "Whereas it is expedient to ensure that the persons who have not been elected by the people in elections do not occupy the important positions which empower them to frame and work out the policy of the Government it is felt essential to amend the Constitution in this respect."

17.56 hrs

SHRI SHEO NARAIN : Sir, there is no quorum in the House.

MR. CHAIRMAN : The hon. Minister may resume his seat. The bell is being rung..... Now there is quorum.

श्री मधु लिमये : आज यह खत्म होगा या नहीं होगा ।

सभापति महोदय : मिनिस्टर को खत्म तो करने दें । मिनिस्टर साहब जल्दी अपनी स्पीच खत्म करें ।

SHRI M. YUNUS SALEEM : It is not possible to finish my speech in two minutes. I will require at least 15 minutes because ten non. Members have expressed their views. I have to reply to all of them. It is not possible to do it in such a short time.

MR. CHAIRMAN : In that case, we will take it up the next available day.

श्री महाराज सिंह भारती (मेरठ) : हमारे बिलों को खत्म करना चाहते हैं ।

श्री शिव नारायण : यह बड़ी ज्यादती है ।

श्री मधु लिमये : प्रधान मंत्री के बयान के बाद में इसको ले सकते हैं ।

श्री रवि राय (पुरा) : मिनिस्टर साहब तीन चार मिनट में खत्म कर दें । गुप्त जी दो तीन मिनट ले । एक मिनट हमें आप दे दें ।

सभापति महोदय : मिनिस्टर साहब अभी मन्द्रह मिनट और लेंगे ।

श्री मधु लिमये : वह एक घंटा ले सकते हैं ।

श्री रवि राय : क्यों जिद्द करते हैं ?

सभापति महोदय : छः बजे प्रधान मंत्री को स्टेटमेंट देना है जिस का एनाउंसमेंट पहले किया जा चुका है । उसके बाद श्री शास्त्री का हाफ एन आवर है । साढ़े छः बजे तक वह चलेगा । यह मजबूरी है जिसकी वजह से इसको नहीं लिया जा सकेगा ।

श्री राम सेवक यादव (बाराबंकी) : प्रधान मंत्री के ब्यान के बाद आप इस बिल को जल्दी से खत्म कर सकते हैं । हम आधा घंटा और बैठ सकते हैं । हम सात बजे तक बैठ जायेंगे । इनका बिल तब लिया जा सकता है ।

सभापति महोदय : अभी तो नहीं यह आ सकेगा ।

---

18 hrs.

STATEMENT RE. ECONOMIC DEVELOPMENT OF ASSAM

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, there has been a general demand from Assam for the establishment of additional refining capacity in the public sector. The Government of India have always been anxious to promote the accelerated economic development of Assam and have therefore treated Assam on a special basis in allocating Central assistance for its Plans. Government appointed an Expert Committee in April 1969, in order to examine the techno-economic feasibility of locating additional refining capacity in Assam. On consideration of the report of this Committee, Government have now decided that the present refining capacity in Assam should be increased by a little over one million tonnes in the Fourth Plan period, either through expansion or the establishment of an additional refinery, as may be found economically feasible.

The Government of India also recognise the need to take measures for the industrialisation of Assam based among other factors, on its oil resources. Assam crude oil is rich in aromatics which provide the base for the development of petro-chemicals. With the availability of adequate raw materials from the proposed increase in refining capacity, Government have also decided that an integrated DMT/Polyester fibre petro-chemicals complex should be established. Suitable provision for this refining-cum-petro-chemical complex will

[Shrimati Indira Gandhi]

be made in the Fourth Plan now under finalisation.

Assam is rich in various resources and there is scope for the establishment of industries based on forest produce. Government have recently decided on the establishment of a Paper Corporation. This Corporation will be entrusted with the task of putting up a Paper/Pulp Mill in Assam.

The Government of India have also been giving their attention to another problem, namely the periodic ravages caused by floods in the Brahmaputra and its tributaries, which cause considerable concern to the Central as well as the State Government. Government accord high priority to the evolution and implementation of a comprehensive plan of flood control through the agency of a Brahmaputra Flood Control Commission, and have now decided that such a Commission should be set up and provided with adequate resources for the discharge of its responsibility. The State Government will be enabled to make adequate provision for this purpose in the State Plan.

SHRI S. M. BANERJEE (Kanpur) : Release those people who courted arrest and who sacrificed for this.

SHRI RANDHIR SINGH (Rohtak) : We support the leader who made this statement.

18.04 hrs

HALF-AN-HOUR DISCUSSION

USE OF NATIONAL LANGUAGE IN THE HIGH COURTS OF HINDI-SPEAKING STATES

श्री प्रकाशवीर शास्त्री : (हापुड़) : सभापति महोदय, हिन्दी-भाषी राज्यों में हाई कोर्टों में हिन्दी के प्रयोग के सम्बन्ध में 21 नवम्बर, 1969 के मेरे एक प्रश्न का जो उत्तर सरकार की ओर से दिया गया, मैं उस पर यह आध घंटे की चर्चा प्रारम्भ कर रहा हूं। इस सम्बन्ध में सब से पहले में सरकार पर अकर्मण्यता और बदनीयती का आरोप लगाना चाहता हूं। "बदनीयती" शब्द का प्रयोग मैंने जान-बूझ कर किया है, क्योंकि इस सरकार में कुछ ऐसे व्यक्ति हैं, जो मंत्रियों के स्तर पर भी हैं और अधिकारियों के स्तर पर भी, जो अब तक जानबूझ कर राष्ट्रीय निर्णयों की उपेक्षा करते रहे हैं। सरकार की ओर से मेरे प्रश्न का जो उत्तर दिया गया है, वह उस का एक उदाहरण है।

मैं इस सदन का ध्यान संविधान के अनुच्छेद 348(2) की ओर दिलाना चाहता हूं। संविधान सभा ने यह निर्णय किया था कि 1965 से पहले ही किसी भी राज्य का राज्यपाल राष्ट्रपति की अनुमति से यह व्यवस्था कर सकेगा कि हाई कोर्ट स्तर तक के जितने काम हैं, वे हिन्दी में प्रारम्भ किये जा सकें। हाई कोर्ट के निर्णय इस के अन्तर्गत नहीं आते थे। लेकिन डिक्री और आदेश लिखने आदि के बाकी जितने काम होते हैं, वे सब हिन्दी में किये जा सकते थे। सरकार की बदनीयती का सूचक एक तो यह है कि संविधान में निर्णय लेने के बाद भी उस ने 1965 तक उस दिशा में कोई पग नहीं उठाया।

उस के बाद 1963 में राजभाषा अधिनियम इस संसद् में पारित हुआ। उस अधिनियम की धारा 7 के अनुसार संसद् ने यह निश्चय किया था कि

> "नियत दिन से ही या तत्पश्चात किसी भी दिन से किसी राज्य का राज्यपाल, राष्ट्रपति की पूर्व सम्मति से अंग्रेजी भाषा के अतिरिक्त हिन्दी या उस राज्य की राजभाषा का प्रयोग उस राज्य के उच्च न्यायालय द्वारा पारित या दिए गए किसी निर्णय, डिक्री या आदेश के प्रयोजनों के लिए, प्राधिकृत कर सकेगा और जहां कोई निर्णय, डिक्री या आदेश (अंग्रेजी भाषा से भिन्न) ऐसी किसी भाषा में पारित किया या दिया जाता है वहां उस के साथ-साथ उच्च न्यायालय के

प्राधिकार से निकाला गया अंग्रेजी भाषा में उस का अनुवाद भी होगा।"

राजभाषा अधिनियम के अनुसार इस धारा में उल्लिखित "नियत दिन" का अभिप्राय है 26 जनवरी, 1965। आज जब कि मैं सदन में इस चर्चा को उठा रहा हूं, 1969 के दिसम्बर की 5 तारीख़ है। अभी तक संविधान या राजभाषा अधिनियम के आधार पर कोई कार्यवाही इस सम्बन्ध में नहीं की गई है। सरकार ने संसद् से पारित होने के बाद भी अधिनियम की इस धारा को उठा कर कोल्ड स्टोर में रख दिया है। छः साल होने को आये हैं, लेकिन अभी तक उस आधार पर किसी प्रकार की कोई कार्यवाही नहीं की गई है।

इस धारा के कार्यान्वित किये जाने से कोई बहुत बड़ा भोंचाल आने वाला था, मैं ऐसा नहीं मानता हूं। क्योंकि इस अधिनियम को पारित करते हुए भी सरकार के मन में अंग्रेजी के लिए साफ्ट कार्नर था। इस धारा को कार्यान्वित किये जाने के बाद भी हिन्दी का प्रयोग अनिवार्यतः नहीं होता, बल्कि वैकल्पिक रूप से भी नहीं होता, क्योंकि इस सम्बन्ध में तीन प्रावधान रखे गये थे। पहला हिन्दी के प्रयोग के बारे में राज्यपाल और राष्ट्रपति की सहमति होनी चाहिए। दूसरे, इस बारे में न्यायाधीश को अपनी इच्छा के प्रयोग की व्यवस्था भी रखी गई और तीसरे, अगर कोई न्यायाधीश अपना निर्णय हिन्दी में दे, तो उस के साथ-साथ उस का अंगजी अनुवाद होना भी आवश्यक होगा। मैं समझता हूं कि इतनी छूट दिये जाने के बावजूद इस निर्णय पर कार्य न करना और इस अधिनियम को सरकारी फ़ाइलों में रख देना सरकार की अकर्मण्यता और बदनीयती का सूचक नहीं है, तो और क्या है।

आज केन्द्र के लगभग 150 अधिनियम इस प्रकार के हैं, जिन के प्रामाणिक हिन्दी अनुवाद प्रकाशित हो चुके हैं। हिन्दी-भाषी राज्यों में जितने अधिनियम पारित होते हैं, वे प्रायः सब हिन्दी में ही होते हैं। विधि मंत्रालय ने यह व्यवस्था की है कि सर्वोच्च न्यायालय और उच्च न्यायालय के निर्णयों को हिन्दी में भी प्रकाशित किया जाय। इस के लिए मैं विधि मंत्रालय को, और विशेष रूप से वर्तमान विधि मंत्री को, बधाई देना चाहता हूं,हालांकि मैं जानता हूं कि इस व्यवस्था में भी अभी काफ़ी सुधार और विस्तार की अपेक्षा है। इस के बाद भी यदि कोई कहे कि हाई कोर्टों को हिन्दी में कार्य करने में असुविधा रहेगी, तो मैं उस युक्ति को मानने के लिए तैयार नहीं हूं।

राजस्थान और उत्तर प्रदेश की सरकारों ने केन्द्रीय सरकार से अनुरोध किया है कि हाई कोर्टों में हिन्दी में कार्य करने की अनुमति दी जाये। सरकार की ओर से बताया गया है कि बिहार का प्रश्न विचाराधीन है। कुछ दिन पहले विधि मंत्री न्यायाधीशों के सम्मेलन में जयपुर गये थे। उस में बिहार के मुख्य न्यायाधीश, जस्टिस मिश्र, ने कहा था कि वह चाहते हैं कि बिहार के हाई कोर्ट में हिन्दी में निर्णय दिये जायें और यह व्यवस्था तत्काल लागू होनी चाहिये।

हिन्दी-भाषी राज्यों में तीन बड़े राज्य इस प्रकार के हैं, जो केन्द्रीय सरकार से यह मांग कर रहे हैं कि उन के उच्च न्यायालयों में हिन्दी के प्रयोग की अनुमति दी जाये। सरकार ने यह बहाना लगाया है कि हरियाणा सरकार इस बात से सहमत नहीं है। जो राज्य हिन्दी के नाम पर बना है, उस की ओर से हिन्दी के प्रयोग के बारे में इस प्रकार का विचार प्रकट किया जाये, मैं इस की कल्पना नहीं कर सकता हूं। मैं नहीं जनाता कि केन्द्रीय सरकार के पास हरियाणा से जो पत्र आया, वहां के मिनिस्टरों को उस की जानकारी भी है या नहीं।

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : हरियाणा में कोई अलग हाई कोर्ट नहीं है ।

श्री प्रकाशवीर शास्त्री : जैसा कि प्रोफ़ेसर साहब ने कहा है, हरियाणा में अलग हाई कोर्ट नहीं है । इस तरह तो गृह मंत्रालय का यह उत्तर और भी अस्पष्ट हो जाता है हालांकि सरकार इस बात को कह कर सरकार अपनी बचत का रास्ता निकालना चाहती है ।

बड़े हिन्दी-भाषी राज्यों में केवल मध्य प्रदेश बच जाता है । लेकिन मैं समझता हूं कि जहां तक मध्य प्रदेश की स्थिति है, इन तीन राज्यों में अगर हिन्दी में हाईकोर्टों के निर्णय लिए जाने लगेंगे तो मध्य प्रदेश भी जल्द उस मार्ग पर आ जायगा । तो मैं यह कहता हूं कि राजभाषा अधिनियम की इस धारा में यह व्यवस्था नहीं है कि एक राज्य चाहे तो एक को मंजूरी न दी जाय, दो राज्य चाहें तो दो की दी जाय, तीन चाहें तो तीन की दी जाय फिर उन दो राज्यों को अनुमति देने में सरकार के मार्ग में बाधा कौन सी आती है ?

इस के अतिरिक्त मैं इसी सरकार के कुछ निर्णयों की ओर सरकार का ध्यान आकर्षित करना चाहता हूं । राज भाषा आयोग ने अपने प्रतिवेदन में यह लिखा है कि हाईकोर्टों के निर्णय हिन्दी में देने की सुविधा उन को मिलनी चाहिए । राज भाषा समिति ने भी अपनी यही सिफारिश की और अभी सीतलवाड की अध्यक्षता में ला कमीशन जो बैठा था, उस विधि आयोग ने भी अपनी संस्तुति की है कि हाईकोर्टों के निर्णय हिन्दी में देने की जल्द से जल्द व्यवस्था की जाय । अभी अप्रैल 1968 में यहां बार एसोसिएशन के एक सम्मेलन का उद्घाटन हमारे वर्तमान विधि मंत्री श्री गोविंद मेनन ने किया था । उन्होंने अपना उद्घाटन भाषण करते हुए एक बड़ी अच्छी बात कही कि जो लोग यह कहते हैं कि राजभाषा हिन्दी में निर्णय इसलिए नहीं दिए जा सकते कि हिन्दी समर्थ नहीं है उन को लन्दन से सीखना चाहिए कि जब अंग्रेजी में विधेयक वहां पर नहीं आते थे वहां फ्रेंच और लैटिन चलती थी उस वक्त जब अंग्रेजी में विधेयक लाने की बात आई तो तब भी इसी प्रकार की लचर दलीलें दी गई थीं कि लैटिन और फ्रेंच में सारे विधेयक आते हैं अंग्रेजी में किस तरह से काम चलेगा ? श्री मेनन ने यह कहा कि यह दलील बड़ी लचर है और हिन्दी के प्रयोग में किसी प्रकार की देर नहीं करनी चाहिए । भाषा व्यवहार से समर्थ होती है ।

सभापति जी, आज भी स्थिति यह है, आप तो कानून से परिचित हैं । जितने हाई-कोर्टों के पेपर-बुक होते हैं वह सारे के सारे देशी भाषाओं में तैयार होते हैं गवाही देशी भाषाओं में होती है, दस्तावेज़ वगैरह सब हिन्दी में या देशीभा षाओं में तैयार होते हैं जब पेपर बुक हिन्दी में हो सकता है, गवाही हिन्दी में हो सकती है और उस के आधार पर निर्णय अंग्रेज़ी में किये जा सकते हैं तो हाईकोर्टों के निर्णय अगर हिन्दी में होंगे तो सुप्रीम कोर्ट के निर्णय लेने में किसी प्रकार की दिक्कत होगी यह मैं नहीं समझता हूं ।

और एक बात मैं बताता हूं । स्वतंत्रता के पहले कई राज्य इस प्रकार के थे कि जिनके हाई कोर्ट हिन्दी में निर्णय देते थे, अलवर, ग्वालियर, इन्दौर, टिहरी और बड़ौदा यह इस प्रकार के राज्य थे । लेकिन स्वतंत्रता के बाद भी इसी सरकार के नियंत्रण में एक प्रदेश बना था, जिस का नाम था मध्य भारत । आज वह मध्य प्रदेश का भाग बन गया है, स्वतंत्रता के बाद दो वर्ष तक मध्य भारत का हाई कोर्ट हिन्दी में अपने निर्णय देता रहा । लेकिन सरकार ने संविधान का बहाना लेकर बाद में ऐसी उलटी गंगा बहाई और विवश

किया कि मध्य भारत का हाई कोर्ट अंग्रेजी में निर्णय दे ।

मैं विशेष रूप से जो बात कहना चाहता हूं वह यह कि आज यह कहते हैं कि जिला स्तर तक जितने न्यायालय हैं वह हिन्दी में निर्णय दे सकेंगे । हाई कोर्ट हिन्दी में निर्णय नहीं देगा । मैं पूछना चाहता हूं गृह कार्य मंत्री महोदय से हाई कोर्टों में जो जज जाते हैं वह भी तो जिलों से ही जाते हैं । जिले के स्तर पर वह हिन्दी में निर्णय लिखेंगे लेकिन हाई कोर्ट में जा कर अंग्रेजी में लिखेंगें ? जब कि उन को इस में सुविधा होगी कि वह जब जिला जज के स्तर तक हिन्दी में करते रहें हैं तो हाई कोर्ट में भी हिन्दी में काम करने में उन को कोई कठिनाई नहीं होगी । फिर इस प्रकार का बहाना क्यों लिया जाता है ?

दूसरा मेरा कहना यह है कि अगर निर्णय लिखने में कोई दिक्कत भी है तो इस में क्या दिक्कत थी अगर ऐसी व्यवस्था ही कर देते कि छोटे-छोटे जो आदेश चार-चार पांच-पांच लाईनों के होते हैं वह कम से कम हिन्दी में दिए जायं ? लेकिन यह सरकार की बद-नीयती और अकर्मयण्ता का सूचक है कि सरकार ने इस प्रकार की कोई व्यवस्था नहीं की ।

अब मैं अपनी बात को समाप्ति की ओर ले जाते हुए दो बातें विशेष रूप से कहना चाहता हूं । एक तो यह कि शायद कठिनाई यह हो कि अगर हिन्दी में निर्णय लिए जाएंगे तो मद्रास के हाई कोर्ट में कोई केस का रेफरेंस नहीं दे सकेगा । मेरा कहना यह है कि हिन्दी में निर्णय लिए जायं और तत्काल अंग्रेजी में उन के अनुवाद की व्यवस्था हो । मद्रास हाई कोर्ट का निर्णय अंग्रेजी में हो और तत्काल उस के हिन्दीअनुवाद की व्यवस्था हो । इस प्रकार की व्यवस्था होने पर देश के न्यायालयों में एकरूपता बनी रहेगी और किसी भी न्यायालय में किसी भी वकील को या किसी भी जज को दूसरे हाई कोर्ट के निर्णय के आधार पर अपनी सम्मति बनाने में कठिनाई नहीं होगी । लेकिन जनतंत्र में यह सरकार जनता के साथ क्या खिलवाड़ कर रही है ? मैं आप के माध्यम से यह पूछना चाहता हूं कि यह खिलवाड़ कब तक जारी रहेगी ? आखिर कानून बनाने का और सजा देने का तात्पर्य यही होता है न कि व्यक्ति के मस्तिष्क में सुधार की भावना आए । लेकिन जिस व्यक्ति को आजीवन कारावास की सजा दी जा रही है या दस बीस साल की लम्बी सजा दी जा रही है अगर उस को यह पता ही नहीं है कि किस अपराध में किस तरह पर न्यायाधीश का मन क्या बना जिस के आधार पर उस को यह सजा दी जा रही है तो वह सुधार क्या कर पाएगा ? यानी स्वतंत्र भारत में इस से बड़ी विडम्बना और क्या हो सकती है कि जो आदमी दुनिया छोड़कर जाने की सजा पाए कानून के आधार पर, उस बेचारे को उस की भाषा में यह भी नहीं बताया जाता कि तुम को फांसी की सजा किस आधार पर दी जा रही है ? इस से बड़ी विडम्बना क्या हो सकती है कि स्वतंत्रता के 22 वर्षों के बाद भी अभी तक राजभाषा का यह स्थान नहीं बन पाया कि फांसी पाने वाले व्यक्ति को भी उस की अपनी भाषा में बताया जा सके कि इस आधार पर फांसी की सजा उस को मिल रही है ।

तो मैं अन्त में गृहमंत्री से यही पूछना चाहता हूं कि क्या इस प्रकार संसद में पारित निर्णयों को फाइलों में बन्द रख रख कर के वह उस दिन की प्रतीक्षा में हैं कि जिस दिन न्यायालयों के सामने भी उसी प्रकार के आन्दोलन जनता करेगी जैसे आन्दोलन कि ब्रिटिश पीरियड के अन्दर ब्रिटिश सरकार के खिलाफ चलते थे ? क्या यह उस दिन की प्रतीक्षा में हैं कि जिस दिन अंग्रेजी में दिए गए निर्णयों को जनता फाड़-फाड़ कर के फैकेगी और चौराहों पर उन की होलियां जलाएगी ?

[श्री प्रकाशवीर शास्त्री]

अगर उस दिन की प्रतीक्षा में नहीं हैं तो मैं चाहता हूं कि श्री लाल बहादुर शास्त्री के हाथ से जो यह विधेयक पारित हुआ था जिस की धारा में स्पष्ट रूप से व्यवस्था है कि हिन्दी भाषी राज्यों के न्यायाधीशों को इस बात की स्वतंत्रता होगी और हिन्दी में निर्णय लिखने की अनुमति दी जायगी अगर तब नहीं तो कम से कम 6 साल के बाद आज सरकार अपनी उस भूल का प्रायश्चित करे और घोषणा करे निश्चित तिथि बताए कि उस तिथि से इस प्रकार की व्यवस्था की जायगी जब हिन्दी भाषी राज्य हाई कोर्ट हिन्दी भाषा में अपनी कार्यवाही कर सकेंगे और अपने निर्णय दें सकेंगे ।

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : सभापति जी, माननीय शास्त्री जी जब बोल रहे थे तो उन्होंने कई बार बदनीयती शब्द का उपयोग किया । मुझे समझ में नहीं आता कि किस तरह से एक ऐसे माननीय सदस्य जो इन सब बातों को जानते हैं इस बात का आरोप लगा सकते हैं कि केन्द्रीय सरकार की जरा भी बदनीयती इस मामले में है । माननीय सदस्यों को मालूम है कि केन्द्रीय सरकार की तरफ से इस बात का प्रयत्न हरदम किया गया है कि हिन्दी भाषा को जल्दी से जल्दी हम लागू कर सकें । शास्त्री जी को स्वयं इस बात के बारे में मालूम है कि हम ने सब राज्य सरकारों से इस बात का निवेदन किया था कि राजभाषा अधिनियम की धारा 7 को हम लागू कर सकें और इस के बारे में जो हमारे पास जवाब आए हैं उस के बारे में तो मैं आप को बाद में बताऊंगा कि कौन कौन सी सरकारों ने जवाब दिया है या नहीं दिया है पर मैं आप से कहना चाहता हूं कि भारत सरकार किसी भी हाईकोर्ट के रास्ते में खड़ी नहीं होगी यदि वह हिन्दी या रीजनल भाषा में अपना काम करना चाहे । अभी तक एक उच्च न्यायालय ने हम से ऐसी आज्ञा मांगी थी और वह आज्ञा उन को दी गई । और किसी भी हाई कोर्ट ने ऐसा कोई प्रावधान हमारे पास . . .

श्री प्रकाश वीर शास्त्री : वह कौन सा हाई कोर्ट है ?

श्री विद्याचरण शुक्ल : इलाहाबाद हाई कोर्ट ।

श्री प्रकाश वीर शास्त्री : वहां तो काम हिन्दी में नहीं चल रहा है ।

श्री विद्याचरण शुक्ल : हम ने उन को दिया हुआ है कि जितना चाहें कर सकते हैं। उन्होंने हम से मांगा और हम ने उन को इस तरह का अधिकार दे दिया कि वह इस तरह काम कर सकते हैं । उन्हें यह अधिकार मिलने के बाद हमें यह सूचना है कि थोड़े बहुत जज वहां के हिन्दी में काम करते हैं, कुछ नहीं करते हैं ।

तो इस तरह की उन्होंने आज्ञा मांगी और इस तरह की आज्ञा उन को दी गई और आप कोई ऐसा दृष्टांत नहीं बता सकते कि जिस में किसी हाई कोर्ट ने आज्ञा मांगी हो और हम ने न दिया हो । इस बात की स्वतंत्रता तो हमें देनी होगी राज्य सरकारों को और हाई कोर्टों को कि यदि वह हाई कोर्ट और राज्य सरकार दोनों मिल कर इस प्रकार की आज्ञा चाहते हैं तो केन्द्र सरकार उन के रास्ते में नहीं खड़ी होना चाहती । यह आश्वासन मैं निश्चित रूप से देना चाहता हूं ।

दूसरी बात यह है कि हम ने कहीं पर रोड़ा अटकाने की कोशिश नहीं की । हम ने तो आगे बढ़ाने की कोशिश की । रोड़ा जो अटका है वह इस वास्ते अटका है कि हाई कोर्ट और राज्य सरकार स्वयं इस बारे में ढीले-ढाले तरीके से चल रहे हैं । यद्यपि इस बारे में केन्द्र सरकार की तरफ से बार बार कहा गया है कि आप इस तरफ ध्यान दीजिए और प्रगति कीजिए और इतना सब होते

हुए भी यदि शास्त्री जी बदनीयती का दोष हम लोगों पर लगाएं तो हम लोगों को इस बारे में दुख होना स्वाभाविक है....

श्री योगेन्द्र शर्मा (बेगुसराय) : दीर्घ-सूत्रता का अभियोग लगा रहे हैं—प्रोक्रैस्टिनेशन ।

श्री विद्याचरण शुक्ल : प्रोक्रैस्टिनेशन भी नहीं है और न बदनीयती है । मैं आप को बताता हूं हम ने राज भाषा अधिनियम की सातवीं धारा लागू करने के बारे में राज्य सरकारों को लिखा था तो हमें आन्ध्र प्रदेश, गुजरात, हरयाना, केरल, मध्य प्रदेश, महाराष्ट्र, मैसूर, उड़ीसा, राजस्थान, तामिलनाडु और उत्तर प्रदेश तथा बंगाल की राय मिल चुकी है । उन में केवल गुजरात, राजस्थान, तामिलनाडु और उत्तर प्रदेश ने यह कहा है कि धारा 7 को लागू करना चाहिए और बाकी राज्य सरकारों ने इस का विरोध किया है । इस में अपवाद हैं बिहार और आसाम जिन का कि जवाब अभी पूर्ण रूप से हमारे पास नहीं आ पाया है । और यह जो बात है यह मैं इसलिए नहीं कह रहा हूं कि कुछ अपना बचाव करना चाहता हूं । मुझे स्वयं इस बात का खेद है कि जितनी मुख्यता और जितना महत्व इस भाषा के प्रश्न को देना चाहिए दुर्भाग्यवश इस भाषा के प्रश्न को उतना महत्व अभी तक राज्य सरकारों ने नहीं दिया है। केन्द्रीय सरकार की कई कठिनाइयां हैं, लेकिन उन के बावजूद भी इस दिशा में प्रगति करने का हम प्रयास कर रहे हैं । हर तरह से हमें देश का ख्याल रखना है, देश की भाषा-भाषी कठिनाइयों का भी ख्याल रखना है और उस के बावजूद भी आगे बढ़ना है । ऐसे भाषा-भाषी राज्यों में जहां पर दूसरी भाषा के बोलने वालों की संख्या कम है, उन राज्यों में क्षेत्रीय भाषा आगे न बढ़ सके और तरह तरह की पुरानी कठिनाइयों को दोहराते चले जायं—इस से दुख होना स्वाभाविक है । मैं तो यही कहना चाहता हूं कि शास्त्री जी ने आज जो प्रश्न उठाया है और भारत सरकार के द्वारा जो राय बतलाई गई है उस से दूसरे लोगों को प्रोत्साहन मिलेगा और राज्य सरकारें इस तरफ़ ज्यादा से ज्यादा ध्यान देकर इस मामले को आगे बढ़ाने की कोशिश करेंगी ।

जैसा मैंने अभी कहा है, यदि हाई कोर्टों और राज्य सरकारों की सम्मति हो तो केन्द्रीय सरकार किसी भी हालत में रास्ते में रुकावट के रूप में खड़ी होने वाली नहीं है, हम उन को तत्काल आज्ञा दे सकते हैं और देने के लिये तैयार हैं ।

जहां तक धारा 7 को लागू करने का प्रश्न है, हम उस को लागू करने के लिये तैयार हैं लेकिन हम इस बात की कोशिश कर रहे हैं कि हम राज्य सरकारों को मनायें, क्योंकि अन्ततः हम को उन्हीं के सहयोग से इस मामले को आगे बढ़ाना है । ....

श्री प्रकाशवीर शास्त्री : धारा 7 में कहीं भी ऐसा प्रावधान नहीं है जिसमें आपको राज्य सरकारों की सहमति प्राप्त करना आवश्यक है, केन्द्रीय सरकार स्वयं इस मामले में निर्णय ले सकती है ।

श्री विद्याचरण शुक्ल : हम लोग केवल धारा को लागू कर सकते हैं, निर्णय लेना हाई कोर्ट और राज्य सरकारों का काम है । राज्य सरकारों की तरफ़ से इस की मांग आनी चाहिये, तब ही हम कर सकते हैं ।

श्री प्रकाशवीर शास्त्री : ऐसी व्यवस्था नहीं है ।

श्री विद्याचरण शुक्ल : इस में जो प्रावधान है, उस के सम्बन्ध में हमें बतलाया गया है कि इस में राज्य सरकारों को अधिकार है, जिससे कि वे हम से कह सकते हैं । हम उन को निर्देश नहीं दे सकते कि आपको इस तरह से करना पड़ेगा । इस लिये मैं चाहता

[श्री विद्याचरण शुक्ल]

हूं कि हम सब इस बात का प्रयत्न करें कि जल्द से जल्द ऐसी परिस्थिति पैदा हो जाय जिससे कि हाई कोर्टों में, उच्च न्यायालयों में, सर्वोच्च न्यायालय में भी भारतीय भाषाओं का प्रयोग कर सकें। इस से ज्यादा खुशी भारत सरकार को कभी नहीं हो सकती जितनी कि इन सब भाषाओं के प्रयोग से होगी। इस के लिए हमें पूरी तैयारी करनी है, तैयारी करने का हम यत्न कर रहे हैं। जहां तक भारत सरकार का सवाल है इस में किसी प्रकार की कोई कठिनाई नहीं है—न मानसिक और न प्रशासनिक। मैं तो यह कहूंगा कि जो हमारे माननीय सदस्य विभिन्न राज्यों से आते हैं वे अपना-अपना जोर उन राज्यों पर डालें जिससे कि अधिकाधिक प्रगति इस क्षेत्र में हो सके।

श्री राम सेवक यादव (बाराबंकी) : सभापति महोदय, अंग्रेजी में एक कहावत है—इगनोरेंस आफ़ ला इज नो एक्सक्यूज़—अगर इस कहावत को हम सही मायनों में समझें तो मैं साफ़ तौर से यह कह सकता हूं कि इस देश में जहां करीब करीब 98 प्रतिशत जनता अंग्रेजी नहीं जानती, उस पर इस कहावत को चरितार्थ करना सब से ज्यादा नादानी होगी। 22 साल हो गये अंग्रेज तो यहां से चला गया, संविधान को लागू हुए 19 वर्ष हो गये और इस संविधान की धारा 344 में यह कहा गया था—

"It shall be the duty of the Commission to make recommendations to the President as to :—

(a) the progressive use of the Hindi language for the official purposes of the Union;"

लेकिन यहां अब तक उल्टा ही हुआ। उत्तरोत्तर हिन्दी का—मैं तो जनभाषा कहूंगा, हिन्दी भी नहीं कहूंगा—उत्तरोत्तर जनभाषा का प्रयोग नहीं बढ़ा, उल्टा चले। जैसा कि अभी माननीय शास्त्री जी ने कहा—जहां जहां जनभाषा में काम होता था, वहां भी अंग्रेजी लादी गई और एक राज्य और जुड़ गया—हैदराबद। हैदराबाद में जितना राजकाज चलता था—उर्दू में चलता था। उस्मानिया विश्वविद्यालय में जो पढ़ाई-लिखाई होती थी, उर्दू के माध्यम से होती थी, लेकिन जब अंग्रेज चले गये तो अंग्रेजी के माध्यम से हो गई। हम उल्टी दिशा में जा रहे हैं—गृह मंत्री जी ज़रा इस को नोट करें।

सभापति जी, आप अपने दर्शन को जानते हैं—मेरा तात्पर्य भारतीय दर्शन से है। हमारा भारतीय दर्शन निर्गुण और सगुण वाला है। निर्गुण में कहीं कोई मतभेद नहीं है, लेकिन जब सगुण रूप आता है तो जबरदस्त मतभेद हो जाता है। निर्गुण में पं० जवाहर लाल नेहरू से लेकर श्रीमती इन्दिरा गांधी तक और सरदार पटेल से लेकर श्री विद्याचरण शुक्ल तक—सब देसी भाषा को लागू कर रहे हैं, सब अंग्रेजी को हटा रहे हैं, लेकिन सगुण में क्या कर रहे हैं—इन के हाथ, इन के कर्म, इन के वचन क्या कर रहे हैं? हर मुमकिन तरीके से अंग्रेजी का इस्तेमाल बढ़ा रहे हैं।..

श्री विद्याचरण शुक्ल : प्रश्न पूछिए।

श्री राम सेवक यादव : मैं प्रश्न ही पूछ रहा हूं। आरोप लगा कर प्रश्न पूछ रहा हूं। मैं आरोप लगाता हूं कि यह सरकार निर्णय-हीनता की सरकार है, निर्णय नहीं ले सकती, निर्णयों पर अमल नहीं कर सकती .....

श्री विद्याचरण शुक्ल : आप कोई प्रश्न पूछेंगे तभी तो उत्तर दे सकूंगा।

श्री राम सेवक यादव : मैं प्रश्न ही पूछ रहा हूं। अभी भाषावार राज्य और भाषा के सवाल पर मंत्री महोदय ने कहा कि अभी कुछ कठिनाइयां हैं। लेकिन जब कोई विद्यार्थी इंग्लिस्तान जाता है, जर्मनी जाता है, रूस जाता है, किसी विशेष विषय को पढ़ने के

लिये तो 6 महीने या साल भर में उस भाषा को जान लेता है, लेकिन यहां 19 वर्ष में भी हमारे आई० ए० एस०, अई० पी० एस० और जजेज यहां की भाषा को नहीं सीख पाये—मैं यह चार्ज आप पर लगाता हूं कि यह गृह मंत्री और यह भारत सरकार इस के लिये दोषी है ।

मैं जानना चाहता हूं कि क्या भारत सरकार के अन्तर्गत जितनी भी परीक्षाएं होती हैं—कम्पीटीशन्ज की, उन का माध्यम देसी भाषायें करेंगे या नहीं । अगर आप ऐसा नहीं करते हैं तो यह कभी होने वाला नहीं है ।

दूसरा प्रश्न—जैसा राजस्थान ने आपसे इजाजत मांगी, उस को वह इजाजत क्यों नहीं दे रहे हैं, धारा 7 के अन्तर्गत उस में कोई रुकावट नहीं है, आपकी तरफ़ से इजाजत होनी चाहिये, इन्तजार नहीं करना चाहिये कि और राज्य क्या करते हैं, क्या नहीं करते हैं। अगर आप यह कहेंगे कि कुछ कठिनाइयां हैं—अंग्रेजी में कानून की किताबें हैं—मैं जानना चाहता हूं कि उस कठिनाई को दूर करने के लिये आपने कौन से कौन से कदम उठाये ? क्या यह कदम नहीं उठाया जा सकता था कि विश्वविद्यालयों में जो भाषा के ग्रेजुएट्स हैं, बी० ए०, एम० ए० की पढ़ाई करते हैं, उन के लिये ऐसा लाजिम क्यों नहीं किया गया कि यदि वे कानून की किताब का अनुवाद कर के रख देंगे तो वही उन के लिये डिग्री मान ली जायगी, उन को इम्तिहान से पास कर दिया जायगा ।

अगर यह प्रयास 19 वर्ष से किया गया होता तो इस क्षेत्र में काफ़ी प्रगति हो गई होती । कौन सी ऐसी चीज थी जो इस को रोक रही थी, जिसके कारण आप अनुवाद नहीं करा पाये । इन दो-तीन प्रश्नों का मैं साफ़-साफ़ उत्तर चाहता हूं ।

श्री रवि राय (पुरी) : सभापति महोदय, मैं शास्त्री जी को धन्यवाद देता हूं कि वह यह सवाल हमारे सामने लाये । इस बात से आप भी सहमत हैं और हम भी सहमत हैं कि लोगों को न्याय तब मिलेगा जब वादी, प्रतिवादी और विचारपति ये तीनों उस भाषा को प्रयोग करेंगे, जिसको वे समझ सकते हैं—तब इस में क्या कठिनाई है । मैं इस बात को साफ़ कर देना चाहता हूं—यादव जी ने इस बात को उठाया है—निज़ाम के समय में उस्मानिया विश्वविद्यालय की भाषा उर्दू थी, लेकिन जिस समय से वह आपके मातहत आया—मेरा मतलब है कि इस समय भक्त दर्शन जी और डा० वी० के० आर० वी० राव के मातहत चलता है—उस का माध्यम बदल गया, अब यहां पर अंग्रेज़ी चलती है—ऐसा क्यों ? जब शास्त्री जी ने बदनीयती का इल्ज़ाम लगाया तो शुक्ल जी कहते हैं कि ऐसा क्यों करते हैं । लेकिन जो तर्क शुक्ल जी, भारत सरकार और उस के सब मंत्रीगणों के दिमाग़ में घुस गया है कि अभी तैयारी होनी चाहिये, कोश निकालना चाहिये, इस के लिये शब्द होने चाहियें, उस के बाद अंग्रेजी को हटा कर मातृभाषा आनी चाहिये, यह तर्क है जो इस का मूल कारण है, वरना शुक्ल जी इस का जवाब नहीं दे पायेंगे । मैं जानना चाहता हूं कि आप अपने दिमाग़ से इस तर्क को कब हटायेंगे ।

मैं कहना चाहता हूं—हाई कोर्ट के विचार-पति को राष्ट्रपति मुकर्रिर करते हैं—आपने ऐसी शर्त अब तक क्यों नहीं रखी कि उन्हीं विचारपतियों को राष्ट्रपति मुकर्रिर करेंगे, कम से कम हिन्दी भाषी प्रान्तों में, जैसे उत्तर प्रदेश, बिहार, मध्य प्रदेश, राजस्थान, हरियाणा, जो हिन्दी भाषा में अपना निर्णय देंगे । जब आप इस तरह की शर्त लगायेंगे तब यह हो पायेगा ।

दूसरे मैं आशा करता हूं कि मन्त्री महोदय आज ऐलान करेंगे और पार्लमेन्ट को आश्वासन

[श्री रवि राय]

देंगे कि सन 70 जो आ रहा है उसमें 26 जनवरी, गणराज्य दिवस से चार हिन्दी प्रान्तों की हाई कोर्टस से अंग्रेजी भाषा समाप्त होकर हिन्दी भाषा हो जायेगी और इसी तरह दूसरी हाईकोर्टस को भी हिदायत देंगे लेकिन हिन्दी प्रान्तों में पहल करेंगे । क्या मन्त्री महोदय इस तरह का आश्वासन इस सदन को देंगे ?

श्री विद्याचरण शुक्ल : सभापति महोदय, मुझे इस बात का अफसोस है कि माननीय रवि राय जी ने मेरी बात को ध्यान से नहीं सुना । मैंने बताया कि हमारी तरफ से उसमें कोई आपत्ति नहीं है । मैं यहां पर अधिकृत रूप से कह रहा हूं कि यदि हाई कोर्ट्स और राज्य सरकारें इस बात की इजाजत मांगेंगी तो हम इजाजत दे सकते हैं, उसमें जरा सी भी कठिनाई नहीं होगी और हम इजाजत देंगे । आपने कहा कि राजस्थान की तरफ से मांग आई थी, मैं बताना चाहता हूं कि उनकी तरफ से कोई मांग नहीं आई, केवल एक मांग इलाहाबाद हाई कोर्ट से आई थी जिसकी हमने मंजूरी दे दी ।

श्री रवि राय : मेरा सवाल था कि हाई कोर्ट में आप मुकर्ररी करते हैं तो उसका जवाब दीजिए ।

श्री विद्याचरण शुक्ल : हाई कोर्ट में हम मुकर्ररी नहीं करते हैं । और जिस तरह से मुकर्ररी होती है उसमें किसी से भी यह नहीं कहा जा सकता कि तुम यह करोगे तभी तुम को जज बनाया जायेगा । इस तरह की बात को कोई भी स्वीकार नहीं कर सकता । ... **(व्यवधान)** ...

श्री रवि राय : तब तो आप करना नहीं चाहते हैं ।

श्री विद्याचरण शुक्ल : आप इसको मानकर चलिए .. **(व्यवधान)** ..

श्री रवि राय : आपकी मनोदशा में अंग्रेजी चलती रहेगी ।

श्री विद्याचरण शुक्ल : आपकी जैसी मनोदशा है उसमें कभी अंग्रेजी जा नहीं सकती है । .... **(व्यवधान)** ... आप साधारण बातों को भी ठीक से समझ नहीं पाते हैं ।

श्री रवि राय : 22 साल हो गए ।

श्री विद्याचरण शुक्ल : आपको थोड़ा सा धैर्य भी होना चाहिए । ... **(व्यवधान)** ...

श्री रवि राय : जनता दबाव डालेगी तभी होगा । ... **(व्यवधान)** ...

श्री विद्याचरण शुक्ल : आप दूसरे की बात सुनने के लिए तैयार नहीं हैं । सुनने के बाद ही बात समझ में आ सकती है । पहले आप सुनिये । मैं यह बताना चाहता हूं कि भारत सरकार की तरफ से सम्पूर्ण रूप से इस बात का प्रोत्साहन दिया जा रहा है कि हम हर जगह हर क्षेत्र में क्षेत्रीय भाषाओं को लागू करें और केन्द्रीय स्तर पर हिन्दी को लागू करें । इस सम्बन्ध में जरा भी कठिनाई हमारे दिमाग में नहीं है । रवि राय जी समझते हैं कि हम तैयार होने का तर्क देते हैं । हम इस बात का भी कभी तर्क नहीं देते आखिर किस तरह की बात हम राज्य सरकारों से कहें ? राजस्थान, मध्य प्रदेश, हरियाणा, उत्तर प्रदेश, बिहार, ये जो प्रदेश हैं उनको केन्द्र से कोई सम्मति लेने की आवश्यकता नहीं है । वे पूर्ण रूप से अपने यहां हिन्दी लागू कर सकते हैं । क्यों नहीं लागू करते ? किसने उनसे कहा है कि लागू न करें ? किसने कहा कि हाई कोर्ट के लिए इस तरह का हमारे पास प्रतिवदन भेजें कि हाई कोर्ट में फलां फलां कार्य के लिए हिन्दी का उपयोग करना चाहते हैं—या दूसरे राज्य कहें कि हम क्षेत्रीय भाषा का प्रयोग हाई कोर्ट में करना चाहते हैं । जब हम उसमें कोई रोड़ा अटकायें तभी हम पर यह आरोप लगाया जा सकता है कि हमारा विचार ठीक नहीं है । राम सेवक जी कहते

हैं कि उलटी गंगा बह रही है । आप देखें कि सन 47 में जितना प्रयोग क्षेत्रीय भाषाओं और हिन्दी का देश भर में होता था, आज उससे ज्यादा होता है—भारत सरकार में भी और विभिन्न प्रान्तों में भी । तमिलनाडु में दो तीन सालों से तमिल का प्रयोग बहुत बढ़ गया है, आंध्र में तेलगू का प्रयोग बढ़ गया है, मैसूर में कन्नड़ का प्रयोग बढ़ गया है और केरल में मल्यालम का प्रयोग बढ़ गया है तथा हिन्दी भाषा-भाषी राज्यों में हिन्दी का प्रयोग बढ़ गया है । यह बात ठीक है कि कहीं पर पहले हिन्दी होती होगी, बाद में अंग्रेजी कर दी गई । परन्तु आज जो प्रवाह चल रहा है क्षेत्रीय भाषाओं की तरफ और हिन्दी की तरफ उसको कोई रोक नहीं सकता है । आप लोग अवश्य उसमें रोक लगाते हैं, उसमें रोड़ा अटकाते हैं । आपने इस प्रश्न को एक राजनीतिक प्रश्न बना लिया है ।···

(व्यवधान) ···आप लोग जब तक अपनी राजनीतिक रोटियां भाषा के प्रश्न पर पकाना चाहेंगे तब तक भाषा का नुकसान ही करेंगे । आप की रोटियां भले ही पक जायं लेकिन भारतीय भाषाओं को जहां तक आगे बढ़ाने का प्रश्न है उसमें तरह-तरह की कठिनाइयां आयेंगी । इसलिए मैं निवेदन करता हूं कि आप सही तरह से भाषा को प्रेम दीजिए और भाषा को आगे बढ़ाने की कोशिश कीजिए । इस तरह की बातें जिससे आपका राजनीतिक उद्देश्य तो सिद्ध हो जाये भले ही भाषा का कितना ही नुकसान हो जाये, उनसे कोई प्रगति नहीं होने वाली है । यदि आपको भारतीय भाषाओं से सच्चा प्रेम है तो रचनात्मक ढंग से इस प्रश्न पर सोचिए और उसके साथ साथ सहयोग भी दीजिए ताकि हिन्दी और भारतीय भाषाओं का प्रयोग बढ़ सके । जिस तरह की मनोवृत्ति का परिचय श्री रवि राय ने दिया उससे आप हिन्दी भाषा का बहुत बड़ा नुकसान करेंगे । इसलिए मैं निवेदन करता हूं कि रचनात्मक ढंग से इस बात को आगे बढ़ाइये और भारत सरकार के द्वारा भारतीय भाषाओं और हिन्दी को बढ़ाने का जो प्रयत्न हो रहा है उसमें सहयोग दीजिए और हमने जो काम किए हैं उसके लिए हमें धन्यवाद दीजिए ।

18.35 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 8, 1969/Agrahayana 17, 1891 (Saka).